Fourth Series Vol. VIII - No. 55

Thursday, August 3, 1967
Sravana 12, 1889 (Saka)

LOK SABHA DEBATES

(Second Session)

(Vol. VIII contains Nos. 51-62)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 55—*Thursday, August* 3, 1967/*Sravana* 12, 1889 (*Saka*)

	COLUMNS
Obituary Reference	16665
Oral Answers to Questions :	
*Starred Questions Nos. 1557 to 1559 and 1561 . .	16665—99
Short Notice Question No. 41	16692—16706
Writen Answers to Questions :	
Starred Questions Nos. 1560, 1562, 1564 to 1565, 1567 to 1574 and 1576 to 1586	16706—25
Unstarred Questions Nos. 7720 to 7783, 7785 to 7817, 7819 to 7897, 7900 to 7908 cnd 7910 to 7911	16725—16877
Callng Attention to Matter of Urgent Public Importance—	
Acute shortage of foodgrains in Delhi causing virtual breakdown of rationing system	16877—85
Re. Calling Attention Notices (*Query*)	16885—90 16892—93
Papers Laid on the Table	16890—92
Committee on Absence of Members from Sittings of the House Second Report	16892
Appropriation (Railways) No. 2 Bill, 1967—*Introduced* . .	16893—94
Re. Harassment to Member by Bombay Police	16894—97
Motion *Re.* Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for 1964-65 and 1965-66	16897—16977
Shri S. M. Solanki	16897—16905
Shri Suraj Bhan	16905—20
Shri M. R. Krishna	16920—29
Shri N. C. Chatterjee	16929—36
Shri R. D. Bhandare	16936—44
Shri Sivasankaran	16944
Shrimati Agam Dass Guru Minimata . . .	16947—51
Shri Frank Anthony	16951—57
Shri Sheo Narain	16957—64
Shri Meetha Lal Meena	16964—71
Shri N. N. Patel	16972—77

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

1775 (Ai) LSD—1.

COLUMNS

Discussion *re.* Reported sale of Military Materials by West Germany to Pakistan . . . . 16977—17046

Shri Prakash Vir Shastri . . . . . 16979—88
Shri Amrit Nahata . . . . . 16988—91
Shri Bal Raj Madhok . . . . . 16991—96
Shrimati Sharda Mukerjee . . . . 16996—98
Shri Nath Pai . . . . . 16999—17007
Shri K. R. Ganesh . . . . . 17007—10
Shri P. N. Solanki . . . . . 17010—15
Shri Chandra Jeet Yadav . . . . 17015—19
Shri H. N. Mukerjee . . . . . 17019—24
Shri Ram Kishan . . . . . . 17024—27
Shri Rabi Ray . . . . . . 17027—30
Shri Randhir Singh . . . . . . 17030—33
Shri Abdul Ghani Dar . . . . . 17033—39
Shri M. C. Chagla. . . . . . 17039—46

LOK SABHA

Thursday, August 3, 1967/Sravana 12, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Pramathanath Banerjee, who passed away at Contai on the 1st August, 1967 at the age of 81.

Shri Banerjee was a Member of the Second Lok Sabha during the years 1957-62.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

ORAL ANSWERS TO QUESTIONS

अस्पृश्यता

*1557. **श्री कंवर लाल गुप्त :** क्या समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को एसी कोई शिकायतें प्राप्त हुई हैं कि देश के कुछ भागों में लोग अभी भी छुआछूत मानते हैं; और

(ख) यदि हां, तो ऐसे लोगों के विरुद्ध क्या कार्यवाही की गई है ?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Yes, Sir.

(b) Complaints are investigated in accordance with the Untouchability (Offences) Act, 1955.

श्री कंवर लाल गुप्त : हरिजनोद्धार के काम में पिछले बीस सालों में जितनी प्रोग्रेस होनी चाहिये थी उतनी नहीं हुई है । आज भी सोशल इकोनोमिक और पोलिटिकल प्राबलैम उनके सामने हैं । अभी तक कालेज एजूकेशन भी उनकी फ्री नहीं हो पाई है । मकानों की समस्या उनके सामने है । मैं जानना चाहता हूं कि यह जो प्राबलैम हैं इसका कोई एसेसमेंट आपने किया है ताकि हरिजनों का जो एक बहुत बड़ा हिस्सा हमारे देश में है, हमारे देश की आबादी का एक बहुत बड़ा हिस्सा जो है यह कुछ आगे बढ़ सके, तरक्की कर सके । मैं जानना चाहता हूं कि आपने कोई एसेसमेंट किया है और क्या आपने अगले तीन चार सालों में इन प्राबलैम्ज को साल्व करने के लिए कोई प्रोग्राम बनाया है ?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): As far as the general improvement in the condition of the Scheduled Castes and Scheduled Tribes is concerned, a certain amount of progress has been made. Further efforts are being made to ameliorate their conditions. These two constitute about 20 per cent of our population and our ability to help them in a massive manner ultimately depends upon the surpluses the economy is able to create and provide for this purpose. Within the limited resources at our disposal now, all that can be attempted is sought to be done. It is very difficult for me to say beyond what we have already indicated in the Draft Outline as to what will be done for them. I think

if we can do that much, that itself will be something to be satisfied about.

Mr. Speaker: I would request hon. Members to remember that we have a seven hour discussion on this now.

श्री कंवर लाल गुप्त : मैंने पूछा था कि आने वाले तीन चार सालों में कोई बड़ा प्रोग्राम आप बनाने वाले हैं ? मेरा सवाल डेफीनिट था। मैंने पूछा है कि दो तीन साल में आप कौनसा बड़ा प्रोग्राम कर रहे हैं, इसका कुछ जवाब नहीं मिला है । गोलमाल जवाब दे दिया गया है । अगर गोलमाल जवाब देना था तब तो सवाल करने की जरूरत ही नहीं थी।

Shri Asoka Mehta: When the question is about ameliorating their conditions, the schemes are known to the hon. Member. They are about educational facilities, providing housing sites, giving them employment and so on. There are various schemes. As far as the tribal people are concerned, there are tribal blocks. These schemes are known to members. These are being pushed forward. Even in this year, we have been able to persuade the Finance Ministry to make some additional allocation, beyond what has been provided in the budget. Every effort is being made in this direction. Within the limited resources, the schemes that are on ground are pushed forward.

श्री कंवर लाल गुप्त : आपको पता होगा कि अभी भी करोड़ों लोग गांवों में ऐसे हैं जिनको पीने के लिए स्वच्छ पानी भी नहीं मिलता है । वे बहुत गरीब हैं। खाना, कपड़ा तक उनको आसानी से नहीं मिलता है । शहरों में भी ऐसे लाखों लोग हैं । दिल्ली में ही करीब चार लाख ऐसे लोग हैं जिन के पास मकान नहीं हैं । मैं जानना चाहता हूं कि खास तौर पर बैकवर्ड एरियाज में जो लोग बसते हैं वहां पर जो क्रिश्चियन मिशनरीज काम करते हैं और उनकी गरीबी का नाजायज फायदा उठाते हैं, उनका कनवर्शन करते हैं, वे उनकी गरीबी का नाजायज फायदा न उठा सकें, इसको रोकने के लिए आपने खास तौर से बैकवर्ड एरियाज में स्टेट्स के क्या कार्रवाई की है । साथ ही मैं यह भी जानना चाहता हूं कि जो कनवर्ट हो जाते हैं क्या यह ठीक नहीं है कि सरकार जो हरिजनों को हरिजन होने के नाते सुविधायें देती हैं वे उनको जो कनवर्ट हो जाते हैं नहीं मिलती हैं । यह बात ठीक है या नहीं ?

Shri Asoka Mehta: As far as the scheduled castes are concerned, if they get converted to a religion other than the Sikh religion, they are not entitled to any of the facilities and concessions that are offered to them. As far as the scheduled tribes are concerned, facilities are extended to them irrespective of which particular religion they follow.

As far as the first part of the question is concerned. I believe the hon. member had in mind scheduled tribe areas. For the scheduled tribe areas, as I pointed out earlier, there are today programme of developing tribal development blocks. These blocks are about half the size of a community development block or even smaller, and the resources that are provided for these small blocks are much larger than the resources provided in the rest of the country to community development blocks. In this manner, efforts are being made. I think we have something like 400 community blocks or so now. we want to expand them, we have not been able to take up any new blocks as I said because of the very stringent and very difficult financial position, but our whole programme is to see that through these tribal development blocks intensive efforts at improving communications and economic development of these areas are undertaken.

Shri B. Shankaranand: It is most unfortunate and deplorable that untouchability has been a challenge to the Indian society for centuries, and

even after independence it has been tolerable and tolerated and we are not ashamed to say that it still exists. May I know whether Government have taken any steps to find out what are the causes for the Indian society to observe untouchability, and if so, have they found out any remedy?

Mr. Speaker: In the Question Hour you are making a speech. I think I will go to the next question now. Mr. Limaye.

श्री मोलहू प्रसाद : इस प्रश्न को आपने पांच मिनट ही दिये हैं।

अध्यक्ष महोदय : इसके लिए सात घंटे दिये गये हैं।

श्री मोलहू प्रसाद : पहले आप एक घंटे में तीन प्रश्न ही खत्म करते थे। आज यह इतना जरूरी प्रश्न है और इसको आप पांच मिनट में ही खत्म कर रहे हैं।

Mr. Speaker: I am not able to understand. We have given seven hours. Immediately after the Question Hour we are going to discuss this. Every-day members are doing this, it is impossible to continue like this. Yesterday we have already discussed and we have another 6-1|2 hours today. Hon. Members do not understand. I do not know what to do.

श्री मोलहू प्रसाद : तब यह प्रश्न उसी में ट्रांसफर क्यों न कर दिया गया।

श्री एस० एम० जोशी : जो चर्चा चल रही है उसमें तो समय का बटवारा होता है। हो सकता है कि हम को उस चर्चा में भाग लेने का अवसर न मिले। लेकिन अब इसमें तो हम सवाल पूछ ही सकते हैं।

Shri Madhu Limaye: 1558.

Shri S. M. Banerjee: 1584 may be taken up with this.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): That is different.

M|s. Aminchand Pyarelal Group of Firms

***1558. Shri Madhu Limaye:**
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri Ram Sewak Yadav:
Shri George Fernandes:

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 76 on the 3rd November, 1966 and state:

(a) whether the penalty imposed on M|s. Aminchand Pyarelal for importing steel after the expiry of the import licences and for presenting forged cross border certificates has since been recovered; and

(b) whether the firm exercised the option given to it to redeem the goods for home consumption?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Out of the total penalty of Rs. 2,28,000 imposed on M|s. Aminchand Pyarelal in respect of three importations, penalty amounting to Rs. 1,28,000 relating to two of the three cases has since been recovered. The firm has filed a writ petition in respect of the third case in the High Court at Bombay.

(b) Only in one of the three cases has the firm exercised the option and redeemed the goods for home consumption on payment of a fine of Rs. 1,00,000.

Shri S. M. Banerjee: 1584.

Mr. Speaker: That is a different question.

श्री मधु लिमये : मैं मन्त्री महोदय का ध्यान इस बात की ओर दिलाना चाहता हूं कि 1951 और 1959 के बीच अमीनचन्द प्यारेलाल कम्पनियों का बड़े पैमाने पर विस्तार

हो रहा था, उनका मुनाफ़ा बढ़ रहा था, लेकिन यह ताज्जुब की बात है कि उनका ग्रामदनी टैक्स, जो पहले करीब करीब 9 लाख था, घटते घटते करीब करीब 1,28 हजार या 1,29 हजार हो गया। उसका सबसे बड़ा कारण यह है कि इस ग्रवधि में इनकम टैक्स के ग्रधिकारियों पर ग्रौर सरकार पर भी उनका ग्रसर बढ़ता गया। सरकार ने इस ग्रवधि में उनकी ग्रामदनी 1 करोड़ रुपया मानी है ग्रौर 75,000 रुपये का टैक्स लगाया है। मैं यह जानना चाहता हूं कि जब इम्पोर्ट लाइसेंस खत्म होने के बाद स्टील इम्पोर्ट करने ग्रौर फोर्ज्ड कास-बार्डर सर्टिफ़िकेट पेश करने के लिए उन पर जुर्माना लगाया गया, उसी तरह ग्रामदनी टैक्स की चोरी करने के कारण उन के ऊपर कोई जुर्माना क्यों नहीं लगाया गया, क्योंकि ग्राखिरकार ये सारी चोरियां करके ये लोग ग्रामदनी छिपाते हैं।

Shri K. C. Pant: The supplementary relates to the other question. Have you allowed that question? That relates to income-tax and this is customs; these are two different matters.

Mr. Speaker: Both relate to the Finance Ministry.

श्री मधु लिमये : मैं बताता हूं कि ये दोनों मामले कैसे सम्बन्धित हैं। एक चोरी पकड़ में ग्राई, लेकिन पचासों नहीं ग्राईं, इसलिए ग्रामदनी को छिपाने का मौका मिला।

Shri K. C. Pant: If you allow that to be answered. I should like to say that it is not correct that the income-tax had been reduced. That statement is given in reply to the other question which makes the position absolutely clear. There is no question of reduction of income-tax in 1958-59.

Shri Ranga: Under-assessment?

Shri K. C. Pant: That also is given.

श्री मधु लिमये : ग्रध्यक्ष महोदय, मुझे समझा लेने दीजिए। मैंने पिछली लोक सभा में एक प्रश्न पूछा था, जिसके उत्तर में एक टबल दिया गया था। उस में साफ़ लिखा था कि 1952–53 में 9,13 हजार रुपये का इनकम टैक्स एसेस किया गया था ग्रौर 1957–58 में वह घट कर 1,28 हजार हो गया। ये खुद सरकार के ग्रांकड़े हैं उसके बाद दोबारा एसेस किया गया तो 1 करोड़ रुपये की इनकम मानी गई ग्रौर 75 लाख रुपये का टैक्स लगाया गया। उस वक्त उन्होंने बताया था कि कोई जुर्माना नहीं किया गया। लेकिन जब फोर्ज्ड क्रांस-बार्डर सर्टिफिकेट्स को लेकर 2,28 हजार रुपये का जुर्माना किया गया तो क्या वजह है कि इनकम टैक्स की चोरी को लेकर कोई जुर्माना नहीं किया गया है ?

Shri K. C. Pant: In regard to the other question 1584...

Mr. Speaker: You place the answer on the Table of the House.

Shri K. C. Pant: I thought that we were dealing with this question.

Mr. Speaker: That is also concerned with M|s. Aminchand Pyarelal group of firms. You have laid it on the Table. Supplementaries can be asked.

Shri K. C. Pant: It is laid on the Table. In that statement we have given the figures for each of the years from 1951-52 to 1958-59 from which it will be seen that the tax levy has gone up from Rs. 8.91 lakhs in 1950-51 to Rs. 10.69 lakhs in 1958-59.

Shri Madhu Limaye: Re-assessed. But originally?

यह साफ कीजिए कि यह रीएसेस्ड है। ग्रारिजिनल नहीं था।

Shri K. C. Pant: Who is to take credit for this? The income-tax department has done it.

श्री मधु लिमये : बहुत हल्ला होने के बाद ऐसा किया गया।

Shri K. C. Pant: Therefore, the original figures quoted by Mr. Limaye refer to realization of tax, not to the levies. The levy has increased over the years.

श्री मधु लिमये : जुर्माने के बारे में जवाब नहीं दिया है ।

उप-प्रधान मंत्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : स्टेटमेंट में है ।

श्री मधु लिमये : क्या मन्त्री महोदय का ध्यान इस बात की ओर गया है कि उन्होंने तीन कानसाइनमेंट्स में से केवल एक हो छुड़ाया है; यदि हां, तो बाकी दो कानसाइनमेंट्स के बारे में क्या किया गया है ?

श्री कृष्ण चन्द्र पन्त : तीन कानसाइनमेंट्स में से एक तो उन्होंने छुड़ा लिया है । चूंकि बाकी दो कानसाइनमेंट्स के बारे में उन्होंने फ़ाइन नहीं दिये इसलिए उनको छोड़ा नहीं गया है । एक केस में उन्होंने बम्बई हाई कोर्ट में रिट फ़ाइल की है और दूसरे केस में उन्होंने सेंट्रल बोर्ड के सामने अपील की है । जब तक उनका फैसला नहीं हो जाता है तब तक कोई कार्यवाही नहीं की जा सकती है ।

Shri S. M. Banerjee: My question pertains to the reply given to question No. 1584—income-tax assessment. From the statement given in reply to this question, it appears to me something strange; in the assessment year, the income shown in the case of the firm and tax levied in the case of the firm, right from 1951-52 to 1958-59, are like this: the income shown was Rs. 12,50,000; and then, it is all 'ditto', 'ditto', 'ditto', as if there was no rise or fall in the income. It was always Rs. 1,50,000. It is also said in the statement that the income determined in the case of the firm was on the basis that the income for the period of assessment, from 1951-52 to 1958-59, was Rs. 1 crore. On the basis of this static income and the income of Rs. 12,50,000, it has been calculated. This was on the basis of the agreed assessment. What was the agreed assessment? It was agreed with the connivance of the particular firm by the income-tax officer that the yearly income will be only Rs. 12,50,000 and nothing more!

श्री मधु लिमये : मन्त्रियों के सहयोग से ।

श्री स० मो० बनर्जी: मन्त्रियों के सहयोग से । I want to know what was the agreed assessment and what was the assessment before the agreement.

Shri K. C. Pant: Assessments are agreed to sometimes. When the department feels that there are various items which they may not have been able to establish, and if the other party agrees, the higher amount is arrived at. (श्री मधु लिमये : आइयर कहां है ? अध्यक्ष महोदय, यह गलत बयानी क्यों करते हैं ?) They cannot question the facts. I can only give the facts as I know. The facts are that in this case, the concerned officer exercised his discretion. He felt that it was in the interests of the department and the revenue of the Government to accept this figure of Rs. 1 crore which is evenly distributed over these years. So he exercised his discretion, and in the exercise of his discretion, he has fixed this figure. I do not think there is any objection.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

Mr. Speaker: In the Question Hour, there cannot be any point of order.

Shri S. M. Banerjee: Sir, on a point of clarification.

श्री मधु लिमये : अध्यक्ष महोदय, आप मन्त्री महोदय को ठीक जवाब देने के लिए कहें । वह दूसरे कालम—"इनकम एसेस्ड इन दि केस आफ दि फर्म"—को देखें ।

Mr. Speaker: Mr. Banerjee. What is your point for clarification?

Shri S. M. Banerjee: Sir, my question was pertinent. How could the income-tax department assess the income as—

Mr. Speaker: He has answered the question.

Shri S. M. Banerjee: He has not answered it. If you are satisfied with the answer...... (*Interruption*).

Mr. Speaker: It is answered.

Shri S. M. Banerjee: The income-tax department may be satisfied; the Minister may be satisfied; but you have to be satisfied.

Mr. Speaker: The answer is there; he has answered your point. You may not agree with him.

Shri S. M. Banerjee: It is on the basis of a lower income; it was Rs. 12,50,000 all through. Was it so for all these 11 years?

Mr. Speaker: The point is this. Your specific question was whether it has been negotiated, how it is only Rs. 12 lakhs odd every year. That has been answered by the Minister. Whether it is satisfactory or not, it is a matter which I cannot judge.

Shri S. M. Banerjee: My question is whether the Minister would intervene in this matter.

Mr. Speaker: I am not here to judge whether it is correct or not. How could I know?

श्री रामसेवक यादव : मैं यह जानना चाहता हूं कि अमीचन्द प्यारेलाल पर जो 2,58 हजार रुपये का जुर्माना हुआ था; वह किस लिये हुआ था और क्या वह रकम वसूल की गई है या नहीं ; अगर नहीं, तो क्यों नहीं । मैं यह भी जानना चाहता हूं कि 2,28 हजार रुपये की जो पैनाल्टी लगाई गई, उस में से सिर्फ 1,28 हजार रुपये वसूल किये गये, बाकी क्यों नहीं किए गये ।

श्री कृष्ण चन्द्र पन्त : यह पैनल्टी इसलिए वसूल की गई और पैनाल्टी और फाइन इस लिए किया गया कि उन्होंने कुछ कंसाइनमेंट मंगाए थे, कुछ सामान मंगाया था जिस में उन्होंने कहा था कि उनका सामान हंग्री के बोडर से फलां फलां तारीख के अन्दर आ गया था लेकिन बाद में तहकीकात हुई तो पता चला कि वह उन्होंने गलतबयानी की । उसी आधार पर गुड्स को कान्फिस्केट किया गया । उस के बाद उन पर फाइन लगाया गया । फाइन अगर दे दें तो गुड्स दे दिए जायेंगे और परसनल पैनाल्टी लगाई गई । इसका ब्योरा मैंने पहले भी दिया । जो दो केसेज में उन्होंने नहीं दिया है जैसा मैंने कहा एक में रिट में गए हैं और एक में उन्होंने अपील की है ।

श्री जार्ज फर्नेन्डीज : अध्यक्ष महोदय, यह तो बिल्कुल साफ है कि इस कम्पनी ने फोर्ज्ड क्रास बोडर सर्टिफिकेट पेश करके जो माल चोरी से वह लाये थे उसको बाहर निकालने की कोशिश की । तो मेरा प्रश्न यह है कि क्या फोजदारी कानून के अन्तर्गत अमीचन्द प्यारेलाल कम्पनी के ऊपर कोई भी कार्यवाही सरकार ने की है ? क्योंकि अगर और कोई व्यक्ति, एक सरकारी कर्मचारी या कोई व्यक्ति, कोई भी डाकूमेंट फोर्ज करता है तो तत्काल फोजदारी कानून के अन्तर्गत उसको पकड़ा जाता है ?

श्री कृष्ण चन्द्र पन्त : अभी तो रिट में चल रहा है वह मामला बम्बई हाई कोर्ट में ।

श्री जार्ज फर्नेन्डीज : अध्यक्ष महोदय, यह रिट वाली बात नहीं चलने की । मेरा प्रश्न सीधा सा है । आपने फोर्जरी देखी । फोर्जरी देखते ही इंडियन पीनल कोड या क्रिमिनल प्रोसीजर कोड जो भी कानून है जिसमें फोर्जरी करने वाले व्यक्ति को गिरफ्तार

किया जाता है उसके अन्तर्गत क्या किया और क्यों नहीं किया ? क्या इसलिए नहीं गिरफ्तार किया कि किसी मंत्री का कोई हाथ है ? ..... (**व्यवधान**) .....ठीक है मंत्री को छोड़ दीजिये लेकिन पहले भाग का जवाब मिलना चाहिए ।

श्री कृष्ण चन्द्र पन्त : उन का सारा केस यह है कि वह कहते हैं कि फलां लाइसेंस नम्बर के मातहत हम ने गुड्स मंगाए और कस्टम्स वाले कहते हैं कि दूसरे लाइसेंस के अन्दर मंगाए । इसी पर तो सारा झगड़ा है ।

श्री जार्ज फर्नेन्डीज : अध्यक्ष महोदय, मुझे आपका संरक्षण चाहिए । मामला यहां तक गया है कि 2 लाख 58 हजार रुपया फाइन किया गया और 2 लाख 28 हजार रुपया पैनाल्टी लगाई गई जिसमें से 1 लाख 28 हजार पैनाल्टी कम्पनी ने दी है । इसलिए प्राइमाफेसी यह बात बिल्कुल साफ है कि कम्पनी ने गलती की है । तो फोर्जरी के कानून के अन्तर्गत आपने उनको क्यों गिरफ्तार नहीं किया ?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): The matter is not so easy as hon. members think. Wherever possible, we would certainly like to prosecute them and also recover all this money. In such matters and even in the other matter of income-tax, it is asked why only this particular sum is kept. Unless these people agree, the thing will not stand in appeals or in courts. We will lose even the money that we can recover. Therefore, one has to see the balance of convenience as to what should be done. It is said that it is done by the minister. I do not think this was seen by any minister. How can a minister look into all these things?

Shri Ranga: It was not brought to your notice. That is the pity.

Shri Morarji Desai: I know about it only now. Instructions have been issued now that wherever prosecutions can be made, they should be made. There is no question of not making prosecutions. In addition to penalty, if prosecutions can be made, they should be made. Not only that. I propose also to consider whether even forfeiture of property can be made.

Shri Sonavane: What was the total value of the goods imported and what was the percentage of penalty imposed on that?

Shri K. C. Pant: Taking all the three consignments together, the value of the goods was Rs. 7,73,363. On this, fine in lieu of confiscation comes to Rs. 2.58 lakhs and personal penalty Rs. 2.28 lakhs.

Shri Surendranath Dwivedy: It is really extraordinary that for 10 years, the income, which has been assessed, remains the same amount. Can the minister give us any other case in which agreed assessment has been made in the manner it was done in the case of Aminchand Pyarelal? I would also like to know whether this Committee which was appointed to go into the entire steel deal by Messrs. Amin Chand Pyarelal submitted an interim report specially in regard to the Steel Controller's Office?

Shri K. C. Pant: I would like to clarify the first part of the question. The sum total of the income returned by this company for the years 1951-52 to 1958-59 comes to a few lakhs—below Rs. 5 lakhs. As against this return of below Rs. 5 lakhs the Government made them agree for the same period to Rs. 1 crore....

श्री मधु लिमये : करोड़ों का है । आठ दस करोड़ से कम नहीं है । मैं घटा कर बोल रहा हूं ।

Shri K. C. Pant: If you have information which can help us to take more

tax from them we will willingly accept that information.

श्री मधु लिमये : आठ दस करोड़ से कम नहीं है। लेकिन आपने तो एग्रीमेंट किया।

Shri K. C. Pant: I am trying to put the matter in its proper perspective. The returns filed gave us an income of below Rs. 5 lakhs. We made them agree to Rs. 1 crore to be recovered in equal instalments over a period of seven years.

श्री ज्योतिर्मय बसु : दुर्गापुर सेशन में 5 लाख चन्दा दिया था ए० आई० सी० सी० को।

Shri K. C. Pant: So far as the Committee's findings are concerned, I have no information with me at present.

श्री एस० एम० जोशी : अध्यक्ष महोदय, जो सवाल इसके बारे में किया गया है कि लगातार सात साल से एक ही इनकम टैक्स बताया जाता है, असेस्ड इनकम एक ही बताई जाती है तो मैं पूछना चाहता हूं कि क्या कुछ बारगेन होता है और फिर बाद में एग्रीमेंट होता है कि चलो इतनी रकम डालो और फिर जितना दोगे उतना ले लेंगे ? तो यह ऐसा कैसे होता है ? क्या तरीका है ?

Shri Morarji Desai: This is not the equal income shown by him. He had shown a lesser income before and the Income-tax Officer reopened this case. After they are reopened we have got to prove that he has got that much income, otherwise it will be remitted in appeals. Therefore, when they were prepared to pay on an income of Rs. 1 crore, Rs. 75 lakhs—that is what is said in the statement that they agreed to pay Rs. 75 lakhs—it was said that the amount by which the income came to be less and the tax came to less than Rs. 75 lakhs, we will levy that much penalty to make it equal to Rs. 75 lakhs. The bargain was on their side. It is a bargain, I do not deny that. I do not see anything wrong in it. It is all right to say academically....

श्री मधु लिमये : दस करोड़ से कम आमदनी नहीं है, एक करोड़ आप मानते हैं। अच्छा बारगन है।

Shri Morarji Desai: If I can prove, then it is all right. That is why I am saying that the only preventive penalty will be forfeiture of property in such cases, because then there is no question of anything else coming in.

श्री मधु लिमये : वही कम से कम लीजिए जो गैर कानूनी ढंग से बताया है ..... (व्यवधान) ..... अध्यक्ष महोदय, करोड़ों का मामला है, एक करोड़ कौनसी चीज है ?

Some hon. Members rose—

Mr. Speaker: I will allow only one or two more supplementaries on this. We have already taken twenty minutes on this.

श्री मधु लिमये : अध्यक्ष महोदय, यह करोड़ों का मामला है .....

Mr. Speaker: One or two questions take away the whole Question Hour. If it is a matter where crores of rupees are involved you can have a half-hour or one-hour discussion. But during the Question Hour if one question takes away the whole time, what happens to the other questions. That is why hon. Members were objecting yesterday also.

Shri Jyotirmoy Basu: They gave Rs. 5 lakhs to the AICC session at Durgapur. Shri Atulya Ghosh negotiated and got the money.

Mr. Speaker: They can never satisfy you as long as Atulya Ghosh is in your mind.

श्री मधु लिमये : अध्यक्ष महोदय, जिस दिन से हम लोगों को तसल्ली और सन्तोष होगा उस दिन देश का पतन होगा। हम लोगों को तो हमेशा असन्तुष्ट रहना चाहिये।

श्री अब्दुल गनी दार : अमी चन्द प्यारे लाल का मामला चार साल से लोक सभा और राज्य सभा में चल रहा है और डिप्टी प्राइम मिनिस्टर ने फरमाया कि इसमें किसी मिनिस्टर का हाथ नहीं तो मैं पूछना चाहता हूं कि क्या यह सच नहीं है कि सरदार स्वर्ण सिह और मिस्टर सुब्रह्मण्यम दोनों ने कभी उसको ब्लैक पर किया कभी व्हाइट पर किया? यह कहते हुए मैं जानना चाहता हूं कि यह ठीक है कि आपके जो कंसन्र्ड आफिसर्स हैं उन्होंने डिपार्टमेंट के फायदे में .....

[امی چلد پیارے لال کا معاملہ چار سال سے لوک سبھا اور راجیہ سبھا میں چل رہا ہے اور ڈپٹی پرائم منسٹر نے فرمایا کہ اس میں کسی منسٹر کا ہاتھ نہیں تو میں پوچھنا چاہتا ہوں کہ کیا یہ سچ نہیں ہے کہ سردار سورن سنگھ اور مسٹر سبراھمنیم دونوں نے کبھی اس کو بلیک پر کیا کبھی وھایٹ پر کیا - یہ کہتے ہوئے میں یہ جاننا چاہتا ہوں کہ یہ ٹھیک ہے کہ آپ کے جو کنسرنڈ آفسرس ھیں انہوں نے ڈپارٹمنٹ کے فائدے میں ....]

श्रीमती लक्ष्मीकान्तम्मा : आपका प्रोटेक्शन चाहिए मिनिस्टर लोगों को।

The hon. Member cannot go on making wild allegations against everybody.

श्री अब्दुल गनी दार : मैं यह मानते हुए—जैसा कि वह फरमाते हैं कि हमारे कंसन्र्ड आफिसर्ज ने डिपार्टमेंट के भले में, देश के भले में या वे बड़े भोले लोग हैं कि पांच लाख की जगह एक करोड़ मान गये, इसलिए हमने उनको मान लिया, तो मैं जानना चाहता हूं कि इस सारे अर्से में उन्होंने कितना माल इम्पोर्ट किया और जो माल 300 फी सदी पर बिकता था, उस मे से कितना कन्ज्यूम किया, कितना ब्लैक में बेचा? क्या यह सही नहीं है कि उनको इस में सात करोड़ से ज्यादा का फायदा हुआ?

[میں یہ مانتے ہوئے - جیسا کہ وہ فرماتے ھیں کہ ھمارے کنسرنڈ آفسرز نے ڈپارٹمنٹ کے بھلے میں - دیش کے بھلے میں - یا وے بڑے بھولے لوگ ھیں کہ پانچ لاکھ کی جگہ ایک کروڑ مان گئے - اس لئے ہم نے اس کو مان لیا - تو میں جاننا چاھتا ہوں کہ اس سارے عرصہ میں انہوں نے کتنا مال امپورٹ کیا اور جو مال ۳۰۰ فی صدی پر بکتا تھا اس میں سے کتنا کنزیوم کیا - کتنا بلیک میں بیچا - کیا یہ صحیح نہیں ہے کہ ان کو اس میں سات کروڑ سے زیادہ کا فائدہ ہوا ہے -]

Mr. Speaker: How can he say how much was sold in the blackmarket? I will be very happy if the Minister knows it and answers it.

श्री अब्दुल गनी दार : अब स्पीकर साहब, इस में किसकी मदद लें, यह मामला चार साल से तड़प रहा है।

[اب سپیکر صاحب اس میں کس کی مدد لیں - یہ معاملہ چار سال سے تڑپ رہا ہے -]

Mr. Speaker: Let the Minister reply how much was sold in the black market, if he can. I will be very happy.

श्री मोरारजी देसाई : सम्माननीय सदस्य ने पहले दो मिनिस्टरों का नाम लेकर जो कुछ कहा, वह उचित नहीं है। उनका इसके साथ कोई सम्बन्ध नहीं है। वैसे वह इस मामले में कुछ भी कह सकते हैं, उन को अधिकार है, पार्लियामेंट का मेम्बर होने की वजह से, लेकिन यह उनको शोभा नहीं देता—इतना मैं जरूर कहना चाहता हूं।

जहां तक दूसरी बात का सम्बन्ध है कि ब्लैक मार्केट में क्या बेचा .....

Shri Abdul Ghani Dar *rose*—

Mr. Speaker: He cannot get up whenever he chooses and begin to speak. He has asked the question. The Minister is answering it. He has to hear him, whether he likes it or not.

श्री मोरारजी देसाई : उन्होंने कहा कि हम मानते हैं कि वह भले हैं। हम ने कभी भला नहीं माना। भला माना होता तो इतना पैसा क्यों वसूल करते। वह भले नहीं हैं—इसमें कोई शक नहीं है। सम्माननीय सदस्य भी भले नहीं हैं—इसमें भले का सवाल ही नहीं है। ब्लैक मार्केट में कितना बेचा, यदि यह मुझे मालूम होता, तो उनको सवाल ही न पूछना पड़ता।

श्री अब्दुल गनी दार : सरकार को होशियार करो और मालूम करो।

[سرکار کو هوشیار کرو اور معلوم کرو -]

Shri Indrajit Gupta: In the matter of the irregular import of steel and alleged resale at blackmarket prices by this firm, the Finance Ministry is naturally interested to see that proper penalties are imposed and realised. When this matter is also being further investigated by the Asok Sarkar Inquiry Committee, does the Government consider it proper that before that committee has concluded its investigation, the then Iron and Steel Controller who was involved in this deal, Shri Bam, should be permitted by the government to take up a United Nations assignment and leave the country? Especially when he is one of the key witnesses in this whole matter, is it considered proper.

Mr. Speaker: I do not think it is relevant.

Shri Indrajit Gupta: Sir, what is the reply?

Mr. Speaker: Shri Hem Barua.

Shri Indrajit Gupta: Please tell me why you are disallowing it.

Mr. Speaker: It has nothing to do with the main question. You are only asking about the Iron and Steel Controller and not about the realisation of duty.

Shri Indrajit Gupta: The first part of my question was about the import of steel. At that time the Iron and Steel Controller was Shri Bam. An inquiry has been ordered by government in the matter and the chief witness is allowed to leave the country.

Shri Morarji Desai: The question here is not about that inquiry. That is a separate question. If that question had been asked, a question about that particular officer would have been relevant. Here the question is about the collection of customs duty levied. How does the officer come into the picture here?

Shri Jyotirmoy Basu: It is all intermingled; don't try to tell us all the stories.

Shri Hem Barua: Since the hon. Finance Minister gave us an assur-

ance on the floor of this House that he would tighten up the tax collection machinery and would mop up all the taxes evaded by certain people, in the context of that, may I know whether he has tried to find out the taxes evaded by Aminchand Pyarelal group of firms and, if he has found out the taxes evaded by them, what steps has he taken against this particular firm or, as is alleged in some section of the press, he is reluctant to take any steps against this firm because of the substantial contribution it has made to his party funds?

Shri Morarji Desai: Again an insinuation is made by the hon. Member.

Shri Jyotirmoy Basu: What a pity!

Shri Morarji Desai: I do not want to enter into it. I do not want to take up that matter. He can do what he likes. I never promised in this House at any time that I will mop up all the evasion of taxes. It is not possible for anybody to do so. What I said was that I am trying to devise a machinery and a method whereby this will be lessened to the minimum. That has not yet been done. I have not yet been able to find it out. If the hon. Member can help me to do it, I shall be eternally grateful to him. Therefore I want suggestions from him.

Shri Hem Barua: He has not replied to the latter part of my question.

Mr. Speaker: Next question.

Shri R. Barua: Question No. 1559.

Shri Shivaji Rao S. Deshmukh: Sir, question No. 1575 is also connected with it.

Mr. Speaker: That has been transferred to the 11th.

Fabrication of Fertiliser Plants

+

*1559. **Shri R. Barua:**
Shri D. N. Patodia:
Shri D. C. Sharma:
Shri Kameshwar Singh:
Shri A. Sreedharan:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that the country is likely to be in a position to fabricate her plants for production of fertilizers within 4-5 years time;

(b) if so, whether Government purpose to revise its policy on fertilizers and stop further erection of new plants with foreign assistance and expedite the process of fabrication of plants in India; and

(c) the economy of postponing further erection under foreign assistance and importing additional quantity for the next 3-4 years?

The Minister of State in the Ministry of Planning and Social Welfare (Shri Raghuramaiah): (a) It is expected that a major portion of plant and equipment for fertilizer factories can be manufactured in the country progressively in the next five years.

(b) Government will naturally do all in its power to expedite the indigenous fabrication of plant and equipment. It is entirely because of our expectations in this matter that Government has agreed to consider new proposals with foreign assistance only if they can be finalised by the end of this year and could come into production in 3 to 4 years from now. The present policy is consistent with the objective of major self-sufficiency in the net few years and does not require any change in the meanwhile.

(c) If projects now contemplated are not proceeded with, indigenous fertilizer production that will be lost to the country uptil 1973-74, when the first plant is built from mainly local equipment may be expected to be ready, will be valued at about Rs. 500 crores. This may be compared with foreign assistance for investment on these plants of about Rs. 150 crores.

Shri R. Barua: What is the proportion of indigenous component of fertiliser plants and what step is the Government taking to fabricate all the plants and in collaboration with which foreign parties?

Shri Raghu Ramaiah: The indigenous component at the moment available works out to only 10 to 15 per cent of the total value of the project. The main parts of the plant which have to be imported at the moment are vessels, valves, pumps and compressors, air separation equipment, seamless steam pipe, instrumentation and electrical plant. But there are various projects to manufacture some of these. For instance, the Heavy Plate and Vessels Works, Visakhapatnam, has a programme to manufacture heat exchangers, pipe fabrication etc. Similarly, the Foundry Forge Project at Ranchi has on its schedule the manufacture of high pressure vessels. In regard to valves there is a programme scheduled in Bharat Heavy Electricals Limited, Tiruchinapalli. In most of these cases there is foreign collaboration. In the case of the Heavy Plate and Vessels Works it is with Skodaexport. In the case of the Foundry Forge Plant at Ranchi it is with the Japanese firm. Similar foreign collaborations in regard to many projects are there.

Shri R. Barua: May I know whether any Indian concern has come with any proposal for an all-India consortium in India in order to fabricate these plants; if so, what is the reaction of Government?

Shri Raghu Ramaiah: The fabrication of the plant requires all these components and there are various units which have proposed to manufacture them. I am not aware of any proposal by a consortium of people to manufacture the entire plant.

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): May I add that the question does not arise because these things have to be manufactured in different public sector factories in India some of whom are either being set up or are being enlarged in order that they may be able to undertake this work?

Shri D. N. Patodia: Foreign assistance and setting up of a factory under foreign collaboration will involve not only a drain on our foreign exchange resources but will olso involve higher cost of the plant and also payment of royalty for several years to come. Therefore may I know as to what would be the cost of setting up a plant with foreign assistance compared to the estimated cost when the plant will be fabricated in India after four years?

Shri Asoka Mehta: As has been pointed out, at present, we are not in a position to set up a plan of our own because we do not fabricate sophisticated equipment needed for a fertiliser plant, particularly, a modern fertiliser plant and it is, therefore, not possible to give the cost of such a plant in India today. We have our own assessments but until we are in a position to fabricate these parts here, these assessments are not of much importance. It is true, if we could buy the equipment with free foreign exchange, the cost would not be as high as it is. But we have set up most of these plants by drawing upon credits that are extended to us by friendly Governments and when we have to draw upon credits which are extended to us, we have often to pay higher prices because we cannot go in for global tenders.

Shri D. N. Patodia: Could we at least know the estimated cost of the plant?

Shri D. C. Sharma: Sir, the replies given by the two Ministers have been very depressing. I want to know whether the production of the various components of fertiliser plant will continue in this country and how long it will take us set up a plant which can manufacture all the components

of the fertiliser plant and how much it will cost?

Shri Asoka Mehta: There is no single plant which tries to manufacture all the components. Take, for instance, instruments. We have specialised plants for manufacturing instruments. Surely, instruments will be obtained from these plants. Then, take the seamless tubes. The seamless tubes are needed by refineries, by fertiliser plants and by a variety of other industries. There will be a plant which will manufacture the seamless tubes. What we are trying to see is that there are facilities for fabricating all these various components in the country for the purpose of setting up indigenous plants.

Shri A. Sreedharan: The Czechoslovakian experts have recommended Cochin as the most ideally suited location for the heavy plates and vessels plant. But, as usual, Kerala is ignored in a rough manner and our claim has been brushed aside and the plant is now going to be located in Vishakhapatnam. In the Draft outline of the Fourth Plan, there is a provision for a fabrication shop for fertilizer and chemicals costing Rs. 12.8 crores. In view of the fact that Cochin is ideally suited for the fabrication shop for fertiliser and chemicals and also in view of the fact that Kerala has been consistently ignored in her claims, will the Government categorically state that they will locate the fabrication shop for fertiliser and chemicals in Cochin.

Shri Asoka Mehta: We shall convey the suggestion to the Minister of Industrial Development who is incharge of this.

Shri Shivajirao S. Desmukh: Will the Government be pleased to tell us what is the cost of turn-key agreements entered into for fertiliser plants and how do they do compare with the indigenous capacity? Is the hon. Minister aware of his learned predecessor's announcement that the country and particularly the Fertiliser Corporation of India with an army of 300 design engineers and several thousand other employees are in a position to fabricate indigenous fertiliser plants and even Dr. Mukherjee of the Trombay unit has been pleased to say that not only India has got indigenous capacity for fabrication of fertiliser plants but the cost also will be to the tune of about Rs. 4 crores to Rs. 5 crores. How does the Minister explain one of the turn-key agreements entered into with an Italian firm, S.N.A.M. and Monte Carlo, under which Government is paying them Rs. 15 crores or so when the same firm in the technical journals of the world is quoting 6 million dollars for similar plants which hardly works out to Rs. 4-1|2 crores?

Shri Asoka Mehta: I shall be grateful to the hon. Member if he will kindly give me the figures because he has massed up his figures.

Shri Shivajirao S. Deshmukh: I wanted to know....

Mr. Speaker: We cannot enter into a discussion now.

Mr. Pashabhai Patel.

Shri Pashabhai Patel: We have been able to manufacture motor cars, bicycles, aeroplanes, engines, tractors, sewing machines and sugar machinery. I want to know why the Government is not able to make this machinery. I think, the Government's stand is not convincing at all.

Shri Asoka Mehta: I would like to answer Mr. Deshmukh. Only one point, Sir.

What the FCI said was that they had designing and engineering capacity and they were utilising it fully. I have made it clear over and over again that we can design and engineer four plants over a period of four years. We have taken up four plants and we are doing that. The

engineers and designers do not fabricate. Fabricating machinery is somebody else's job. That is why I said that, if the hon. Member would see me, I could explain everything.

The argument what can be manufactured in India and what cannot be is a matter which could be easily discussed with such an eminent industrialist like the hon. Member. I am willing to sit with him, get the DGTD people and the industries and carry conviction to him that whatever can be manufactured in India is being manufactured. He is well aware that the DGTD will not clear any application for importing capital goods unless every care is taken to see that the indigenous fabricating capacity is fully utilised. A distinguished industrialist like him surely knows what the procedure is.

Shrimati Lakshmikanthamma: May I know whether the Government has offered any concessions to foreign companies to establish fertiliser factories in our country and if so, whether they are coming forward and if they are not coming forward, what are the reasons why they are not coming forward?

Shri Asoka Mehta: What concessions have been offered are well known to the hon. Member. As to what the results would be, we would be able to say only by the end of the year because that is the period till which we are waiting for these applications to be finalised.

Shri Ranga: How do they find the response so far?

Shri Asoka Mehta: It is difficult to say this because the applications are at various stages of consideration. If I were to say today that the response is very good and tomorrow we are not able to agree to some of the applications, then I will be questioned. So, I will be able to give a proper statement only after the applications are fully and finally cleared.

श्री शिवचन्द्र झा: क्या यह बात सही नहीं है कि बम्बई की एक कम्पनी ने कुवैत की एक कम्पनी से अमोनिया वेस्ड फर्टिलाइजर प्लांट खोलने का समझौता किया है जब कि सरकार की नीति है कि नेप्था वेस्ड इंडिजिनस प्रोडक्ट के आधार पर प्लान्ट खोला जाय ? मैं जानना चाहता हूं कि यह जो समझौता हुआ है उस पर हमारा कितना फारेन एक्सचेंज जायेगा और जिस कम्पनी ने सरकार की नीति के खिलाफ काम किया है उसके विरुद्ध क्या कारंवाई सरकार करने जा रही है ?

Shri Asoka Mehta: No such decision has been taken.

Secondly, this is a question about fabrication of fertiliser plants. I do not know where Ammonia comes here.

Shri Bal Raj Madhok: It is a question whether India needs chemical fertilisers more urgently or the other things more urgently.

An hon. Member: Natural fertilisers.

Shri Bal Raj Madhok: We have enough of natural fertilisers and we can make use of compost as well.

May I know whether we cannot wait for the indigenous fertiliser plants to come up? We can expedite their construction and avoid spending foreign exchange for getting foreign collaboration and foreign machinery for this purpose. That will save foreign exchange and that will also add a sense of urgency which will also be helpful.

Shri Asoka Mehta: The requirements of fertilisers have been assessed very carefully and I am sure, the hon. Member has seen the various reports and the various calculations that have been made. The requirements by the end of the Fourth Plan will be 2.4 million tonnes of nitrogenous fertilisers, one million tonnes of phosphatic fertilisers and something

like 800,000 tonnes of potassic fertilisers. Without these fertilisers, it has been established that we will not be able to reach our targets either of foodgrains or of agricultural production. These are matters which have been gone into very very carefully by all the experts concerned. As far as our Ministry is concerned, we have to produce the fertiliser that is needed in the country, and in order to produce fertilisers we are going ahead with creating facilities for fabricating equipment in the country so that in future we are able to do it on our own, by setting up new plants here and now in the country so that we may be able to produce the fertilisers needed, utilising our existing capacities to the utmost, and making up by imports whatever shortfalls are still left. This is the overall policy, and I think this policy is necessary if targets of food production and agricultural production are to be reached.

श्री गा० सं० मिश्र : कोरबा के लिए जिस प्रकार का इक्विपमेंट बनाया जा रहा है उसकी क्या प्राग्रेस है और वह कारखाना कब तक चालू हो जाएगा ?

Shri Asoka Mehta: The FCI is engaged in drawing up a project report for a fertiliser plant in Korba which will be coal-based. When that report is ready, we shall consider the economics of the plant and decide whether it is advisable to set it up or not.

Shri Lobo Prabhu: While the anxiety of the hon. Minister to increase fertiliser production is quite intelligible, may I enquire why only half the established capacity is being utilised now? Particularly, may I know from the hon. Minister what arrangements have been made to provide power and coking coal the shortage of which has been responsible for the failure to utilise the full capacity?

Shri Asoka Mehta: As far as phosphatic fertilisers are concerned, there has been a considerable amount of unutilised capacity because we could not get sulphur. There was short supply of sulphur during the last two years. As far as other kinds of fertilisers are concerned, I shall have to go plant by plant to explain why there has been a shortfall. In some cases, there has been shortfall because of shortage of power. As you know, last year was a very difficult year as far as hydro-power was concerned; both in the Punjab and in Kerala there was this difficulty. In the case of Sindri, for instance, it is rather an old plant and it is having a number of difficulties. Therefore, we are now working on schemes to modernise it. It is a very old plant and it has to be modernised. We have taken certain steps in that direction and we hope that the production at Sindri will improve. Likewise, there are other plants which have their own peculiar problems. It would be very difficult for me to give all these details here. But if the hon. Member is interested, I shall be happy to send him all the details plant by plant, or if you so direct, I shall place a statement on the Table of the House.

Shri Ranga: That would be better.

Mr. Speaker: Yes.

Shri Krishna Kumar Chatterji: The answers so far evoked from the hon. Minister lack in a sufficient awareness of the urgency of the matter. It is not a question of financial implications, but I am sure the hon. Minister will agree that it is a question of national security and prestige as well. At this time of world tension, if we depend on food imports from foreign countries, then it would be a question of national security and national prestige as well. So, is the hon. Minister prepared to stop all kinds of these fertiliser plants being made here with the help of the foreign Governments?

Shri Asoka Mehta: I have not the slightest objections, and let us not have any fertiliser produced in the country, but I do not know how that will solve the food problem. I do not see the connection between the two statements made by the hon. Member.

Shri Jyotirmoy Basu: May I know whether there was a proposal to start a fertiliser plant under the co-operative sector and for this purpose Government have been negotiating with the American Co-operative League, and if so, the terms and conditions that they have been negotiating with the American Co-operative League?

Shri Asoka Mehta: These discussions are going on, and when the discussions are over, we shall place the terms and conditions before the House.

श्री प्रेम चन्द वर्मा : भारत में जितने फ़र्टिलाइजर के कारखाने हैं उनकी जितनी क्षमता है वह पूरी प्रयोग में क्यों नहीं लाई जा रही है ? मंत्री महोदय ने कहा है कि आगे भी नए कारखाने बनने वाले हैं। मंत्री महोदय ने नंगल फर्टिलाइजर फैक्ट्री का और सिन्द्री का जिक्र किया है और बताया है कि वहां बिजली की दिक्कत महसूस की गई थी या गन्धक की दिक्कत महसूस की गई थी। मैं जानना चाहता हूं कि इस बात की क्या गारंटी है कि जो नए कारखाने आप करोड़ों रुपया लगा कर बनाएंगे उन कारखानों में इस तरह की दिक्कतें पेश नहीं आएंगी और जो मशीनरी है वह बेकार नहीं पड़ी रहेगी ? मैं जानना चाहता हूं कि जब आप नए कारखाने लगायेंगे तो क्या इस बात का भी ध्यान रखेंगे कि ऐसी दिक्कतें पेश न आयें और मशीनरी काम में आए और ये कारखाने ठीक तरह से चलें ?

Shri Asoka Mehta: Because of severe drought, there is great inadequacy of water and as a result of that, power is not available. I do not know what safeguards can be provided. Droughts are things that occur infrequently and we have got to take them in our stride. This has not been a normal situation and I hope in future such situations will not emerge.

श्री मधु लिमये : मार्च महीने के अन्त में मंत्री महोदय ने यहां घोषणा की थी कि भविष्य में जितने फर्टिलाइजर के कारखाने बनाये जायेंगे वे हमारे देश में जो नाफ्ता तैयार होता है उसके आधार पर बनाये जायेंगे। बाद में कुछ नीति परिवर्तन की बात आई। मैं जानना चाहता हूं कि क्या इस नीति परिवर्तन के बारे में बारह अगस्त के पहले इस सदन के सामने वह निवेदन करेंगे और हमको चर्चा करने का मौका देंगे ?

Shri Asoka Mehta: If there is any change in policy before that, I shall be happy to make a statement and give every opportunity to hon. Members to discuss it.

Revision of Lists of Scheduled Castes and Scheduled Tribes

\+

***1561. Shri Dhuleshwar Meena:**
Shri Vishwa Nath Pandey:
Shri Ramanchandra Ulaka:
Shri Heerji Bhai:
Shri K. Pradhani:
Shri Deorao Patil:
Shri K. P. Singh Deo:
Shri D. N. Deb:
Shri Siddayya:
Shri M. L. Sondhi:

Will the Minister of Social Welfare be pleased to refer to the reply given to Unstarred Question No. 455 on the 25th May, 1967 and state:

(a) whether Government have since finalised the revision of the lists of Scheduled Castes and Scheduled Tribes; and

(b) if so, the result thereof?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). Government hope to introduce a bill on the subject in the near future.

Shri Dhuleshwar Meena: While the Ministry was consulting MPs statewise, many of them suggested the

scheduling and de-scheduling of castes and tribes. To what extent have these suggestions been accepted, particularly regarding Rajasthan?

Shri Asoka Mehta: I would like the hon. Member to wait till the Bill is introduced. He will then have very little cause for complaint.

Shri Dhuleshwar Meena: It was strongly urged by members that there is a synonym in this respect, namely, 'Mina' and 'Meena'. May I know which word Government have accepted?

Shri Asoka Mehta: It is difficult for me to give a reply. I would like the hon. Member to wait till the Bill is introduced. If he has any suggestions, he can move an amendment and I assure him Government will give the most sympathetic consideration to any amendments moved.

An hon. Member: What is the meaning of 'in the near future'?

श्री देवराव पाटिल : यह सवाल भारत के कोटि कोटि आदिवासियों का सवाल है। सूची में संशोधन करने का अधिकार संसद का है। मैं मंत्री महोदय से जानना चाहता हूं कि सूची में संशोधन करने वाला विधेयक जो तीन साल से पड़ा हुआ है और जिसके बारे में तीन साल से प्रामिज करते हुए वह आ रहे हैं, क्या इस सत्र में पेश कर दिया जाएगा या नहीं किया जाएगा ?

Shri Asoka Mehta: I am not in a position to give a categorical answer because we have to consult a number of Ministries as also the Election Commission because any change in the scheduled castes and scheduled tribes has a corresponding implication in the delimitation of constituencies. Until all these things are cleared up, it is not possible for me to introduce the Bill here. Therefore, I am doing everything possible to see that the Bill is introduced this session, but it is not possible to give a categorical answer.

Shri Siddayya: May I know whether the list of scheduled castes and scheduled tribes in Goa, Daman and Diu has been finalised? If not, what are the specific difficulties in the way of Government doing it?

Shri Asoka Mehta: That matter is being considered in consultation with the Ministry of Home Affairs.

Shri M. L. Sondhi: The hon. Minister prides himself with a penchant for facts and figures, but with all the statistics at his disposal, he is unable to decide a simple criterion for including those who deserve or excluding those who do not deserve. May I ask why he is consistently ignoring expert opinion on this question? I quote from an article entitled "New Deal for Tribal India" where it is mentioned that two Russian anthropologists came to India, and after a study of the socio-economic development, have protested....

Mr. Speaker: This is Question Hour. You can participate in the debate.

Shri M. L. Sondhi: What I mean is that there is expert opinion on the subject, it does not require procrastination. My question is: will he give us an assurance that without waiting for a completion of all this, he will take a simple decision on the basis or criterion of including certain tribes which are deserving and excluding those which are not deserving, so that Government money can be saved and properly utilised?

Shri Asoka Mehta: I do not know what kind of assurance the hon. member wants. If he wants that the Bill be introduced, I have pointed out that until I get clearance from all the parties concerned, I cannot introduce the Bill. As far as accepting certain criteria is concerned, this matter has been gone into very thoroughly with all the State Governments, with the

Members of Parliament concerned, and on the basis of that, certain decisions have been taken. When the Bill comes up, the hon. member is free to make his observations, and, as I said, the Government will always consider very sympathetically any suggestions that are made in the course of the debate also.

SHORT NOTICE QUESTION

Compulsory Sterilization

+

41. Shri Kanwar Lal Gupta:
Shri Raghuvir Singh Shastri:
Shri Ram Kishan:
Shri D. C. Sharma:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that Government propose to bring legislation for compulsory sterilisation;

(b) if so, whether Government have consulted State Governments about this legislation;

(c) if so, the reaction of State Governments theeto;

(d) whether Government also propose to consult the public on this issue; and

(e) if not, the reasons therefor?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) The Government of Maharashtra have recommended to the Government of India to take legal and constitutional steps to make sterilization, vasectomy or tubectomy, compulsory in the case of all citizens who have three or more children. This recommendation is under examination and consideration and no decision thereon has yet been arrived at.

(b) to (d). The question of consulting the State Governments and the public will be considered after the examination of the issue has been completed.

(e) Does not arise.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, अगर कानून के द्वारा जबर्दस्ती स्टरलाइजेशन किया गया, तो यह फंडामेंटल राइट्स के खिलाफ़ होगा (व्यवधान) और इस से देश में बगावत की आग भी फैल सकती है। मैं यह जानना चाहता हूं कि क्या सरकार ने इस बारे में एटार्नी-जेनेरल से भी राय ले ली है कि इसकी कानूनी पोजीशन क्या है। क्या मंत्री महोदय ने इस बात पर भी विचार किया है कि इस योजना को कैसे एनफोर्स किया जायेगा, इस के एनफोर्समेंट पर कितना खर्च होगा और इसके लिए कितनी मशीनरी की आवश्यकता होगी ?

Shri B. S. Murthy: In my reply I have already stated that the recommendation emanated from the Maharashtra government and the central government bound to consider any suggestion that is forwarded by the state government. This matter is now being examined by the Law Ministry.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं दिया गया है। मैंने पूछा है कि क्या सरकार ने इस बात पर विचार किया है कि इस योजना को एनफोर्स करने पर कितना खर्च होगा और इसके लिए कितनी मशीनरी की जरूरत होगी।

Shri B. S. Murthy: Before we go into those issues, we must first of all find out whether we can legally enforce a measure like that. Once the legal department says that we can, then we can think of other steps; later on we may have to consult the other agencies.

श्री कंवर लाल गुप्त : कोई भी सिर-फिरा आदमी कोई भी एबसर्ड सजेस्न दे दे, क्या सरकार ऐसी हर एक सजेस्न पर सीरियसली विचार करती है ?

Shrimati Lakshmikanthamma: The word 'madcap' is unparliamentary.

Mr. Speaker: It is used not with reference to the state government; it is used with reference to the suggestion.

Shri S. Kandappan: Though the word is not unparliamentary, the suggestion has come from a state government and it is casting aspersions on them . . . (*Interruptions.*)

Mr. Speaker: Order, order. Nobody should get up like this and begin speaking.

Shri S. Kandappan: I feel that when a suggestion like that has come from a State government and it is termed as a madcap suggestion that word should not be used in that sense.

Mr. Speaker: It is not used that way.

Shrimati Lakshmikanthamma: That word should not be used.

Mr. Speaker: The hon. lady Member should not be excited so much. She is doing it repeatedly when I am on my legs. She should not jump and begin shouting.

श्री तुलशीदास जाधव : आप कम से कम माननीय सदस्य को ताकीद तो करें कि वह ऐसे शब्दों का इस्तेमाल न करे।

Shri Kanwar Lal Gupta: Should I repeat my question?

Mr. Speaker: Without that madcap business.

श्री कंवर लाल गुप्त : अगर कहीं से भी कोई ऐसी एब्सर्ड प्रोपोजल आती है, तो क्या सरकार उस पर विचार करती है ? मैं यह भी जानना चाहता हूं कि क्या यह स्कीम सब लोगों पर––हिन्दू, मुसलमान, सिख, ईसाई, सब लोगों पर लागू होगी।

Shri B. S. Murthy: The Maharashtra government is supposed to be one of the best State governments...... (*Interruptions.*) In the wisdom of the full cabinet, it thought that a suggestion like this should be made and then it is ordinary courtesy that the Central government should honour a suggestion made and get it examined. That is what is being done.

Shri Kanwar Lal Gupta: He has not replied to the other part. Will it apply to all?

Mr. Speaker: He says it is being examined. He has answered it.

श्री रघुवीर सिंह शास्त्री : श्रीमन्, प्रायः यह देखा जाता है कि हम किसी समस्या का समाधान करते हुए दूसरी दिशा में पड़ने वाले उसके दुष्परिणामों को नहीं देख पाते हैं। क्या मैं सरकार से यह आशा करूं कि फैमली प्लानिंग के इस प्रकार के उपायों और साधनों का उपयोग करते समय वह इस बात का भी ध्यान रखेगी कि समाज की नैतिकता और उसके आचार-विचार पर उनका क्या प्रभाव पड़ेगा ? क्या मंत्री महोदय इस सम्बन्ध में राज्य सरकारों को भी कनसल्ट करेंगे ? इस देश में एसी बहुत सी सामाजिक संस्थायें हैं, जिनका देश के सामाजिक जीवन पर बहुत प्रभाव है। क्या मंत्री महोदय उन संस्थाओं को भी विश्वास में लेकर उनके साथ परामर्श करेंगे ?

Shri B. S. Murthy: Sir, compulsory sterilisation will never be introduced until and unless the nation accepts it.

Shri D. C. Sharma: The so-called population explosion in this country...

Shri S. M. Banerjee: He should be exempted from sterilisation.

Shri M. R. Krishna: It is an insinuation. He should withdraw it.

Mr. Speaker: Order, order. Let us hear Mr. Sharma.

Shri D. C. Sharma: The so-called population explosion in this country has been given currency to by some

of the aid-giving countries to this India, Bharat, especially the U.S.A. May I know if the State Governments including the Maharashtra Government, were directly or indirectly influenced by the propaganda that is going on in the papers about this population explosion and which is being conducted subtly, imperceptibly, indirectly and directly, by those countries like the USA and others . . .

Shri Kanwar Lal Gupta: CIA agents.

Shri D. C. Sharma: Of course, you are an agent. (*Interruption*) I did not mean it; he is a good riend of mine.

Mr. Speaker: Come along, go ahead with the question. Mr. Sharma, you are too slow.

Shri D. C. Sharma: Slow men have more staying and surviving power than young men. May I know whether the State Governments, including the Maharashtra Government, have been influenced directly or indirectly, subtly or imperceptibly, by the propaganda which is being carried on in the foreign press about the so-called population explosion in this country?

Shri B. S. Murthy: Sir, the family planning programme of India is India's. . . (*Interruption*). No outside agency has any influence over our programme, especially the family planning programme. It is a fact that nearly 5,000 years have been taken to produce a population of over 500 million. And if you are not taking care of our population growth, in 25 years there is the danger of this becoming a thousand million.

Therefore, it is our own programme and no outside agency need come and tell us. The productive capacity of man is there in the age of 70 or 90.

Several hon. Members rose—

Mr. Speaker: It looks as though the whole House wants to put supplementaries and unless I give one full day for it, there is no chance of satisfying even 10 per cent. Everybody wants to ask only one supplementary. I will allot 10 more minutes to this and call 2 from this side and 2 from the other side. (*Interruptions*). People over 70 must advise the others:

Shri V. Krishnamoorthy: It must be decided only by youngsters, not by old people.

Shri Tenneti Viswanatham: The Maharashtra Government have recommended both vasectomy and sterilisation. Does it apply to a couple?

Shri B. S. Murthy: It all depends on how the family decides—the man or the woman.

Shri Sradhakar Supakar: Along with examining the legality and constitutionality of making sterilisation compulsory, may I know whether Government will also examine the proposal of allowing those persons who have sterilised themselves to take recourse to polygamy and polyandry also?

Mr. Speaker: Shri Krishnamoorthy:

Shri V. Krishnamoorthy: The hon. Minister has said that he has referred the entire matter to the Law Ministry for consideration. It involves two main decisions of Government. First is the political decision. Only after taking a decision whether to implement compulsory sterilisation or not, can the matter be referred to the Law Ministry for examining the legal and constitutional consequences. I want to know whether a political decision has been taken by the Cabinet to implement the recommendations of the Maharashtra Government or not.

Shri B. S. Murthy: As soon as the recommendation reached the Government, it has referred it to the Law Ministry to see whether a measure

like this legally possible. If it is legally possible, then it will go to the Cabinet. Later on even the people at large may also be consulted in the matter.

Mr. Speaker: The Parliament also.

Shri P. Venkatasubbaiah: Before the Government embark upon a massive scheme of introducing family planning programmes in the country, may I know whether they have gone into the financial implications of the scheme and if so, with what countries would they like to collaborate in the matter of importing contraceptives and other things?

Mr. Speaker: He has answered it in the beginning. After it is legally examined and decided that it is possible to implement it, then only all these questions will arise—how much is the expenditure, with whom they will collaborate, whether it should be done after 3 children or half a dozen children, etc.

Shri Hem Barua: May I say that I am not opposed to compulsory sterilisation, for compulsory sterilisation does not infringe a man's fundamental right, as alleged....

Mr. Speaker: We are not having a debate now.

Shri Hem Barua: Sir, I am putting a question. As an initial step I would suggest that all Members of Parliament should be compulsorily sterilised.

Mr. Speaker: It is going beyond limits now. I am not going to allow this to continue like this (*Interruptions*). Order, order. I would request all hon. Members to please sit down. We have already spent twenty minutes on this.

Shri S. Kandappan: Sir, from eleven o'clock I have been standing up. Will you not allow me to put one supplementary?

Mr. Speaker: Fifty hon. Members have been getting up. It is not that the hon. Member alone should be given a chance.

Shri S. Kandappan: I have an important supplementary....

Mr. Speaker: Other hon. Members are equally important for me. (*Interruptions*). Will you kindly sit down? Nothing need be recorded now. You are not going to catch my eye now.

Shri S. Kandappan:**

Mr. Speaker: Let us proceed to the next item now.

WRITTEN ANSWERS TO QUESTIONS

Non-Project Loan

***1560. Shrimati Tarkeshwari Sinha:** Will the Minister of **Finance** be pleased to state:

(a) whether the details of the non-project loan have been finalised; and

(b) if so, whether Government can give any indication of the priority industries to be supplied with this non-project aid?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) A statement is laid on the Table of the House.

(b) Non-project aid, other than food aid and debt relief, will be deployed for meeting the maintenance import requirements of various sectors of the economy including agriculture and industries. Subject to availability, aid funds will be used wherever possible for maintenance imports of industries. Such use will have to be within the scope of the import policy applicable to the different categories of industries and will also depend upon the import requirements being eligible

**Not recorded

for financing under the terms of the available credits.

Statement

Details of non-project loans finalised in 1967-68 so far:

(1) UNITED STATES OF AMERICA: For supplies of 1.5 million tonnes of foodgrains valuing $99.9 million under PL 480.

(2) CANADA:

(i) Food assistance valuing Canadian $50 million.

(ii) Postponement to March 31, 1968 of the repayment of principal of the order of Canadian $0.768 million due from India to Canada.

(iii) Cancellation of the repayment of Canadian $1.3 million due to her in 1967-68 on account of the 1958 Wheat Loan.

(iv) Canadian $10 million for supply of fertilizer components as part of their expanded long term agricultural aid programme this year.

(3) UNITED KINGDOM: Non-project loan of £19 million inclusive of £11.5 million on account of debt relief.

(4) JAPAN: Non-project loan of US $7 million for supply of fertilizers.

Rate of Interest for Industrial and Agricultural Credits

*1562. **Shri Sidheshwar Prasad:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that interest rates for credits made available for industrial and agricultural purposes are different;

(b) if so, what is the difference; and

(c) the reasons therefor?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Rates of interest are not uniform and depend on various factors such as creditworthiness of the party, the nature of security and the amount and duration of the loan etc.

(b) and (c). So far as the Reserve Bank of India is concerned, the refinance made available by it to commercial banks, which is largely for industrial and commercial purposes, is generally at the Bank rate. The rate of refinance to the State cooperative banks for agricultural purposes and to commercial banks for a few categories of export is generally at 1½ per cent to 2 per cent below the Bank rate. The concessional rate of refinance is intended to encourage the flow of credit to these sectors.

National Income during 1966-67

*1564. **Shri S. S. Kothari:**
Shri Yajna Datt Sharma:
Shri P. N. Solanki:

Will the Minister of Planning be pleased to state:

(a) the estimates of National Income for the year 1966-67;

(b) whether the national income for the said year has shown a decline over the figures of the previous year;

(c) if so, in what sectors of the economy; and

(d) the steps Government propose to take to ensure improvement?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) National Income at current prices has been roughly estimated at Rs. 22,900 crores for 1966-67.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise.

Freight Rates for U.S. Flag Vessels

*1565. **Shri E. K. Nayanar:** Will the Minister of **Finance** be pleased to state:

(a) whether there is an agreement with U.S.A. that half of the foodgrains under PL-480 would be carried in U.S. flag vessels;

(b) if so, the reasons which led to the Government of India to accept such an Agreement;

(c) whether the freight rates for U.S. flag vessels were higher than the freight rates for non-U.S. flag vessels; and

(d) if so, the difference between the two?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). According to the U.S. Merchant Marine Act at least 50 per cent of the gross tonnage of all equipment and commodities financed with U.S. aid funds has to be transported in U.S. flag vessels. This is but one feature of U.S. aid, while it is the totality of its terms and conditions which determine its acceptability.

(c) and (d). The freight rates for U.S. vessels are on an average about twice those for non-U.S. vessels. But our liability in respect of foodgrains under PL-480 is limited to payment of the freight only at world market rates, as the U.S. Government meets the difference.

Acquisition of Foreign Oil Companies

*1567. **Shri Baburao Patel:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Government propose to acquire foreign oil companies in India like ESSO, Burma Shell and nationalize them in the near future;

(b) whether it is a fact that the Indo-Burma Petrol Co. has been purchased by some Indian firm;

(c) if so, the name of the firm, the price paid and the manner in which this money was paid;

(d) whether Government have decided to encourage the private sector to acquire oil interests; and

(e) if not, their reaction to the Indo-Burma Petrol deal?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) It is understood that the Reserve Bank of India, Calcutta Branch, had received an application from the United Provinces Commercial Corporation Limited, for the purchase of 5,79,400 shares of Indo-Burma Petroleum Company Limited held by Messrs. Steel Brothers Limited, U.K. and the remittance of the sales proceeds in foreign exchange. The Reserve Bank of India rejected the application but the U.P.C.C. has filed a suit in the High Court at Calcutta against Messrs. Steel Brothers Limited, U.K., for non-performance of the sale agreement in which the Reserve Bank of India has also been cited as one of the defendants. The matter has thus become *sub-judice*.

Foreign Banks

*1568. **Shri C. C. Desai:**
Shri R. K. Amin:
Shrimati Shakuntala Nayar:

Will the Minister of **Finance** be pleased to state:

(a) whether complaints have reached him or the Reserve Bank of India, directly or indirectly, officially or unofficially, about the misbehaviour of foreign banks operating in the country with particular reference to misappropriation of foreign exchange,

which the country is legitimately entitled to;

(b) the action taken on these complaints either by the Reserve Bank or by the Central Government; and

(c) whether any cases of misappropriation or misbehaviour have been found or suspected and what Government propose to do to plug these leakages and to enforce discipline on these foreign banks?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) No, Sir.

(b) Does not arise.

(c) No such cases have come to the notice of Government.

पंजाब नेशनल बैंक के अधिकारियों के विरुद्ध शिकायतें

*1569. श्री हुकम चन्द कछवाय :
श्री ओ० प्र० त्यागी :
श्री राम गोपाल शालवाले :
श्री राम सिंह अयरवाल :

क्या वित्त मंत्री 8 जून, 1967 के तारांकित प्रश्न संख्या 381 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पंजाब नेशनल बैंक के अधिकारियों के विरुद्ध शिकायतों के बारे में की जा रही जांच में अब तक कितनी प्रगति हुई है ; और

(ख) जांच के कब तक पूरा होने की सम्भावना है ?

वित्त मंत्रालय में राज्य-मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). जांच का काम अभी जारी है और आशा है कि वह जल्दी ही पूरा हो जायगा ।

Arbitration to decide payment of increased Royalty on Petroleum

*1570. **Shri A. K. Gopalan:**
Shri Jyotirmoy Basu:
Shri Viswanatha Menon:
Shri K. Ramani:
Shri Bhagaban Das:
Shri E. K. Nayanar:
Shri R. Barua:
Shri Raghuvir Singh Shastri:
Shri Dhireswar Kalita:
Shri M. Meghachandra:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that Government have agreed to refer for arbitration the demand of Assam and Gujarat Governments for more royalty on petroleum crude payable by Oil industry in the public sector;

(b) if so, the terms of reference thereof; and

(c) the name of the arbitrator and the time given to the arbitrator for submitting the award?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir.

(b) and (c). Do not arise.

तरल अमोनिया पर आधारित उर्वरक का कारखाना

*1571. श्री रामावतार शर्मा :
श्री आत्म दास :
श्री रघुवीर सिंह शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री
डा० सूर्य प्रकाश पुरी
श्री मरांडी :
श्री ज्योतिर्मय बसु :
श्री नायनार :

श्री रमानी :
श्री मुहम्मद इस्माइल :
श्री प० गोपालन :
श्री सत्य नारायण सिंह :
श्री चक्रपाणि :
श्री उमानाथ :
श्री कामेश्वर सिंह :
श्री श्रीधरन :

(क) क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने अपनी घोषित नीति के विरुद्ध आयातित तरल अमोनिया पर आधारित उर्वरक का एक कारखाना स्थापित करने की प्रायोजना की मंजूरी दे दी है ;

(ख) यदि हां, तो सामान्य नीति का पालन न किये जाने के क्या कारण हैं ; और

(ग) तरल अमोनिया के आयात पर प्रति वर्ष कितनी विदेशी मुद्रा खर्च होगी?

योजना, पेट्रोलियम तथा रसायन और समाज कल्याण मंत्री (श्री अशोक मेहता) : (क) जी नहीं।

(ख) और (ग). प्रश्न नहीं उठता।

Recession in Maharashtra State

***1572. Shri Rane:** Will the Minister of Finance be pleased to state:

(a) whether there has been an acute recession in the Maharashtra State;

(b) if so, the measures which Government propose to take to arrest it;

(c) whether the Maharashtra Government and the Chambers of Commerce in Maharashtra have made representation in this regard;

(d) the main reasons for this acute recession in the Maharashtra State; and

(e) whether other States are affected by this recession?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) to (e). Recessionary conditions have appeared in Maharashtra as well as in other States as a result of (a) two successive droughts, (b) some slackness in consumer demand for certain industrial products due to the low levels of disposable incomes and high prices of more essential commodities such as foodgrains, (c) sluggish demand for transport etc. due to relatively low levels of output in agriculture and agriculture-based industries and (d) the consequent slackening in the demand for capital goods and ancillary products. Representations in this regard have been received.

Government is trying to stimulate demand, for products of industries experiencing recessionary conditions, in a number of ways. These include (a) advance indication of orders Government might place next year, for railway wagons etc., (b) encouragement to exports of metallurgical and engineering goods by providing steel at international prices and by enhancement of rates of export subsidy on steel and (c) provision of more liberal credit for financing exports and internal marketing of selected industrial products.

Promotion in Post Graduate Medical Institute, Chandigarh

***1573. Shri Hardayal Devgun:**
Shri Yajna Datt Sharma:
Shri Bal Raj Madhok:
Shri Onkar Lal Berwa:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that 26 Lecturers and Senior Lecturers of the Post-Graduate Medical Institute,

Chandigarh were over-night promoted as Assistant Professors by the Chief Commissioner, Chandigarh during the transitional phase of reorganisation of the erstwhile Punjab after the 1st November, 1966;

(b) whether it is also a fact that some of these promoted persons had earlier been rejected by the erstwhile Punjab Government; and

(c) if so, the reasons of these promotions and whether this irregularity has so far not been remedied?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (c). In the year 1966 the erstwhile Government of Punjab had constituted a Review Committee to advise it regarding the progress and development of the Post-Graduate Institute of Medical Education and Research, Chandigarh. The Committee, *inter alia*, recommended that in order to avoid large scale stratification of academic posts, the post of Senior Lecturers should be abolished. This recommendation of the Committee was approved by the Government of Punjab who ordered sixteen appointments of Assistant Professors. In pursuance of the same policy, the Chief Commissioner of Chandigarh also temporarily promoted ten Senior Lecturers of the Institute as Assistant Professors. Some of these Senior Lecturers had earlier appeared before the Punjab Public Service Commission for selection for the posts of Assistant Professors but some of them could not qualify for selection in accordance with the terms of advertisement.

The Post Graduate Institute of Medical Education and Research, Chandigarh, has assumed the status of an autonomous institution with effect from 1st April, 1967, under an Act of Parliament. The Selection Committee of the Institute has been reviewing all temporary appointments and promotions. The final orders have yet to be passed.

States Share in Collection of Central Excise Duty

***1574. Shri Parthasarathy**: Will the Minister of **Finance** be pleased to state:

(a) whether any State Government have represented to the Central Government to give increased share of Central excise duties in proportion to the increased collection in that State; and

(b) if so, the reaction of the Government thereto?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). No specific representation has been received. However, with larger collections of excise duties, the share of individual States also increases in accordance with the percentages of distribution determined on the recommendation of the Finance Commission.

Some States have in their Budget Speeches suggested a review of the allocation of resources between the Centre and the States. The present position in this regard is that while the needs of the States in respect of their non-Plan requirements are covered by the Finance Commission's recommendations, the allocation of resources to each State for implementing the Plan Schemes is done by the Planning Commission after consultation with the States each year and this provides for a measure of flexibility which is necessary in such matters.

Krishna-Godavari Waters Dispute

***1576. Shri D. C. Sharma:**
Shri George Fernandes:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri M. N. Naghnoor:
Shri Anantrao Patil:
Shri Sonavane:
Shri Solanki:
Shri S. B. Patil:
Shri B. Shankranand:

Shri Radashekharan:
Shri Tulsidas Dasappa:
Shri Hem Barua:
Dr. M. Santosham:
Shri K. P. Singh Deo:
Shri S. P. Ramamoorthy:
Shri Y. G. Gowd:
Shri R. K. Amin:
Shri Jagannath Rao Joshi:
Shri A. Sreedharan:
Shri Mangalathumadom:
Shri Eswara Reddy:
Shri Raghuvir Singh Shastri:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Maharashtra Government have decided to serve a legal notice on the Andhra Pradesh Government in connection with the utilisation of the Krishna-Godavari waters by Andhra Pradesh without the consent of the Maharashtra Government;

(b) if so, the reaction of Government thereto; and

(c) the action taken or proposed to be taken in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) It is understood that the Government of Maharashtra has decided to serve a legal notice on the Government of Andhra Pradesh but the notice has not yet issued.

(b) and (c). It is proposed to discuss the question of sharing of Krishna-Godavari waters between the concerned States at a meeting of the Chief Ministers shortly.

Family Planning Campaign in Delhi

***1577. Shri M. L. Sondhi:** Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that the Family Planning campaign in Delhi has failed to achieve the desired results;

(b) whether the main reasons for its failure are the lack of proper approach and inefficient and defective working of the Department where unmarried girls are employed for propaganda and that rural areas and slum dwellers are neglected; and

(c) whether it is proposed to go into the working of the Family Planning Department and amend its shortcomings?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No, Sir. With sustained efforts better progress is noticeable.

(b) Does not arise.

(c) The progress of family planning work is reviewed from time to time and whatever organisational changes are considered necessary in the Directorate of Family Planning are made with a view to achieving better results.

Commissioner for Scheduled Castes and Scheduled Tribes

***1578. Shri A. K. Kisku:**
Shri P. R. Thakur:

Will the Minister of **Social Welfare** be pleased to state:

(a) whether any guiding principles have been laid down for the appointment to high and independent statutory offices like that of the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if so, what and whether they have been followed in the case of appointments to the Commissioner's Office made since 1962?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) The general principle is that the post of Commissioner should be filled by a prominent public figure, who has administrative competence, and a sympathetic understanding of the problems of the Scheduled Castes and Scheduled Tribes.

(b) Yes.

वैद्यों और हकीमों के लिये संहिता

*1579. श्री प्रकाशवीर शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री रघुवीर सिंह शास्त्री :
श्री हुकम चन्द कछवाय :
श्री रामावतार शर्मा :
श्री आत्म दास :
श्री शिव कुमार शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री ग० च० दीक्षित :

क्या स्वास्थ्य एवं परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वैद्यों और हकीमों के लिये एक आचार संहिता बनाने का कोई प्रस्ताव है ;

(ख) यदि हां, तो उस पर अन्तिम निर्णय कब तक हो जाने की संभावना है ;

(ग) क्या उक्त आचार संहिता के बारे में वैद्यों और हकीमों से भी परामर्श किया गया है ; और

(घ) यदि हां, तो इस बारे में उनकी क्या प्रतिक्रिया है ?

स्वास्थ्य एवं परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) जी नहीं ।

(ख) से (घ). यह प्रश्न नहीं उठते ।

Safety Margin in C.P.W.D. Constructions

*1580. **Shri Jyotirmoy Basu:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the safety margin observed in Central Public Works Department constructions;

(b) whether it is considered too high; and

(c) whether the Government propose to consider to change the schedule and specifications as a economy measure?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) The margins of safety are different for different building materials.

(b) No. These margins are as prescribed by Indian Standards Institution.

(c) The specifications are already austere and economical. The schedule of rates is revised periodically on the basis of prevailing market trends.

Government Accommodation occupied by Ex-M.Ps.

*1581. **Shri Nitiraj Singh Chaudhary:** Will the Minister of **Works, Housing and Supply** be pleased to refer to the reply given to Starred Question No. 67 on the 25th May, 1967 and state:

(a) how many of 37 ex-M.Ps. defeated in the last Elections have so far vacated their quarters;

(b) how many other ex-M.Ps. who were defeated earlier are still in occupation of the quarters allotted to them as M.Ps.;

(c) the further steps that are being taken to get the quarters vacated; and

(d) whether private bungalows are proposed to be hired by Government for allotment to new M.Ps. in lieu of unauthorised occupation by ex-M.Ps.?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) 28.

(b) None.

(c) Eviction proceedings under Public Premises (Eviction of Unauthorised Occupants) Act, 1958 are being processed in the remaining nine cases.

(d) No.

Laon from U. K.

***1582. Shri Marandi:**
Shri Virendrakumar Shah:
Shri Atam Das:
Dr. Surya Prakash Puri:
Shri Raghuvir Singh Shastri:
Shri Prakash Vir Shastri:
Shri O. P. Tyagi:
Shri Y. S. Kushwah:
Shri Shiva Kumar Shastri:
Shri Ram Avtar Sharma:
Shri D. N. Deb:
Shri R. R. Singh Deo:
Shri D. Amat:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that an agreement between India and Britain has been sought for providing £ 12 million loan to India;

(b) if so, in what way this loan will be utilised; and

(c) how far it will help Government of its foreign exchange crisis?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). A loan agreement in an amount of £ 12 million (Rs. 25.2 crores) for providing debt relief and general purpose assistance was signed between the Government of United Kingdom and Government of India on 21st July, 1967. Of this loan amount of £ 12 million, £ 11.6 million was drawn on 26th July, 1967 as reimbursement of repayment of principal and payment of interest made to the Government of United Kingdom during 1st April, 1967 to 1st July, 1967, and the balance of £ 0.4 million will be drawn very soon as reimbursement of payments made in the United Kingdom on account of imports from there of a wide variety of economic development goods and services.

Since under this agreement most of the loan has already been drawn in cash, it will be seen that the agreement has been most helpful in our foreign exchange situation.

Raising of Prices by Public Undertakings

***1583. Shri Sequeira:**
Shri A. Sreedharan:
Shri Kameshwar Singh:

Will the Minister of **Finance** be pleased to state the commodities or services in the Public Sector undertakings in which the prices have been raised since the Fourth Lok Sabha was formed and the percentage of rise in each case?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): A statement giving the required information in respect of selected commodities/services is laid on the Table of the House. [*Placed in Library*. See No. LT-1312/67].

Recovery of Income-Tax from M/s Aminchand Pyarelal Group of Firms

***1584. Shri Madhu Limaye:**
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 417 on the 3rd November, 1966 and state:

(a) the reasons for not imposing Penalty/fine on M/s. Aminchand Pyarelal for evading taxes during the period 1951—59 when the firm was progressively reducing its payment of tax with the help of the Income-tax Officers;

(b) whether any enquiry has been held/action taken against the Officers who assessed the firm so lightly and on the law side without investigating the unusual reduction in the assessment of the firm from Rs. 9,13,058 in 1952-63 to Rs. 1,28,965 in 1957-58; and

(c) if so, the results of this enquiry?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b). The answer given in reply to the unstarred question No. 417 on the 3rd November, 1966

gave the figures of taxes actually paid by the firm and its partners, as was required in the question, and not the figures of income assessed and tax levied. The figures of total income determined in the case of the firm and the taxes levied on the firm and the partners are as follows:—

Assessment year.	Income assessed in the case of the firm	Tax levied in the case of the firm and its partners
1951-52 . .	12,50,000	8,91,757
1952-53 . .	Do.	9,13,304
1953-54 . .	Do.	9,11,547
1954-55 . .	Do.	9,20,232
1955-56 .	Do.	9,87,160
1956-57 .	Do.	11,74,715
1957-58 .	D.	10,57,616
1958-59 .	Do.	10,69,796

The incomes determined in the case of the firm were on the basis that its income for the period from assessment years 1951-52 to 1958-59 was Rs. 1 crore which was taken equally in each of the years concerned. This was on the basis of agreed assessments. It was stipulated that if the tax due was less than Rs. 75 lakhs, penalty was to be levied to bring the total demand to Rs. 75 lakhs. Since the tax demand came to more than Rs. 75 lakhs and the firm had agreed to additions of large amounts, which were otherwise controversial, no penalty was levied for these years. It will be seen that there has been no progressive reduction in the taxes levied. The previous figures only stated the tax paid upto the point of time. There is no question of reduction in assessment on account of the alleged help of Income-tax Officers. Some further amount has been paid and steps to realise the balance have been taken.

(c) Does not arise.

Krishna-Godavari Waters Dispute

***1585. Shri Vishwa Nath Pandey:**
Shri D. C. Sharma:

Will the Minister of **Irrigation and Power** be pleased to refer to the reply given to Starred Question No. 386 on the 8th June, 1967 and state:

(a) whether the dispute about the Krishna-Godavari waters has been settled between the Governments of Andhra Pradesh, Mysore and Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). With a view to finding a solution to the problem of allocation of the Krishna-Godavari waters to the satisfaction of all concerned, discussions were held in 1966 by Shri Fakhruddin Ali Ahmed with the Chief Ministers of Maharashtra, Mysore and Andhra Pradesh and these were to be continued. There has been some set back in the resumption of the negotiations on account of the General Electrions in the country held early this year. These discussions have now been resumed. The Union Minister of Irrigation and Power met the Chief Ministers of Maharashtra, Mysore and Andhra Pradesh in the last two months and discussed the matter further with them. It is proposed to hold a joint meeting of the Chief Ministers very soon.

New Income-tax Form

***1586. Shri C. C. Desai:**
Shri R. K. Amin:
Shri P. K. Deo:
Shri Onkar Lal Berwa:

Will the Minister of **Finance** be pleased to state:

(a) whether the Income-tax Department has recently revised the form with the object of simplification to be filled in by the Income-tax assessees;

(b) whether it is a fact that the new form runs into thirty pages and is cumbersome too; and

(c) if so, the steps Government propose to take to simplify the form?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Yes, Sir.

(b) The return form proper consists of 4 pages only and the remaining pages contain proformas for the annexures. The tax-payer is required to fill in only such of the annexures which are relevant to his case.

For small assessees with total income not exceeding Rs. 15,000, the income-tax return form consists of 2 pages only. There are no annexures to it.

(c) It is the constant endeavour of the Government to simplify the form as far as possible, in keeping with the provision of the Income-tax Act, the interests of the revenue and the convenience of the tax-payers.

Raid by C.B.I. in Central Bank, Conjeevaram

7720. Shri C. Chittybabu: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that the Central Bureau of Investigation conducted any raid on the Central Bank in Conjeevaram Chengleput District, during the period between 1965 to 1967; and

(b) if so. the nature of documents seized and the results of the investigation?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Does not arise.

Industrial Housing Scheme in Gujarat

7721. Shri Narendra Singh Mahida: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the total number of houses built in Gujarat so far under the Subsidised Industrial Housing Scheme and the total amount allotted to Gujarat for this purpose so far;

(b) whether there is any scheme to build more houses under this scheme in Gujarat in 1967-68; and

(c) if so, the details thereof with locations, where the houses are proposed to be built?

The Deputy Minister of Works, Housing and Supply (Shri Iqbal Singh): (a) 20,843 houses were built under the Subsidised Industrial Housing Scheme in Gujarat since its inception in September, 1952 upto the 31st March, 1967. The amount given to the Government of Gujarat under the Scheme upto the 31st March ,1967, is Rs. 653.94 lakhs.

(b) and (c). The Subsidised Industrial Housing Scheme is a continuing Scheme and the State Governments have been authorised to sanction projects for construction of houses for industrial workers under this Scheme. The details of the projects sanctioned during 1967-68 will become available after the report for this period has been received from the Government of Gujarat.

Rural Housing Schemes in Gujarat

7722. Shri Narendra Singh Mahida: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the total amount sanctioned to Gujarat for Rural Housing Schemes during 1966-67;

(b) the amount actually spent by the State during the above period; and

(c) the amount proposed to be sanctioned to that State during 1967-68?

The Deputy Minister of Works, Housing and Supply (Shri Iqbal Singh): (a) A sum of Rs. 3 lakhs was allocated.

(b) On the basis of the anticipated expenditure of the State Government during 1966-67, a sum of Rs. 2 lakhs was released to them.

(c) The proposed allocation for 1967-68 is Rs. 2 lakhs.

Irrigation Projects in Gujarat State during Third Five Year Plan

7723. Shri Narendra Singh Mahida: Will the Minister of **Irrigation and Power** be pleased to state:

(a) the names of irrigation projects which started in Gujarat during the Third Five Year Plan;

(b) whether it is a fact that adequate funds have not been provided for the projects;

(c) the estimated cost of these projects;

(d) the expenditure incurred at the end of the Third Plan; and

(e) when these projects will be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Goma and Saraswati.

(b) The Gujarat Government have reported that funds were provided but, due to the emergency declared in 1962, there was a reorientation of the Plan so that work could be concentrated on medium and quick maturing projects. Work on the bigger projects had, therefore, to be slowed down.

(c) to (e):—

	Goma	Saraswati
Estimated Cost (Rs. in lakhs) . .	65·78	131·53
Expenditure to the end of the Third Plan (Rs. in lakhs)	5·44	19·76
Date of completion .	IV Plan	IVPlan

Leprosy Control Centres in Gujarat State

7724. Shri Narendra Singh Mahida: Will the Minister of **Health and Family Planning** be pleased to state:

(a) the number of leprosy control centres at present in Gujarat;

(b) the number of patients for whom provision has been made in these centres; and

(c) the total amount of loan or grant given by the Central Government to these centres during 1966-67?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) At present 3 Leprosy Control Units and 70 Survey Education and Treatment Centres are functioning in Gujarat under the National Leprosy Control Programme. In addition, there are two Leprosy Control Units run by the voluntary organisations with financial assistance from the Government of India.

(b) Each Unit in Gujarat is expected to detect and provide treatment for about 600 to 800 leprosy cases.

(c) A total grant of Rs. 113.58 lakhs (Rs. 50.97 lakhs in cash and Rs. 62.61 lakhs in kind) was released by the Government of India to the Government of Gujarat during 1966-67 for the implementation of various health schemes in the Plan, including the Leprosy Control Programme. It is not possible to indicate the exact amount of assistance utilised by the State Government for the leprosy centres specifically, as according to the existing procedure, assistance to the State Governments is not released scheme-wise, but in lumpsum for all the schemes.

A grant-in-aid of Rs. 35,666 was paid during 1966-67 for the two leprosy control units, run by the voluntary organisations.

Income-tax Assessment and Appeals in Gujarat State

7725. Shri Narendra Singh Mahida: Will the Minister of **Finance** be pleased to state:

(a) whether the work load of income-tax assessment and appeals in Gujarat State has gone up considerably during the last decade;

(b) if so whether there has been a demand for having a separate income-tax Zone for Gujarat; and

(c) Government's reaction thereto?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) No, Sir. There are already two Income-tax Commissioners' charges for Gujarat State *viz.* Commissioner of Income-tax, Gujarat I and II. Gujarat II charge started functioning from April, 1964.

(c) Does not arise.

चौथी योजना में मध्य प्रदेश में उद्योग

7726. **श्री गं० चं० दीक्षित** : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी योजना अवधि में मध्य प्रदेश में उद्योग स्थापित करने तथा परियोजनाओं की कार्यान्विति की दिशा में कोई प्रारम्भिक कार्य शुरू किया गया है और इस दिशा में अब तक कितनी प्रगति हुई है ;

(ख) क्या चौथी योजना में नियत की गई राशि में कमी किये जाने से किसी उद्योग अथवा परियोजना पर प्रभाव पडेगा; और

(ग) यदि हां, तो कितना ?

योजना, पैट्रोलियम और रसायन तथा समाज कल्याण मंत्री (श्री अशोक मेहता): (क) जी, हां। मध्य प्रदेश में चौथी योजना के दौरान स्थापित की जाने वाली निम्न केन्द्रीय परियोजनाओं पर काम पहले ही शुरू हो चुका है :

1. भिलाई इस्पात संयंत्र का विस्तार।
2. भारी बिजली के सामान की परियोजना का विस्तार।
3. नेपा मिल्स का विस्तार।
4. सुरक्षा कागज मिल्स।
5. कोरबा एलूमिनियम परियोजना।
6. नया अल्कालायड कारखाना।
7. सीमेंट कारखाना।

छट्टी धमन भट्टी संमिश्र, जो कि भिलाई इस्पात संयंत्र विस्तार के दूसरे चरण की अग्रिम इकाई है, के निर्माण का कार्य प्रगति पर है, उपकरण और संरचनात्मकों को उपलब्ध करने के लिए भारी इंजीनियरिंग निगम को आदेश दे दिए गये हैं। भारी बिजली के सामान विस्तार कार्यक्रम, भोपाल के लिए प्रारम्भिक कारंवाई कर दी गई है। नेपा मिल्स की क्षमता प्रति वर्ष 30,000 मीट्रिक टन से बढ़ाकर 75,000 मीट्रिक टन करने के विस्तार कार्यक्रम का कार्यान्वयन किया जा रहा है। आशा है कि कागज मिल सेक्शन 1968–69 के दौरान और लुगदी सैक्शन 1969–70 में उत्पादन प्रारम्भ कर देगा। 2700 मीट्रिक टन मुद्रा तथा बैंक नोट कागज का उत्पादन करने के लिए होशंगाबाद में सुरक्षा कागज मिल्स से निर्माण का कार्य प्रगति पर है। सिविल निर्माणों की महत्वपूर्ण मदें पूरी हो चुकी हैं और अधिकांश मशीनरी तथा उपकरण स्थान पर पहुंच चुके हैं। कोरबा एलूमिनियम स्मेल्टर की विस्तृत परियोजना तैयार की जा रही है। नीमच में एल्कालायड कारखाने के निर्माण का कार्य प्रगति पर है। भारत सीमेंट-निगम ने मंधार में सीमेंट का कारखाना

स्थापित करने का निश्चय किया है । परियोजना प्रतिवदन तैयार कर दिया गया है । कारखाने के संयंत्र और उपकरण के लिए आदेश दे दिए गये हैं ।

(ख) और (ग). चौथी योजना को अभी अन्तिम रूप नहीं दिया गया है । परन्तु इस प्रकार की सम्भावना नहीं है कि चौथी योजना के नियतन में कमी होने से उपर्युक्त परियोजनाओं के कार्यान्वियन पर कोई विशेष प्रभाव पड़े ।

मध्य प्रदेश में आयकर निर्धारण के अनिर्णीत मामले

7727. श्री गं० च० दीक्षित : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) आयकर विभाग के पास वर्ष 1966–67 के अन्त में मध्य प्रदेश में आयकर निर्धारण के कितने विवादास्पद-मामले दो वर्ष से अधिक समय से अनिर्णीत पड़े थे ;

(ख) उनमें से कितने मामलों में निर्णय नहीं किया गया है और वे मामले कितने वर्ष से अनिर्णीत पड़े हुए हैं ;

(ग) क्या सरकार ने इन मामलों को उचित समय में निपटाने के लिये कुछ उपाय किये हैं ; और

(घ) यदि हां, तो उनकी रूपरेखा क्या है ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : अपेक्षित सूचना इस प्रकार है :—

(क) मध्य प्रदेश में अपीलीय सहायक आयकर आयुक्तों/आयकर आयुक्तों के सामने 31-3-1967 को दो वर्ष से भी अधिक समय से अनिर्णीत पड़ी आयकर अपीलों तथा नजरसानी दरख्वातों की संख्या क्रमश: इस प्रकार है :—

अपीलें	नजरसानी की दरख्वास्तें
491	42

(ख) उपर्युक्त (क) में से 30-6-1967 को निम्नलिखित अवधियों से अनिर्णीत पड़ी अपीलों नजरसानी दरख्वास्तों की जनसंख्या :—

	अपीलें	नजरसानी की दरख्वास्तें
2 वर्ष से अधिक	. 317	21
3 वर्ष से अधिक	71	5
4 वर्ष से अधिक	15	9
5 वर्ष से अधिक	4	1
6 वर्ष से अधिक	4	4
7 वर्ष से अधिक	2	–
8 वर्ष से अधिक	2	2
9 वर्ष से अधिक	2	—
10 वर्ष से अधिक	1	—
कुल	. 814	42

(ग) और (घ). जी, हां । पुरानी अपीलों / नजरसानी की दरख्वास्तों के निपटाने की प्रगति पर बोर्ड लगातार नजर रखता है । जनवरी, 1966 में मध्य प्रदेश में अपीलीय सहायक आयुक्तों की संख्या भी 6 से बढा कर 9 कर दी गई है ।

Inclusion of Gold Parity Clause in Contracts with Suppliers in East European Countries

7728. Shri G. S. Mishra:
Shri Nitiraj Singh Chaudhary:

Will the Minister of **Finance** be pleased to state:

(a) whether the East European countries, having rupee payment deal with India, have asked for inclusion of gold parity clause in their commercial deals with Indian importers;

(b) if so, the details thereof;

(c) the present gold content in the Indian rupee;

(d) whether there is any fear of further decline in the gold content; and

(e) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Yes, Sir. The East European countries have been generally asking for the inclusion of a gold parity clause in their commercial contracts with Indian importers. The gold parity clause is meant to protect the suppliers against any loss in the event of a change in the gold content of the rupee.

(c) 0.118489 gramme of fine gold.

(d) No, Sir.

(e) Does not arise.

Industrial Engineers in Public Undertakings

7729. Shri G. S. Mishra: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that preference is given to those industrial engineers who have qualified from foreign Universities, in the key management posts of public sector undertakings;

(b) if so, the number of such industrial engineers who are serving in the public sector undertakings and the names of the undertakings;

(c) whether such engineers are being given the I.A.S. grade; and

(d) if not, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Preference is given to the best man available from the point of view of qualifications (whether Indian or foreign), experience and other relevant factors.

There are altogether 48 engineers and technical personnel holding top management posts in Public Enterprises mentioned in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT-1313/67].

(c) and (d). The salary schedules in respect of top management posts in Public Enterprises have been standardised as follows:—

Schedule 'A'	Rs. 3500-125-4000
Schedule 'B'	Rs. 3000-125-3500
Schedule 'C'	Rs. 2500-100-3000
Schedule 'D'	Rs. 2000-100-2500

The various top posts have been categorised in these Schedules on the basis of the responsibility involved, complexity of problems, etc. These pay scales are admissible to all persons, both technical and non-technical, selected for such appointments.

Export of Petroleum Coke

7730. Shri G. S. Mishra: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the countries to which the petroleum coke is exported;

(b) the total production of petroleum coke per annum in public sector refineries and private sector refineries;

(c) whether the Indian Institute of Petroleum is conducting research to utilize this product in fertilizer production; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah) (a) Patroleum coke has been exported to Japan.

(b) The total production of petroleum coke at present is as follows:—

	(Tonnes per annum)
Digboi Refinery (Private sector)	12,000
Gauhati Refinery	40,000
Barauni Refinery . .	70,000
TOTAL . .	1,22,000

(c) No, Sir.

(d) Does not arise.

Engineering Museum

7731. Shri G. S. Mishra: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether any Engineering Museum is proposed to be opened in the Fourth Plan;

(b) whether the work has been initiated; and

(c) if so, the details thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). A plot of land has been acquired in Hauz Khas near the Indian Institute of Technology, New Delhi, for construction of the following buildings for the Central Water and Power Commission:—

(1) Central Soil Mechanics Research Station.

(2) Library and Information Bureau.

(3) Engineering Museum.

(4) Auditorium.

The area proposed for the Engineering Museum during the Fourth Plan is 69,000 sq. ft. The total estimated cost in respect of the above mentioned buildings is about Rs. 65 lakhs. Due to financial constraint, it has not been possible to take up the construction of the buildings so far.

Load Despatch Institute

7732. Shri G. S. Mishra: Will the Minister of **Irrigation and Power be** pleased to state:

(a) whether the proposed Load Despatching Institute is to be located in Lucknow; and

(b) if so, the amount likely to be incurred thereon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A proposal to set up a Load Despatching Institute at Lucknow is under consideration. The non-recurring cost of the project is estimated at Rs. 13.7 lakhs.

Scheduled Tribe Co-operative Finance and Development Corporation Ltd.

7733. Shri V. Narasimha Rao: Will the Minister of **Social Welfare** be pleased to state:

(a) the number of depots of the Scheduled Tribe Co-operative Finance and Development Corporation Ltd. functioning in Andhra Pradesh, Orissa and other States;

(b) whether Government are aware that in some branch depots of Andhra Pradesh, the forest produce is purchased for lesser price from the tribal people without issuing receipts to them and the produce is sold to whole-sale merchants for double the price;

(c) if so, the steps taken in the matter; and

(d) if not, the reasons therefor?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (d). The requisite information is being collected from the State Governments concerned and will be laid on the Table of the House as soon as it is received.

Floods in Bihar

7734. Shri Shiva Chandra Jha: Will the Minister of **Irrigation and Power** be pleased to state:

(a) the steps which are being taken for meeting the present floods, specially in Bihar;

(b) the level of floods which went up near the Kamla-Balan embankment near Jhangharpur in Bihar; and

(c) the estimated damage caused by floods in Bihar?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Since 1954 when a coordinated programme of flood control was initated, the State Government have taken up a number of flood protection measures which include construction of embankments, drainage improvement, river training and anti-erosion works, raising the level of villages, construction of storage reservoirs etc. The works executed so far provide reasonable protection against floods to an area of about 130 lakh acres in different States. Such schemes are being continued in Bihar and other States.

In Bihar, during the present floods the State Government have made arrangements for keeping a watch over vulnerable points in the embankments. In the light of the experience of the 1966 floods, the State Government have raised and strengthened the emabnkments near the Jhanjharpur Railway Bridge on the Kamla-Balan River and the Railways have also carried out works to improve the flow through the bridge. Protective measures on the right bank of Burhi Gandak near Muzaffarpur town have been completed. Precautionary measures have been taken by the Kosi Project authorities to prevent any adverse developments affecting the afety of the Kosi embankments.

(b) The highest level attained by the Kamla-Balan at Jhanjharpur Railway bridge during the current floods was 168.25 ft. on 10th July.

(c) The estimated damage to crops and houses caused by floods in North Bihar so far during the current year is Rs. 171.50 lakhs, as reported by the State Government.

Indian Capital invested in foreign Countries

7735. Shri Shiva Chandra Jha: Will the Minister of **Finance** be pleased to state:

(a) how much Indian capital is invested in foreign countries, countrywise;

(b) who are the Indian investors; and

(c) how much profit comes to India annually from those foreign investments?

Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) From the available records it is observed that approvals have been given for an investment amounting to Rs. 11.569 crores. Countrywise details of this investment are given in the statement laid on the Table of the House.

(b) A statement indicating the names of the companies who have been given approvals for investment abroad is laid on the Table of the House. [*Placed in Library. See* No. LT-1314/67].

(c) While separate figures for remittance by industries set up abroad have not been maintained so far, it is observed that foreign Branches of Indian companies remitted Rs. 95 lakhs, Rs. 87 lakhs and Rs. 89 lakhs respectively during the years 1964, 1965 and 1966.

Post-Graduate Medical Institute, Chandigarh

7736. Shri Hardayal Devgun: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that the Junior Staff of Post-graduate Medical

Institute, Candigarh struck down work form 20th June, 1967; and

(b) if so, their demands and the steps taken to meet them?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). There was a demonstration on the 24th of June, 1967 by some employees who had not received any wheat loan. The Governing Body of the Institute which met on the same day approved sufficient funds for meeting the needs of the employees.

Allotment of Shops in the Shopping Centre of Post-Graduate Medical Institute, Candigarh

7737. Shri Hardayal Devgun: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that some shops in the proposed shopping centre of the Post-graduates Medical Institute, Chandigarh have already been allotted;

(b) whether it is also a fact that some shops have been allotted to the relatives of authorities of the Institute; and

(c) if so, the action taken by Government to set the matter right?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes.

(b) The Chief Commissioner, Chandigarh, placed three shops at the disposal of the Indian Ex-Services League for allotment to Ex-servicemen. The League has allotted these three shops to Ex-Service men, one of whom is a relative of the Director of the Institute.

(c) The matter is being looked into.

Recognition of Passi Community as Scheduled Castes

7738. Shri D. S. Patil: Will the Minister of **Social Welfare** be pleased to state:

(a) whether Government are in receipt of the representations from the Passi Community demanding that Passi Community in the State of Madhya Pradesh and Maharashtra be recognised as Scheduled Caste in the entire State and the area restriction should be removed; and

(b) if so, Government's decision thereon?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Yes.

(b) The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is under consideration.

मैसूर राज्य के हरिजन

7739. श्री रामचन्द्र वीरप्पा : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसूर राज्य में हरिजनों की दशा सुधारने के लिये जो वित्तीय सहायता दी जाती थी वह सरकार ने बन्द कर दी है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

समाज कल्याण विभाग में मंत्री (श्रीमती फूलरेणु गुह) : (क) नहीं ।

(ख) प्रश्न नहीं उठता ।

हरिजनों के लिये मकान

7740. श्री रामचन्द्र वीरप्पा : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1960 से 1966 तक की अवधि मे आन्ध्र प्रदेश, महाराष्ट्र तथा मैसूर में हरिजन परिवारों को कितने मकान दिये गये थे ;

(ख) इन मकानों पर कितना व्यय हुआ था; और

(ग) चौथी पंचवर्षीय योजना में उपर्युक्त तीन राज्यों में हरिजन परिवारों के लिये मकानों के निर्माण के हेतु कितना धन नियुक्त किया गया है?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुह) : (क), (ख) तथा (ग). यह सूचना सम्बंधित राज्य सरकारो से एकत्रित की जा रही है। जैसे ही वह प्राप्त होगी सभा पटल पर रख दी जायेगी।

Credit from Japan

7741. Shri R. R. Singh Deo:
Shri Dhirendranath:
Shri D. Amat:
Shri Chintamani Panigrahi:
Shri Amrit Nahata:
Shri K. R. Ganesh:
Shri Onkar Lal Bohra:

Will the Minister of **Finance** be pleased to state:

(a) whether the Government of Japan have extended a Yen Credit worth 7 million dollars (Rs. 525 lakhs) to India;

(b) whether this credit has been extended to cope with food crisis;

(c) the manner in which Government propose to utilise this credit; and

(d) the total amount of interest payable to the Government of Japan?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (d). Yes, Sir. The credit is to be utilised for the import of fertilisers from Japan. It is repayable over 15 years, with a grace period of 5 years and carries interest at 5.75 per cent, per annum, on outstanding balance of the credit. The total amount of interest is estimated at 3.8 million (Rs. 292 lakhs).

Carges against Officials

7742. Shri R. S. Vidyarthi: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the number of applications seeking prosecutions of the officials of his Ministry and its attached offices received from 1956 to 1966 year-wise;

(b) the number of applications in which sanctions were allowed and the officials demoted or prosecuted by Government, year-wise;

(c) the number of applications in which sanctions were disallowed, year-wise;

(d) the number of applications in which no reply was sent to the applicants;

(e) the number of applicants/victims who have been afforded relief/compensation, year-wise; and

(f) the number of applicants/victims who are to be afforded relief/compensation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (f). The required information is being collected and will be placed on the Table of the House in due course.

Sea Erosion in Madras State

7743. Shri Kiruttinan: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that there is further danger of sea erosion at Danushkodi in Madras State;

(b) whether Government have proposed to build a protection wall on the sea shore; and

(c) if not, the action taken to protect the area and to stop the menace to the Rameswaram Island?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The shore erosion problem has prevailed for some years along the Danushkodi village. The Government of Madras have not, however, reported about fresh danger of sea erosion at Danushkodi.

(b) and (c). Anti-sea erosion schemes, that may be required have to be formulated and executed by the State Government. These schemes are however, eligible for Central loan assistance under the Flood Control Programme.

Various protective measures have been undertaken by the State Government from time to time. In 1964, Dr. G. M. Watts, an American Expert on Beach Erosion, whose services were obtained by the Government of India, studied the sea erosion problem near the Danushkodi village, the protective works already undertaken and further measures to be taken. The State Government have proposed to collect necessary data relating to winds, storms, tides, waves, shoreline changes, off shore depth changes etc. etc., on the lines indicated by Dr. Watts for the formulation of further suitable anti-sea erosion works around Rameswaram.

Reorganisations of Office of Commissioner for Scheduled Castes and Scheduled Tribes

7744. Shri A. K. Kisku:
Shri P. R. Thakur:

Will the Minister of **Social Welfare** be pleased to state:

(a) whether Government are aware that to eradicate discrimination in employment for the disadvantaged groups, there are two separate federal organisations in the U.S.A. namely the President's Committee on Equal Employment Opportunity established in 1961 and the newly created Equal Employment Opportunity Commission under the 1964 Civil Rights Act, the former carrying out the Government Programme of non-discrimination in Government employment and in employment of Govt. Contractors and having wide investigatory powers and the latter having statutory jurisdiction over a wider class of employers, including private employers, employment agencies and labour unions;

(b) whether in the current scheme of re-organisation of the Office of the Commissioner for Scheduled Castes and Scheduled Tribes, Government have considered the feasibility of adopting suitable features of organisation, functions, powers and effectiveness of the two aforesaid organisations as well as of the Fair Employment Practices Commissions functioning in the various States of the U.S.A.

(c) if not, the reasons therefor; and

(d) whether a special comparative study would be made before starting another experiment with a new set-up of the Commissioner's Office?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Government have not made a special study of the methods adopted in the U.S.A.

(b) and (c). Do not arise.

(d) Government do not experiment in such matters.

Complaints received by Commissioner for Scheduled Castes and Scheduled Tribes

7745. Shri A. K. Kisku:
Shri P. R. Thakur:

Will the Minister of **Social Welfare** be pleased to state:

(a) whether a similar system as followed by the Special Fair Employment Practices Commissioner functioning in U.S.A. is proposed to be adopted for dealing with the complaints received by the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if not, the reasons therefor and the alternatives proposed in this regard?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). No study has been made of the systems mentioned. The Constitution itself lays down the functions of the Commissioner. The manner in which complaints should be dealt with has been left to the discretion of the Commissioner.

Ex-cade posts in Social Welfare Department

7746. Shri Ram Charan: Will the Minister of **Social Welfare** be pleased to state:

(a) the total number of ex-cadre posts of Class I, II and III in his Department, Attached and Subordinate Offices which have been sanctioned and filled up during the last five years upto the 31st March, 1967;

(b) the total number of such ex-cadre posts filled up through direct recruitment and through Employment Exchanges;

(c) the total number of such ex-cadre posts filled up by taking officers on deputation;

(d) the total number of such ex-cadre posts, filled up through departmental promotions on the basis of seniority and fitness; and

(e) the total number of such ex-cadre posts filled up from amongst the Scheduled Castes and Scheduled Tribes candidates?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Seventy.

(b) Forty two. (Forty through Employment Exchange and two through Union Public Service Commission.)

(c) Nil.

(d) Three.

Insertion of Loop as money making device

7747. Shri R. R. Singh Deo: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether Government have received any report about the detection of many cases where some women have made insertion of loop as Money Making Device; and

(b) if so, the action taken by Government to prevent such fraudulent activity?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No such report has been received by the Government.

(b) Does not arise.

Gold seized at Agra Cantonment Railway Station

7748. Shri R. R. Singh Deo:
Shri Raghuvir Singh Shastri:
Shri Hukam Chand Kachwai:
Shri Shri Chand Goel:
Shri Jagannath Rao Joshi:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that contraband gold worth Rs. 30,000 was seized by the Central Excise Department from a passenger from Bombay at Agra Cantonment Railway Station on the 16th July, 1967;

(b) whether Government has investigated to find out whether the said passenger is a member of the International gold smugglers gang active in the whole country;

(c) whether the seized gold bore any foreign marking; and

(d) the steps Government are taking to discourage gold smuggling in the country and to disband the said international gang of gold smugglers?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (d). On 16th July, 1967 the Central Excise officers apprehended a passenger when he alighted from the Pathankot Express from Bombay at

Agra Cantonment Railway Station and recovered from him 180 tolas of gold bearing foreign markings valued at Rs. 17,716 at the international rate. Investigations conducted so far in the matter do not indicate that this person is a member of any known international gang of smugglers or that any such gang is involved in this case. Besides maintaining strict vigilance at all vulnerable places of smuggling, preventive patrols are also undertaken on bus and rail routes and intelligence is collected from various sources with a view to prevent attempts at smuggling of gold from abroad or disposal of smuggled gold in the country. In suitable cases prosecutions are also launched in addition to departmental proceedings.

Barauni and Namrup Fertilizer Projects

7749. Shri Shiva Chandra Jha: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) when the Barauni and Namrup Fertilizer Projects will go into production;

(b) the total capacity of production in these projects and the total estimated cost for the both;

(c) the foreign exchange needed for both the projects;

(d) whether the total production of Sindri Fertiliser Factory and Barauni Expansion Project will be able to meet the needs of fertilizer of Bihar; and

(e) if not, how much more will be needed from outside to meet the requirements of Bihar?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) The Namrup Project will start production by the end of 1967. The completion of Barauni and Namrup (Expansion) projects is expected by 1970-71.

(b) and (c).

Project	Capacity	Estimated Cost	Foreign Exchange Cost
	(Tonnes of Nitrogen)	(Rs. in lakhs)	(Rs. in lakhs)
Namrup	45,000	2100 (Approx.)	690 (Approx).
Namrup (Expansion) .	1,51,800	3000 (Approx.)	1239 (Approx.)
Barauni .	1,51,800	3800 (Approx.)	1468 (Approx.)

(d) Yes, so far as Nitrogenous fertilizers are concerned. But, the entire production of a factory situated in a particular State may not necessarily be allotted to or consumed in the State.

(e) Whether fertilizers will be needed from outside and when and to what extent cannot be stated at present.

Misappropriation of Medicines in CGHS Dispensaries, Delhi

7750. Shri R. R. Singh Deo:
Shri D. N. Deb:
Shri D. Amat:
Shri D. C. Sharma:
Shri Marandi:
Shri T. P. Shah:
Shri Jagannath Rao Joshi:
Shri Hukam Chand Kachwai:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that large scale misappropriation of medicines has been detected in Central Government Health Scheme Dispensaries particularly at the Pandara Road Dispensary.

(b) the cost of the total misappropriated medicines;

(c) whether the Director-General, Health Services has lodged any report regarding this; and

(d) if so, the action taken thereon and the details of investigations in this regard?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (d). During the last one year cases of pilferage/loss of medicines were reported/detected at the following six CGHS Dispensaries out of the existing 55 Dispensaries. The details are as follows:

Pilferage of medicines in C.G.H. S. Dispensary	Value of stores involved	Present Position
	Rupees	
1. South Avenue : .	371.68	The police investigation has been completed.
2. Drawal of medicines on Chits bearing forged signatures of Medical Officers & reported shortages of medicines in Pandara Road Dispensary	7338·98	Under investigation by the Police.
3. Theft of medicies from Cupboard of Delhi Cantt. Dispensary.	273·94	The case was filed by the police for want of evidence.
4. Theft of medicines from the referigerator of South Avenue Dispensary .	88·83	The case was filed by police for want of evidence.
5. Recovery of certain medicines from a Dresser of Shrinivaspuri Dispensary outside the Dispensary.	63·08	The case is under investigation by the police.
6. Recovery of certain medicines from the residence of a Pharmacist of Shahdara Dispensary	800·00 (approx)	The case is under police investigation.

नये उर्वरक कारखानों के लिये लाइसेंसों का दिया जाना

7751. श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवाल :

क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिसम्बर, 1966 में नई दिल्ली में उर्वरकों के सम्बन्ध में हुई गोष्ठी में केन्द्रीय सरकार से यह अनुरोध किया गया था कि वह उर्वरक और उर्वरक उपकरणों के आयात के लिये लाइसेंस दे तथा उनके लिये विदेशी मुद्रा की मंजूरी दे;

(ख) यदि हां, तो सरकार ने देश में कितनी कम्पनियों या फैक्टरियों को अब तक ये सुविधाएं दी हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

पैट्रोलियम और रसायन, योजना और समाज कल्याण मंत्रालय में राज्य-मंत्री (श्री रघुरमैया): (क) सेमिनार ने ऐसी सिफारिश की है, किन्तु सरकार आयात और औद्योगिक लाइसेंस दे रही है और सभी अनुमोदित

मामलों में आवश्यक विदेशी मुद्रा की मंजूरी भी दे रही है।

(ख) 12 बड़े अनुमोदित और/या निर्माणाधीन उर्वरक परियोजनाओं को औद्योगिक एवं सम्बद्ध आयात लाइसेंस दे दिये गये हैं।

(ग) प्रश्न नहीं उठता।

Consignment of cloves of a repatriate from Zanzibar

7752. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri Ram Sewak Yadav:
Shri George Fernandes:

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 657 on the 6th April, 1967 regarding consignment of cloves of a repatriate from Zanzibar and state:

(a) whether according to the Red Book, the date of the arrival of the consignment is material or the date of its loading at the port of its origin;

(b) whether the date of arrival is the basis for allowing imports of other goods also;

(c) if not, why the date of arrival which is beyond the control of the importer, was taken as the basis in the case of this repatriate, Shri R. D. Bhimji; and

(d) whether other repatriates received letters similar to the one received by Shri R. D. Bhimji?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). According to the "Import Trade Control Hand Book of Rules and Procedure", the material date is the date of shipment or despatch from the supplying country in the case of goods imported in accordance with the provisions of the Red Book. This criterion is not applicable to other goods.

In the case of Shri R. D. Bhimji the High Commission had intimated that they had no objection to the import of ivory and cloves on or before the 31st December, 1964.

(d) As far as the Government are aware there was no occasion for the Indian Missions concerned to issue letters similar to the one issued to Shri R. D. Bhimji.

बड़ा बाजार, कलकत्ता में हीरे जवाहरात का पकड़ा जाना

7753. श्री राम सिंह अयरवाल :
श्री हुकम चन्द कछवाय :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मार्च, 1967 के अन्तिम सप्ताह में कलकत्ता के बड़ा बाजार क्षेत्र से 15 लाख रुपये के मूल्य के हीरे-जवाहरात पकड़े गये थे;

(ख) यदि हां, तो वे कहां से लाये गये थे; और

(ग) इस बारे में सरकार ने क्या कार्यवाही की है ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) सीमा शुल्क अधिकारियों ने कलकत्ता में 27-3-1967 को बड़ा बाजार क्षेत्र में लगभग 1.29 लाख रुपये मूल्य के हीरे और जवाहरात पकड़े।

(ख) यह पता नहीं है कि ये हीरे और जवाहरात कहां से लाये गये थे।

(ग) मामले की जांच पड़ताल अभी भी चल रही है।

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में ड्राइवर

7754. श्री राम सिंह अयरवाल :
श्री हुकम चन्द कछवाय :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में काम करने वाले ड्राइवरों की संख्या कितनी है;

(ख) कितने ड्राइवरों को वार्षिक वेतन-वृद्धियां मिलती हैं तथा कितने ड्राइवरों को वार्षिक वेतन वृद्धियां नहीं दी जातीं; और

(ग) कुछ ड्राइवरों को वार्षिक वेतन वृद्धियां न दी जाने के क्या कारण हैं ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप मंत्री (श्री ब० सू० मूर्ति) : (क) मन्त्रह

स्वास्थ्य विभाग .	3
परिवार नियोजन विभाग .	5
स्वास्थ्य सेवाओं का महानिदेशालय	9

(ख) दो ड्राइवरों के अलावा सभी ड्राइवर वार्षिक वेतन-वृद्धियां पा रहे हैं ।

(ग) एक ड्राइवर को वेतन-वृद्धि इसलिये नहीं दी जा रही है कि वह अपने वेतनमान के अधिकतम स्तर तक पहुंच गया है तथा दूसरे ड्राइवर के विरुद्ध अनुशासनात्मक कार्यवाही होने तथा 5-12-1960 और 7-1-1962 के बीच एक साल से अधिक की अवधि के लिये बिना वेतन की छुट्टी पर रहने के कारण उसे वेतन वृद्धि नहीं दी जा रही है ।

बिहार में समाज कल्याण कार्य

7755. श्री विभूति मिश्र :
श्री क० ना० तिवारी :

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि समाज कल्याण विभाग में राज्य मंत्री ने 16 अप्रैल, 1967 को पटना में उनके स्वागत समारोह के अवसर पर अपने भाषण में कहा था कि बिहार के समाज कल्याण निदेशालय को समाज कल्याण विभाग की गतिविधियों का विस्तार करना चाहिए; और

(ख) यदि हां, तो इस काम के लिये सरकार द्वारा बिहार मे क्या कार्यवाही की जा रही है ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फलरेणु गुह) : (क) नहीं ।

(ख) प्रश्न नहीं उठता ।

मद्रास के हवाई अड्डे पर एक यात्री से हीरों का पकड़ा जाना

7756. श्री जगन्नाथ राव जोशी :
श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवाल :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मार्च 1967 के अन्तिम सप्ताह में मद्रास के मीनाम्बकम हवाई अड्डे पर सीमा शुल्क अधिकारियों ने एक यात्री के पास से 45,000 रुपये के मूल्य के हीरे पकड़े थे;

(ख) यदि हां, तो ये हीरे कहां से चोरी छिपे भारत में लाये गये थे; और

(ग) सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). सीमा शुल्क अधिकारियों ने 29-3-1967 को सिंगापुर से मद्रास में मीनाम्बकम् हवाई अड्डे पर आये हुए एक भारतीय नागरिक के पास से लगभग 53,000 रुपये मूल्य के सोने के गहने तथा हीरे-जड़े जेवर पकड़े । इस व्यक्ति के पास से हीरे नहीं पकड़े गये ।

(ग) इस व्यक्ति को 30-3-1967 को हिरासत में ले लिया गया। मामले की विभागीय न्याय-निर्णय की कार्यवाही की जा रही है जिसकी समाप्ति पर अदालत में चालान दायर किया जायगा।

केन्द्रीय सरकार के अस्पतालों में ड्राइवरों की पदोन्नति के अवसर

7757. श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवाल :

क्या **स्वास्थ्य तथा परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार के अन्य कर्मचारियों की भांति ही केन्द्रीय सरकार के अस्पतालों तथा चिकित्सा कालेजों में काम करने वाले ड्राइवरों के लिये अधिक वेतन-मान वाले पदों पर पदोन्नति के कोई अवसर प्राप्त हैं;

(ख) यदि नहीं, तो क्या उनके मंत्रालय में कार्य करने वाले ड्राइवरों की भांति ही केन्द्रीय सरकार के अस्पतालों तथा चिकित्सा कालेजों में काम करने वाले ड्राइवरों को 110—139 रुपये वाले वेतमान से 110—180 रुपये वाले वेतनमान में पदोन्नति पाने का अवसर दिया गया है; और

(ग) यदि हां, तो कितने ड्राइवरों को 110—139 रुपये वाले वेतनमान से 110—180 रुपये वाले वेतनमान मे पदोन्नत किया गया है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) और (ख). प्रत्येक संस्था के ड्राइवर को अपनी ही संस्था के अन्तर्गत पदोन्नति का अवसर मिलता है। वर्तमान आदेशों के अनुसार उनकी बदली दूसरी संस्थाओं में नहीं की जा सकती है। ड्राइवरों के लिये दो वेतन मान हैं। पहला वेतन मान 110—180 रुपये का है जो भारी गाड़ी चलाने वाले ड्राइवरों को दिया जाता है तथा दूसरा 110—130 रुपये का है जो हल्की गाड़ी चलाने वालों को दिया जाता है।

(ग) सफदरजंग और विलिंगडन अस्पतालों में केवल एक-एक पोस्ट है जिसका वेतन मान 110—180 रुपये है। जब कभी कोई रिक्त स्थान होता है तो उसकी पूर्ति पदोन्नति से की जाती है।

बम्बई के निकट पाकिस्तानी नाव से चोरी छिपे लाई गई वस्तुओं का पकड़ा जाना

7758. श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवाल :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अक्तूबर, 1966 में बम्बई के समीप कन्हारी से दूर समुद्र में एक पाकिस्तानी नाव से आठ लाख रुपये के मूल्य की चोरी छिपे लाई गई वस्तुएं पकड़ी गई थीं;

(ख) यदि हां, तो पकड़ी गई वस्तुओं का विवरण क्या है; और

(ग) सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्क अधिकारियों ने अक्तूबर, 1966 में ऐसा कोई माल नहीं पकड़ा।

(ख) और (ग). ये प्रश्न ही पैदा नहीं होते।

Jet Fuel

7759. Dr. Karni Singh:
Shrimati Nirlep Kaur:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the names of the Engineers and Scientists who made possible the achievement of self-sufficiency in Jet Fuel; and

(b) whether the International Air Transport Association have accepted the Indian fuel for refuelling International transport aircraft?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) Jet Fuel can generally be produced at any refinery which produces Kerosene. Self-sufficiency was made possible in India due to the increase in the refining capacity towards the end of 1966/early 1967.

(b) Yes, Sir.

Damage to Crops in District Ganganagar of Rajasthan

7760. Dr. Karni Singh:
Shrimati Nirlep Kaur:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government are aware of heavy damage done to standing crops in the Ganganagar District of Rajasthan by floods during recent years; and

(b) the time by which floods control measures are likely to be completed in Rajasthan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Short-term measures by way of local protection works have been completed by the Rajasthan Government. The Ghaggar Flood Diversion Scheme, which was taken up as a long-term flood control measure to divert the flood waters of the Ghaggar to the depressions south-west of Suratgarh, has been substantially completed. This diversion channel has also been commissioned during the current year.

Publicity Industry

7761. Shri Ram Kishan Gupta:
Shri Yashpal Singh:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have received any request from the National Book Development Board to add "Books" as an item under the Fifth Schedule of the Income-tax Act to afford necessary facilities for the growth of publicity industry; and

(b) if so, the action taken thereon?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The request of the National Book Development Board is being considered by the Government.

Investors of Indian Origin Abroad

7762. Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri George Fernandes:
Dr. Ram Manohar Lohia:
Shri Ram Sewak Yadav:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have received any memorandum from the Indian investors overseas regarding the effects of devaluation on investment in the National Savings Certificates;

(b) whether it is a fact that the Government through advertisements in overseas newspapers or through other media insisted such investment from Indian nationals abroad;

(c) if so, the details of the media used to attract these savings from Indian nationals living abroad;

(d) whether the capital was repatriable along with interest;

(e) whether devaluation has meant virtual confiscation of a big percentage of this capital and interest; and

(f) if so, whether Government propose to devise a scheme to relieve the hardship caused to these small investors of Indian origin abroad?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) and (c). The Government of India only exhorted the Indian nationals abroad through publicity literature and Indian Missions to invest in the Savings Certificates in order to mobilise the foreign exchange held by them for the country's defence and other requirements. There was no question of insisting on such investments, which were made voluntarily by them.

(d) Repatriation of the maturity or pre-maturity value of the Certificates as also the interest has necessarily to be in conformity with the Exchange Control Regulations in force in India and in the country of the investors' residence. This was made clear in the publicity literature also.

(e) and (f). Any repatriation on or after 6th June, 1966 when the rupee was devalued can only be at the current exchange rate and not at the pre-devaluation exchange rate merely because the investments were made prior to devaluation. The interest and principal in respect of Small Savings Securities are payable only in India in Indian currency. No loss in terms of foreign exchange would arise if the interest and principal are not repatriated but are retained in India. It is not possible for the Government of India to compensate such investors for any national loss in terms of the foreign exchange equivalent which they might suffer because of the devaluation.

Power Shortage in States

7763. **Shri Madhu Limaye:**
Shri S. M. Joshi:
Shri Sradhakar Supakar:
Shri Chintamani Panigrahi:
Shri G. S. Mishra:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether there is likely to be power shortage in some States;

(b) whether this is due to inadequate rains or strikes; and

(c) if so, the steps taken by Government to counter the effects of this shortage?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Power shortage conditions are prevailing in Rajasthan and also in Eastern Uttar Pradesh at present. During the current year, power shortage conditions are not anticipated in any other States.

(b) Power shortage conditions arise from one or more of the following causes:

(i) Failure of rains which affects the power availability from hydro-electric projects particularly with storage dams.

(ii) Unforeseen breakdown of generating plant or ancillaries. Such breakdown limits power availability for the power station concerned thermal or hydro.

(iii) Delay in the implementation of new power generation scheme. Such delays often lead to demands exceeding the available supply of power.

Strikes may cause delay in the timely implementation of power projects or temporary dislocation in the power supply only.

(c) The following steps are taken to avoid power shortages:

(i) Systematic load surveys are carried out to ascertain precisely the future demands for

power and installations of new generating capacities and transmission facilities are scheduled to meet the anticipated demands.

(ii) During emergencies created due to failure of monsoon or unforeseen breakdown of a power station, measures are taken (i) to maximise power output in other power stations in the system, (ii) to expedite commissioning of new generation projects under execution in the State and (iii) to import surplus power from a neighbouring State, wherever possible.

Fertilizer Factory in Punjab

7764. Shri Yashpal Singh:
Shri D. C. Sharma:
Shri Hukam Chand Kachwai:
Shri Ram Singh Ayarwal:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the Punjab Government have approached the Central Government for the establishment of a fertilizer factory in Punjab based on naphtha;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) Yes, Sir.

(b) The proposal is to set up, as a joint venture between the State Government and the Central Government a naphtha based fertilizer plant in the Bhatinda-Jakhal Complex with a capacity of 200,000 tonnes of nitrogen in the form of urea.

(c) The place this proposal can occupy in the future programme of fertilizer production is under examination.

परिवार नियोजन कार्यक्रम

7765. **श्री ओ० प्र० त्यागी** : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा परिवार नियोजन कार्यक्रमों पर अब तक वर्षवार कुल कितना धन खर्च किया गया है ;

(ख) हिन्दू, मुसलमान तथा ईसाई धर्मों के अलग अलग कितने व्यक्ति इन तरीकों का प्रभावशाली ढंग से प्रयोग कर रहे हैं ;

(ग) क्या सरकार को पता है कि मुसलमानों तथा ईसाइयों की धार्मिक संस्थाओं ने परिवार नियोजन को धर्म विरुद्ध घोषित किया है ; और

(घ) देश में बढ़ती हुई जनसंख्या तथा वर्तमान खाद्य संकट को ध्यान में रखते हुए क्या सरकार का विचार बच्चों की निर्धारित संख्या के बाद परिवार नियोजन को स्वैच्छिक न रखकर अनिवार्य करने का है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) 4085.18 लाख रुपये। खर्च किये गए धन के ब्यौरे इस प्रकार हैं :

	लाख रुपये
पहली योजना	14.51
दूसरी योजना	215.58
1961–62	139.31
1962–63	277.25
1963–64	217.24
1964–65	652.36
1965–66	1199.79
1966–67	1369.14 (अस्थायी)
योग . .	4085.18

(ख) अब तक की उपलब्ध सूचना के अनुसार परिवार नियोजन के साधनों को प्रयोग करने वालों की कुल संख्या इस प्रकार है :—

(1) नसबन्दी किए गये व्यक्तियों की संख्या	24 लाख
(2) लूप प्रयोग की संख्या	17 लाख 60 हजार
(3) प्रचलित गर्भनिरोधकों का प्रयोग करने वाले	लगभग . 5 लाख

उनके जाति-वार आंकड़ों की संख्या का हिसाब नहीं रखा गया है।

(ग) सरकार के पास ऐसी कोई सूचना उपलब्ध नहीं है।

(घ) महाराष्ट्र सरकार ने भारत सरकार को, उन सभी नागरिकों के लिए जिनके तीन या अधिक बच्चे हैं, नसबन्दी (वेसेक्टामी या टयूबेक्टामी) अनिवार्य करने के लिए कानूनी और संवैधानिक कदम उठाने की सिफारिश की है। इस सिफारिश पर जांच पडताल और विचार किया जा रहा है।

विलिंगडन अस्पताल के तृतीय और चतुर्थ श्रेणी के कर्मचारी

7766. श्री हुकम चन्द कछवाय :
श्री राम सिंह अयरवाल :

क्या **स्वास्थ्य तथा परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विलिंगडन अस्पताल के तृतीय और चतुर्थ श्रेणी के कर्मचारी अनेक वर्षों से अस्पताल के प्राधिकारियों के सामने अपनी मांगें प्रस्तुत करते रहे हैं ;

(ख) क्या यह भी सच है कि विलिंगडन अस्पताल के अधिकारियों ने इन मांगों पर कोई ध्यान नहीं दिया है ;

(ग) यदि हां, तो उनकी मांगें क्या हैं और उनमें से कितने प्रतिशत मांगें अब तक पूरी की गई हैं ; और

(घ) यदि मांगें पूरी नहीं की गई हैं तो इस बारे में सरकार ने क्या कार्यवाही की है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० स० मूर्ति) : (क) से (घ) . विलिंगडन अस्पताल के कर्मचारियों की मांगों का एक ज्ञापन जुलाई, 1966 में स्वास्थ्य मंत्रालय के ध्यान में लाया गया था। इन मांगों तथा उन पर की गई कार्यवाही का एक विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रखा गया, देखिये संख्या LT—1315/67]

सस्ती दरों पर बिजली सप्लाई करने के लिये बिहार में बिजली घर

7767. श्री सिद्धेश्वर प्रसाद : क्या **सिंचाई और विद्युत्** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के किसानों को खेती के लिये सस्ती दरों पर बिजली सप्लाई करने के लिये एक अलग बिजली घर बनाने का कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) यदि हां, तो इस संबंध में क्या निर्णय किया गया है ; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) केवल मात्र कृषि संबंधी मांग को पूरा करने के लिए बिजली घर को स्थापित करना मितव्ययी नहीं होगा।

Ayurvedic Polio Cure

7768. Shri Tridib Kumar Chaudhuri:
Shri S. C. Samanta:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that a Calcutta Kaviraj who practised ayurvedic medicine for the last 31 years, claims that he has discovered a medicine which will cure polio, if detected at an early stage;

(b) if so, whether that medicine has been tested in any Research Laboratory or Institute; and

(c) whether the photographs and documents in support of the claims by the Kaviraj have been examined by a competent body?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes.

(b) and (c). No.

National Defence Remittance Scheme

7769. Shri S. R. Damani: Will the Minister of **Finance** be pleased to state:

(a) the imports under the National Defence Remittance Scheme during 1966-67; and

(b) the total import licences issued under the scheme since its inception?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). From the inception of the National Defence Remittance Scheme *i.e.* 19th October, 1965 to the 1st July, 1967 total licences issued were of the order of Rs. 37.57 crores. For the year 1966-67 the licences issued amounted to Rs. 27.92 crores. Since raw material licences are valid for 12 months and capital goods licences for 3 years, it is difficult to indicate how much import has been actually effected during any specified period against these licences.

कुष्ठ रोगियों का पुनर्वास

7770. श्री राम सिंह अयरवाल :
श्री हुकम चन्द कछवाय :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री 6 अप्रैल, 1967 के अतारांकित प्रश्न संख्या 729 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कुष्ठ रोग का उपचार कराने वाले रोगियों के पुनर्वास के संबंध में कोई योजना अन्तिम रूप से तैयार कर ली है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो इस मामले में अभी और कितना समय लगेगा ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० स० मूर्ति): (क) और (ख). इस प्रस्ताव को अभी अन्तिम रूप नहीं दिया गया है।

(ग) प्रस्ताव को अन्तिम रूप दिये जाने में कितना समय लगेगा यह बतलाना संभव नहीं है।

इण्डियन आयल कारपोरेशन द्वारा तेल का आयात

7771. श्री राम सिंह अयरवाल :
श्री हुकम चन्द कछवाय :

क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) इण्डियन आयल कारपोरेशन द्वारा विदेशों से किस भाव पर तेल का आयात

किया जाता है तथा उसे देश में किस भाव पर बेचा जाता है ;

(ख) गत पांच वर्षों में कम्पनी द्वारा कितनी मात्रा में तथा किस भाव पर तेल का आयात किया गया तथा कम्पनी से अपने एजेंटों को किस भाव पर बेचा ; और

(ग) इस से कम्पनी को कितना मुनाफा हुआ ?

पेट्रोलियम और रसायन तथा योजना और समाज कल्याण मंत्रालय में राज्य-मंत्री (श्री रघुरमैया) : (क) और (ख). व्यापारिक समझौतों, जिन के अन्तर्गत तेल निगम द्वारा तेल उत्पादों का आयात किया जा रहा है, में दिये गये मूल्यों को बताना जनहित में नहीं है। समय समय पर सरकार द्वारा अनुमोदित अधिकतम विक्रय मूल्यों के अनुसार देश में विक्रय मूल्य निर्धारित किये जाते हैं। पिछले पांच वर्षों में भारतीय तेल निगम द्वारा कुल 57,57,590 मीटरी टन पेट्रोलियम उत्पाद जिन में लुब्रीकेंट्स भी शामिल हैं, आयात किये गये।

(ग) मुनाफा निगम के सभी कार्यकलापों पर संकलित होता है केवल आयातित उत्पादों की बिक्री पर नहीं। निगम के वर्ष 1965-66 तक के तुलन-पत्र और लाभ हानि का विवरण पत्र सभा पटल पर रख दिये गये हैं।

जवाहर ज्योति

7772. श्री भोलाू प्रसाद :
श्री महाराज सिंह भारती :
श्री रबि राय :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) जवाहर ज्योति को प्रज्वलित रखने के लिये प्रति दिन ईंधन पर कितना व्यय होता है ;

(ख) इसकी देखभाल के लिये कितने व्यक्ति नियुक्त किये गये हैं ;

(ग) इन व्यक्तियों के वेतन पर प्रति वर्ष कितना व्यय होता है ;

(घ) देश की वर्तमान वित्तीय कठिनाइयों को दृष्टि में रखते हुए क्या जवाहर ज्योति को बन्द करने का सरकार का विचार है ; और

(ङ) यदि नहीं, तो ऐसा न करने के क्या कारण हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) 66 रुपये।

(ख) चार।

(ग) लगभग 4400 रुपये।

(घ) जी नहीं। किन्तु सरकार तेल से जलने वाली ज्योति को स्थाई गैस की ज्योति में तबदील करने के प्रश्न पर विचार कर रही है।

(ङ) क्योंकि सरकार ने स्वर्गीय प्रधान मंत्री की स्मृति में ज्योति को प्रज्वलित रखने का निश्चय किया है।

उज्जैन की फर्म द्वारा आयकर अपवंचन

7773. श्री हरदयाल देवगुण :
श्री हुकम चन्द कछवाय :

क्या वित्त मंत्री 25 मई 1967 के अतारांकित प्रश्न संख्या 350 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या उज्जैन की एक फर्म मैसर्स रामलाल जवाहरलाल पर आयकर का निर्धारण करते समय आयकर अधिकारियों ने इस संबंध में जांच की थी कि इस फर्म ने अपनी आयकर विवरणी में अपने कर्मचारियों की संख्या उनकी वास्तविक संख्या

से अधिक दिखलाई थी और उनको जो वेतन दिया गया वह रजिस्टरों में दिखाये गये वेतन से कम है ;

(ख) यदि हां, तो प्रत्येक वर्ग के ऐसे कर्मचारियों की संख्या कितनी है ; और

(ग) यदि नहीं, तो उस फर्म के मामले में आयकर का निर्धारण करते समय इस बात को क्यों ध्यान में नहीं रखा गया था ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हां।

(ख) इस प्रकार का कोई कर्मचारी नहीं था।

(ग) सवाल ही नहीं उठता।

लद्दाख को बिजली की सप्लाई

7747. श्री कुशोक बाकुला : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लद्दाख जिले में बिजली की व्यवस्था की गई है ;

(ख) यदि हां, तो कितने किलोवाट बिजली की व्यवस्था की गई है तथा किन किन स्थानों पर बिजली की व्यवस्था की गई है ; और

(ग) यदि नहीं, तो गत दस वर्षों में लद्दाख के लोगों की बिजली संबंधी मांग को पूरा न किए जाने के क्या कारण हैं ?

सिंचाई और विद्युत् मंत्री (डा० कु० ल० राव) : (क) जी, हां।

(ख) 20 किलोवाट का एक डीजल केन्द्र लेह में।

20 किलोवाट का एक डीजल केन्द्र कारगिल में।

3 किलोवाट लघु पन-बिजली केन्द्र नुरला में।

(ग) प्रश्न नहीं उठता।

Fixation of Rent of Government Buildings in Chandigarh

7775. **Shri Vishwa Nath Pandey:**
Shri Valmiki Choudhary:

Will the Minister of **Works, Housing and Supply** be pleased to refer to the reply given to Starred Question No. 1238 on the 1st June, 1967 and state:

(a) whether Government have since decided the question of fixing the rent for the buildings being used by the Governments of Punjab and Haryana in the Union Territory of Chandigarh;

(b) if so, the details thereof; and

(c) if not, when it is likely to be finalised?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (c). The matter is still under consideration.

Excise Duty on Dyeing of Knitting Wool

7776. **Shri Vishwa Nath Pandey:** Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 1234 on the 1st June, 1967, and state:

(a) whether Government have since considered the memorandum regarding the withdrawal of Central Excise Duty on dyeing of knitting wool;

(b) if so, the details thereof; and

(c) if not, when a decision is likely to be taken thereon?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The matter is still

under consideration and the decision as soon as it is arrived at will be laid on the Table of the House.

Sweden Government's request for Contraceptive and Medical Personnel for Family Planning

7777. **Shri Vishwa Nath Pandey:** Will the Minister of **Health and Family Planning** be pleased to refer to the reply given to Unstarred Question No. 1232 on the 1st June, 1967 and state:

(a) whether Government have since considered the proposal of the Swedish Government requesting to provide contraceptive and medical personnel for family planning work; and

(b) if so, the result thereof?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). The matter is still under negotiation.

'Cost Plus Pricing' Formula for Industries

7778. **Shri Sidheshwar Prasad:** Will the Minister of **Finance** be pleased to state:

(a) when and why 'Cost plus pricing' formula for industries was evolved;

(b) what were its main features;

(c) when and why tax holiday for industries was allowed; and

(d) what has been the effect of these steps on industrial growth and prices respectively?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The 'cost plus pricing' formula came into being during World War II based on the practice followed in U.K. at that time. As many of the items required by Government for war purposes were new and competition was lacking, it was difficult to persuade the manufacturers to quote fixed prices. It was therefore necessary to introduce this formula to encourage the manufacturers to take up the manufacture of the items required by Government.

Later, for grant of protection to the indigenous industries, and for regulating prices of commodities, wherever called for, the 'cost plus' pricing formula was resorted to.

(b) The main features of the formula are that the manufacturers are reimbursed all their legitimate expenses incurred by them and also allowed a reasonable profit margin which is intended to meet the various commitments like Annual Bonus, Managing Agents Commission, if any, Interest charges on borrowings, income-tax, dividends to shareholders etc. In the case of 'cost plus' contracts where ceiling prices exist, the prices are restricted to the ceilings fixed.

(c) Provisions exempting the profits of an industrial undertaking newly established in India, to the extent of 6 per cent of the capital employed in the undertaking, for a period of 5 years (7 years in the case of an industrial undertaking run by a co-operative society), were introduced in the Indian Income-tax Act, 1922 by Section 15C (corresponding to Section 84 of the Income-tax Act, 1961) by the Taxation Laws (Extension to Merged States and Amendment) Act, 1949. This concession was granted in order to stimulate industrial production in the country.

(d) (i) It is rather difficult to isolate the effects of the 'cost plus' pricing formula and the tax holiday on industrial growth and prices because these are not the only factors that determine the level of output and the prices of industrial commodities. In fact, it is the general level of economic activity in the country and the incomes of the people and the availability of materials, both indigenous and imported, and the interplay of

various other factors that determine the level of output, costs and prices at a particular point of time.

(ii) As for the effect of tax holiday, it helped in stimulating industrial production by attracting new investment and thereby enlarging the total availability of industrial goods. In its turn, the greater availability of goods helped check undue rise in prices.

(iii) A measure of the effect of these and various other factors has been that whereas the general level of wholesale prices had risen by 91 per cent during the last 14 years ending 1966-67, the rise in prices in the case of "manufactures" was only 63 per cent during the same period. As for the growth of industrial output, it may be noted that it has been faster than the increase in the general economic activity of the country taken as a whole. Whereas the real national income has been increasing by about 3½ per cent per annum during the past fifteen years or so, the growth in industrial output has, on an average, been nearly twice as much.

Haldia Refinery

7779. Shri R. Barua:
Shri Vishwa Nath Pandey:
Shri D. N. Patodia:
Dr. Surya Prakash Puri:
Shri Y. S. Kushwah:
Shri Prakash Vir Shastri:
Shri Ram Avtar Sharma:
Shri Atam Das:
Shri Raghuvir Singh Shastri:
Shri Hukam Chand Kachwai:
Shri Shiv Kumar Shastri:
Shri Kanwar Lal Gupta:

Will the Minister of **Petroleum and Chemicals** be pleased to refer to the reply given to Starred Question No. 372 on the 8th June, 1967 and state:

(a) whether negotiations for foreign collaboration to set up an oil refinery at Haldia have since been completed;

(b) if so, the outcome thereof; and

(c) if not, the stage at which the matter stands at present?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah): (a) Not yet, Sir.

(b) Does not arise.

(c) The matter is still under the consideration of Government.

Toddy and Beer as Family Planning Devices

7780. Shri Sradhakar Supakar: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether one Dr. Karim of Vellore has recently claimed that toddy and beer are good family planning devices; and

(b) whether this claim has been scientifically tested and established?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) There was a news item to this effect.

(b) No.

Hirakud Research Centre

7781. Shri Sradhakar Supakar: Will the Minister of **Irrigation and Power** be pleased to state the total investment made so far in the Hirakud Research Centre?

The Minister of Irrigation and Power (Dr. K. L. Rao): Rs. 45,76,570 till June, 1967.

Srisailam Project

7782. Shri M. Sudarsanam: Will the Minister of **Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 244 on the 30th March, 1967 and state** how Government **propose to raise** the funds **for the execution of Srisailam Project in Andhra Pradesh with a view** to

expedite its completion by the scheduled time?

The Minister of Irrigation and Power (Dr. K. L. Rao): Srisailam Hydro Electric Project is a scheme in the State Plan. Accordingly, it is financed by the State Government out of their own resources including the Miscellaneous Development Loan advanced by the Centre to the State.

टेलीफोन पर सरकार का व्यय

7783. श्री राम चरण :
श्री कंवर लाल गुप्त :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टेलीफोन पर सरकार का खर्च लगातार बढ़ता जा रहा है ;

(ख) यदि हां, तो क्या टेलीफोन व्यय में वृद्धि डायल से सीधा टेलीफोन करने की व्यवस्था के कारण हो रही है ; और

(ग) यदि हां, तो अधिकारियों तथा कर्मचारियों को उनके घरों में लगे हुए टेलीफोनों का अपने निजी कामों के लिए उपयोग करने से रोकने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी हां। टेलीफोनों का खर्च कुछ बढ़ गया है।

(ख) अलग अलग हिसाब निकालने का कोई साधन न होने के कारण सीधे डायल करने की व्यवस्था के अन्तर्गत किये गये टेलीफोन कॉलों को इस समय टेलीफोन बिल में अलग से नहीं दिखाया जा रहा है। इसलिए यह बताना संभव नहीं है कि सीधे डायल करने की व्यवस्था से खर्च बढ़ा है या नहीं।

(ग) टेलीफोन की व्यवस्था जिम्मेदार अफसरों के घरों में है और इसलिए सरकार के पास ऐसा सोचने का कोई कारण नहीं है कि इस सुविधा का कोई दुरुपयोग होता है। फिर भी नियंत्रण अधिकारी को ऐसे आदेश दिये गये हैं कि वह प्रत्येक अधिकारी के घर के टेलीफोन के बिलों पर निगरानी रखे और जिन मामलों में सीधे डायल करने की व्यवस्था के कारण खर्च अनुचित रूप से बढ़ा हो उनमें उचित कार्यकारी कार्यवाही करे।

Self-sufficiency in Petroleum Products

7785. Shri Onkar Lal Berwa: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that India has achieved self-sufficiency in petroleum products; and

(b) if so, the output of petrol annually?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah): (a) On the basis of the current refining capacity, India has achieved self-sufficiency at present on all products except kerosene, lubricants and some minor products.

(b) The output of petrol and naphtha during 1966 was over 1.5 million tonnes.

Allotment Rules for Government Accommodation

7786. Shri Liladhar Kotoki: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether there is a move to alter the pay ranges for the allotment of various types of Government accommodation in Delhi|New Delhi;

(b) if so, the details thereof;

(c) whether this change is likely to ease the housing situation of Government employees in this area;

(d) whether it is a fact that Government employees in Delhi even with 20 years of service are without Government accommodation; and

(e) if so, their number and when they are likely to get the accommodation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). A proposal to revise pay ranges for allotment of various types of accommodation in the general pool is under consideration of the Government but it will take sometime before a decision is taken.

(c) At this stage it cannot be anticipated whether the proposed change will ease the housing problem of the Government employees. That point also will be a relevant consideration in taking a decision. Housing problem can be eased if more additional units are constructed.

(d) Yes.

(e) 1,053 employees who are drawing emoluments less than Rs. 700 and in whose case the priority date is reckoned from the date of joining Government service have not been allotted general pool accommodation even though they have put in 20 years of service. The construction of 1,788 residential units in these types is in progress and subject to availability of funds it is proposed to take up construction of 2,080 residential units during the current financial year in Delhi. It is presumed that after these quarters are ready for allotment, the situation will ease.

महंगाई भत्ते की दरों में वृद्धि

7787. **श्री निहाल सिंह :**
श्री हुकम चन्द कछवाय :
श्री शिवचन्द्र शास्त्री :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मूल्यों में वृद्धि होने का प्रभाव चपरासी और अधिकारी पर समान पड़ा है;

(ख) यदि हां, तो भिन्न-भिन्न श्रेणियों के कर्मचारियों के महंगाई भत्ते की दरों में अन्तर होने का क्या कारण है;

(ग) क्या वेतन-क्रमों के अनुसार महंगाई भत्ते की दर बढ़ाने की बजाय सभी कर्मचारियों और अधिकारियों की महंगाई भत्ते की दरें समान करने का सरकार का विचार है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) तथा (ख). प्रत्येक व्यक्ति की खर्च करने की क्षमता के अनुसार उसके उपभोग की वस्तुओं के क्रम में अन्तर होता है, तथा निम्नतर वेतन पाने वाले कर्मचारियों के वेतन का एक बड़ा भाग अनाज और अन्य आवश्यक मदों पर खर्च हो जाता है। इसलिए यह नहीं कहा जा सकता कि कीमतों में वृद्धि का सभी वर्गों पर समान रूप से प्रभाव पड़ता है। कीमतों में वृद्धि की प्रतिपूर्ति करने के लिए महंगाई भत्ता मंजूर करते समय, इस सुप्रतिष्ठित सिद्धान्त का पालन किया जाता है कि "वेतन जितना अधिक हो, निराकरण उतना ही कम हो"।

(ग) जी नहीं।

(घ) महंगाई भत्ते की दरों का सम्बन्ध आवश्यक रूप में कर्मचारियों के वेतनों के साथ होता है क्योंकि कीमतों में वृद्धि के कारण कर्मचारियों की सम्बन्धित आमदनियों में जो कमी आ जाती है उसकी क्षतिपूर्ति की जाती है।

Evasion of Income-tax by Birla Group of Jute Mills

7788. **Shri Kameshwar Singh:**
Shri Suraj Bhan:
Shri P. M. Sayeed:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that the Birla Group of Jute Mills have been evading Income-tax in a big way;

(b) whether it is also a fact that the Enforcement Branch has taken up the matter; and

(c) if so, the action taken by Government in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Some complaints of evasion of income-tax by this group have been received recently. Necessary inquiries about the same will be made. Whether it is a fact that this group has been evading income-tax and, if so, to what extent, can only be ascertained on the completion of the inquiries.

(b) No, Sir.

(c) Does not arise.

मध्य प्रदेश के देहाती क्षेत्रों में पीने के पानी की सप्लाई

7789. **श्री गं० च० दीक्षित :** क्या **स्वास्थ्य एवं परिवार नियोजन** मन्त्री यह बताने की कृपा करेंगे कि केन्द्रीय सरकार द्वारा वर्ष 1966–67 में रिग छिद्रण मशीन सप्लाई करने के फलस्वरूप मध्य प्रदेश राज्य के कितने देहातों में पीने का पानी उपलब्ध किया गया है ?

स्वास्थ्य तथा परिवार नियोजन मन्त्रालय में उप-मंत्री (श्री ब० सू० मूर्ति): 1966–67 में केन्द्रीय सरकार ने मध्य प्रदेश को कोई रिग मशीन नहीं दी ।

Government Quarters in Andaman

7790. Shri A. S. Saigal: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that the Andaman Public Works Department have built 40 quarters in excess of their requirements and they are lying vacant;

(b) whether these are proposed to be allotted on rent to persons not entitled for Government quarters;

(c) if so, the reasons therefor; and

(d) the action being taken against the officers responsible for this?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) No.

(b) to (d). Do not arise.

Sale of Government quarters in Gole Market Area, New Delhi

7791. Shri Sradhakar Supakar: Will the Minister of **Works, Hosing and Supply** be pleased to state:

(a) whether Government have sold some Government Quarters in the Gole Market area to some religious institution;

(b) if so, the number of quarters sold and the rates of the sale and the area covered; and

(c) the reason for selling these Government quarters when there is a dearth of Government accommodation in Delhi and New Delhi?

The Deputy Minister in the Ministry of Works Housing and Supply (Shri Iqbal Singh): (a) to (c). Land has been allotted in the Gole Market area to the following three institutions for construction|expansion of schools and for construction of a Mtmor'al to the late Punjabi Scholar, Bhai Vir Singh:—

(i) The Congregation of the Irish Christian Brothers in India (for St. Columba's High school);

(ii) Jain Sabha (for Jain Happy school);

(iii) Bhai Vir Singh Sahitya Sadan (for Bhai Vir Singh Memorial).

The Government quarters standing on the sites allotted to these institutions had outlived their useful life but, no Govenment quarter was sold to them. However, tenders for demolition of 14 quarters standing on the site allotted to the Irish Christian

Brothers in India for expansion of S. Columba's high school were invited by the Central Public Works Department but, as there was no response, the work of demolition of these quarters was entrusted to the Principal of the School a. Rs. 34,300 which was more than the reserve price of these quarters,

Study of surface water resources of Mahanadi River Basins

7792. **Shri Chintamani Panigrahi:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether surface water resources studies were conducted and are being continued for Mahanadi River basins; and

(b) if so, to what effect so far?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes. Studies on Surface Water Resources of Mahanadi River basin are being conducted by the Central Water and Power Commission.

(b) The studies are still in progress.

Peace Corps Volunteers in Andhra Pradesh

7793. **Shri Vasudevan Nair:** Will the Minister of **Finance** be pleased to state:

(a) whether the Andhra Pradesh Government have undertaken any survey to evaluate the work of the Peace Corps Volunteers in the State; and

(b) if so, whether the State Government propose to dispense with the services of those found unnecessary following the evaluation survey?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The Government of Andhra Pradesh has informed the Government of India that Heads of Departments have been asked to evaluate the work of Peace Corps volunteers.

(b) Since the evaluation reports are not yet available the State Government has not taken any decision on the question of dispensing with the services of any volunteers.

Coca Cola

7794. **Shri Baburao Patel:**
Shri Kashi Nath Pandey:
Shri Jagannath Rao Joshi:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that Coca-Cola manufactured by Pure Products Co. contains Phosphoric Acid and other chemical substances which are very harmful for the enamel of the teeth and the gums;

(b) if so, why Government have not asked the manufacturers of Coca Cola to print the formula of the drink on the labels of the bottles showing that the drink contains chemicals; and

(c) the steps Government propose to take to ask the manufacturers to declare the contents of Coca Cola which is reported to be causing various tooth and stomach ailments among children?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Coca-Cola contains phosphoric acid besides other permitted chemicals as given under Item A. 01.01 corbonated water, in Appendix 'B' of the Prevention of Food Adulteration Rules, 1955. Government have no information about the injurious effects of Coca Cola on the health of the people including teeth and gums.

(b) The manufacturing formula is not required to be printed and displayed under the provisions of the Prevention of Food Adulteration Act, 1954 or the Prevention of Food Adulteration Rules, 1955, or any other enactment. Carbonated waters are required to be labelled according to the provisions of Rule 32 of the Prevention of Food Adulteration Rules which prescribes the conditions for packaging and labelling of foods.

(c) Does not arise.

अमरीका तथा रूस से प्राप्त सहायता

7795. **श्री कंवर लाल गुप्त :**
श्री राम गोपाल शालवाले :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले वर्ष अमरीका और रूस से कितना अनाज प्राप्त हुआ है और इन देशों से पंचवर्षीय योजना के अन्तर्गत कितनी आर्थिक सहायता, मशीन और अन्य वस्तुएं प्राप्त हुई;

(ख) भारत में इस समय कितने अमरीकी और रूसी तकनीकीशियन तथा विशेषज्ञ काम कर रहे हैं; और

(ग) उक्त मामलों में भारत को आत्म-निर्भर बनाने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

उप-प्रधान मंत्री और वित्त मंत्री (श्री मोरारजी देसाई): (क) अमेरिका और रूस से पिछले वर्ष (1966-67) जितना अनाज प्राप्त हुआ उसका ब्यौरा इस प्रकार है :

संयुक्त राज्य अमेरिका 78,19,476 मीट्रिक टन।

सोवियत समाजवादी जनतन्त्र संघ 1,38,941 मीट्रिक टन।

इन दोनों देशों से पहली तीन आयोजनाओं की अवधि में मशीनों और अन्य वस्तुओं की खरीद के लिए ऋणों और अनुदानों के रूप में जो कुल सहायता प्राप्त हुई उसका ब्यौरा नीचे दिया गया है:

(करोड़ रुपयों में)

	(अवमूल्यन से पूर्व की दरों के अनुसार) मंजूर किया गया	इस्तेमाल किया गया
(1) संयुक्त राज्य अमेरिका		
(1) ऋण	1284.16	1042.43
(2) अनुदान	147.28	142.93
(3) पी० एल० 480 के अन्तर्गत आयात	1563.63	1368.45
(4) पी० एल० 665 के अन्तर्गत आयात	31.87	31.87
(5) अन्य देशों की मुद्रा के रूप में सहायता	2.78	2.78
(2) सोवियत समाजवादी जनतन्त्र संघ		
(1) ऋण	484.31	282.08
(2) अनुदान	4.96	4.96

(ख) पहली जनवरी, 1967 को भारत में लगभग 552 अमरीकी और 1277 रूसी तकनीशियन और विशेषज्ञ काम कर रहे थे।

(ग) पंचवर्षीय आयोजनाओं का और कृषि के क्षेत्र में, खास तौर से अनाज के उत्पादन के क्षेत्र में, औद्योगिक उत्पादकता के क्षेत्र में, निर्यात प्रोत्साहन के सम्बन्ध में, जन-शक्ति-प्रशिक्षण के विभिन्न क्षेत्रों में और प्रोद्योगिक शिक्षा के क्षेत्र में किये जाने वाले विकास-सम्बन्धी सभी प्रयत्नों का उद्देश्य इन मामलों में भारत को आत्म-निर्भर बनाना है।

Income-tax Assessments

7796. **Shri Nitiraj Singh Chaudhary:**
Shri G. S. Mishra:
Shri N. K. P. Salve:

Will the Minister of **Finance** be pleased to state:

(a) the number of assessments set aside by Appellate authorities for de-novo assessments by the Income-tax Officer under the Income Tax Act and the Excess Profits Tax Act, the Business Profits Tax Act, in the years from 1960-61 to 1965-66, year-wise; and

(b) the number of cases in which such *de-novo* assessments have been completed, yearwise?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The desired information is not readily available and is being collected. It will be laid on the Table of the House.

Income Tax Appeals

7797. Shri Nitiraj Singh Chaudhary:
Shri G. S. Mishra:
Shri G. C. Dixit:
Shri N. K. P. Salve:

Will the Minister of **Finance** be pleased to state:

(a) the number of appeals filed in the financial years from 1960-61 to 1964-65 under the various Acts for Direct Taxes (operative and repleaed) which are still pending before the (i) Appellate Assistant Commissioner of Income-tax; and (ii) Income-tax Tribunal;

(b) the number of appeals filed prior to the financial year 1960-61 under various Acts for Direct Taxes (operative and repealed) still pending (i) before the Appellate Assistant Commissioner of Income-tax and (ii) Income-tax Tribunal; and

(c) the assessment years to which the appeals referred to in part (b) above pending before the Appellate Assistant Commissioner of Income-tax and the Tribunal relate to?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The information is not readily available. It i being collected and will be laid on the Table of the House.

Reopening of Income-tax Assessments

7796. Shri Nitiraj Singh Chaudhary:
Shri G. S. Mishra:
Shri N. K. P. Salve:
Shri G. C. Dixit:

Will the Minister of **Finance** be pleased to state:

(a) how many assessments were reopened under section 34 of income-tax Act, 1922 or section 147 of the Income-tax Act, 1961 in the financial years from 1960-61 to 1965-66; and

(b) the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.

Rates for erection of Machinery and plant at fertilizer plants

7799. Shri N. K. P. Salve: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the average rate, per tonne, contracted to be paid to various contractors for the erection of plant and machinery at the following fertilizer plants at Trombay, Nangal, Gujarat, Namrup, Visakhapatnam and Gorakhpur; and

(b) whether it is a fact that the contractors who erected the plant and machinery at Trombay and Nangal have preferred large claims against Government despite the fact these contractors were comparatively paid excessively high rate (on an average) per tonne for erection of plant and machinery?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah): (a) and (b). The information is being collected and will be laid on the table of the House.

Seizure of Foreign Currency from an executive of M|s Jenson and Nicholson, Calcutta

7800. Shri Gunanand Thakur:
Shri Madhu Limaye:

Will the Minister of **Finance** be pleased to state:

(a) whether Government's attention has been drawn to the report appearing in the Indian Express (Bombay) of the 3rd July, 1967 of the seizure of Rs. 5,000 in foreign currency from a British national bound for Teheran;

(b) whether it is a fact that his name is Mr. G.C.P. Garnet, Managing Director|or some top ranking officer of M|s. Jenson and Nicholson, a British firm in Calcutta;

(c) whether it is also a fact that for the last three years, this firm has been showing losses by manipulating account books and sending out the money in this illegal manner;

(d) whether it is also a fact that the Life Insurance Corporation has a substantial holding in this company;

(e) whether the said British Official's Contract for three-year renewal with a salary rise has been sent to the Central Government for approval; and

(f) the action proposed to be taken in regard to the contract and the smuggling activities of the official and company's manipulation of accounts?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). On receipt of information, Bombay Customs authorities seized on 2-7-67 approximately Rs. 5,000 worth of foreign currency and Rs. 65 in Indian currency from Mr. C.P.A. Garnett, a British national and Managing Director of M|s Jenson & Nicholson Ltd., Calcutta, who was going abroad by air.

(c) The company made profits (before tax) of Rs. 13,93,294 and Rs. 5,13,557 for the years ended 31st December, 1964 and 31st December, 1965 respectively but it incurred a loss of Rs. 6,09,801 for the half year ended 30th June, 1966. The directors have attributed the said loss to (a) loss of 2,35,076 on account of loss due to devaluation of the Indian Rupee, and (b) short supply of some of the raw materials and rise in operating expenses. There is no evidence regarding manipulation of accounts.

(d) The Life Insurance Corporation has got holding in the subscribed capital to the extent of 59.43 per cent and 23.66 per cent in the preference shares and ordinary shares respectively.

(e) Yes, Sir. An application for approval of the reappointment of Mr. C. P. A. Garnett as the Managing Director of Jenson and Nicholson Ltd., for a period of four years with effect from 1st June, 1967 has been received.

(f) The application for approval of the re-appointment of Mr. C. P. A. Garnett has been kept pending by the Department of Company Affairs.

The case of attempted smuggling of foreign currency out of India is being dealt with under the provisions of the Customs Law.

In the absence of any evidence of manipulation of accounts of the company, the question of taking any action in the matter under the Companies Act does not arise.

Special police enquiry against some officers of Fertilizer Corporation of India

7801. Shri A. Sreedharan:
Shri George Fernandes:
Shri Madhu Limaye:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the Special Police Establishment investigated into the charges of corruption against some officers of the Fertilizer Corporation of India at Trombay in 1961;

(b) if so, the findings thereof; and

(c) the action taken in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah): (a) The Special Police Establishment had enquired into charges against one officer of the Fertiliser Corporation of India at Trombay in 1961.

(b) The Special Police Establishment made the following recommendations:—

(i) departmental action be taken against the officer for having

acquired assets disproportionate to his known sources of income;

(ii) departmental action be taken against the officer for mixing up public funds with his personal accounts in the Bank during 1958 to 1960;

(iii) the fact that the officer failed to verify labour|packing charges preferred by a firm of contractors, be reported to the departmental authorities for such action as deemed necessary; and

(c) the matter was examined by a duly appointed Enquiry Officer, whose report was considered by the Central Vigilance Commission. On the advice of the Commission, the officer was exonerated of charges (i) and (iii) and was cautioned in respect of allegation (ii) mentioned in (b) above.

Special supplement brought out by New York Times

7802. Shri George Fernandes:
Shri Madhu Limaye:
Shri A. Sreedharan:
Shri J. H. Patel:

Will the Misister of **Finance** be pleased to state:

(a) whether Government are aware that a special supplement of the New York Times was published in the United States in March, 1966 to coincide with the Prime Minister's visit to the country;

(b) whether Shri Moolgaonkar, Editor of the Hindustan Times, New Delhi was in the United States in connection with the publication of this special supplement;

(c) the amount of foreign exchange given to Shri Moolgaonkar in connection with the publication of this special supplement; and

(d) whether any other individual or institution was given any foreign exchange in connection with the publication of this special supplement?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) Yes, Sir.

(c) Foreign exchange at $35 per day for seven weeks for his maintenance expenses and $300 for entertainment was released to Shri Moolgaonkar in February 1966 for his visit to U.S.A. for various purposes including work in connection with the publication of the Special Supplement.

(d) Birla Group of Industries was released $ 69,500 towards publication of the Special Supplement of the New York Times of U.S.A. which broadly attempted to focus a clear picture of the economic and other developments in India.

फरमों तथा संयुक्त हिन्दू परिवारों द्वारा दिया गया आयकर

7803. श्री कंवर लाल गुप्त :
श्री विश्न नाथ पाण्डेय :
श्री हुकम चन्द कछवाय :
श्री ओ० प्र० त्यागी :
श्री राम गोपाल शालवाले
श्री राम सिंह अयरवाल :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) उन फर्मों, कम्पनियों, व्यक्तियों तथा हिन्दु संयुक्त परिवारों के नाम क्या हैं जिन्होंने एक लाख रुपये अथवा उससे अधिक की रकम आय कर की बकाया राशि के रूप में देनी थी किन्तु इस राशि को पिछले तीन वर्षों के दौरान बट्टे खाते में डाल दिया गया है;

(ख) क्या सरकार को पता है कि ऐसी पार्टियां अपना धन तथा सम्पत्ति अन्य व्यक्तियों के नाम हस्तांतरित कर देते हैं और इस प्रकार आय कर का अपवंचन करते हैं;

(ग) क्या सरकार को इस आशय की शिकायतें मिली हैं कि ऐसी पार्टियां उच्च अधिकारियों के साथ सांठ गांठ करके आयकर से छूट पा लेती हैं;

(घ) यदि हां, तो उनका ब्यौरा क्या है; और

(ङ) इन सम्बन्धित अधिकारियों के विरुद्ध क्या कार्यवाही की गई है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) सूचना सभा पटल पर रखे गये अनुबन्ध में दी गई है। (पुस्तकालय में रख दिया गया। [देखिये संख्या LT-1316/67]

(ख) कर की किसी भी मांग को बट्टे खाते में टालने से पहले हर हालत में यह पूछताछ करके जांच की जाती है कि कर की अदायगी नहीं करने वाले व्यक्ति के पास बेनामीदारों के नाम से, चाहे वे रिश्तेदार हों अथवा नहीं हों, कोई ऐसी परिसम्पत्तियां हैं या नहीं जिनसे कर की वसूली की जा सके। कुछ मामलों में कर कर निर्धारिती के रिश्तेदारों के नाम से परिसम्पत्तियां पाई गई थीं और इस सम्बन्ध में आवश्यक पूछताछ की गई थी।

(ग) जी, नहीं।

(घ) और (ङ). ये प्रश्न ही नहीं उठते।

Installation of Dynamos etc. at Central Ministers' Residences

7804. Shri C. C. Desai:
Shri R. K. Amin:
Shri D. N. Patodia:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether additional dynamos or other contrivances have been installed at the houses of Central Ministers, Ministers of State and Deputy Ministers in order to obviate inconvenience caused by the frequent power failures in Delhi; and

(b) if so, at whose houses these installations have been made, at what cost, capital and recurring, and at whose instance the scheme was approved.

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). No, except for one standby generating set installed at the residence of the Prime Minister at a capital cost of Rs. 50,000. During 1966-67, a recurring expenditure of Rs. 10,000 was incurred on the maintenance and operation of the set. The set has been installed for reasons of security to meet situations arising out of failure of supply of electricity.

दिल्ली में बरामद अफीम

7805. श्री निहाल सिंह :
श्री राम सिंह अयरवाल :
श्री ओ० प्र० त्यागी :
श्री राम गोपाल शालवाले :
श्री हुकम चन्द कछवाय :

क्या **वित्त** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 22 जून, 1967 को अथवा उसके आस-पास दिल्ली में उर्दू बाजार से 5,500 रुपये के मूल्य की अफीम बरामद की गई थी;

(ख) यदि हां, तो यह अफीम कहां से लाई गई थी; और

(ग) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) :(क) पुलिस ने 20-6-1967 को दिल्ली के उर्दू बाजार में एक व्यक्ति के पास से 5.5 किलोग्राम अफीम बरामद की, जिसका कारखाने में सरकारी दर पर मूल्य कोई 550 रुपये होता है। आदमी को भी गिरफ्तार कर लिया गया।

(ख) पूछताछ करने पर, उस व्यक्ति ने बयान दिया कि अफीम राजस्थान से लाई गई थी।

(ग) पुलिस ने अफीम अधिनियम 1878 के अधीन एक मामला दर्ज कर लिया है और मामले की जांच पड़ताल की जा रही है।

रिजर्व बैंक आफ इण्डिया पटना के कर्मचारी

7806. श्री निहाल सिंह :
श्री ओ० प्र० त्यागी :
श्री राम गोपाल शालवाले :
श्री राम सिंह अयरवाल :
श्री हुकम चन्द कछवाय :

क्या **वित्त** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रिजर्व बैंक आफ इण्डिया, पटना के कर्मचारियों ने अपनी मांगों के समर्थन में 5 जुलाई, 1967 को हड़ताल कर दी थी;

(ख) यदि हां, तो उनकी मांगें क्या हैं; और

(ग) इस बारे में सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं।

(ख) भारतीय रिजर्व बैंक कर्मचारी संघ, पटना ने, बैंक के, पटना में जल्दी ही खोले जाने वाले चार नये विभागों में कुछ पदों पर काम करने के लिए, राज्य से बाहर के बैंक-कर्मचारियों का तबादला करने के प्रस्ताव का विरोध किया है।

(ग) समझौते की कार्रवाई शुरू कर दी गयी है और इस समय सरकार द्वारा कोई कार्रवाई किये जाने का सवाल ही पैदा नहीं होता।

Mono-cast operators in Government of India Press, New Delhi

7807. Shri Ram Gopal Shalwale:
Shri Hukam Chand Kachwai:
Shri O. P. Tyagi:
Shri Ram Singh Ayarwal:
Shri Shri Chand Goel:
Shri Jagannath Rao Joshi:
Shri J. B. Singh:
Shri N. S. Sharma:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that mono-cast Operators in the Government of India Press, New Delhi, suffer from lead poisoning as a result of lead being mixed with mobil oil in the performance of their duty and, if so, the arrangements made by Government to check it;

(b) whether Government have made any tudy of the service and working conditions of employees of this Press;

(c) if so, the results thereof; and

(d) the action taken thereon?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to No, Sir. (b) to (d). The possibility of lead poisoning due to lead fume does not exist as the temperature in the melting pot for monometal is far below the vapourising point of lead. In order, however, to minimise the possibility of lead poisoning by direct contact, periodical medical examination is prescribed to be carried out by the Inspector of Factories (Medical) Delhi Administration and employees coming into contact with lead are supplied with detergents and other cleansing agents individually.

The service conditions of all industrial employees in the Government of India Presses have been studied recently and actions have been taken in accordance with the recommendations of the Categorisation Committee set up for this purpose.

Monocaster Operators have been categorised as 'skilled' with a pay scale of Rs. 100-3-130. The Committee however recommended a higher grade with a pay scale of Rs. 125-155 for certain Monocaster Operators. The creation of this grade is under consideration.

मैसर्स बर्ड एण्ड कम्पनी

7808. **श्री राम सिंह अयरवाल :**
श्री हुकम चन्द कछवाय :
श्री राम गोपाल शालवाले :
श्री ओ० प्र० त्यागी :

क्या **वित्त** मन्त्री 8 जून, 1967 के अतारांकित प्रश्न संख्या 1904 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मैसर्स बर्ड एण्ड कम्पनी, कलकत्ता से बरामद हुए कागजात की जांच करने में अब तक कितनी प्रगति हुई है; और

(ख) उसे पूरा करने में और कितना समय लगने की सम्भावना है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) मेसर्स बर्ड एण्ड कम्पनी के पास से पकड़े गये कागजों की प्रवर्त्तन निदेशालय आयकर अधिकारियों तथा समवाय कार्य विभाग द्वारा की जा रही जांच पड़ताल अभी भी चल रही है।

(ख) यह ठीक ठीक नहीं बताया जा सकता कि जांच पड़ताल पूरी होने में कितना समय लगने की सम्भावना है। यह अवश्य है कि जांच पड़ताल को जल्दी ही पूरा करने की

विदेशी बैंकों चैकों तथा ड्राफ्टों का राजकोट में पकड़ा जाना

7809. **श्री ओ० पी० त्यागी :**
श्री हुकम चन्द कछवाय :
श्री राम गोपाल शालवाले :
श्री राम सिंह आयरवाल :

क्या **वित्त** मंत्री 8 जून, 1967 के अतारांकित प्रश्न संख्या 1867 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राजकोट में पकड़े गये विदेशी बैंकों के चैकों तथा ड्राफ्टों के बारे में सूचना इस बीच इकट्ठी कर दी गई है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसमें और कितना समय लगने की सम्भावना है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) जी, अभी नहीं।

(ख) सवाल ही नहीं उठता।

(ग) जांच-पड़ताल यथा सम्भव शीघ्र पूरी करने के लिए कोशिश की जा रही है।

यमुना तटों का विकास

7810. **श्री क० मि० मधु कर :**
श्री रामावतार शास्त्री :
श्री चन्द्र शेखर सिंह :

क्या **निर्माण आवास तथा पूर्ति** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यमुना बाजार नागरिक परिषद् के प्रतिनिधि प्रधान मन्त्री से मिले थे और यह सुझाव दिया था कि यमुना नदी के किनारे बम्बई के मैरीन ड्राइव के समान एक बस्ती बनाई जाये जैसा कि 8 जुलाई, 1967 के 'हिन्दुस्तान' में समाचार प्रकाशित हुआ है; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) जी हां।

(ख) मास्टर प्लान के अनुसार भूमि का उपयोग हरा रहना है। निवासियों के द्वारा यह सुझाव दिया गया कि भूमि का उपयोग रिहायश के लिए बदल दिया जाये तथा वहां गन्दी बस्ती में रहने वालों के लिए टैनमेंट बना दिया जायें। इसे स्वीकार नहीं किया जा सकता।

Sheet Piles for Farakka Barrage

7811. **Shri Indrajit Gupta:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether a large consignment of Japanese sheet piles was purchased last year for use in the Farakka Barrage construction work;

(b) if so, the total quantity and value of the purchase and name of the importing agency;

(c) whether it is a fact that a quotation at lower rates for German sheet piles on barter terms of payment was received but not accepted; and

(d) whether an inquiry will be held into the whole transaction?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). An order for the purchase of 7500 M|Tons of Cofferdam Sheet Piles at a total cost of Rs. 47,11,995, was placed on deferred payment basis on M|s Mitsubishi Shoji Kaisha Ltd., Japan, through their Calcutta office, by the Farakka Barrage Project, in 1964. The delivery of this was completed in 1965.

(c) For the Cofferdam Sheet Piles, a firm quoted to supply Krupps make flat section Sheet Piles against a barter deal. The offer was not accepted as this quotation was not lower than the offer of M|s Mitsubishi Shoji Kaisa Ltd., of Japan.

About 6000 M|Tons of permanent Sheet Piles were obtained from West Germany, through Minerals and Metals Trading Corporation, against a barter deal. The supply which commenced in 1966 was completed by early April 1967.

(d) Does not arise.

Jaishree Textile Industry

7812. **Shri Nitiraj Singh Chaudhary:**
Shri N. K. P. Salve:
Shri Nathu Ram Ahirwar:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that the Jaishree Textile Industry entered into a contract with the Director General of supplies and Disposal for Supply of fire fighting Hoses in 1963-64;

(b) if so, the quantity agreed upon;

(c) whether the said Industry did not supply agreed quantity of Hoses and stopped supply in the middle;

(d) whether a fresh contract was entered by the Director General of Supplies and Disposal with the said Company for supply of remaining quantity of Hoses; and

(e) if so, the quantity and rates of the original and subsequent contracts?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes, Sir.

(b) 33,000 metres.

(c) No, Sir; the quantities of the contract were duly supplied.

(d) No, Sir. The fresh contract was entered into for fresh indents.

(e) Does not arise.

Deductions made from M.P's, Salaries for Additional Services

7813. **Shri Ram Charan:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that deductions are made from Members' salaries once and of some additional services rendered to them in or around their flats;

(b) if so, whether attention of Government has also been drawn to the fact that deductions are sometimes made from M.P's, salaries without any additionl services rendered to them;

(c) if so, the reasons therefor; and

(d) whether Government propose to take steps to ensure that no undue deductions are made from Members' salaries in future?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The rent for the residences and additional services etc., is recovered every month through the salary bills of Members of Parliament.

(b) to (d). Complaints from Members of Parliament for non-availability of any service are looked into immediately on receipt and remedial steps taken. The deductions on account of the additional services are made from the M.Ps. at the rates fixed with the approval of the House Committee of both the Houses of Parliament and no undue deductions are made.

Food Adulteration Act and Punishment Thereunder

7814. Shri Shiv Chandika Prasad:
Shri Valmiki Choudhary:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that Jamshedpur Retail Shopkeepers Association through its General Secretary has submitted a Memorandum dated the 31st October, 1966 to him concerning the Food Adulteration Act and punishment awarded under the said Act; and

(b) if so, the action taken thereon?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes.

(b) The Memorandum was carefully examined and the General Secretary of the Association was informed of the views of the Government on various points raised in the Memorandum on the 28th March, 1967.

Incentive for Sterilisation

7815. Shri Kanwar Lal Gupta: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that the Finance Ministry has questioned the right of the Directorate of Family Planning to draw amount for payment as incentive for sterilization;

(b) if so, its effect on sterilization;

(c) the number of cheques of the Directorate which were dishonoured; and

(d) the alternative steps Government propose to take to popularise the programme of sterilization?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No.

(b) Does not arise.

(c) None.

(d) The Sterilization programme in Delhi is progressing well. However the following additional steps have been taken to popularise the programme:—

(i) Intensive campaign for publicity and education have been started to make the people aware about the advantages of sterilisation operation.

(ii) Special drives are being carried out in selected areas where arrangement for on the spot sterilisation facilities through mobile surgical units are provided.

(iii) Facilities for sterilisation have been provided in the hospitals| Family Planning Centres and other Centres.

(iv) Arrangement for on the spot payment of compensation money have been made at all the Centres.

तालबाड़ा घाट में उत्पादन शुल्क अधिकारियों द्वारा जब्त किया गया धन

7816. श्री स्वतंत्र सिंह कोठारी :
श्री हुकम चन्द कछवाय :
श्री प्र० नं० सोलंकी :

क्या **वित्त** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय उत्पादन शुल्क विभाग के कुछ कर्मचारियों ने 30 दिसम्बर, 1964 को मध्य प्रदेश में उज्जैन में जबलपुर आक्टराय रोड पर तालबाड़ा घाट में कुछ व्यक्तियों से 64,505 रुपये बरामद किये थे;

(ख) क्या यह भी सच है कि इन व्यक्तियों ने यह धन ट्रक खरीदने के लिये किसी व्यक्ति से ऋण के रूप में लिया था;

(ग) इस धन को जब्त करने के क्या कारण हैं; और

(घ) क्या इन व्यक्तियों का यह धन वापिस देने का सरकार का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) 30 दिसम्बर, 1964 को केन्द्रीय उत्पादन-शुल्क विभाग के अधिकारियों ने जबलपुर के पास तिलवाड़ा घाट पुल पर रोकी गई एक कार में से 64,505 रुपये तथा थोड़ी सी अफीम बरामद की। कार भी पकड़ ली गई थी। कार में बैठे हुए तीन व्यक्ति गिरफ्तार कर लिये गये।

(ख) से (घ) इस मामले में की गई जांच पड़ताल से पता चला है कि अफीम को उज्जैन से कटक ले जाने के लिए कार को काम में लाया गया था, और पकड़ी गई मुद्रा अफीम की बिक्री से प्राप्त रकम थी। गिरफ्तार किये गये व्यक्तियों पर जबलपुर की एक अदालत में मुकदमा चलाया जा रहा है तथा पकड़ा गया माल अदालत के कब्जे में है।

Manufacture of Contraceptive Pills

7817. Shri R. K. Amin:
Shri S. K. Tapuriah:
Shri R. R. Singh Deo:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether Government have received any proposal from M|s. Warner Hindustan Ltd., Bombay for the manufacture of contraceptive pills; and

(b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No.

(b) Does not arise.

मैसर्स ओरियंटल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड

7819. श्री ओ० प्र० त्यागी :
श्री राम गोपाल शालवाले :
श्री हेम बरूआ :
श्री ओंकार लाल बेरवा :
श्री श्रीचन्द गोयल :
श्री भारत सिंह चौहान :
श्री हुकम चन्द कछवाय :
श्री मधु लिमये :
श्री प्र० नं० सोलंकी :
श्री देवराव पाटिल :
श्री सोनावने :

क्या **वित्त** मंत्री 29 जून, 1967 के अतारांकित प्रश्न संख्या 4115 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स ओरियन्टल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड, बम्बई द्वारा आयकर अपवंचन के बारे में की जा रही जांच इस बीच पूरी हो चुकी है; और

(ख) यदि नहीं, तो जांच कब प्रारम्भ हुई थी तथा उस के कब तक पूरा होने की सम्भावना है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जांच-पड़ताल अभी भी चल रही है ।

(ख) जांच-पड़ताल सितम्बर, 1966 में शुरु की गई थी। वर्ष 1963–64 का कर–निर्धारण पूरा किया जा चुका है । बाद के वर्षों के कर निर्धारण की कार्यवाही चल रही है और जांच-पड़ताल समाप्त होने ही पूरी की जायेगी ।

बम्बई की फर्म मैसर्स झुनझुनवाला एण्ड ब्रदर्स द्वारा लिये गये ऋण

7820. **श्री प्रो० प्र० त्यागी :**
श्री राम गोपाल शालवाले :
श्री हेम बरुआ :
श्री ओंकार लाल बेरवा :
श्री श्रीचन्द गोयल :
श्री भारत सिंह चौहान :
श्री हुकम चन्द कछवाय :
श्री मधु लिमये :
श्री प्र० न० सोलंकी :
श्री देवराव पाटिल :
श्री सोराबेन :

क्या **वित्त** मंत्री बम्बई की फर्म मैसर्स झुनझुनवाला एण्ड ब्रादर्स द्वारा लिये गये ऋणों के बारे में 29 जून, 1967 के अतारांकित प्रश्न संख्या 836 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) अन्य कौन से पक्ष हैं, जिन का सहयोग जांच पूरी करने के लिये आवश्यक है ।

(ख) इस बात को ध्यान में रखते हुए कि सम्बन्धित पक्ष सरकार को सहयोग नहीं दे रहे हैं, क्या सरकार का विचार इस मामले की जांच केन्द्रीय सरकार के अभिकरण द्वारा कराने का है; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) ग्रस्त व्यक्तियों का ब्यौरा बता देने से जांच-पड़ताल में बाधा पड़ेगी ।

(ख) यह जांच केन्द्रीय सरकार के अधिकारियों अर्थात् आयकर विभाग द्वारा की जा रही है । किसी अन्य विभाग द्वारा जांच की कोई आवश्यकता नहीं है ।

(ग) प्रश्न ही नहीं उठता ।

दिल्ली में चतुर्थ श्रेणी के कर्मचारियों के लिये दो कमरों वाले क्वार्टर

7821. **श्री जगन्नाथ राव जोशी :**
श्री हुकम चन्द कछवाय :

क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) चतुर्थ श्रेणी के कर्मचारियों के लिये राजधानी में दो कमरों वाले कितने क्वार्टर बनाये गये हैं, जिन में बरामदा तथा रसोई नहीं है;

(ख) क्या चतुर्थ श्रेणी के कर्मचारियों के लिये इस वर्ष दो कमरों वाले कुछ और क्वार्टर बनाने का सरकार का विचार है;

(ग) ऐसे क्वार्टर किन किन स्थानों पर बनाने का विचार है और क्या इन क्वार्टरों में बरामदा तथा रसोई भी बनाई जायेगी;

(घ) यदि नहीं, तो ऐसा न करने के क्या कारण हैं; और

(ङ) चतुर्थ श्रेणी के कितने कर्मचारियों को अब तक टाइप दो के क्वार्टर दिये गये हैं और उन से कितना किराया लिया जाता है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) से (घ). पंचकुइयां रोड पर चतुर्थ श्रेणी के कर्मचारियों के लिए अभी हाल ही में दो मंजिलें, दो कमरे वाले 720 क्वार्टर बनाये गये थे। इन दो में से एक कमरा रसोई का भी काम देता है। अब यह निर्णय किया गया है कि इन कर्मचारियों के लिये दो कमरे वाले ऐसे क्वार्टर बनाये जायें जिन में रसोई अलग से हो। इस वर्ष, डी० आई० जैड० क्षेत्र में ऐसे क्वार्टर बनाये जाने का प्रस्ताव है।

(ङ) टाईप II के क्वार्टरों का आवंटन 110 रुपया तथा इस से अधिक परिलब्धियों वाले सरकारी कर्मचारियों को किया जाना है। उन कर्मचारियों से जिन का मासिक वेतन 150 रुपये से कम है, $7\frac{1}{2}$ प्रतिशत किराया वसूल किया जाता है तथा उन से जिन का कि मासिक वेतन 150 रुपये तथा इस से अधिक है, 10 प्रतिशत किराया वसूल किया जाता है। ऐसे चतुर्थ श्रेणी के कर्मचारी जिन्हें टाईप II के क्वार्टर आवंटित किये गये हैं, उन के आंकड़े अलग से नहीं रखे जाते।

Electric Fittings in Meena Bagh Flats for M.Ps.

7822. Shri Baburao Patel: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the number of years that have passed since the electric fittings in the Meena Bagh flats for M.Ps. have been examined, repaired or replaced;

(b) whether it is a fact that all electric and water meters in the Meena Bagh flats record fantastic consumption even when the flats are under use;

(c) the steps Government propose to take to replace the time-worn electric fittings which are hazardous to human life; and

(d) if so, when?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Electrical fittings in Government Residence are checked regularly and repaired and replaced, whenever necessary. This work in the M.Ps' flats at Meena Bagh was last carried out between January and March this year.

(b) Not to the knowledge of Government. The fitting are tested by the C.P.W.D. periodically and on receipt of complaints from allottees, to ensure that there are no leakages. Electric and water meters in these flats are maintained by the New Delhi Municipal Committee who take readings of consumption and receive payment of charges from the allottees direct. If excessive consumption is shown because of defects in the meters, the allottees should approach the New Delhi Municipal Committee for remedial action.

(c) and (d). The electric fittings in the Meena Bagh flats were provided at the time of their construction, in 1952-53. As the fittings have not yet outlived their normal life and are not hazardous to human life, there is no proposal to replace them.

M/s. J. Walter Thompson Company (P) Ltd.

7823. Shri Baburao Patel: Will the Minister of **Finance** be pleased to state:

(a) the amount of income-tax paid during the five years ending the 31st March, 1967 in India by M/s. J. Walter Thompson Company (P) Ltd.;

(b) the amount of remittances made to foreign countries by the above firm during the five years ending the 31st March, 1967;

(c) the number and names of foreigners employed by the firm, their salaries, the amount each of them is allowed to remit to foreign countries;

(d) the nature and amount everyyear of other expenses such as entertainment, housing and parquisites allowed to the firm; and

(e) the amount of foreign exchange earned by the firm from foreign advertisers during the above period?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The Income-tax paid by M|s. J. Walter Thompson Company (P) Ltd. during the five years ending 31st March, 1967 is as below:

Year ending	Amount
31-3-1963	1,62,423
31-3-1964	2,18,997
31-3-1965	5,48,238
31-3-1966	5,55,686
31-3-1967	3,32,312

These figures represent the total amount of tax paid by way of provisional|self|assessment advance tax. The regular assessments for these years are pending.

(b) and (e). The information about remittances of, and earnings of foreign exchange by, individual companies is treated as confidential and it would not be in the public interest to disclose it.

(c) and (d). The information regarding particulars of employees of the company and their individual remuneration etc. is not available with the Govt.

Contract for Publicity of Family Planning

7824. Shri Baburao Patel: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that the contract for the nationwide advertising campaign of family planning and to make the slogan "Use Condoms" popular has been given to the American firm of M|s. J. Walter Thompson and Co. Ltd.;

(b) if so, the total amount intended to be spent on various types of media of advertisement during one year through this particular firm;

(c) whether Government are aware that there are many competent Indian advertising agencies to whom the contract of advertisement could have been given with equal benefit; and

(d) if so, the reasons why the contract was given to an American firm?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No.

(b) to (d). Do not arise.

Casual Workers in Stationery Depot, Calcutta

7825. Shri Mohammed Ismail:
Shri A. K. Gopalan:
Shrimati Suseela Gopalan:
Shri Jyotirmoy Basu:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the stationery Depot of the Controller of Stationery situated at 3, Church Lane, Calcutta, is maintaining casual workers there;

(b) if so, the total number of the casual workers and the rate of wages paid to them;

(c) whether Government had stated earlier that out of these casual workers, 46 persons would be decasualised; and

(d) if so, the reasons for their being not decasualised?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) 38, skilled and unskilled. They are paid daily wages at the rate Rs. 3 and Rs. 2.50 respectively.

(c) No assurance as such was given.

(d) In consultation with the workers, the Controller of Stationery,

Calcutta drew up on 1st February, 1965 two lists—one of 85 and the other of 21 workers. Employment is offered to workers in List I in order of seniority. People from List II are taken for casual appointments only when people from List I are not available. The present position is, out of 85 in list I 34 are only left who are yet to be appointed on regular basis. The total number of labourers working on casual basis at present is 38 i.e. both from List I and List II. There is a proposal to decasualise a further 20 workers out of remaining 34 of List I, mentioned. There is no intention at present to decasualise any more workers as the requirements of work do not justify the same. List II is purely a "stand-by" arrangement and the question of decasualising any from this list therefore does not arise.

Selection Grade for Section Officers in C.P.W.D.

7826. Shri M. L. Sondhi:
Shri Beni Shanker Sharma:
Shri Brij Bhushan Lal:
Shri Onkar Lal Berwa:
Shri Hardayal Devgun:
Shri O. P. Tyagi:
Shri T. P. Shah:
Shri Bharat Singh Chauhan:

Will the Minister of **Works, Housing and Supply** be pleased to refer to the reply given to Unstarred Question No. 4091 on the 29th June, 1967 and state:

(a) whether it is a fact that the Central Public Works Department had on the 1st October, 1964 given the Selection Grade with effect from the 1st July, 1959 to 82 out of 84 Section Officers who were already promoted as Assistant Engineers;

(b) if so, the reasons therefor;

(c) whether Government propose to rectify it under F.R. 9(13);

(d) whether it is also a fact that the Second Pay Commission had recommended the conversion of 10 per cent posts in the Selection Grade for Section Officers out of the then total of 1523 posts;

(e) if so, why 10 per cent of the 937 permanent posts with effect from the 1st July, 1959 were sanctioned; and

(f) when Government propose to sanction the remaining posts?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) The officers were eligible for confirmation as Section Officer (Selection Grade).

(c) Does not arise.

(d) and (e). Out of 1523 total posts, only 937 were permanent posts. Selection Grade posts could be created in permanent establishment only.

(f) Some more posts have been created—42 with effect from the 13th October, 1961 and 24 with effect from the 3rd March, 1966 as 425 and 234 temporary posts were converted into permanent ones from those dates.

उत्तर प्रदेश में कीटनाशक दवाइयां तैयार करने का कारखाना

7827. श्री मोलहू प्रसाद :
श्री शिव चरण लाल :
श्री राम चरण
श्री रामजी राम :

क्या पेंट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तरप्रदेश सरकारने केंद्रीय सरकार से कीटनाशक, कृमिनाशक, घास-पात कीटनाशक दवाइयां तथा हारमोन तैयार करने के लिये उत्तर प्रदेश में एक कीटनाशक दवाइयां बनाने का कारखाना लगाने का अनुरोध किया है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

पेंट्रोलियम और रसायन योजना तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) और (ख) जून,

1966 में उत्तर प्रदेश सरकार ने चौथी योजनावधि में के दौरान सरकारी क्षेत्र में रेनूकूट में बी एच सी (BHC) और डी डी टी (DDT) संयन्त्रों की स्थापना करने का अनुरोध किया था। उन्हें सूचित किया गया था कि चौथी योजनावधि के दौरान बी एच सी (BHC) और डी डी टी (DDT) के उत्पादन के लिये किस प्रकार से उपयुक्त प्रबन्ध कर दिये गये हैं :—

(क) मैंसर्स कनोरिया कैमिकल्ज जिन के पास फालू क्लोरीन है, द्वारा रेनूकूट में एक बी एच सी संयन्त्र की स्थापना की जा रही है।

(ख) मैंसर्ज हिन्दुस्तान इन्सैक्टीसाइडस लिमिटेड, नई दिल्ली अपने दिल्ली स्थित कारखाने में 1400 मीटरी टन डी डी टी के एक और संयत्र की स्थापना कर रहा है।

उत्तर प्रदेश सरकार ने उत्तर प्रदेश में हारमोन संयन्त्र लगाने का कोई अनुरोध नहीं किया था।

मैंसर्स जे० पी० एण्ड सन्स

7828. श्री श्रीचन्द गोयल
श्री राम गोपाल शालवाले
श्री हुकम चन्द कछवाय :
श्री ओंकार लाल बेरवा :
श्री प्रकाश वीर शास्त्री :
श्री जगन्नाथ राव जोशी :
श्री क० प्र० सिंह देव :
श्री बेणी शंकर शर्मा :
श्री ओ० प्र० त्यागी :
श्री कृ० मा० कौशिक :
श्री हरदयाल देवगुण :

क्या वित्त मंत्री 13 जुलाई 1967 के अतारांकित प्रश्न संख्या 5491 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मैसर्ज जे० पी० एण्ड सन्ज ओरियन्टल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड और मैकेर्जीज लिमिटेड बम्बई के बारे में की जा रही जांच कब तक पूरी हो जायेगी; और

(ख) इस काम के पूरा होने में विलम्ब होने के क्या कारण हैं?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) मेसर्ज जे० पी० एण्ड सन्ज के मामलों में जांच पड़ताल चालू वित्त वर्ष के अन्त तक पूरी हो जाने की संभावना है। अन्य दो मामलों के सम्बन्ध में बहुत-सारे लेन देनों की छान बीन होनी है इसलिए यह बताना सम्भव नहीं है कि जांच-पड़ताल पूरी होने में कितना समय लगेगा। जांच पड़ताल यथासंभव शीघ्र पूरी करने की पूरी कोशिश की जा रही है।

(ख) जांच पड़ताल पूरी होने में समय लगेगा क्योंकि बहुत सारे लेन देनों की जांच-पड़ताल होनी है।

लेखा-बाह्य धन

7829. श्री रामावतार शर्मा :
श्री आत्म दास :
श्री रघुवीर सिंह शास्त्री :
श्री यशवंत सिंह कुशवाह :
श्री प्रकाशवीर शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री महन्त दिग्विजय नाथ :
श्री शिव कुमार शास्त्री :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966-67 के दौरान लेखा-बाह्य धन का पता लगाने के लिये सरकार द्वारा डाले गये छापों में कितने व्यक्ति गिरफ्तार किये गये थे;

(ख) उन से कितना लेखा-बाह्य धन बरामद हुआ; और

(ग) सम्बन्धित व्यक्तियों के विरुद्ध सरकार ने अब तक क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) :(क) कुछ नहीं। कानून के अन्तर्गत आयकर विभाग को इस प्रकार के कोई अधिकार नहीं मिले हुए हैं।

(ख) और (ग) ये सवाल ही नहीं उठते।

भारत सरकार के मुद्रणालयों में मैकेनिकों का वेतन-क्रम

7830. श्री रघुवीर सिंह शास्त्री :
श्री शिव कुमार शास्त्री :
श्री यशवन्त सिंह कुशवाह :
डा० सूर्य प्रकाश पुरी :
श्री आत्म दास :
श्री रामावतार शर्मा :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार के मुद्रणालयों में मेकैनिक (मैकेनिकल) का वेतन-क्रम मैकेनिक (लाइनों- मोनों) के वेतन-क्रम की अपेक्षा कम है जब कि मैकेनिकल मैकेनिक को लाइनो-मोनों मैकेनिक की अपेक्षा अधिक देर तक काम करना पड़ता है;

(ख) यदि हां, तो उसके यक्या कारण हैं; और

(ग) क्या सरकार का विचार उन के वेतन-क्रमों में असमानता को दूर करने का है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) से (ग). भारत सरकार के मुद्रणालयों में मैकेनिक (मैकेनिकल) 125-180 रुपये के वेतन मान में एक "कुशल" कर्मचारी है तथा मैकेनिक (लाइनों/मोनो) 175-240 रुपये के वेतन मान में "अत्याधिक कुशल" कर्मचारी है। भारत सरकार मुद्रणालय के कर्मचारियों को कैटेगेराईजेश्न करने की समिति की सिफारिशों के आधार पर यह निर्णय किया गया है कि वर्तमान श्रेणियां (कैटेगेराईजेशन) तथा इन इन दो श्रेणियों (कैटेगेरीज) के पदों का वेतन मान यही बना रहेगा।

मुद्रण तथा लेखन सामग्री मुख्य नियन्त्रक का कार्यालय

7831. श्री रघुवीर सिंह शास्त्री :
श्री शिव कुमार शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री रामावतार शर्मा :
श्री आत्म दास :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि : (क) मुद्रण तथा लेखन-सामग्री के मुख्य नियंत्रक के कार्यालय में वर्ष 1965, 1966 और 1967 में कितनी मितव्ययता की गई; और

(ख) भारत सरकार के मुद्रणालयों में मुद्रण के गण-प्रकार को बढ़ाने के लिये क्या कार्यवाही की गई है।

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) :(क) 1965-1966 के दौरान कोई मितव्ययता नहीं की गई थी। मार्च, 1967 में स्टाफ इन्स्पैक्शन निट के अध्ययन के फलस्वरूप कर्मचारियों की संख्या में 78 व्यक्तियों की कमी की गई। इस के कारण 1 72 200 रुपये की राशि की बचत हुई।

(ख) विभाग के तकनीकी अधिकारियों को गुण-प्रकार के मुद्रण की अधुनातम तकनीकियों के अध्ययन तथा जहां तक संभव हो उसे

भारत सरकार के मुद्रणालयों में लागू करने के लिए प्रशिक्षण हेतु विदेश भेजे जाते हैं ।

गुण-प्रकार के मुद्रण पर इसी प्रयोजन के लिए नियुक्त तकनीकी अधिकारियों के द्वारा विशेष ध्यान रखा जाता है । इन के द्वारा कम से कम वर्ष में एक बार प्रत्येक मुद्रणालय का निरीक्षण किया जाता है । गुण-प्रकार के मुद्रण के सम्बन्ध में प्रत्येक मुद्रणालय को मुख्य नियंत्रक मुद्रण तथा लेखनसामग्री के कार्यालय द्वारा तकनीकी संदर्शन दिया जाता है ।

नागर सेवाओं की व्यवस्था करने के लिये दिल्ली नगर निगम को अनुदान

7832. **श्री कंवर लाल गुप्त :** क्या **स्वास्थ्य तथा परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि :

(क) प्राइवेट कटरों में नागर सेवाओं की व्यवस्था करने के लिये चालू वर्ष में दिल्ली नगर निगम को कितनी राशि दी गई है और प्राइवेट कटरों में नागर सेवाओं की व्यवस्था करने पर निगम ने उस में से कितनी राशि खर्च की है;

(ख) क्या यह सच है कि निगम ने इस कार्य के लिये अधिक धन मांगा है; और

(ग) यदि हां तो इस के बारे में सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब० स० मूर्ति): (क) दिल्ली के प्राइवेट कटरों में नागरिक सुविधाओं की व्यवस्था करने के लिये निगम को अलग से कोई अनुदान नहीं दिया जाता । तथापि गन्दी बस्तियों की सफाई तथा पुनर्विकास के लिये और गन्दी बस्ती घोषित क्षेत्रों में सुधार के लिये, निगम को गन्दी बस्ती सफाई योजना के अन्तर्गत धन दिया जाता है ।

(ख) जी नहीं ।

(ग) यह प्रश्न नहीं उठता ।

कृषि कार्यों के हेतु बिजली की सप्लाई के लिये मध्य प्रदेश को दी गई राज सहायता

7833. **श्री गं० च० दीक्षित :** क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966–67 में कृषि कार्यों के हेतु बिजली की सप्लाई के लिये मध्य प्रदेश को कितनी राशि की राज सहायता दी गई थी; और

(ख) उस में से राज्य में कृषि उत्पादन बढ़ाने के लिये कितनी धनराशि व्यय की गई ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) (क) ग्राम विद्युतन स्कीमों के लिये कोई उपदान नहीं दिया जा रहा है । किन्तु, 1966–67 के वर्ष के दौरान, मध्य प्रदेश सरकार को ग्राम विद्युतन स्कीमों के लिये 175 लाख रुपये की केन्द्रीय ऋण सहायता दी गई थी ।

(ख) 1966–67 के वर्ष के दौरान, उठान सिंचाई के लिये 3,273 पम्प/नलकूप ऊर्जित किए गए हैं ।

मध्य प्रदेश में देसी चिकित्सा प्रणालियों के लिये सहायता

7834. **श्री गं० च० दीक्षित :** क्या **स्वास्थ्य एवं परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तीसरी पंचवर्षीय योजना की अवधि में देसी चिकित्सा प्रणाली के लिये मध्य प्रदेश सरकार के लिये कोई राशि नियत की गई थी;

(ख) यदि हां, तो कितनी राशि नियत की गई थी और क्या उसे पूरी राशि दी गई थी; और

(ग) यदि नहीं, तो इस के क्या कारण थे ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब० सु० मूर्ति (क) से (ग). तीसरी पंचवर्षीय योजना में मध्य प्रदेश सरकार को स्वदेशी चिकित्सा पद्धति सम्बन्धी केन्द्र समर्थित योजना के लिये 1,22,000 रुपये की राशि नियत की गई थी । राज्य सरकार ने वास्तव में 30,000 रुपये खर्च किये जबकि केन्द्रीय सरकार ने 32,000 रुपये इस शर्त पर दिये थे कि इन का हिसाब-किताब बाद में बिठा दिया जायेगा ।

राज्यों में परिवार नियोजन कार्य-क्रम

7835. श्री ओंकार लाल बेरवा :
श्री जगन्नाथ राव जोशी :
श्री हरदयाल देवगुण :
श्री वेणी शंकर शर्मा :

क्या **स्वास्थ्य तथा परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में परिवार नियोजन कार्य-क्रम बड़े जोर शोर से कार्यान्वित किया जा रहा है;

(ख) यदि हां, तो वर्ष 1966-67 में इस सम्बन्ध में कौन सा राज्य सब से आगे रहा; और

(ग) इस सम्बन्ध में राज्यवार आंकड़े क्या हैं ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब०स० मूर्ति) : (क) जी, हां ।

(ख) प्राप्त रिपोर्टों के आधार पर 1966-67 के दौरान पंजाब राज्य लूप पहनाने में और मद्रास राज्य नसबन्दी में आगे रहा है ।

(ग) अपेक्षित सूचना सभा पटल पर रख गये विवरण में दी गई है । [पुस्तकालय में रख दिया गया । देखिये संख्या एल० टी० 1317/67]

संसत्सदस्यों के लिये मकान

7836. श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री राम गोपाल शालवाले :
श्री अर्जुन सिंह भदौरिया :
श्री रघुवीर सिंह शास्त्री :
श्री आत्म दास :
श्री महन्त दिग्विजय नाथ :
श्री रामावतार शर्मा :
श्री मोलहू प्रसाद :

क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ संसद्-सदस्यों को बहुत बड़े मकान अलाट किये गये हैं;

(ख) क्या यह भी सच है कि सदस्यों को ऐसे मकान एलाट किये गये हैं उन में से अधिकांश वे सदस्य हैं जो पहली बार ही चुन कर आये हैं; और

(ग) क्या यह भी सच है कि अब भी कुछ ऐसे सदस्य हैं जिन्हें आवास समिति के निर्णय के बाद भी अच्छे मकान अलाट नहीं किये गये हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) कुछ संसद् सदस्यों को सामान्य पूल से आबंटित किये गये बंगले संसद्-सदस्य पूल में उपलब्ध बंगलों के समान हैं ।

(ख) जी हां, उन में से कुछ सामान्य पूल में से बंगले, संसद्-कार्य मंत्री तथा आवास समितियों के अध्यक्षों की सिफारिश पर संसद् सदस्यों को आवंटित किये जाते हैं।

(ग) जी हां। तीसरी संसद् में सामान्य पूल में 35 बंगले संसद् सदस्यों को आवंटित किये गये थे, उन में से चौथी लोक सभा में 11 खाली हो गये। ये 11 बंगले, सामान्य पूल के 20 नये बंगलों के साथ आवंटित कर दिये गये हैं। इस प्रकार सामान्य पूल में से संसद्-सदस्यों को उपलब्ध निवास स्थान का पूल 55 तक बढ़ गया है। कुछ मांगें अभी तक पूरी नहीं हुई हैं, इन्हें जब कभी बंगले उपलब्ध होंगे, पूरा किया जायेगा।

एस० डब्ल्यू० पाइप बनाने वाले एक कारखाने पर छापा

7837. श्री मोलहू प्रसाद :
श्री मधु लिमये :
श्री रवि राय :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने श्री बैजनाथ बास्कर के एस० डब्ल्यू० पाइप बनाने वाले कारखाने से उस समय बही खाते आदि नहीं पकड़े थे, जब उस कारखाने के प्रांगण पर पहली बार छापा मारा गया था;

(ख) यदि हां, तो इस के क्या कारण थे;

(ग) क्या यह भी सच है कि पुनः केन्द्रीय उत्पादन-शुल्क तथा सीमा शुल्क बोर्ड के पास शिकायत किये जाने पर उपरोक्त कारखाने के प्रांगण और कार्यालय की पुनः तलाशी ली गई थी;

(घ) यदि हां, तो वहां से क्या क्या वस्तुएं बरामद की गई; और

(ङ) सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) और (ख) सम्बन्धित कारखाना मैसर्स अमरनाथ भास्कर एण्ड सन्स फरीदाबाद वालों का है। इस तरह का कोई छापा नहीं मारा गया। केन्द्रीय उत्पादन शुल्क के स्थानीय कर्मचारी कारखाने में तो गये थे लेकिन उन्होंने कारखाने के कोई बही खाते नहीं पकड़े, क्योंकि इस की कोई आवश्यकता नहीं थी।

(ग) यह सच है कि 5-1 के बाद केन्द्रीय उत्पादन शुल्क के सम्बन्धित सहायक समाहर्ता तथा निरीक्षण निदेशालय (सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्क) के अधिकारी कारखाने में गये थे लेकिन उक्त कारखाने के कार्यालयों तथा अन्य स्थानों की तलाशी लेने जैसी कोई कार्यवाही नहीं हुई।

(घ) उक्त कारखाने से कोई चीजें बरामद नहीं की गई।

(ङ) आगे और कोई कार्यवाही करना सरकार द्वारा जरूरी नहीं समझा गया क्योंकि केन्द्रीय उत्पादन शुल्क तथा लवण अधिनियम तथा नियमों के अन्तर्गत कोई अपराध होना नहीं पाया गया।

एस० डबल्यू० पाइपों पर उत्पादन शुल्क

7838. श्री मोलहू प्रसाद :
श्री मधु लिमये :
श्री रवि राय :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डिप ग्लेजिंग तरीके से बने एस० डबल्यू० पाइपों के उत्पादन शुल्क में 10 प्रतिशत की वृद्धि की गई है जब कि साल्ट ग्लेजिंग तरीके से बने पाइपों पर यह शुल्क नहीं लगाया गया है।

(ख) क्या यह भी सच है कि उत्पादन शुल्क से बचने के लिये ईश्वर नगर (दिल्ली),

नवार (मध्य प्रदेश) और फरीदाबाद के कारखानों में डिप ग्लेजिंग तरीके से बने पाइपों को साल्ट ग्लेजिंग तरीके से बने पाइप बताया जाता है;

(ग) क्या केन्द्रीय उत्पातन शुल्क विभाग ने इस सम्बन्ध में उपरोक्त फर्मों पर छापा मारा था और कुछ रसायन बरामद किये थे;

(घ) क्या उन रसायनों को विश्लेषण के लिये नई दिल्ली की राष्ट्रीय भौतिक प्रयोगशाला में भेजा गया था;

(ङ) क्या कुछ सप्ताह पहले इस प्रयोगशाला ने अपना प्रतिवेदन सरकार को भेज दिया है; और

(च) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी-देसाई): (क) यह सच है कि पत्थर के साल्ट ग्लेज वाले पाइपों पर केन्द्रीय उत्पादन शुल्क नहीं लगता तथा चीनी मिट्टी और पोर्सिलेन की बनी अन्य किस्मों की वस्तुओं पर मूल्यानुसार 10 प्रतिशत से लेकर 15 प्रतिशत तक केन्द्रीय उत्पादन शुल्क लगता है ।

(ख) मैसर्स अमर नाथ भास्कर एन्ड सन्ज के फरीदाबाद के कारखाने में बने पाइप साल्ट ग्लेज वाले पाये गये हैं । ईश्वर नगर (दिल्ली) तथा नवार (मध्य प्रदेश) के कारखानों के बारे में सूचना इकट्ठी की जा रही है और सदन की मेज पर रख दी जायेगी ।

(ग) केन्द्रीय उत्पादन शुल्क के स्थानीय कर्मचारी फरीदाबाद के कारखाने में गये थे तथा उन्हों ने इस्तेमाल किये गये मिश्रण के नमूने लिये थे ।

(घ) उक्त मिश्रण का नमूना विश्लेषण के लिए केन्द्रय राजस्व नियंत्रण प्रयोग शाला नई दिली को भेजा गया था ।

(ङ) जो हां, केन्द्रीय राजस्व नियंत्रण प्रयोगशाला से रिपोर्ट प्राप्त हुई थी ।

(च) सरकार ने इस बार में कोई आगे कार्यवाई करना आवश्यक नहीं समझा। क्योंकि कोई नियमविरुद्ध बात देखने में नहीं आयी थी ।

Finance Minister's Visit Abroad

7839. Shri K. P. Singh Deo: Will the Minister of **Finance** be pleased to state:

(a) whether he proposes to visit some member countries of the Aid-India Consortium in the near future;

(b) if so, the countries likely to be visited by him; and

(c) the purpose of the visit?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). I propose to visit Japan towards the middle of August 1967 to discuss matters of mutual interest to India and Japan in the context of further strengthening Indo-Japanese relations.

In the month of September, when I go abroad to attend the annual meeting of the Board of Governors of the International Bank and International Monetary Fund, I also intend to visit certain other Consortium countries.

Selaulim Irrigation Project, Goa

7840. Shri Sequeira:
Shri Kameshwar Singh:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the Rs. 10-crore Selaulim Irrigation Project in Goa has been kept pending because certain areas supposed to

contain mineral ores may be flooded by it;

(b) the estimated nature and monetary value of the mineral ore body concerned and its percentage to the total ore body in Goa; and

(c) when a decision in the matter is likely to be taken?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Project referred to is presumably Salauli Project in the Sanguem Tehsil of Goa Territory. Investigations for the Project have been completed by the Central Water and Power Commission and the Project Report is under finalisation. Gauge and Discharge observations on the Sanguem river are also being continued.

(b) and (c). A preliminary assessment made earlier by the Geological Survey of India revealed a possible deposit of about 40 lakh tons of Manganese and iron ores, costing about Rs. 4 crores, in the submergence area. Further explorations by the Geological Survey of India will be needed to get a firm figure. The Project Report for the Salauli Project is however being finalised on the basis of a lower figure subsequently indicated by the Geological Survey of India.

Electrolysis Plant at Nangal

7841. Shri Umanath:
Shri K. Ramani:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that a 20,000 kwt. electrolysis plant unit had been brought to Nangal 3 years back from the Fertilizers and Chemicals Travancore Ltd. Kerala, for commissioning;

(b) whether it has been commissioned;

(c) if so, since when; and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaniah): (a) The electrolysis plant together with corresponding mechanical rectifier unit with a capacity of 7500 kwt was brought to Nangal from the Fertilizers and Chemicals Travancore Ltd. early in 1966.

(b) and (c). Yes, in August, 1966.

(d) Does not arise.

Electrolysis Plant Unit

7842. Shri Umanath:
Shri K. Ramani:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that a 20,000 kwt. electrolysis plant unit was shifted to Nangal about 3 years back, from the Fertilizer and Chemicals Travancore Ltd., Kerala;

(b) if so, the reasons therefor;

(c) the quantum of additional production in FACT that would have been secured, had the electrolysis plant unit not been shifted;

(d) whether there is any proposal to bring back the electrolysis plant unit;

(e) if so, when; and

(f) if not, the reasons therefor?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) In December, 1965, 5 cells of the Electrolysis Plant were sold by FACT to the Fertilizer Corporation of India for use in the Nangal unit.

(b) With the commissioning of the Tonnage Oxygen and Oil Gasification Plants in the Third Stage Expansion Scheme, 5 cells of the electrolysis plant became surplus to the requirement of FACT. There was also no adequate power supply to operate all the cells of the plants at Alwaye.

(c) No additional production was expected to be secured from the five cells shifted to Nangal.

(d) No, Sir.

(e) The company no longer requires the cells in view of the reasons mentioned at (b) above.

Re-Allocation of Finances between the Centre and States

7843. Shri Parthasarathy: Will the Minister of **Finance** be pleased to state:

(a) whether Government have received any complaints from the State Governments that the present system of allocation of finance, by the Centre to the States is not satisfactory and there should be re-allocation of finances between the Centre and States; and

(b) if so, whether Government are contemplating constitutional amendments for facilitating satisfactory and equitable distribution of finances between the Centre and States?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No formal communication has been received from any State Government in this regard. Some State Ministers have however, referred to this in their Budget Speeches.

(b) The Constitution already provides for the appointment every 5 years of a Finance Commission, which considers the question of allocation of resources to States to cover their non-Plan requirements on Revenue account. Apart from this, the further allocation of resources to each State for implementing the Plan schemes is done annually by the Planning Commission after consultation with the States and after determining their resources and needs. This provides for a measure of flexibility which is necessary in such matters.

Assistance to Drought-Affected States

7844. Shri D. N. Patodia:
Shri R. Barua:

Will the Minister of **Finance** be pleased to state:

(a) the total amount of assistance given by the Central Government to the different States affected by drought conditions to provide relief measures to the people there during the year 1965-66 and during the current year; and

(b) how far they compare with the requirements of those States as communicated to the Central Government?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1318/67].

पैट्रोलियम तथा रसायन मंत्रालय में संसदकार्य सहायक

7845. श्री मोलहू प्रसाद :
श्री गुणानन्द ठाकुर :
श्री रघुवीर सिंह शास्त्री :
श्री राम चरण :
श्री शिवपूजन शास्त्री :

क्या **पैट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में संसद्-कार्य सहायकों के कितने पद हैं;

(ख) इन पदों पर कितने व्यक्ति काम कर रहे हैं और कब से;

(ग) क्या ऐसा कोई व्यक्ति है जो तीन वर्षों से अधिक समय से इस पद पर काम कर रहा है;

(घ) यदि हां, तो क्या सरकार का विचार गृह-कार्य मंत्रालय के आदेशों के अनुसार ऐसे व्यक्तियों का तबादला करने का है; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

पैट्रोलियम और रसायन योजना तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) एक ।

(ख) और (ग). 21-11-1963 से एक अपर डिवीज़न क्लर्क संसद् सहायक का कार्य कर रहा है ।

(घ) और (ङ). इस समय उक्त अपर डिवीज़न क्लर्क से संसद् सहायक के कार्य को लेने का कोई प्रस्ताव नहीं है क्योंकि ऐसा करने से कार्य कुशलता में हानि होने की सम्भावना है ।

Sub-letting of Flats by M.Ps. during Third Lok Sabha

7846. Shri Beni Shanker Sharma: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether Government are aware that some of the M.Ps. during the period of the Third Lok Sabha had sublet the flats allotted to them in violation of the rules and regulations governing such allotments;

(b) if so, the steps taken to stop such a practice; and

(c) whether this practice is still continuing and if so, the manner in which it is contemplated to combat this?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) During the period of Third Lok Sabha some cases of unauthorised use|subletting of M.P. residences were referred to the Government for making enquiries. After enquiries the reports were submitted to the respective House Committees. The two House Committees had, on a number of occasions, considered the problem of subletting of M.P. residences. A meeting was held in Speaker's Chamber on 1st December, 1964 which was attended by the Minister for Parliamentary Affairs and Works and Housing and leaders of all the parties and groups in Parliament. A specific date was fixed by which Members of Parliament were asked to remove unauthorised occupants, if any, from their residences, failing which if the subletting was established after enquiry the allotment of the concerned Member was liable to be cancelled. Accordingly, the above decision was communicated by the two Secretariats of the Parliament to their Members.

(c) The Government is not aware whether the practice of subletting is still continuing because no specific cases have been referred to the Government by the House Committees of the Parliament. It is for the House Committees to devise ways and means for stopping the subletting of M.P. residences. However, in the Accommodation Circular circulated to the Members of Parliament it has been clearly mentioned that if the subletting is proved, apart from any action which the Speaker may take, such a Member will be debarred from applying for Member's residence at Delhi during the next Session or the adjourned Session of the Lok Sabha.

Yogic Therapy

7847. Shri Hem Raj: Will the Minister of **Health and Family Planning** be pleased to state:

(a) the number and names of the Institutions which are engaged on the experimentation of yogic therapy; and

(b) the names of the institutions to which grants were given for research in yogic therapy during the years 1965-66 and 1966-67 and are

proposed to be given during the year 1967-68?

The Deputy Minister in the Ministry of Health and Family Planning): (Shri B. S. Murthy): (a) The names of some of the prominent Institutions which are engaged on yogic therapy, are given below:—

(i) Shree Kaivalayadhama S. M. Y. M. Samiti, Lanavla, Maharastra.

(ii) Yoga Institute, Santa Cruz, Bombay.

(iii) Vishwayatan Yogashram, New Delhi.

(b) No grants were paid to any Institution for research in yogic therapy during 1965-66 and 1966-67. As regards 1967-68, the matter has yet to be considered.

Assistance to Punjab and Haryana

7848. Shri Shri Chand Goel:
Shri Hardayal Devgun:
Shri Brij Bhushan Lal:
Shri Beni Shanker Sharma:
Shri T. P. Shah:

Will the Minister of **Finance** be pleased to state:

(a) whether the Punjab and Haryana Governments have approached the Central Government for the allocation of more funds to help them achieve their plan targets and budgetary requirements;

(b) if so, the reaction of Government thereto;

(c) whether it is a fact that the financial aid which was originally proposed to be given to Punjab and Haryana has been cut down; and

(c) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) In view of the fact that the total available amount of Central assistance has been distributed among the various States, it is not possible to provide additional funds to any State.

(c) No, Sir.

(d) Does not arise.

चिकित्सा वाली जड़ी बूटियां

7849. **श्री जगन्नाथ राव जोशी :** क्या स्वास्थ्य एवं परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जड़ी बूटियों के औषधीय तत्वों के बारे में अनुसंधान करने के उद्देश्य से देश में जड़ी बूटियों का सर्वेक्षण करने का सरकार का विचार है; और

(ख) यदि हां, तो एसे केन्द्र कहां-कहां पर और कितनी-कितनी संख्या में स्थापित करने का विचार है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब०सू० मूर्ति) : (क) और (ख). भारत सरकार ने वनौषधियों के सर्वेक्षण के लिये दो एकक स्थापित किये हैं उनमें से एक हरिद्वार में है दूसरा रानीखेत में। इस प्रकार के और एकक स्थापित करने का फिलहाल कोई विचार नहीं है ।

Patients under Treatment in Ayurvedic C.H.S. Dispensaries in Delhi

7850. Shri M. L. Sondhi: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether any record is maintained to indicate that some of the patients under treatment in C.G.H.S. Dispensaries in Delhi shifted to Ayurvedic treatment when they were disappointed from allopathic treatment; and

(b) if the reply to part (a) above be in the affirmative, the number of such patients involved?

The Deputy Minister in the Ministry of Health and Family Planning

(**Shri B. S. Murthy**): (a) and (b). C.G.H.S. patients are free to discontinue allopathic treatment and receive Ayurvedic treatment instead. Likewise they are free to revert to allopathic treatment. No record of patients who shift from one system of medicine to the other is maintained and as such no information is available in regard to part (b) of the question.

Unit Trust of India

7851. Shri M. L. Sondhi: Will the Minister of **Finance** be pleased to state:

(a) the progress recorded by the Unit Trust of India since its coming into being, in the order of its investment and the net profits accrued;

(b) the fields in which the bulk of the investment has been made;

(c) whether in spite of its extensive propaganda, people in the middle income group could not be attracted; and

(d) whether Government propose to increase the fixed dividend which an investor may expect?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The Trust earned a net income of Rs. 130.42 lakhs during the first year ending June 30, 1965 and Rs. 160.11 lakhs during the second year ending June 30, 1966. The firm figure for the year ended 30th June 1967 is not yet available but it is estimated to be over Rs. 2 crores.

A statement showing industry-wise investments of the Trust as on 30-6-1965, 30-6-1966 and 31-5-1967 is laid on the Table of the House. [*Placed in Library. See* No. LT-1319/67). In all the three years, textiles, engineering and cement have been the three major groups accounting for the bulk of the investments.

(c) It is not correct to say that people in the middle income group have not been attracted by the Unit Scheme. Nearly 60 per cent of the applications received from the inception of the Trust upto the end of December 1965 were for 50 or smaller number of units and another 20 per cent were for 60—100 units. Salary and wage earners formed the largest single group accounting for 52 per cent of the total number of applications.

(d) Under the Unit Trust of India Act, 1963, the dividend declared on units depends on the income and expenditure of the Unit Trust and there is no question of Government increasing such dividend.

Welfare of Scheduled Castes in Manipur

7852. Shri M. Meghachandra: Will the Minister of **Social Welfare** be pleased to state:

(a) the amount spent on the welfare of Scheduled Castes in the Union Territory of Manipur during 1966-67 and the amount proposed to be spent during 1967-68; and

(b) the items on which the amount was spent and is proposed to be spent?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Approximately Rs. 70,000 was spent on the Welfare of Scheduled Castes in Manipur during 1966-67 and a further sum of Rs. 1.50 lakhs is proposed to be spent during 1967-68.

(b) The main items are:—

(i) Pre-matric stipends;

(ii) distribution of improved tools and implements for weaving, carpentry and blacksmithy; and

(iii) water supply and housing.

Development of Satellite Towns under the Capital Zone Development Plan

7853. Shri Bal Raj Madhok:
Shri O. P. Tyagi:
Shri T. P. Shah:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that Chief Ministers of Haryana and Uttar Pradesh have objected to the plan of development of satellite towns in the respective States under the Capital Zone Development Plan; and

(b) if so, whether Government propose to modify the Delhi Master Plan to meet the needs of the new situation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) No.

(b) Does not arise.

Civic Amenities in Old and New Areas of Delhi

7854. Shri Bal Raj Madhok:
Shri O. P. Tyagi:
Shri T. P. Shah:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that population in outlying areas of Delhi dotted with colonies for displaced persons from Pakistan is growing fast while the population of the old city of Delhi is actually on the decline because of exodus of rich people to new colonies;

(b) whether it is also a fact that development expenditure in outlying colonies is disproportionately low as a result of which they do not have minimum civic amenities even; and

(c) if so, the steps which Government propose to take to redress this imbalance in the development of civic amenities in the old and new areas of Delhi?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Shortage of Medicines in Imphal

7855. Shri M. Meghachandra: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether the Civil Hospital at Imphal and the dispensaries in the different parts of Manipur are in acute shortage of medicines;

(b) if so, the reasons therefor; and

(c) the amount sanctioned by Government for medicines during 1966-67 and 1967-68?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No.

(b) Does not arise.

(c) The budget provision made for the Union Territory of Manipur during the years 1966-67 and 1967-68 is as follows:—

1966-67	Rs. 3,61,600
1967-68	Rs. 3,14,900

The actual expenditure on medicines during 1966-67 was Rs. 3,58,600.

Funds for Medical Education and Training in Manipur

7856. Shri M. Meghachandra: Will the Minister of **Health and Family Planning** be pleased to state:

(a) the total amount granted to the Government of Manipur for the Centrally sponsored scheme under the Head "Medical Education and Training" during 1966-67 and 1967-68; and

(b) the manner in which the amount was utilised during 1966-67?

The Deputy Minister in the Ministry of Health and Family Planning

(Shri B. S. Murthy): (a) Provision for schemes of Medical Education and Training for the years 1966-67 and 1967-68 was made in the Manipur budget itself as a non-Plan item. The figures of provision made are as follows:—

1966-67	Rs. 40,200
1967-68	Rs. 46,900

No separate grants were made by the Ministry of Health and Family Planning.

(b) Information regarding the manner in which the provision for 1966-67 was utilised is being ascertained and will be placed on the table of the House in due course.

हिमाचल प्रदेश में सिंचाई श्रौर बिजली की परियोजनाएं

7857. **श्री प्रेम चन्द वर्मा : क्या सिंचाई श्रौर विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में सिंचाई श्रौर विद्युत् की कितनी परियोजनाएं पूरी हो चुकी हैं, कितनी परियोजनाश्रों का कार्य चल रहा है तथा कितनी परियोजनाश्रों का काम श्रभी श्रारम्भ नहीं किया गया है;

(ख) हिमाचल प्रदेश में कितने एकड़ भूमि में बांध बनाये गये हैं श्रौर उससे कितनी क्षति हुई है तथा कितने एकड़ भूमि में श्रौर बांध बनाये जायेंगे; श्रौर

(ग) इन बांधों के बनाने से कितने व्यक्तियों के बेघर हो जाने की संभावना है श्रथवा बेघर हो गये हैं तथा उनमें से कितने व्यक्तियों को फिर से बसाया गया है तथा शेष लोगों को बसाने के लिये क्या व्यवस्था की जा रही है ?

सिंचाई श्रौर विद्युत मंत्री (डा० कु० ल० राव) : (क) हिमाचल प्रदेश सरकार ने श्रभी तक कोई मंझली या बड़ी सिंचाई परियोजना पूरी नहीं की है श्रौर न ही कोई सिंचाई परियोजना कार्यान्वियनाधीन है । बिजली परियोजनाश्रों की स्थिति नीचे दी गई है :—

पूर्ण हो चुकी बिजली परियोजानएं :

1. नोगली पनबिजली स्कीम, चरण–1
2. चम्बा बिजली घर
3. विलिंग माईक्रो पनबिजली स्कीम
4. शंशा माईक्रो पनबिजली स्कीम
5. छैला माईक्रो पनबिजली घर
6. भरमौर माईक्रो पनबिजली घर ।

कार्यान्वियनाधीन बिजली परियोजनाएं :

1. गिरि-बाटा पनबिजली परियोजना
2. उहल नदी चरण II (बड़सी बिजली घर)
3. नोगली पनबिजली परियोजना—चरण II
4. मेवाड़ माईक्रो पनबिजली स्कीम
5. रुक्ति माईक्रो पनबिजली स्कीम
6. घरोला माईक्रो पनबिजली स्कीम

(ख) भाखड़ा श्रौर व्यास परियोजनाश्रों के लिये हिमाचल प्रदेश में श्रभी तक 41,595 एकड़ भूमि श्रर्जित की जा चुकी है । व्यास परियोजना के लिये लगभग 63,565 एकड़ भूमि श्रौर श्रर्जित करने का प्रस्ताव है ।

(ग) भाखड़ा श्रौर व्यास परियोजनाश्रों के निर्माण से उजड़े या उजड़ने वाले व्यक्तियों की संख्या लगभग 62,000 है, जिनमें से लगभग 50 प्रतिशत को पुनः बसा दिया गया है ।

श्रन्य विस्थापितों को पुनः बसाने का कार्यक्रम जारी है ।

सिंचाई श्रौर बिजली की परियोजनाएं

7858. **श्री प्रेमचन्द वर्मा : क्या सिंचाई श्रौर विद्युत्** मंत्री यह बताने की कृपा

करेंगे कि :

(क) 1966-67 में सिंचाई और विद्युत की कितनी परियोजनाएं आरम्भ की गई तथा 1967-68 में कितनी परियोजनाएं आरम्भ करने का प्रस्ताव है;

(ख) कितनी परियोजनाएं पहले आरम्भ हो चुकी थीं किन्तु 1966–67 में पूरी हुई और कितनी परियोजनाएं 1966-67 में पूरी होंगी; और

(ग) 1966-67 में पूरी हो चुकी परियोजनाओं से कितने वाट बिजली पैदा होती है तथा कितने एकड़ भूमि में सिंचाई होती है और 1967-68 में पूरी होने वाली परियोजनाओं से कितनी वाट बिजली पैदा होगी और कितने एकड़ भूमि में सिंचाई होगी ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव): (क) से (ग) अपेक्षित जानकारी सभा पटल पर रखे गये विवरण में दी गयी है। [पुस्तकालय में रखा दिया गया। देखिए संख्या एल० टी० —1320/67]

Enrolment of Scheduled Castes and Scheduled Tribes in Pre and Post Matric Stages

7859. **Shri A. K. Kisku:**
Shri S. C. Samanta:
Shri S. N. Maity:
Shri Tridib Kumar Choudhury:
Shri Abdul Ghani Dar:

Will the Minister of **Social Welfare** be pleased to state:

(a) whether in his 6th Annual Report for the year 1956-57, the Commissioner for Scheduled Castes and Scheduled Tribes suggested to the Ministry of Education to collect separate figures of enrolment of Scheduled Castes and Scheduled Tribes in the pre and post-Matric stages of education for enabling him to evaluate the progress made by these people in this vital field and this suggestion was accepted by the Education Ministry who agreed to collect the required information from 1958-59;

(b) whether the said Ministry subsequently informed that the collection of these figures had been deferred due to the paucity of staff and that they were unable to start collecting the figures until the beginning of the Third Plan period due to the same reasons and they finally agreed to collect the necessary data from the year 1964-65 on specified lines;

(c) whether in spite of the fact that the Commissioner was awaiting the data, there is complete silence about the position in his latest Report for the year 1965-66;

(d) if so, the reasons therefor; and

(e) whether the basic data is proposed to be furnished immediately to the Commissioner's office?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (e). The recommendation made in the report of the Commissioner for Scheduled Castes and Scheduled Tribes for 1956-57 was accepted by the Ministry of Education. That Ministry started collecting separate figures for the enrolment of Scheduled Castes and Scheduled Tribes for the broad categories of institutions from the year 1959-60. The Ministry of Education started collecting detailed information covering all the recognised institutions from the year 1964-65. The information has not so far been received from all the State Governments. On receipt of the comlpete information from all State Governments, it will be passed on to the Commissioner for Scheduled Castes and Scheduled Tribes.

Re-organisation of Office of Commissioner for Scheduled Castes and Scheduled Tribes

7860. Shri A. K. Kisku:
Shri S. N. Maiti:
Shri S. C. Samanta:
Shri Tridib Kumar Chaudhury:

Will the Minister of Social Welfare be pleased to state:

(a) whether under the present reorganisation scheme for the Office of the Commissioner for Scheduled Castes and Scheduled Tribes, the various State Units functioning under the Deputy Commissioner in each State are being abolished; and

(b) if so, the reasons for reducing the Commissioner's Organisation and expanding the administrative organisation of the Director of Backward Classes Welfare?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Some of the units are being wound-up and amalgamated at a regional centre.

(b) The Commissioner has been relieved of the non-Constitutional duties hitherto imposed on him. In relation to his Constitutional functions, the Commissioner's Organisation has been augmented.

देश में सिंचाई की सुविधायें

7861. **श्री हरदयाल देवगुण :** क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) हमारे देश में कितने एकड़ उपजाऊ भूमि है तथा इसमें से कितने एकड़ भूमि के लिये सिंचाई की पर्याप्त सुविधाएं उपलब्ध हैं;

(ख) क्या सरकार ने असिंचित भूमि के लिये सिंचाई की सुविधाओं की व्यवस्था करने की योजना बनाई है; और

(ग) यदि हां, तो उसका ब्यौरा क्या है ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) देश में 1964–65 में वास्तविक रूप से बोया गया क्षेत्र 3400 लाख एकड़ था और उसी वर्ष वास्तविक सिंचित क्षेत्र 660 लाख एकड़ था ।

(ख) बहुत सी परियोजनायें निर्माण के विविध चरणों में हैं और जब ये पूरी हो जायेंगी, तब और अधिक क्षेत्रों में सिंचाई सुविधाएं होंगी जो अब असिंचित हैं । देश के विविध भागों में सिंचाई सुविधाओं को बढ़ाने के लिये और अनुसंधान कार्य प्रगति पर हैं ।

(ग) मोटे रूप से अनुमान लगाया गया है कि बड़ी, मध्यम तथा लघु सिंचाई परियोजनाओं से अन्तिमतः लगभग 1870 लाख एकड़ की सिंचाई शक्यता उत्पन्न होगी ।

Gujarat Fertilizer Project

7862. Shri Virendrakumar Shah: Will the Minister of Petroleum and Chemicals be pleased to state.

(a) whether the Gujarat Fertilizer Project has started production;

(b) if so, the installed capacity and the rate of production reached; and

(c) the other salient feature thereof?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) Yes, Sir.

(b) Installed capacity is as under:—

(i) Ammonia 150,000 per year.

(ii) Urea 100,000 per year.

(iii) Ammonium sulphate-phosphate (19.5 : 19.5) 256,000 per year.

(iv) Technical Grade Urea 3,200 per year.

Trial runs of the various plants in the project were held in the months of May and June, 1967. Thereafter, the plants were shut down for about 3 weeks from the 12th June, 1967 for minor adjustments. They have since been restarted one by one from the 7th July, 1967 onwards.

A trial production of 819 tonnes of urea, 272 tonnes of Ammonium phosphate and 71 tonnes of Ammonium sulphate was achieved prior to the 12th June, 1967.

After restarting on the 7th July, 1967 up to the 26th July, 1967, the factory has produced 2538 tonnes of Urea 399 tonnes of Ammonium phosphate and 45 tonnes of Ammonium sulphate.

As the factory has started production only recently, any assessment of the rate of production at this stage would not be realistic.

(c) There are no other salient features.

Post Graduate Medical Training

7863. Shri D. N. Patodia: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that while addressing a meeting in Delhi recently, he had stated that the present post graduate medical training facilities were inadequate and were far from satisfactory as in service training and patient care was not insisted upon; and

(b) if so, the steps taken to remedy the situation?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes.

(b) The Scheme for the improvement and development of post-graduate departments in Medical Colleges was commenced in the First Five Year Plan. Upto the end of 1966-67 Central assistance has been provided for 51 post-graduate medical departments in different States in accordance with an approved pattern. It is also proposed to give financial assistance for more post-graduate departments during the Fourth Five Year Plan. Besides, Post-Graduate Institutes of Medical Education and Research are functioning directly under the auspices of the Central Government at Chandigarh, New Delhi and Pondicherry.

One of the steps for improving the quality of post-graduate medical education that the coordinating Committee of Post-Graduate Medical Institutes has recently recommended is the introduction of the residency pattern of training. Details for implementing the recommendations have yet to be worked out.

Resettlement of Oustees of Rajasthan Canal and Pong Dam

7864. Shri D. N. Patodia: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that he had a meeting with the Chief Ministers of Punjab, Rajasthan, Haryana and Himachal Pradesh to consider the question of resettlement of the persons who are likely to be uprooted as a result of the construction of the Rajasthan Canal and the Pong Dam;

(b) if so, whether the number of persons who are likely to be uprooted as a result of the construction has been estimated;

(c) whether there is any proposal to give alternate sites to the persons who will be uprooted;

(d) whether the Central Government have been approached for financial assistance; and

(e) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Yes, the number of oustees of various projects connected with the

Rajasthan Canal Project, namely, Pong Dam, Beas-Sutlej Link, Harike Project and Rajasthan Feeder has since been estimated as about 35000.

(c) It is proposed to resettle most of these oustees in the Rajasthan Canal area in Rajasthan.

(d) and (e). No specific request for financial assistance for the resettlement of these oustees has been received, though the Government of Rajasthan have been asking for funds for the development of the Rajasthan Canal area.

Supply of Water from Rajasthan Canal to Rajasthan

7865. Shri D. N. Patodia: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the Central Water and Power Commission had recently intervened to settle the dispute between the Governments of Rajasthan and Punjab over the question of the supply of water from the Rajasthan Canal to Rajasthan;

(b) if so, whether any reconciliation in the matter could be arrived at; and

(c) if so, the details of the arrangements agreed upon?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Ministry of Irrigation and Power have held meetings in connection with the distribution of the surplus Ravi and Beas waters between Punjab and Rajasthan.

(b) Yes.

(c) It was decided that 43 per cent of the surplus Ravi and Beas waters be made available to Rajasthan in the year 1967-68 and the requirements for the year 1968-69 be reviewed in February 1968.

Cost of Imported Kerosene Oil

7866. Shri Jyotirmoy Basu: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the landed cost of kerosene oil imported by foreign companies in India excluding those from socialist countries; and

(b) the landed cost of kerosene imported from the Socialist countries?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) Kerosene oil is being imported only from the USSR and Rumania. No import of this product is being made by the foreign oil companies.

(b) It is not in the public interest to disclose the terms and conditions of the commercial agreements under which IOC is importing kerosene.

Opening of Branches by Foreign Banks

7867. Shri Jyotirmoy Basu: Will the Minister of **Finance** be pleased to state:

(a) whether Government have granted permission to the foreign banks for opening a number of branches during the last five years;

(b) if so, how many were allowed during the above period;

(c) whether these have hampered the growth of Indian banking in the country; and

(d) whether Government have taken any steps to stop the expansion of branches of foreign banks in the country in order to encourage the growth of Indian banking?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) 7 foreign banks were granted licenses between 1962 and 1966 to open 30 new branches.

(c) No, Sir.

(d) Generally, foreign banks are permitted to open new offices in port towns only where they can help in the financing of foreign trade.

बाहर भेजी गई विदेशी मुद्रा

7868. **श्री भोगेन्द्र झा :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि वर्ष 1947 में लाभांश, व्याज, भत्ते, पेंशन आदि के रूप में विदेशों को देशवार और आंकड़ों सहित कितनी विदेशी मुद्रा भेजी जा रही थी और अब कितनी कितनी भेजी जा रही है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : लाभांश, व्याज, भत्तों और पेंशनों के रूप में 1947 में भारत से बाहर भेजी गई रकमों के आंकड़े उपलब्ध नहीं हैं। इन अदायगियों के देशवार अलग-अलग आंकड़े जिस सबसे पहले वर्ष के सम्बन्ध में उपलब्ध हैं, वह वर्ष 195-57 है ।

सबसे पहले वर्ष अर्थात् 1956-57 और सब से अन्तिम वर्ष, जिसके सम्बन्ध में ये आंकड़े उपलब्ध हैं, अर्थात् 1965-66 में लाभांश, व्याज, पारिवारिक गुजारे के खर्च और पेंशन के रूप में अलग-अलग देशों को भेजी गयी रकमों का एक विवरण लोक-सभा की मेज पर रख दिया गया है। [**पुस्तकालय में रख दिया गया। देखिये संख्या एल० टी०--1321/67**]

बिहार को मिट्टी के तेल और पेट्रोल की सप्लाई

7869. **श्री भोगेन्द्र झा :** क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार को मिट्टी का तेल और पेट्रोल सप्लाई करने का काम किस तेल कम्पनी को सौंपा गया है, तथा मासिक कोटा कितना निर्धारित किया गया है;

(ख) विभिन्न तेल कम्पनियों ने गत एक वर्ष कितना पेट्रोल सप्लाई किया था तथा निश्चित मात्रा में सप्लाई पूरी करने के लिये अभी और कितना पेट्रोल सप्लाई किया जाना शेष है; और

(ग) बिहार को बाकी मिट्टी का तेल सप्लाई करने तथा भविष्य में उनके लिये प्रति मास नियमितरूप से सप्लाई सुनिश्चित करने के लिये सरकार ने क्या कार्यवाही की है ?

पेट्रोलियम तथा रसायन, योजना और समाज कल्याण मंत्रालय में राज्य मंत्री (श्री राघुरमैया) : (क) निम्न कम्पनियां बिहार में मिट्टी का तेल और पेट्रोल सप्लाई करती हैं :—

1. मेसेर्स बर्मा-शेल आयल स्टोरेज एण्ड डिस्ट्रीब्यूटिंग कम्पनी आफ इंडिया लि०
2. एस्सो स्टैण्डर्ड ईस्टर्न इन्क
3. कालटैक्स (इण्डिया) लि०
4. भारतीय तेल निगम लि० (मार्केटिंग प्रभाग)
5. इण्डो–बर्मा पेट्रोलियम कम्पनी लि०

पेट्रोल के लिये कोई कोटा निर्धारित नहीं है। बिहार के लिये मिट्टी के तेल का कुल कोटा प्रति मास 15,500 मीटरी टन है।

(ख) देश में पेट्रोल का न कोई कोटा निर्धारित है और न कोई कमी। जब पेट्रोल की आवश्यकता होती है, तेल कम्पनियां उसकी सप्लाई करती हैं। अतः पेट्रोल की शेष सप्लाई को पूरा करने का प्रश्न नहीं उठता।

(ग) जून 1967 के दौरान में तेल कम्पनियों ने बिहार को 15,500 मीटरी टन मिट्टी के तेल के निर्धारित कोटे के मुकाबले 17,880 मीटरी टन सप्लाई किया। यह सुनिश्चित करने के लिये कि बिहार को मिट्टी के तेल की नियमित और पर्याप्त सप्लाई की जाये, ठीक निगरानी रखी जा रही है।

तात्मा और खात्वे जातियों को पिछड़े वर्गों में शामिल करना

7870. श्री भोगेन्द्र झा : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगें कि :

(क) क्या बिहार की तात्मा और खात्वें जातियां अछूत और आर्थिक दृष्टि से पिछड़ी हुई मानी जाती हैं; और

(ख) यदि हां, तो क्या इन जातियों को पिछड़े वर्गों की श्रणी में सम्मिलित करने का सरकार का विचार है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह : (क) और (ख). सरकार "अन्य पिछड़े वर्गों" को जाति अथवा सेमुदाय से नहीं पहचानती है । इस प्रयोजन के लिये परिवार की आय का ही एक मात्र परीक्षण लागू किया जाता है ।

Projects Run with Russian Assistance

7871. Shri Shiva Chandra Jha: Will the Minister of **Finance** be pleased to state:

(a) the number of projects in India which are being run with the Russian assistance;

(b) the names thereof and how much Russian investment is therein;

(c) the terms of agreement with U.S.S.R. for such investments;

(d) how much returns, if any, have gone to U.S.S.R. so far on such investments; and

(e) the number of projects which will be started with the Russian help during the Fourth Plan period?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (d). Twenty-two projects are being financed under the Soviet Credits extended upto the end of the Third Plan. A statement (Annexure I) showing the names of the projects, value of contracts placed on the Soviet suppliers and the amount disbursed upto the 30th April, 1967 is laid on the Table of the House. [*Placed in Library. See* No. LT-1322/67). There is no Russian investment in these projects but the foreign exchange cost of the machinery, equipment, technical assistance, etc., is financed under the Soviet Credits.

The Soviet Credits carry interest at 2-1|2 per cent per anum and are repayable over a period of 12 years, except in the case of the credit for Drugs Projects which is repayable in 7 years. The payments of interest and repayments of principal are made in Indian rupees which are utilised by the Soviet authorities for the purchase of goods in India for export to the U.S.S.R.. Upto 31st July, 1967 a sum of 138.44 million Roubles has been repaid towards principal and 45.69 million Roubles as interest under the credits.

(e) U.S.S.R. has extended a credit of 300 million Roubles for the construction of 6 projects as well as carrying out geological and prospecting work, training highly skilled technical personnel in the field of development of sea fisheries and in carrying out other work during the Fourth Plan period. A statement (Annexure II) is laid on the Table of the House. [*Placed in Library. See* No. LT—1322/67].

दिल्ली में सरकारी अस्पताल

7872. श्री ओ० प्र० त्यागी :
श्री कार्तिक ओरांव :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि दिल्ली में अनेक ऐसी बस्तियां हैं, जैसे शाहदरा, सब्जी मण्डी, पटेल नगर, जहां

लाखों लोग बसते हैं, किन्तु उनके आस-पास कोई सरकारी अस्पताल नहीं है ; और

(ख) यदि हां, तो क्या इसके कारण जनता को होने वाली कठिनाइयों को ध्यान में रखते हुए, सरकार का विचार दिल्ली की सभी बड़ी बस्तियों में अस्पतालों की व्यवस्था करने का है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) शाहदरा में एक जनरल अस्पताल सब्जी मण्डी में बाड़ा हिन्दू राव अस्पपताल तथा पटेल नगर में निगम का अस्पताल है ।

(ख) सभी क्षेत्रों में अच्छी अस्पताल सुविधाओं की आवश्यकता की ओर सरकार निरन्तर ध्यान दिये हुए है । चौथी योजना अवधि में उत्तर-पश्चिम दिल्ली में 500 पलंगों का एक अस्पताल, खोलने तथा जनरल अस्पताल, शाहदरा, बाड़ा हिन्दू राव अस्पताल तथा नगर निगम अस्पताल, पटेल नगर में पलंगों की संख्या बढ़ाने का विचार है ।

जाटवों और हरिजनों को उनके परम्परागत-व्यवसायों के लिये प्रोत्साहन देना

7873. **श्री प्रो० प्र० त्यागी :**
श्री राम गोपाल शालवाले :
श्री शिव नारायण :
श्री कार्तिक ओरावों :

क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को पता है कि चमड़े का काम, मुर्गी पालन और कपड़ा बुनने का काम जाटवों और हरिजनों के परम्परागत व्यवसाय हैं और वे इन कामों में अन्य लोगों की अपेक्षा अधिक कुशल हैं; और

(ख) यदि हां, तो उपरोक्त व्यवसायों में जाटवों और हरिजनों की सरकार द्वारा उपेक्षा की जाने और अन्य लोगों को प्रोत्साहन दिये जाने के क्या कारण हैं ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) सरकार ने इस सम्बन्ध में कोई सर्वेक्षण नहीं किया है ।

(ख) पिछड़े वर्गों के कल्याण के क्षेत्र के अधीन केवल अनुसूचित जातियों को प्रोत्साहन तथा रियायतें दी जाती हैं ।

Funds for Irrigation in Manipur

7874. **Shri M. Meghachandra:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether funds have been allotted for irrigation works in the Union Territory of Manipur during 1967-68;

(b) if so, the amount thereof; and

(c) the nature and extent of the irrigation works being taken up with the amount allotted?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). A sum of Rs. 2 lakhs has been provided in the Annual Plan of 1967-68 of Manipur, for investigation of Loktak Lake Project.

Ashoka Hotels, Ltd., New Delhi

7875. **Shri D. C. Sharma:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether construction work was allowed to be taken up at Ashoka Hotel, New Delhi even before the plans were approved by the authorities;

(b) whether it is a fact that the plans were against the municipal bye-laws but were approved when submitted later on;

(c) if so, the reasons therefor; and

(d) the action taken or proposed to be taken in the matter

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The construction of Ashoka Hotel Annexe was taken up a few days before the submission of the plans to the New Delhi Municipal Committee.

(b) and (c). On scrutiny, the Chief Architect of the New Delhi Municipal Committee listed some objections against the plans which were subsequently met. It is understood that the sub-Committee of the New Delhi Municipal Committee have now sanctioned the plans, although no formal intimation to that effect has so far been received.

(d) With the plans passed, no further action in the matter is necessary.

Tribal Development Blocks

7876. **Shri Nitiraj Singh Chaudhary:**
Shri G. C. Dixit:

Will the Minister of **Social Welfare** be pleased to state:

(a) the number of tribal development blocks at present State-wise;

(b) the amount so far allotted to these blocks; and

(c) whether the development is in proportion to the money spent?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1323/67].

(b) Rs. 3302 lakhs.

(c) The development varies from State to State and from Block to Block. Although no generalisation is possible, the progress has generally been satisfactory.

Regularisation of Unauthorised Colonies

7877. **Shri Raghuvir Singh Shastri:**
Shri Y. S. Kushwah:
Shri Shiv Kumar Shastri:

Will the Minister of **Works, Housing and Supply** be pleased to refer to the reply given to Unstarred Question No. 3330 on the 22nd June, 1967 and state:

(a) whether all those colonies which came into existence prior to September, 1962 *i.e.*, the date of enforcement of the Master Plan has since been regularised; and

(b) if so, the names of such colonies which existed prior to September, 1962?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). No. A statement is laid on the Table of the Sabha from which it will be seen that 103 colonies have been approved by the Delhi Municipal Corporation for regularisation, the cases of 23 have been rejected and 18 are under examination. [*Placed in Library. See* No. LT—1324/67].

प्रति-जोवाणु ग्रोषध कारखाना, ऋषिकेश

7878. श्री टो० पो० शाह :
श्री जगनाथ राव जोशी :
श्री हुकम चन्द कछवाय :

क्या पैट्रोलियम ग्रोर रसायन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि ऋषिकेश वीरभद्र स्थान में स्थित प्रति-जीवाणु ग्रोषध-कारखाने में पैनीसिलीन का उत्पादन ग्रारम्भ हो गया है ;

(ख) यदि हां, तो इस कारखाने की उत्पादन क्षमता कितनी है ;

(ग) यह कारखाना किस देश के सहयोग से स्थापित किया गया है ; और

(घ) सहयोग की शर्तें क्या हैं ?

पेट्रोलियम तथा रसायन, योजना और समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) परीक्षण उत्पादन शुरू हो गया है ।

(ख) कारखाने की लाइसेन्सकृत क्षमता प्रतिवर्ष 85 मीटरी टन है ।

(ग) रूस ।

(घ) 29 मई, 1959 को भारत और रूस सरकार के बीच हुए करार में सहयोग की शर्तें दी गई हैं । करार की प्रतियां संसद पुस्तकालय को भेजी जा चुकी हैं ।

Resuscitation Unit at Irwin Hospital, New Delhi

7879. Shri Marandi: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that the U.S.S.R. has agreed to help in setting up a 25 bed resuscitation unit at Irwin Hospital, New Delhi;

(b) if so, the facilities which will be provided by setting up this Unit;

(c) the kind of assistance which will be given by the U.S.S.R. Government; and

(d) the total expenditure involved?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (d). The U.S.S.R. Government had offered to provide consultants for setting up a resuscitation unit at the Irwin Hospital, New Delhi. The proposal could not be taken up because of financial considerations.

The concept of a resuscitation centre is to provide adequate nursing and medical care for seriously ill and respiratory cripples subsequent to surgical procedures, neuro-paralytical cases and traumatic afflictions. It is estimated that a resuscitation unit would involve an expenditure of about Rs. 5 lakhs.

वित्त मंत्रालय में संसद-कार्य सहायक (पालियामेंटरी असिस्टेंट)

7880. श्री महाराज सिंह भारती :
श्री मोलहू प्रसाद :
श्री रामजी राम :
श्री रवि राय :
श्री शिव चरण लाल :
श्री राम सेवक यादव :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) उनके मंत्रालय में संसद-कार्य सहायकों (पालियामेंटरी असिस्टेंटों) के कितने पद है ;

(ख) इन पदों पर कितने कर्मचारी काम कर रहे हैं और कब से ;

(ग) क्या ऐसे किसी पद पर कोई तीन वर्ष से अधिक समय से काम कर रहा है ;

(घ) यदि हां, तो क्या सरकार का विचार गृह-कार्य मंत्रालय के आदेशानुसार ऐसे व्यक्तियों का तबादला करने का है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) दो ।

(ख) दो । एक 2 मार्च, 1965 से तथा दूसरा 9 अगस्त, 1965 से ।

(ग) कोई नहीं ।

(घ) तथा (ङ). ये सवाल पैदा ही नहीं होते ।

Venkataraman Committee's Report on State Electricity Boards

7881. **Shri M. S. Murthi:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the recommendations of the Venkataraman Committee on State Electricity Boards have been implemented fully by all the State Electricity Boards.

(b) if so, the improvement in the financial position of the State Electricity Boards, State-wise?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The recommendations of the Venkataraman Committee as accepted by the Government of India have been communicated to all State Governments| State Electricity Boards for necessary action. In respect of the specific recommendations relating to the improvement of the net return on the capital base, implementation is required to be completed over a period. According to the unaudited figures supplied by the State Electricity Boards for 1966-67, there has been an improvement in the net returns as compared with the actuals of 1965-66, in the case of State Electricity Boards of Andhra, Bihar Gujarat, Kerala, Madhya Pradesh, Maharashtra, Mysore, Punjab (composite), Uttar Pradesh and West Bengal. In the case of Madras the net return in 1966-67 is of the same order as in the previous year. In regard to the three remaining Boards of Assam, Orissa and Rajasthan, there has been a decrease in the net returns mainly due to further time required for increasng utilisation potential in Assam and to drought conditions affecting power generation in the States of Orissa and Rajasthan.

दिल्ली में लाहौरी गेट के निकट अनधिकृत रूप से बसे हुए धोबी लोग

7882. **श्री राम गोपाल शालवाले :**
श्री हुकम चन्द कछवाय :
श्री रघुबीर सिंह शास्त्री :
श्री प्रकाशवीर शास्त्री :
श्री शिवकुमार शास्त्री :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली में लाहौरी गेट, नया बाजार के पीछे रेलवे क्वाटरों के निकट कुछ धोबियों ने झुग्गियां बना रखी हैं :

(ख) यदि हां, तो क्या उन्हें वहां से जबर्दस्ती हटाया जा रहा है ;

(ग) क्या यह भी सच है कि वहां से हटाने से पहले उन्हें कहीं अन्य भूमि देने का कोई विचार नहीं है ; और

(घ) यदि हां, तो उसके क्या कारण है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) जी हां ।

(ख) इन्हें हटाने का अभी कोई तुरन्त प्रस्ताव नहीं है ।

(ग) और (घ). जब इस क्षेत्र को सफाई के लिए लिया जायेगा तब झुग्गी-झोंपड़ी हटाने की योजना के अन्तर्गत पात्र व्यक्तियों को वैकल्पिक वास दिया जायेगा।

Nepal's Request for a Waterway through Ganga

7883. **Shri D. C. Sharma:**
Shri Kanwar Lal Gupta:

Will the Minister of **Irrigation and Power** be pleased to state

(a) whether Nepal has approached India for a waterway through Ganga

to the Bay of Bengal and a delegation of Nepal officials visited India for the purpose;

(b) if so, the outcome of their visit; and

(c) the reaction of Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). Some discussions took place recently between the delegation of officials of Nepal Government and the officials of the Government of India. It was considered that further studies may be made and information and data might be exchanged through the Indo-Nepal Co-ordination Board.

Payment of Tax to Calcutta Corporation for Central Government Properties

7884. Shri Jyotirmoy Basu: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether any tax is paid to the Calcutta Corporation for union Government properties within the jurisdiction of the Calcutta Corporation;

(b) if so, the amount thereof in the year 1965-66;

(c) the percentage of the annual value of Union Government properties representing the amount of tax;

(d) whether the Central Government have paid any increased amount of tax on their property in the city of Calcutta during the years from 1937 to 1948; and

(e) if not, the reasons therefor?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqubal Singh): (a) Yes. Only in respect of such property as was liable to tax before the 1st April, 1937.

(b) to (e). The information is being collected and will be laid on the Table of the House.

Payment of Service Charges to Calcutta Corporation for Central Government Properties

7885. Shri Jyotirmoy Basu: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the Central Government pay any service charges on their properties in the city of Calcutta for specific service rendered by the Calcutta Corporation;

(b) if so, since when and the amount thereof in the year 1965-66;

(c) whether any amount of service charges is due to the Calcutta Corporation;

(d) if so, the amount thereof;

(e) whether any service charges have been paid during the years from 1937 to 1953; and

(f) if not, the reasons therefor?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) With effect from 1st April, 1954. Information regarding amount paid on this account in the year 1965-66 is being collected and will be laid on the Table of the House.

(c) and (d). The information is being collected and will be laid on the Table of the House.

(e) No.

(f) The property of the Central Government is exempted from payment of all taxes imposed by a State or by an authority within the State by virtue of the provision of Article 285 of the Contitution, except in respect of such property as was liable to tax before the 1st April, 1937. The Government of India on receipt of representations from the local bodies agreed to pay the service charges to the local bodies in respect of Central Government properties for specific services rendered by local bodies with effect from 1st April, 1954. Such payment is not treated as payment of taxes.

Oilfields, Gujarat

7886. **Shri P. N. Solanki:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the total oil revenue earned from the oil-fields of Gujarat so far;

(b) the total amount spent in maintaining the Oil and Natural Gas Staff there; and

(c) the expenditure incurred so far on oil and Gas exploration separately?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah): (a) The total gross income is Rs. 54.31 crores approximately upto the 31st March 1967.

(b) The expenditure on the salaries and allowances of staff working in Gujarat is Rs. 11.16 crores upto the 31st March. 1967.

(c) All exploration in Gujarat was for oil; the discovery of gas in some areas was incidental to this effort. Information on expenditure incurred on exploration alone is not readily available; it will be compiled and placed on the Table of House in due course.

Kusava Community

7887. **Shri Vishwanatha Menon:**
Shri K. Anirudhan:

Will the Minister of **Social Welfare** be pleased to state:

(a) whether Government are aware that Kusava Community of Kerala is backward in all respect;

(b) whether Government have received any representation to include that community also in the list of Scheduled Castes; and

(c) if so, the reaction of Government thereto?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (c). No representation has been received from the Kusava community.

Regional Medical Colleges

7888. **Shrimati Jyotsna Chanda:** WWill the Minister of **Health and Famiyl Planning** be pleased to state:

(a) the progress made so far in establishing the Regional Medical Colleges in the Fourth Plan; and

(b) the names of the industrial hospitals proposed to be used for such purposes and the names of the Ministries of the Government of India which have been approached in this connection?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). The scheme for the establishment of Regional Medical Colleges during the Fourth Five Year Plan has not yet been finalised.

Barak Dam Project

7889. **Shrimati Jyotsna Chanda:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the progress made so far in the preliminary work of multi-purpose Barak Dam Project; and

(b) whether Government propose to have any other irrigation project in Manipur?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The investigations of the Barak Dam Project, have been completed and the project report is expected to be ready shortly.

(b) Investigations in regard to Loktak Lake Multipurpose project in Manipur are in progress.

Indian Drugs for Birth Control

7890. Shri D. N. Deb:
Shri R. R. Singh Deo:
Shri J. Sundar Lal:

Will the Minister for **Health and Family Planning** be pleased to state:

(a) whether Government have taken any steps to encourage and discover the indigenous drugs for controlling birth rate in India; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). A Seminar of Vaidyas and Hakims was held at New Delhi on the 18th & 19th July, 1967 to associate Ayurvedic, Siddha and Unani Practitioners wtih the National Family Planning Programme. One of the recommendations of this Seminar was regarding the use of indigenous drugs for controlling birth rate. An *ad hoc* Committee has been appointed to consider these recommendations and to suggest ways and means to implement them.

Seizure of Opium in District Chittor

7891. Shri Shrichand Goel:
Shri J. B. Singh:
Shri N. S. Sharma:
Shri Hukam Chand Kachwai:
Shri Jagannath Rao Joshi:

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 3977 on the 29th June, 1967 and state;

(a) whether the investigation in regard to the opium seized in District Chittor has since been completed;

(b) if so, the details thereof; and

(c) if not, the further time likely to be taken in it?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The persons arrested in this case were found to be in possession of contraband opium and the question of prosecuting them in a court of law under the Opium Act, 1878, is under consideration.

(c) Does not arise.

भारत सरकार के मुद्रणालयों में जिल्दसाजों के वेतन-मान

7892. श्री टो० पो० शाह :
श्री जगन्नाथ राव जोशी :
श्री हुकम चन्द कछवाय :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी मुद्रणालयों में काम करने वाले जिल्दसाजों के वेतन-मानों में 1 जनवरी, 1966 से वृद्धि की गई है ;

(ख) क्या यह भी सच है कि इसके बाद सरकार ने अन्य मंत्रालयों/विभागों में काम करने वाले जिल्दसाजों के वेतन-मानों में वृद्धि करने में अपनी असमर्थता प्रकट की है ;

(ग) यदि हां, तो इसके क्या कारण हैं ;

(घ) किन किन मंत्रालयों/विभागों ने जिल्दसाजों के वेतन-मान बढ़ाये जाने की सिफारिश वित्त मंत्रालय से की है, किन्तु इस सिफारिश को स्वीकार नहीं किया गया है और उन मंत्रालयों/विभागों के लिये बढ़े हुए वेतन-मानों वाले नये पदों पर नई नियुक्ति की मंजूरी दी गई है ; और

(ङ) यदि हां, तो जिल्दसाजों के साथ भेदभाव किये जाने के क्या कारण है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) :(क) जी, हां ।

(ख) जी, हां ।

(ग) बचत करने के उद्देश्य से सरकार ने यह सामान्य निर्णय लिया था कि कुछ समय तक पदों के वेतन-क्रमों के ढांचे में किसी स्तर पर कोई संशोधन नहीं किया जाय । इस सम्बन्ध में वित्त मंत्रालय द्वारा अगस्त 1966 में जारी किये गये आदेश 30 जून 1968 तक लागू रहेंगे ।

(घ) शिक्षा मंत्रालय ने अपने अधीनस्थ भारतीय राष्ट्रीय अभिलेखागार और परराष्ट्र मंत्रालय ने अपने अधीनस्थ विदेश प्रचार प्रेस मे काम करने वाले जिल्दसाजों के वेतनमान को 100–3–130 रुपये से संशोधित करके 110–3–131–4–143 द० रो०–4–155 रुपये का बना देने का प्रस्ताव किया था । 1966 तथा उसके बाद से इन विभागों में 110–3–131–4–143–द० रो०–4–155 रुपये के वेतनमान मे जिल्दसाज़ों के कोई नये पद नहीं बनाये गये हैं ।

(ङ) प्रश्न ही नहीं उठता ।

भारत सरकार के मुद्रणालय, नई दिल्ली के श्रमिक

7893. श्री श्री चन्द गोयल :
श्री जगन्नाथ राव जोशी :
श्री जि० ब० सिंह :
श्री हुकम चन्द कछवाय :
श्री ना० स्व० शर्मा :
श्री निहाल सिंह :
श्री ओ० प्र० त्यागी :
श्री राम सिंह अयरवाल :
श्री राम गोपाल शालवाले :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भारत सरकार के मुद्रणालय, नई दिल्ली के श्रमिकों को अर्ध-कुशल कर्मचारी घोषित करने का है ;

(ख) यदि नहीं, तो इसके क्या कारण हैं ; और

(ग) कितने अर्ध-कुशल कर्मचारी श्रमिकों के रूप में काम कर रहे हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) जी, नहीं ।

(ख) भारत सरकार मुद्रणालय की स्थापना के श्रमिकों को, वेतन आयोग (1957) की सिफ़ारिशों के अनुसार सरकार के द्वारा 1963 मे स्थापित केटेगोराइज़ेशन कमेटी ने "अकुशल" श्रेणी में श्रेणीकृत किया है ।

(ग) जी नहीं ।

भारतीय तथा विदेशी मुद्रा पकड़ी जाना

7894. श्री स्वतंत्र सिंह कोठारी :
श्री हुकम चन्द कछवाय :
श्री ना० स्व० शर्मा :
श्री जि० ब० सिंह :

क्या वित्त मंत्री 29 जून 1967 के अतारांकित प्रश्न संख्या 3974 के उत्तर के सम्बन्ध मे यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय तथा विदेशी मुद्रा और कुछ आपत्तिजनक दस्तावेज पकड़े जाने के बारे में की जा रही जांच पूरी हो चुकी है ;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ग) यदि नहीं, तो इस में और कितना समय लगने की संभावना है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं । ऐसा

संदेह है कि इन लेन देनों के साथ कई व्यक्तियों का सम्बन्ध है और पूछताछ अभी भी चल रही है ।

(ख) यह प्रश्न नहीं उठता ।

(ग) यह ठीक ठीक नहीं बताया जा सकता कि जांच पड़ताल पूरी होने में कितना समय लगने की संभावना है । यह अवश्य है कि जांच पड़ताल को जल्दी ही पूरा करने की पूरी कोशिश की जा रही है ।

वेयर हाऊसमैन के कर्त्तव्य

7895. श्री श्रीचन्द गोयल :
श्री जगन्नाथ राव जोशी :
श्री हुकम चन्द कछवाय :
श्री जि० ब० सिंह :
श्री ना० स्व० शर्मा :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकारी मुद्रणालयों में काम करने वाले वेअरहाऊसमैनों की ड्यूटी क्या होती है ;

(ख) क्या यह सच है कि उनको नियुक्त करते समय उनकी बाइंडरी की परीक्षा ली जाती है परन्तु वास्तव में इस समय उन्हें मजदूर का काम सौंपा गया है ;

(ग) यदि हां, तो क्या उन्हें असिस्टेंट बाइंडर मानने का सरकार का विचार है ;

(घ) यदि नहीं, तो इस के क्या कारण हैं ;

(ङ) क्या यह भी सच है कि प्रथम वेतन आयोग ने उन्हें तीसरी श्रेणी मे शामिल करने की सिफ़ारिश की थी परन्तु उन्हें चौथी श्रेणी में रखा गया है ; और

(च) यदि हां, तो इसके क्या कारण हैं ?

निर्माण आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) भारत सरकार के मुद्रणालयों मे वेयर हाउसमैनों की ड्यूटी निम्नांकित है :—

हाथ से तह करना (हैन्ड फोल्डिंग), इकट्ठा करना (गैदरिंग), विद्ध करना (स्टैचिंग), सिलाई करना (स्टिचिंग), आच्छादन (कवरिंग), लिफ़ाफ़े बनाना तथा जिल्दसाज़ी में इसी प्रकार के साधारण कार्य ।

(ख) जी नहीं । उनसे केवल वेयर-हाउसमैनों के लिए निर्धारित परीक्षा ही ली जाती है ।

(ग) और (घ). प्रश्न ही नहीं उठता ।

(ङ) जी नहीं ।

(च) प्रश्न ही नहीं उठता ।

भारत सरकार के मुद्रणालयों के 'मशीन इंकर' के कर्त्तव्य

7896. श्री जगन्नाथ राव जोशी :
श्री श्रीचन्द गोयल :
श्री हुकम चन्द कछवाय :
श्री जि० ब० सिंह :
श्री ना० स्व० शर्मा :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के मुद्रणालय में 'मशीन इंकर' को क्या-क्या काम करना पड़ता है ;

(ख) क्या यह सच है कि 'मशीन इंकर' को मशीन मैन द्वारा किये जाने वाले सभी काम करने पड़ते हैं ;

(ग) क्या यह भी सच है कि इन्टरव्यू के समय 'मशीन इंकर' को सारी मशीनरी की जानकारी रखने के बारे में, जो कि 'पेपर फ़ीडर' का काम है, एक परीक्षा में बैठना पड़ता है ; और

(घ) यदि हां, तो 'मशीन इंकरों' को पदोन्नत करके पेपर फ़ीडर न बनाये जाते के क्या कारण हैं ?

निर्माण, ग्रावास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) भारत सरकार के मुद्रणालयों में 'मशीन इंकर' की ड्यूटी है—हाथ से चलाई जाने वाली मशीनों में कागज़ लगाना तथा मशीनमैन को सामान्यतः विभिन्न कार्यों में सहायता देना ।

(ख) जी नहीं ।

(ग) जी नहीं ।

(घ) प्रश्न ही नहीं उठता ।

Smallpox Vaccinations

7897. Shri K. P. Singh Deo: Will the Minister of **Health and Family Planning** be pleased to state:

(a) the number of primary vaccinations and re-vaccinations performed under the National Smallpox Eradication Programme since its inception;

(b) the amount spent thereon; and

(c) the results achieved so far?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) The number of primary vaccinations and re-vaccinations performed under the National Smallpox Eradication Programme is given below:

Primary vaccinations 73.34 millions

Re-vaccinations 445.49 millions

(b) The expenditure incurred upto 1965-66 amounted to Rs. 1,036.04 lakhs and a provision of Rs. 234.10 lakhs was made in the budgets of the State Governments for the year 1966-67.

(c) Comparing the incidence during the first six months of the year 1967 to that of the corresponding period in 1963 (when the National Smallpox Eradication Programme was started) there is nearly 38 per cent reduction in morbidity and approximately 51 per cent reduction in mortality.

दिल्ली के झुग्गी-वासी

7900. **श्री रघुवीर सिंह शास्त्री :**
श्री ग्रात्म दास :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :
श्री ग्रो० प्र० त्यागी :
श्री रामावतार शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री शिवकुमार शास्त्री :

क्या निर्माण ग्रावास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में झुग्गी वासियों के लिये ग्रन्यत्र क्वार्टरों की व्यवस्था करने में कुछ गड़बड़ी का हाल में पता लगा है ;

(ख) क्या सरकार ने इस मामले की जांच की है ; ग्रौर

(ग) यदि हां, तो सम्बन्धित व्यक्तियों के विरुद्ध सरकार ने क्या कार्यवाही की है ?

निर्माण, ग्रावास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) जी नहीं ।

(ख) ग्रौर (ग) प्रश्न ही नहीं उठता ।

परिवार नियोजन कार्यक्रम

7901. **श्री प्रकाशवीर शास्त्री :**
श्री यशवन्त सिंह कुशवाह :
श्री रघुवीर सिंह शास्त्री :
श्री ग्रात्म दास :
श्री शिव कुमार शास्त्री :

डा० सूर्य प्रकाश पुरी :
श्री रामावतार शर्मा :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या परिवार नियोजन कार्यक्रम को सफल बनाने के लिये कुछ और विशेष गर्भ निरोधकों पर विचार किया जा रहा है ;

(ख) इस कार्यक्रम को गांवों में अधिक लोकप्रिय बनाने के लिये क्या नये कदम उठाये गये हैं ; और

(ग) कुछ समुदायों द्वारा जान बूझ कर परिवार नियोजन के विरुद्ध किये जाने वाले प्रचार के बारे में सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) जी हां ।

(ख) जो नये कदम उठाये गए हैं वे इस प्रकार हैं :—

(1) प्रति 10,000 की आबादी के लिए एक उप-केन्द्र खोलने के लिए मंजूरी दे दी गई है । अब तक 13,897 केन्द्रों की स्थापना की जा चुकी है ।

(2) प्रति 80,000 से 1 लाख की आबादी के लिए प्रत्येक प्राथमिक स्वास्थ्य केन्द्र में एक मुख्य ग्राम्य परिवार कल्याण नियोजन केन्द्र खोलने की मंजूरी दी गई है । अब तक 4,519 केन्द्र खोले जा चुके हैं ।

(3) मुख्य केन्द्रों और उप-केन्द्रों के अतिरिक्त, अन्य चिकित्सा केन्द्र भी परिवार नियोजन के सम्बन्ध में परामर्श दे रहे हैं और गर्भ-निरोधक बांट रहे हैं । ऐसे केन्द्रों की संख्या 7,399 है ।

(4) ग्रामीण क्षेत्र के लोगों को शिविरों और सचल एककों के जरिए सेवाएं भी उपलब्ध की जाती हैं । इस कार्य के लिए प्रति 5 से 7.5 लाख की आबादी के लिए एक सचल एकक की मंजूरी दे दी गई है ।

(5) लोगों को शिक्षित और प्रेरित करने के लिए एक ब्लाक स्तर प्रसारण प्रशिक्षक और दो परिवार नियोजन क्षेत्र-कार्यकर्ताओं की व्यवस्था की गई है । ग्राम्य स्तर पर इस कार्यक्रम को आगे बढ़ाने में सहायता के लिए, अवैतनिक परिवार नियोजन सहायकों और सहायिकाओं को भी नियुक्त किया जा रहा है । बहुत से क्षेत्रों में ग्राम्य स्तर पर स्वैच्छिक डिपो होल्डर भी नियुक्त किए गये हैं । इस कार्यक्रम के अन्तर्गत प्रेरणा और शिक्षा देने के लिए ग्राम सेवकों सेविकाओं को भी शामिल किया गया है ।

(6) ग्राम्य क्षेत्रों में परिवार नियोजन को लोकप्रिय बनाने के लिए सूचना एवं प्रसारण मंत्रालय और राज्य सरकारों की सहायता से सभी उपलब्ध जन शिक्षा साधनों अर्थात फिल्म, रेडियो, पोस्टर्स आदि का प्रयोग किया जा रहा है ।

(7) सभी मामले जिनमें डाक्टरी देख-भाल की जाती है (जैसे नसबन्दी/लूप पहनना) वह स्वास्थ्य एवं परिवार नियोजन स्टाफ देख-भाल करता है और आवश्यक मामलों में उपचार की व्यवस्था की जाती है ।

(8) मजदूरी के नुकसान और परिवहन आदि के लिए सम्बन्धित व्यक्ति को क्षति-पूर्ति धन दिया जाता है ।

(ग) सरकार को ऐसी कोई सूचना नहीं मिली है ।

Additional Funds for Irrigation in U.P.

7902. Shri Vidya Dhar Bajpai: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether in view of the acute food shortage in U.P., additional funds

are being allotted for irrigation works in that State during the current year; and

(b) if so, the amount thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). An outlay of Rs. 16 crores for major and medium irrigation schemes and Rs. 28 crores for minor irrigation schemes has been approved for 1967-68 for U.P. The State Government has requested for allotment of additional funds amounting to Rs. 4 crores for minor irrigation schemes during the current year. The matter is under consideration of the Ministry of Food, Agriculture, Community Development and Cooperation.

Assistance to U.P.

7903. **Shri Vidya Dhar Bajpai:** Will the Minister of **Finance** be pleased to state:

(a) the amount allocated to the Uttar Pradesh Government out of Rs. 98 crores of additional Central assistance provided for 1967-68;

(b) the schemes on which the additional allocation will be spent; and

(c) the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The amount of Rs. 98 crores consists of Rs. 55 crores for State Plans, Rs. 38 crores, for assistance to Scarcity affected States and Rs. 5 crores for purchase of debentures of Cooperative Land Mortgage Banks, as indicated in the Supplement to the Explanatory Memorandum on the Central Budget laid before Parliament.

Out of the additional Plan assistance of Rs. 55 crores. Rs. 8 crores have been allotted to Uttar Pradesh. The distribution of scarcity relief assistance will depend upon the requirements from time to time and no State-wise allocation can be made in advance. As regards the sum of Rs. 5 crores for debentures of Land Mortgage Bank, no State-wise distribution has so far been made.

(b) and (c). The additional Plan assistance of Rs. 8 crores indicated above is for the State Plan as a whole and is not related to specific schemes.

Allocations to U.P. in First Year of Fourth Plan

7904. **Shri Vidya Dhar Bajpai:** Will the Minister of **Planning** be pleased to state:

(a) the amount of allocations made for U.P. during the first year of the Fourth Five Year Plan for implementation of the scheme under the said Plan; and

(b) the amount actually paid to U.P. out of this allocation during the above period?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b) Against an allocation of Central assistance of Rs. 90.29 crores for the States's Annual Plan 1966-67, the actual release amounted to Rs. 86.83 crores. In addition, a grant of Rs. 1 crore was paid provisionally for Rural Water Supply Programme in the drought affected areas of Uttar Pradesh.

Medical Education and Training in Uttar Pradesh

7905. **Shri K. N. Pandey:** Will the Minister of **Health and Family Planning** be pleased to state:

(a) the total amount granted to the Government of Uttar Pradesh for the Centrally-sponsored scheme under the Head—Medical Education and Training during 1966-67; and

(b) the manner in which the amount was utilised by the State during the above period?

The Deputy Minister in the Ministry of Health and Family

Planning (Shri B. S. Murthy): (a) A grant-in-aid of Rs. 1.48 lakhs was sanctioned to the Government of Uttar Pradesh towards the expenditure incurred by that Government during 1966-67 on the Centrally-sponsored scheme under the head "Medical Education and Training" on a provisional basis subject to final adjustment in the light of audited figures of expenditure to be reported by the State Government during the current financial year.

(b) The amount was utilised by the State Government for the Post-graduate course at Dental College, Lucknow.

Autonomy for I. A. C. Vis-A-Vis other Public undertakings

7906. Shri Sidheshwar Prasad: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Indian Airlines Corporation enjoys more autonomy than other public undertakings;

(b) whether it is the main reason of the success of the Indian Airlines Corporation as a public undertaking; and

(c) whether Government propose to examine the better functioning of other public sector undertakings in this context?

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai) (a) No, Sir.

(b) and (c). Do not arise.

Investment by L.I.C.

7907. Shri M. L. Sondhi: Will the Minister of Finance be pleased to state:

(a) the magnitude of investment which the Life Insurance Corporation has undertaken since its formation;

(b) the names of major companies which account for bulk of the investment;

(c) the guiding principles for making investment by the Life Insurance Corporation;

(d) whether some of the investments have become bad debts or are yielding no return at all; and

(e) if so, the amount involved?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The total amount of net investment made by the LIC since its inception upto the 31st March, 1966 is Rs. 611.75 crores. The distribution pattern of investment is as under:—

Class of Investments	Amount of Investment
	Rs. in crores
1. Central & State Government & other approved Securities including Municipal Securities which are not approved securities . .	353·09
2. Investments in Foreign countries	1·09
3. Shares & Debentures of Companies in India . .	111·87
4. Loans and Deposits in India .	131·30
5. Loans on Mortgages of Property	0·83
6. House Property . . .	13·57
TOTAL . .	611·75

The total amount of investment in the shares and debentures has been Rs. 111.87 crores which is spread over as many as 1075 companies.

(c) Guiding principles for making investments are principally (i) meeting the requirements of Section 27A of the Insurance Act, 1938, as modified in its application to the LIC by the Notification dated 23rd August,

1958 and (ii) to earn the maximum possible yield consistent with security.

(d) and (e): It is difficult to indicate which investments of the Corporation have become bad because investments constantly appreciate or depreciate according to market condition at a particular point of time. The extent of depreciation, if any, in Corporation's investments during a particular year is indicated in the Annual Report which is laid on the Table of the House.

Calcination Plant at Barauni

7908. Shri Thirumala Rao:
Shri S. R. Damani:
Shri Shashi Ranjan:
Shri C. K. Bhattacharyya:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the construction of calcination plant at Barauni has been sanctioned;

(b) if so, to whom the contract for the construction work has been given;

(c) whether any foreign collaboration is involved;

(d) if so, the royalty directly or indirectly payable and other terms of the collaboration; and

(e) who will provide the technical know-how?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah): (a) Yes, Sir.

(b) The contract for construction is to be given by Indian Oil Corporation and the matter is still under their consideration.

(c) to (e). Do not arise.

Chanda Committee Report Re. Regularisation of structures in Delhi

7910. Shri Chintamani Panigrahi: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the Committee appointed in 1960 under Shri Anil K. Chanda, the then Deputy Minister to examine which of the structures could be regularised in accordance with the Gadgil assurances submitted its report sometime back; and

(b) if so, whether Government propose to lay a copy of the report on the Table?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) It is not intended to lay a copy of the Report on the Table of the House.

American Income-Tax Experts

7911. Shri Beni Shanker Sharma:
Shri Onkar Lal Berwa:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that some American tax experts have been invited by his Ministry to help and advise them in the improvement of day-to-day administration of the Income-tax Department;

(b) if so, the number and names of such experts with their qualifications and for how long they have been staying in India;

(c) how much is expected to be spent on their remunerations, hotel charges and other perquisites;

(d) whether they have submitted any report; and

(e) if so, whether the same will be laid on the Table?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The information is given in the statement laid on the Table of the House. [*Placed in Library, See No.* LT-1325/67].

(c) The Government of India pay only a daily allowance of Rs. 15|- to each expert for the period of his stay in India. Total expenses uptodate on this account will approximately be Rs. 54,000/- in respect of all the American experts. All other expenses are met by the U.S. Agency for International Development.

(d) No, Sir. The members of the Team function only as advisers in the area of tax administration and are not expected to make a formal report.

(e) Does not arise.

12.23 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACUTE SHORTAGE OF FOODGRAINS IN DELHI CAUSING VIRTUAL BREAKDOWN OF THE RATIONING SYSTEM

श्री हरदयाल देवगुण : (पूर्व दिल्ली) : श्रीमन्, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर खाद्य, कृषि, सामुदायिक विकास एवं सहकार मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इसके बारे में एक वक्तव्य दें—

> "दिल्ली में अनाज की अत्यधिक कमी, जिसके कारण राशनिंग व्यवस्था समाप्तप्राय: हो गई है ।"

Shri S. M. Banerjee (Kanpur): Sir, this Calling Attention Notice was given by us on the basis of a news item which appeared in all the newspapers.

Mr. Speaker: How does it arise?

Shri S. M. Banerjee: It arises on this Calling Attention Notice.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है । जिस मेम्बर का काल-एटेन्शन नोटिस है, उसी को बोलना चाहिए । यह तरीका गलत है कि कोई भी मेम्बर प्वाइंट आफ आर्डर के नाम से दूसरी बात करता है । यह अच्छा नहीं है । मैं इसके विरुद्ध स्ट्रोंगली प्रोटेस्ट करता हूं ।

Shri S. M. Banerjee: Sir, I am raising a point of order.

Mr. Speaker: Every day 30 or 40 Members give Calling Attention Notices. They are balloted and five names are taken out. If every hon. Member who has given notice and whose name is not included in this . .

Shri S. M. Banerjee: Sir, my name is there. Kindly hear me. I am not enamoured of my name. I am only submitting to you that the Calling Attention Notice on this particular item, which was given by us, myself and Shri Madhu Limaye, mentioned about break-down of rationing system in Delhi and other places. I would only request that the hon. Minister when he replies may kindly touch upon the other places also.

Mr. Speaker: I have allowed only about Delhi.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): Sir, statutory rationing is in force in Delhi from 8th December, 1965. Foodgrains covered by rationing are wheat, wheat products and rice. The rice stocks in Delhi with reference to the ration quantum fixed therefor are sufficient to meet the present rationing commitments. Indigenous wheat obtained from Punjab is being issued at present to card holders through ration shops to the extent of 50 per cent of the entitlement. The balance 50 per cent is to be issued in the form of wholemeal atta manufactured by roller flour mills.

[Shri Annasaheb Shinde]

Imported wheat for the manufacure of atta is being received in the Food Corporation depots in Delhi from the ports of Bombay and Kandla. This House is aware of the difficulty caused in imports due to closure of the Suez Canal and late arrival of ships resulting in the shortfall of supplies to many of the States. Bombay has been experiencing an unusual heavy rains this year and this has interfered with the discharge and handling of imported grains in the port resulting in some temporary interruptions in the supplies from Bombay to Delhi. This has resulted in the running down of the stocks of imported wheat in the godowns at Delhi. As a measure of abundant caution, the Delhi Administration decided that card holders should be allowed to draw their ration only on weekly basis till the stock position improves. These low stocks which in turn affected the supplies to some of the mills partially have resulted in insufficient supply of wholemeal atta in the case of a few ration shops. The situation was met by transfer of stocks of atta to these ration shops from other shops.

Action has already been taken to provide adequate stocks in Delhi by arranging regular supplies from the ports. Since 29th July a special carrying 1,000 tonnes of wheat per day has been arranged from Bombay. Arrangements are also being made to expedite the movement of indigenous wheat from Punjab.

With the measures taken it is expected that the stock position in the Delhi depots will improve in about a week's time.

श्री हरदयाल देवगुण : अध्यक्ष महोदय, मंत्री महोदय ने जो वक्तव्य दिया है, उस से स्थिति स्पष्ट नहीं हुई । जो ध्यान आकर्षण प्रस्ताव दिया गया था उस में उन का ध्यान इस बात की ओर दिलाया गया था कि दिल्ली में स्टाक इतना कम हो गया है कि यहां का जो राशनिंग सिस्टम है वह समाप्तप्रायः हो गया है, आन दी वर्ज आफ़ कोलेप्स है । यहां के मुख्य कार्यकारी पार्षद और राशनिंग के कार्यकारी पार्षद ने समाचार-पत्रों में वक्तव्य देकर यह बताया है कि 2 अगस्त से 9 अगस्त का जो चालू सप्ताह है, उस में स्थिति यह है कि आटा जितना चाहिए, उससे 15 प्रतिशत कम है, अर्थात् 5,250 बैग्ज कम हैं— इस सप्ताह में । दिल्ली की प्रति दिन की खपत 1 हजार टन है और इन्होंने केवल यह बताया है कि स्वेज कैनाल की वजह से दिक्कत पैदा हो गई है । लेकिन यह झगड़ा तो दो महीने पुराना है । यहां पर गेहूं बम्बई से भी आता है और पंजाब से भी आता है । पंजाबमें स्वेज कैनाल का कोई झगड़ा नहीं था । इसके बावजूद भी यदि यहां पर एक हजार टन रोज आयें, तो भी यहां जो स्थिति है उस पर काबू नहीं पाया जा सकता । जिन जिन शहरों में राशनिंग है, वहां पर दो महीने का स्टाक होना चाहिये, इस हिसाब से केन्द्रीय सरकार को यहां पर 54 हजार टन का स्टाक रखना चाहिये था । वह स्टाक उन्होंने क्यों नहीं रखा—यह मेरा प्रश्न है ? अगर स्वेज कैनाल की वजह से दिक्कत पैदा हुई थी तो पंजाब से यहां पर अनाज लाने की व्यवस्था क्यों नहीं की गई ?

Shri Annasahib Shinde: As I have explained in my statement, there were some difficulties in regard to supplies. But, it would not be correct to say that the rationing system is about to collapse. In fact, on the 1st of August 1967 the stock position in Delhi was like this: imported wheat 3,177 tons; indigenous wheat 12,396 tons; fine rice 715 tons and coarse rice, 5,097 tons. The requirement of Delhi roughly is 1,000 tons, and not 1 lakh tons, as mentioned by the hon. Member.

श्री हरदयाल देवगुण : मैंने 1 हजार टन ही कहा था ।

Shri Annasahib Shinde: Broadly, the requirement of Delhi is 1,000 tons.

What I explained was that as a result of the Suez crisis the arrival of ships at the ports of Bombay and Kandla was very much affected up to 15th July. Naturally, that position affected the supplies to Delhi and other parts of the country also. Now, about 1,200 tons of wheat is being moved every day from Bombay to Delhi. Moreover, arrangements have also been made to move 2,300 tons of wheat from Punjab up to 5th August and then for two weeks every day 600 to 800 tons of indigenous wheat would be moved to Delhi. That means that there would be substantial stocks at our disposal and there would be no risk or danger of the rationing system being in danger at all.

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि बम्बई में बारिश हो गई इसलिये वहां से गेहूं लाने में दिक्कत पैदा हुई, और दूसरी बात यह कि चाहे केरल का मामला हो चाहे दिल्ली का मामला हो, जब अनाज की कमी का हल्ला मचता है तब वह पहुंचाया जाया करता है। मैं जानना चाहता हूं कि बारिश हो या रेल अथवा बन्दरगाहों में हड़ताल हो, इन बातों को ध्यान में रखते हुए क्या कोई बफर स्टाक बनाने की कोशिश हो रही है दिल्ली और ऐसी जगहों में जहां उलझनें पैदा होती हैं बजाय इसके कि जब संकट पैदा हो उसके बाद आप रश करें ? हम देखते हैं कि जब मांग होती है तब हो ले जाया जाता है।

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : मांग करने का सवाल नहीं है। जैसा मैंने बतलाया, 29 तारीख से ही यह चल रहा था कि एक स्पेशल ट्रेन बम्बई से यहां आ रही थी। जैसा बतलाया गया परिस्थिति यह है कि बफर स्टाक तो हम तब बनायें जब हमारे पास अन्न उपलब्ध हो। आज तो यह सवाल है कि जैसे जहाज आता है, उससे उतार कर जहां जरूरत होती है वहां पहुंचाना पड़ता है। अगर बफर स्टाक होता तो ऐसी स्थिति न होती। अगर अनाज की फसल अच्छी हो जाय तो सवाल उठ सकता है कि हम बफर स्टाक बनायें। हम यह भी समझते हैं कि किसी भी इलाके में एक सप्ताह का या दस दिन का अनाज रखना कोई बहुत अच्छा इन्तजाम नहीं है। हम स्वयम समझते हैं कि ज्यादा रहना चाहिये, लेकिन परिस्थिति ऐसी खराब हो गई है कि चाहते हुए भी हम दिल्ली में इससे अधिक नहीं पहुंचा सके। यह जरूरत का सवाल है। जहां तक पंजाब से लाने का सवाल है,वहां पर भी कोई इतना बफर स्टाक नहीं है कि हम जितना चाहें उतना ला सकें। वहां से 400 टन रोज आ रहा है। कल जो बातें हुई उसमें हम लोगों ने कहा कि अगर ट्रक्स से कुछ आ सका तो उसका भी इन्तजाम कर दिया जायेगा।

श्री आत्म दास : (मुरैना) : दिल्ली में जिन कारणों से यह कमी होता है और राशन कार्ड वालों को एक सप्ताह का राशन दिया जाता है, वह क्या हैं और यह कमी कब तक रहेगी ?

Shri Annasahib Shinde: As I have already indicated, within about ten days the position will substantially improve because the arrivals should amount to 1,700 to 1,800 tonnes a day while offtake will be only 1,000 tonnes a day; so, there will be stocks at our disposal to the tune of 800 to 900 tonnes every day and that should improve the position and there should be no difficulty afterwards.

Shri Hardayal Devgun: 400 tonnes from Punjab and 1,000 tonnes from Bombay amounts to only 1,400 tonnes.

Shri S. M. Banerjee: At the time when the rationing system of Delhi was practically failing there was a news item in the press saying that 5,000 bags of wheat were found in an absolutely rotten condition in the godown of the Food Corporation of India in Delhi. Has his attention been drawn to it; if so, what is the truth about it and has any investigation been made into this?

Shri Annasahib Shinde: We are having very heavy transport of wheat from the ports to the interior and sufficient number of covered wagons is not available for transporting such huge quantities of foodgrains, particularly wheat, to the various interior cities. In the case of some consignments to Delhi it so happened due to heavy rains water leaked into the wagons, which were covered by tarpaulin, and some of the wheat got wet but after it was unloaded on arrival here necessary precautions were taken to see that the wet portion was separated. It was properly inspected and about 10 per cent of some consignments were found to be not fit for issue.

Shri S. M. Banerjee: I said whether 5,000 such bags were there. I gave the number 5,000.

Mr. Speaker: He has said about 10 per cent of the total stock was found to be bad and was separated.

Shri S. M. Banerjee: It is a very serious matter. Was it properly analysed and found out what percentage....

Mr. Speaker: I know, it is a serious matter. He has answered your question. Now it is a separate question that you are putting.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, दिल्ली के कुछ देहातों में भी इतना गेहूं पैदा होता है कि वह दिल्ली की एक महीने की रिक्वायरमेंट को पूरा कर सकता है, लेकिन चूंकि वह राशन को एरिया में नहीं आ सकता इसलिए यू० पी० में स्मगल होता है। अभी आपने जो व्यवस्था की है कि राशन कार्ड के अगेन्स्ट ले सकते हैं वह प्रैक्टिकेबल नहीं। मैं पूछना चाहता हूं कि क्या आप दिल्ली एडमिनिस्ट्रेशन को इस बात की इजाजत नहीं देंगे कि वह दिल्ली के गांवों के गेहूं को यहां ला कर बिकवा सकें ?

दूसरा सवाल यह है कि यहां पर 8 लाख के करीब आबादी ऐसी है जो मोटा अनाज खाती है क्योंकि राशन में उसका पेट नहीं भरता। यहां मेरे सवालों के जवाब में कहा गया था कि ग्राम हरियाना से आता है, लेकिन हिसार के अलावा यहां कहीं से ग्राम नहीं आता। हरियाना गवर्नमेंट नहीं आने देती। इसी प्रकार मध्य प्रदेश सरकार दाल नहीं आने देती, पंजाब गवर्नमेंट मोटा अनाज नहीं आने देती, हालांकि आपने आर्डर किया हुआ है, इसलिये इन तीनों गवर्नमेंटों पर यह आर्डर एन्फोर्स हो क्या आप ऐसी व्यवस्था कर रहे हैं?

श्री जगजीवन राम : जहां तक दिल्ली के देहाती क्षेत्रों से गेहूं लाने का सवाल है, पहले जब दिल्ली के एग्जिक्यूटिव कौंसिलर से और अधिकारियों से बातें हुई थीं तब यह तय हुआ था कि यहां के लोग अपने राशन कार्ड के कोटे के बदले में दिल्ली के बाहर से लाना चाहें तो ला सकते हैं। कल जो बातें हुई उनमें यह भी कहा गया कि चूंकि लोगों को थोड़ा सा लेना होता है, इसलिये लोग वहां जांय तो इसमें झंझट है। इस पर यह इन्तजाम किया गया कि जो दिल्ली एडमिनिस्ट्रेशन के आथराइज्ड डीलर्स होंगे वह बाहर से ला सकते हैं, और यहां पर जो उस गेहूं को लेना चाहें वह दिल्ली के अधिकारियों के कहने पर ले सकते हैं।

जहां तक चने और दाल का सवाल है, दाल के ऊपर कहीं कोई प्रतिबन्ध नहीं है। कल जो बातें हुई उनमें यह तय हुआ कि दिल्ली के लोग जा कर उन इलाकों में खरीद करें और खरीद करके यहां लायें तब पता चलेगा कि ऐसी कोई रुकावट होती है या नहीं।

श्री कंवर लाल गुप्त : वह हो रही है। अगर आप एन्क्वायरी करेंगे तो पता चलेगा कि रुकावट हो रही है। पंजाब, हरियाना और मध्य प्रदेश तीनों सरकारें नहीं आने देती।

श्री जगजीवन राम : मैं यही कह रहा हूं कि पहले लाने की कोशिश करें, तभी तो

हम सैद्धान्तिक रूप से मान सकते हैं कि रुकावट होती है। इसलिये व्यवहार में देखा जाना चाहिये कि रोका जाता है या नहीं। यह तय हुआ है कि पहले लाग जा कर पर्चेज करेंगे और यहां लाने की कोशिश करेंगे।

12.36 hrs.

RE. CALLING ATTENTION NOTICE
(*Querry*)

Shri Jyotirmoy Basu (Diamond Harbour): Sir, we have tabled a Call Attention Notice. .

Shri Indrajit Gupta (Alipur): On a point of order, Sir.

Shri Samar Guha (Contai): The people of West Bengal are starving... (*Interruptions*).

Mr. Speaker: Only one at a time. Shri Indrajit Gupta

Shri Indrajit Gupta: Sir, you were good enough, sometime ago, in your wisdom to inform the House that according the discretion which is already vested in you, if you consider it necessary, you can even admit two Call Attention Notices, one in the morning and the other in the afternoon. We were very happy that the Call Attention about the acute shortage of foodgrains in Delhi which is a serious matter was admitted by you But we would like to know from you what is the criterion on the basis of which you admitted this one and rejected the other one. We have been informed that you have rejected the other one which was given in the name of several Members from West Bengal belonging to different Parties about the serious news which has appeared. Sometime ago, the Minister stated in this House that he will have no objection if Punjab was willing to give rice and wheat to West Bengal. Now the news has appeared that when they were actually loading the foodgrains for being sent to West Bengal they got instructions from here to divert the foodgrains to other places and not to send to West Bengal. This is a very serious matter . . . (*Interruptions*).

Shri Samar Guha: Hungry people are there. We are being denied an opportunity to express ourselves here. We have given so many short notice Questions and so many Call Attention notices but all of them have been disallowed . . . (*Interruptions*) we are following constitutional means. You are forcing us to resort to a course which we do not want to pursue . . . (*Interruptions*).

Mr. Speaker: I hope you are all right now. What you wanted to say you had it though it was not proper to do so. Yesterday, a senior Member, the leader of a Party, Shri Mukerjee, said that those who shout get a chance. Now, I am glad he will see that his own Party Members . . .(*Interruptions*).

Dr. Ranen Sen (Barasat): A commitment was made by the Minister here, in this very House, on the 4th July that he will have no objection to Punjab sending rice to West Bengal, Now he is doing this . . . (*Interruptions*).

Mr. Speaker: It is not to be recorded; let them have their say... (*Interruptions*).**

Shri H. N. Mukerjee *rose—*

Mr. Speaker: Everything has been shouted already. (*Interruptions*)**

Nothing is being recorded.

(*Interruptions*)**

Is this the way? Shall we do this in future also? (*Interruptions*). Until they finish I am not going to disturb myself. I know they are excited.

We could easily have discussed it in the Chamber. Now U.P. is also there—Mr. Banerjee is there—apart from West Bengal . . .

Shri S. M. Banerjee (Kanpur): I am an Indian first and Indian last.

**Not Recorded.

Mr. Speaker: After all, I cannot admit two or three motions in a day. Delhi is directly under the Centre and, therefore, Delhi getting the priority is all right. Then tomorrow there is another call-attention which is also considered important, not from the Congress benches but from the Opposition. My hon. friends feel that it is very important. It is very important, I agree. I agree, Kerala is also very important. I admit, West Bengal is also very important. Some other States are also very important; may be, the members of those States are not shouting. Bihar is also important. (*Interruption*).

Shri Hem Barua (Mangaldai): What about Assam? You forget Assam.

Mr. Speaker: I do not forget it at all. Assam comes first.

If the hon. members think that a call-attention should come, then we can discuss it in the Chamber and have them one by one. Today Delhi has come. Tomorrow Kerala may be discussed and the day after West Bengal may be discussed. Like that, in the coming seven days we can certainly have them. I have absolutely no objection if the other things are less important. (*Interruptions*). I am not prepared to argue here. Certainly, I am prepared to sit down and discuss. But the hon. Members never cared even to come and discuss; they never even cared to suggest; all those who are shouting here did not even care to come to the chamber and suggest that we should take this up. I have no objection if hon. Members want it; let us have it and let us discuss it . . . (*Interruptions*). Once hon. Members start raising it in this manner in the House without first discussing it with me and without trying to satisfy me, I do ont know where it will lead. (*Interruptions*). When I am on my legs, hon. Members should resume their seats. They have had their say already.

Shri Shiva Chandra Jha (Madhubhani): I had tabled a calling-attention-notice in regard to Bihar, based on the statement made by Shri Jaya Prakash Narain that Bihar was not getting the quota for that State from here. But that has been disallowed.

Mr. Speaker: I know that.

What I am saying is that when once hon. Members start speaking in this manner, there will be no end to it in the House and there will be no order at all, and I may tell you from the Chair that I shall be helpless. These are the problems. If anybody who has given a calling-attention-notice will just get up in the House and then have his say or her say, then I do not know what it will lead to....

Shri Jyotirmoy Basu: You have also got a constituency? Have you not?

Mr. Speaker: The hon. Member has already had his say. It is only after all the Members have had their say and have sat down that I have got up. Today, there is a calling-attention-notice about Delhi; tomorrow, there is some other calling-attention-notice which the Opposition has tabled. It may not be in the name of Shri Jyotirmoy Basu but in the name of somebody else.

But, if without discussing it previously and without trying to arrange the work inside the chamber; hon. Members are going to raise the issue like this, then it will be impossible to carry on here. I know that it is not only Bengal which is faced with a food problem, but Bihar also has got a food problem, Kerala has got its food problem and so on. All these problems are there. But this is not the way to raise them here in the House. I am really very much pained because it is not as though the Chair could give food; the Chair cannot give food whether for Kashmir or for any other State.

Dr. Ranen Sen: You may allow the calling-attention-notice tomorrow.

Shri Samar Guha: Our patience has been exhausted . . . (*Interruptions*).

Mr. Speaker: First of all, when I am on my legs, hon. Members must learn to sit down. I know that his patience has been exhausted because the rice which ought to have gone to Bengal is going to Kashmir. I have heard all this. The Food Minister also has heard it. But I do not want to take it up here and now. Let us consider the matter, as Shri Ranga has suggested, that perhaps we could take it up tomorrow in addition to the other notice, in view of the seriousness of the situation. It is not only Bengal which is concerned, but as Shri Shiva Chandra Jha is saying, Bihar is also affected.

Shri Sheo Narain *rose*—

Mr. Speaker: I know that U.P. is also there. Even without Shri Sheo Narains getting up, I accept that U.P. is also there, because Shri Sheo Narain is there. Let us see what can be done. But I shall have to consider it. I am not going to assure hon. Members of anything on the floor of the House now. Shri Ranga has made a constructive proposal and I shall consider it and then give my decision tomorrow.

But may I appeal to all sections of the House not to repeat what has happened? It may not be Shri Sanjiva Reddy in the Chair always but it mav be somebody also later. Fifty calling-attention-notices came today, and I have rejected 49 of them.

Shri S. M. Banerjee: We are co-operating with you . . . (*Interruptions*).

Mr. Speaker: I can admit onlv one for a day, and, therefore, I have rejected the 49 others. If all those 49 Members are going to get up and shout in this manner, I do not know where it will lead us to. I am really pained at this because this is going to lead to too much of confusion and chaos, and all of us will suffer. Therefore, I would appeal to the House on this matter.

Shri Jyotirmoy Basu: It is the Food Minister who is creating chaos all the time by practising falsehood all the time and by making false promises.

12.50 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Now, Shri Morarji Desai.

Shri M. L. Sondhi (New Delhi): The Prime Minister's house is being surrounded by Government employees. Let the hon. Minister make a statement on the matter.

REPORT OF STUDY TEAM ON CUSTOMS DEPARTMENT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Report of the Study Team on the Customs Department—Part I—Clearance of Cargo; and Part II—Preventive Arrangements: Organisation and Personnel. [*Placed in Library. See* No. LT-1288/67.].

DELHI SALES TAX (AMENDMENT) RULES, INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES

Shri K. C. Pant: I beg to lay on the Table—

(1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E) (I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the union territory of Delhi. [*Placed in Library. See* No. LT-1289/67.].

[Shri K. C. Pant]

(2) A copy of the Income-tax (Determination of Export Profits) Rules, 1967, published in Notification No. S.O. 2382 in Gazette of India dated the 15th July, 1967, issued under section 2 of the Finance Act, 1967. [*Placed in Library. See* No. LT-1290/67].

(3) A copy of Notification No. G.S.R. 1100 published in Gazette of India dated the 22nd July, 1967, containing corrigendum to G.S.R. 760 dated 27th May, 1967, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See* No. LT-1291/67].

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1099 published in Gazette of India dated the 22nd July, 1967.

(ii) G.S.R. 1149, published in Gazette of India dated the 24th July, 1967.

(iii) G.S.R. 1150 published in Gazette of India dated the 24th July, 1967.

(iv) G.S.R. 1151 published in Gazette of India dated the 24th July, 1967.

(v) G S.R. 1152 published in Gazette of India dated the 24th July, 1967.

[*Placed in Library. See* No. LT-1292/67.].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): On behalf of Shri Raghuramaiah, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 995 in Gazette of India dated the 1st July, 1967.

(2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 996 in Gazette of India dated the 1st July, 1967. [*Placed in Library. See* No. LT-1293/67.].

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

SECOND REPORT

Shri Bedabrata Barua (Kaliabor): I beg to present the Second Report of the Committee on Absence of Members from the Sittings of the House.

12.51 hrs.

RE. CALLING-ATTENTION NOTICES—*Contd.*

(*Query*)

Shri S. M. Banerjee: Sir, I rise on a point of order. I fully agree with you that whenever we have any differences, we should go to your chamber and discuss the matter in respect of all calling-attention-notices.

Mr. Speaker: That is over now.

Shri S. M. Banerjee: It is a very important thing. Kindly hear me. Since this can be discussed, I suggest that it may be held over....

Mr. Speaker: There is no point of order. The hon. Member is starting a discussion now. There is no point of order. Let him kindly resume his seat.

Shri S. M. Banerjee: The Central Government employees are going to see the hon. Prime Minister today. Can you not ask the Home Minister to make a statement that the ban on procession will be removed? Otherwise, there will be lathi charge and it will continue. All this will happen. I am telling the Prime Minister so that she may do something about it.

Shri M. L. Sondhi: We want leadership from her.

Shri S. M. Banerjee: We are not discussing the question here. But I ask why should sec. 144 be imposed. We are not policemen so that the Union could be banned.

12.52 hrs.

APPROPRIATION (RAILWAYS) NO. 2 BILL* 1967

The Minister of State in the Ministry of Railways (Shri Parimal Ghosh): On behalf of Shri C. M. Poonacha, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year".

The motion was adopted.

Shri Parimal Ghosh: I introduce† the Bill.

12.53 hrs.

RE. HARASSMENT TO MEMBER BY BOMBAY POLICE

Mr. Speaker: There is the matter concerning the complaint of Shri Virendrakumar Shah regarding the treatment given to him. He is not here.

Shri Nath Pai (Rajapur): This is a matter in which not only one hon. Member's privilege is involved. Some of us have also written to you about it.

Mr. Speaker: Let us wait for him.

Shri Nath Pai: This matter of harassment of an hon. Member is not a matter of breach of privilege of a Member only; it concerns the whole House.

Mr. Speaker: He will please resume his seat. I will explain the position. Shri Shah wrote to me. He is not here today. Though we had sent him a telegram on the 1st, whatever be the reason, he has not been able to come here today. I wish he were also here so that we could get first-hand information. We would like to hear from him a first-hand account of what happened. I shall therefore postpone it for a day or two.

Shri Nath Pai: Suppose he is incapacitated from coming? The whole question is one of interference with the Member's freedom. He is not in a position to raise it here personally. Therefore, he approaches you. Suppose he is not able to come? I do not regard it as a breach of privilege of one Member, but of the whole House. So my right to raise it here, with your permission, remains absolutely untrammelled.

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 3-8-1967.

†Introduced with the Recommendation of the President.

Mr. Speaker: No question of raising that way. The Minister has to get information from the local officers. Suppose there is something in that information which is not correct. You and I do not know the details. Therefore, we must hear from the hon. Member concerned himself. I do not mind disposing it of here and now, I can do it. But I thought we must wait till the hon. Member returned.

Shri Surendranath Dwivedy (Kendrapara): When he comes, it can be taken up.

Mr. Speaker: Suppose he does not. We cannot wait indefinitely. We have sent a telegram on the 1st. We will take it up on Monday.

Shri Nath Pai: In the meanwhile, Shri Chavan may be instructed not to proceed with further harassment of the hon. Member. Can we have that assurance?

Shri Ranga (Srikakulam): Just now we have received a message from Shri Virendrakumar Shah saying that he had an opportunity to meet the Chief Minister and the Chief Minister expressed his unhappiness that this enquiry should have been made of him. Therefore, Shri Shah is not really keen on pursuing the matter.

The Minister of Home Affairs (Shri Y. B. Chavan): May I also explain?

Mr. Speaker: Then we can proceed with it now.

Shri Y. B. Chavan: Certainly, what has happened is a matter of regret. I must say that the behaviour of the sub-inspector was, to say the least, stupid. We are all sorry for it. I also express my regret. As far as we are concerned, we will see that such things are not repeated.

Shri Nath Pai: I am glad that Shri Chavan has been candid enough to describe this kind of behaviour towards the hon. Member as stupid. The matter had to be raised because of my personal experience with Shri Chavan. I did not receive a particularly kind treatment in the hands of his policemen in 1960. When the matter was raised in the Assembly, Shri Chavan said, 'Shri Nath Pai should have complained to me.' I did not condescend to complain because I had never expected such a thing. Therefore, I would not complain to anybody except the people, but here a fellow member is concerned, but Mr. Chavan has come out with the description that it is stupid, and I hope this will be taken very seriously by the concerned authorities, and there will not be a repetition of it.

Mr. Speaker: May I also add that it is not only an hon. member, any citizen should not be asked just to come to the police station. I would also request the hon Minister to tell us after some time if any action is taken against the concerned officer.

Shri Y. B. Chavan: The Maharashtra Government have informed me that they are themselves taking action against the sub-inspector. I entirely agree. It is not merely a question of a Member of Parliament. No citizen can be treated this way. Really speaking, unfortunately our police have not come out of their old tradition. (*Interruptions*).

Mr. Speaker: The hon. Member wants information. He was asked to come to the police station. When he went, he was asked: what is your name, what is your flat number, what is our telephone number etc. All these things were asked. Anyway, it is all over now. I am glad the Maharashtra Government has taken a strong view. I am also glad the Home Minister has take a strong view about it.

Shri Ranga: May I be allowed to say a few words? Something which caused us a bit of unhappiness has taken place today by the talk between Mr. Kandappan and yourself. I would

like you to give some consideration to it when you go back to your chamber, and see that Mr. Kandappan continues to receive your eye as well as your goodwill.

Mr. Speaker: I have nothing personal.

12.58 hrs.

MOTION *RE*: FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEARS 1964-65 AND 1965-66—*Contd.*

Mr. Speaker: Further consideration. We have already taken 45 minutes out of seven hours. Mr. Solanki may continue his speech.

Shri S. M. Solanki (Gandhinagar): There is no time.

Mr. Speaker: Two or three minutes are there. Yesterday also you took two minutes. Today also. Does not matter.

Shri S. M. Solanki: May I remind the hon. members of this House that the Indian people profess different religions, castes which are undemocratic institutions, which have influenced to a large extent the growth of local, regional and State loyalties and have threatened both national unity and our social progress. We the Indian people have failed to digest democracy. It has not been rooted in the traditions of the people. We are only surrounded by gherao. I want to say something about gherao, but this is not the subject today. Today we hear from the newspapers that in Bihar there is a gherao, in Bengal there is a gherao, but I want to ask: have you ever heard from any newspaper that in any part of India the scheduled castes and the scheduled tribes people have taken to such a kind of gherao? This is because the scheduled casta people understand the real position and the defects of this gherao, because it is a very injurious thing. I say it is not only injurious in a narrow sense, but it is injurious to the intellectual life of nation.

I draw your attention to the fact that we have forgotten the old values of our ancient Indian culture which held our society all together, which have now disappeared. Remember those days when our Indian civilisation and culture had reached to its highes zenith. I am very proud to remember the rehistorical period when the cradles of Inidan civilisation and culture were lulled in the villages of the Indus and the Ganges. If you enter the corridors of our ancient history and literature, you will jump with rhythmical steps without interruption. It is not grandiloquent saying but real and true, we have had our own culture and civilisation, national inorm and socialist in content.

13 hrs.

There is one line in Hindi:

सत्य छिपा नहीं सकते मीठी जबानों से ।
खुशबू आ नहीं सकती बने कागज के फूलों से।

That is the real thing. But today it is very sinful on our part that we have forgotten all these things. We are far beyond the verge of active and independent historical activity and we are not able to reach the horizontal line of our cultural achievements. How can we reach the profound internationalism without respect for national dignity, firendship and fraternity?

Mr. Speaker: The hon. Member may continue his speech after lunch.

13.01 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen hours of the Clock.

[Mr. Speaker]

The Lok Sabha re-assembled after lunch at two minutes past Fourteen of the clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MOTION *RE.* FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEARS 1964-65 AND 1965-66—*Contd.*

Mr. Deputy-Speaker: Shri Solanki.

Shri Krishna Kumar Chatterjee (Howrah): Sir, an hon. member of this House was about to be murdered a few days ago. Another telegram has come . . .

Mr. Deputy-Speaker: You can refer the matter to me and I will look into it.

Shri Krishna Kumar Chatterjee: I am a new member and that is why I seek your guidance.

Shri S. M. Solanki: Sir, our Indian democracy is like a tender plant with unsteady roots. It is a delicate period for us to come out. For this purpose, we must work in cooperation with the opposition parties and also with the scheduled castes and scheduled tribes people. One flower makes no garland. If we desire to strengthen national consciousness and unity and a feeling of national solidarity, a revolutionary change is quite indispensable pertaining to the growing and dangerous indications of social disorganisation.

Give way to the masses who are suppressed and depressed for the last so many centuries. Let me say a few words regarding the period of British rule. In British rule, we were slaves. The Harijans were not only slaves, but double slaves. Hon. members know algebra. In this equation, if we strike out slaves, then the figure is this. When we got democracy, the 40 crores of people who were slaves became independent. But the scheduled castes who were double slaves will remain as scheduled castes. Therefore, we want double chance and double democratic rights in this democratic India. We were depressed and suppressed for centuries. So, it is the duty of the Government to remove these disparities and disabilities of the depressed classes. Otherwise, India will go back instead of going ahead. Don't consider that the depressed classes are unconscious and sleeping. Now they are awakened to their senses of democratic rights and privileges. Take care of their demands regarding education and equality of social and political status. Give them full amenities and higher standard of living. The social distance is going on to cover the large surface of India. Now it is between the rich and the poor, between the educated and uneducated, between Harijans and non-Harijans. Education, therefore, is the important role to achieve social and national integration.

Sir, coming to the subject, I am glad that our Union Government is trying too much for the welfare of the scheduled castes and scheduled tribes. But in Gujarat, the scheduled castes people are still suffering under so many disabilities. They are not getting entry into temples, hotels, common well, *varigrah*, barber's shop, dhobi's shop, etc. They have a separate burial ground. The hotel-owners are keeping the cups and glasses outside the hotels. The police officers are seeing everything, but they do not take any steps, although it is a cognizable offence.

Regarding education, there should be a percentage of reservation in education also. In Gujarat, in classes 5, 6 and 7 Gujarat Government is taking fees from Harijans. The secondary schools are aided by the Government. So, I humbly request the Central Government to give

some instructions. They should not take any fees from those students who are studying in high schools and secondary schools.

Regarding colleges and hotels, in Ahmedabad there is only one hostel. It is not sufficient to provide residential accommodation to the Scheduled Castes and Tribes students.

In the services, all the high officials are caste Hindus. They do not give any promotion to persons belonging to the Scheduled Castes and Tribes because they are under their control and authority. They look to the confidential reports. These persons who belong to the Scheduled Castes and Tribes are not given any good confidential reports with the result they do not get any promotion in the services.

I now come to the question of general reservation in the services. There are many students belonging to the Scheduled Castes and Tribes who are getting more than 70 per cent marks. They are not taken into the services in the general quota. My humble submission to the Government is that those students who are getting more than 70 per cent marks must be allowed into the services in the general seats and then the reserve seats should be filled up.

In the last ten years no student from Gujarat State has taken advantage of the overseas scholarship. It is advisable that Harijans, Scheduled Castes and Scheduled Tribes should be given some facilities in the elections. In schools untouchability is there. To some extent it has been eradicated in the urban areas, in big cities like Ahmedabad, Baroda and Surat, but in the rural areas it still exists. In the panchayats the position is very difficult for people belonging to Scheduled Castes and Tribes. Under the decentralisation of power, powers are now given to panchayats. The heads of these panchayats, the Sirpanches, come from caste Hindus. The member belonging to the Scheduled Castes and Tribes is only a nominal member. He does not get a chance to take part in the meetings. He is not allowed to sit in the chair along with other caste Hindu members. He has to take with him his own glass or cup for tea. This is a bad thing to be followed in the panchayati-raj institution also.

There are many villages where persons belonging to Scheduled Castes and Tribes are restricted from casting their votes. I will give one example of Mehsana District in Gujarat where in a village known as Beloni there is restriction on the Harijans casting their votes. This is something very bad for the Harijans in this democratic India.

It is my duty to bring to the notice of this hon. House that in villages there are so many plots of Government waste land. It has been ruled that such waste land should be given to people belonging to Scheduled Caste and Tribes. But they are not able to give their applications for this waste land because the Sirpanches of panchayats say that the gouchar land is not sufficient for animals to graze and therefore it is necessary to convert these waste lands also into gouchar land. When the Harijans apply for waste land they are told that according to a resolution passed by the panchayat it is not possible for the Harijans to get any waste land. Therefore, my humble submission is that the waste lands, wherever they are available, should be given to the members of the Scheduled Castes without any obligation. Also, some percentage of Government waste lands should be reserved for them.

Coming to the housing problem, in 1948 there was 219 scheme, post-war reconstruction scheme for building houses for harijans in Gujarat State. Due to this scheme, so many housing societies came into existence in that State during the last ten years.

[Shri S. M. Solanki]

or more. That scheme has been totally discontinued from 1961. So, at present there is no housing scheme for harijans. My submission to the Minister is that instructions should be issued for the continuance of the 219 scheme, called the post-war reconstruction scheme so that houses could be constructed for harijans.

Many harijans are working as landless labourers in the fields. In these difficult times, when the prices of commodities, foodgrains and other items of daily necessities have increased, the rate of wages of the labourers has not increased. It is the duty of the Government to take care and protect the labourers working in the fields in the village. Now those labourers find it very difficult to make both ends meet with their meagre wages. Government should fix some minimum wage for these farm labourers and implement it so that their standard of living could be raised. Government should also make greater efforts to provide some relaxation for the members of the Scheduled Castes under the various existing schemes for workers so that members of the Scheduled Castes and Scheduled Tribes may derive greater benefit from them.

Then, my next demand is that there should be a parliamentary committee, like the Estimates Committee, at the Centre also to look after the welfare of these people. We should not ignore their demands. While I am not giving any warning, my submission is that there should be a parliamentary committee at the Centre also to look into the condition of the people belonging to the Scheduled Castes.

Coming to their representation in legislatures, our number is one-fifth of the total number of members in Parliament. Yesterday my hon. friend was saying that there should be at least ten Ministers belonging to the Scheduled Castes at the Centre. While I do not claim 10 Ministers at the Centre, if you are liberal, there can be at least 5 Ministers belonging to the Scheduled Castes in the Centre. I do not know what wrong we have committed, what damage we have done, what crimes we have committed that we should be ignored like this. If the claims of the Scheduled Castes and Scheduled Tribes are ignored there would be great difficulty in the Centre and also in the States, because we are the balancing power. We have got the balance in our hands and we can do whatever we like. Therefore, Government should pay attention to our demands. Here I want to draw the attention of the Government to one fact. Shri Satya Narayan Sinha is a Minister without Portfolio. Let us have some more Ministers without Portfolio. If you find some are capable people, after two or three months attach them to the various Ministries; otherwise, it is better to allow them to continue as Ministers without Portfolio. Like people belonging to other communities, we have also got two eyes, two ears, one nose, one mouth and one tongue. We are not such humble people. All the 40 crores of us were slaves at the time of the British rule. Now we are a free country and we have got democratic rights. So, we have got a right to ask Government to give us our share not only in other walks of Life but also in Government. If the Government ignore or reject this demand of ours, I cannot visualize what would happen in future.

Then, there should be reservation for members of the Scheduled Castes and Tribes in the Upper House also. Why should it be confined only to the lower House?

Lastly, according to the reports of the Commissioner for Scheduled Castes and Scheduled Tribes, untouchability has not been eradicated in almost all the parts of the country. In Gujarat in almost all the villages

we are not able to draw water from public wells. There is a very difficult position for Harijans. So, the period should be extended by a further period of ten years, that is, from 1970 to 1980.

With these words I support the motion.

श्री सूरज भान (अम्बाला) : उपाध्यक्ष महोदय, हरिजन इस देश में सदियों से जुल्म और सितम का शिकार होते आये हैं । इन गरीबों को पता नहीं किस जुर्म की सजा दी जा रही है । उनकी इस हालत को मैं एक उर्दू के शेर में बयान करना चाहता हूं :

"गुनहगारों में शामिल हैं, गुनाहों से नहीं वाकिफ़,

सजा को जानते हैं पर खुदा जाने खता क्या है ।"

पिछले एलेक्शन के दौरान मेरे कांग्रेसी भाई अक्सर यह कहा करते थे कि अगर जनसंघ की हुकूमत आ गई तो हरिजनों के लिये यह कर देंगे वह कर देंगे । लेकिन कांग्रेस के इस बीस साला सो काल्ड रामराज्य में हरिजनों की जो हालत हुई है उसकी मुंह बोलती तस्वीर मैंने इन दो रिपोर्टों में पढ़ी है ।

एक माननीय सदस्य : आप किस पार्टी के हैं ?

श्री सूरज भान : मैं जनसंघ पार्टी का हूं । कमिश्नर की दोनों रिपोर्टों में लिखा है कि अभी तक भी हिन्दुस्तान में ऐसी जगहें हैं जहां स्कूलों में हरिजन बच्चों को अलाहदा बिठलाया जाता है । जो हरिजन स्कूलों में पढ़ते हैं उनके पानी पीने के बरतन अलहदा रक्खे जाते हैं । अभी तक हिन्दुस्तान में ऐसे होटल हैं जहां हरिजनों के बरतन तक अलाहदा हैं । अभी तक ऐसी जगहें हैं जहां हरिजन जूते पहन कर गांवों से गुजर नहीं सकता अभी तक हिन्दुस्तान में ऐसी जगह हैं जहां पर हरिजन सवारी पर बाजारों से गुजर नहीं सकता । यह चन्द मिसालें तो कमिश्नर ने अपनी रिपोर्ट में लिखी हैं । मैं एक और आम मिसाल देना चाहता हूं । ऐसी मिसाल जो हर आदमी की नजर में नहीं आती है । मैं एक तल्ख हकीकत को आपके सामने पेश करता हूं । हमारे इस देश की हजारों 'बाल्मीकि मातायें' और बहनें हर रोज अपनी इज्जत और आबरू को हथेली पर रख कर समाज और धर्म के ठेकेदारों के घर सुबह और शाम जाती हैं । इस हकीकत से कोई इन्कार नहीं कर सकता कि उनकी इज्जत के साथ जो खिलवाड़ होता है वह किसी से छिपा नहीं है ।

मैं एक और तल्ख हकीकत बयान करना चाहता हूं बगैर नाम लिये हुए । एक हरिजन विद्यार्थी था । उसका एक दोस्त सवर्ण विद्यार्थी था । वह दोनों होस्टल में रहा करते थे । एक दिन हरिजन विद्यार्थी सवर्ण विद्यार्थी के घर चला गया । छुट्टियां थीं । वहां जाकर सवर्ण विद्यार्थी से बात की रात भर ठहरने के लिये । सर्दी का मौसम था । सवर्ण विद्यार्थी ने कहा कि भाई मेरे मां बाप आर्थोडाक्स हैं । वह अपने घर के बरतनों में तुम्हें खाना नहीं दे सकेंगे, वह अपना बिस्तरा नहीं दे सकेंगे, अपनी चारपाई नहीं दे सकेंगे । इसलिये जो मवेशियों का मकान मेरे घर में है, उस में तुम्हें ठहरना पड़ेगा । चारपाई हरिजनों के यहां से ला दूंगा, बिस्तरा ला दूंगा और बर्तन वहां से ला दूंगा । खाना अपने घर से अलबत्ता दे दूंगा । वह बेचारा ठहर गया क्योंकि दोस्ती का तकाजा था । खाना खाया और मवेशी वाले मकान में सो गया । इत्तिफाक से उस घरको रात में आग लग गई । सवर्ण विद्यार्थी अपने दोस्त के पास भागा हुआ आया और बोला कि भाई उठ, इस घर में आग लग गई है, इसे बुझायें । हरिजन विद्यार्थी ने कहा कि जिस घर के बरतन में मुझे हाथ लगाने की इजाजत नहीं है,

[श्री सूरज भान]

जिस घर के कपड़े मैं छू नहीं सकता, जिस मकान में मैं रह नहीं सकता, मवेशियों के मकान में रहने की इजाजत है, वह घर मनियामेट हो जाय तो भी मुझे परवाह नहीं ।

मैं आप के जरिये सदन को और सारे देश को चेतावनी देना चाहता हूं कि अगर हरिजनों के साथ यह इन्सानियतसोज बरताव न बदला, तो एक वक्त आ सकता है कि उस खुद्दार हरिजन विद्यार्थी की तरह सदियों से दबे हुए, कुचले हुए हरिजन लोग भी सर उठा लें । आज नक्सलबाड़ी में क्या हो रहा है ? वहां जो गरीबों की गुरबत का नाजायज फायदा उठाने वाले लोग मौजूद हैं, वही सिचुएशन ऐसे लोगों के जरिये यहां आ सकती है क्योंकि वह समाजी नाबराबरी को भी एक्सप्लायट कर सकते हैं । एहसास खुद्दारी आज बेदार हो चुका है । हो सकता है कि इन हालात में वह भी हिन्दुस्तान में बगावत कर बैठें ।

हमें इसका इलाज चाहिये । अनटचेबिलिटी कैसे हो ? किसी ने भी इस पर ठंडे दिल से सोचा नहीं कि अनटचेबिलिटी या छुआछूत है क्या ? यह कोई बीमारी नहीं है, तपेदिक नहीं है। मैं खुद भी हरिजन हूं । मुझे तपेदिक की बीमारी नहीं है, और कोई बीमारी नहीं है । बुखार नहीं है, लेकिन जिस को पता लगता है कि मैं हरिजन हूं वह मुझ से दूर भागता है । इस का केवल मात्र कारण है लोगों का मेन्टल ट्विस्ट । जब तक दिमागी रूझान नहीं बदल जायेगी तब तक कुछ नहीं होगा । लोगों के दिमाग में जो यह ट्विस्ट (खिचाव) है उस को बदलना होगा । इसके सिवा कोई चारा नहीं है। इस के लिये दो तरीके हैं। एक तो कानूनी है—मैं इस बीमारी की जड़ में जाना चाहता हूं—एक कानूनी है और दूसरा है समाजी । कानून आप ने बनाया है जिस को एन्टी अनटचेबिलिटी ऐक्ट कहते हैं, लेकिन उस पर अमल नहीं होता या अधूरा अमल होता है । इस के एक पहलू को बिल्कुल इग्नोर किया जाता है। अनटचेबिलिटि को बढ़ावा देने वाली जो किताबें हैं, जो इसका प्रचार करती हैं उन पर आप को बैन लगा देना चाहिए, ख्वाह वह रिलिजस हों, ख्वाह सोशल हों, ख्वाह पोलिटिकल हों । अगर आप पूरी किताब पर बैन नहीं लगा सकते हैं तो कम से कम उन पोर्शन्स को तो आप को जरूर हटा देना चाहिए जो इसको बढ़ावा देते हैं ।

इस के बाद मैं दूसरा पहलू रखता हूं कि इस के खिलाफ प्रोपेगन्डा होना चाहिये । इस प्रोपेगन्डे का आज तक सरकार ने माध्यम क्या रक्खा है ? गैर सरकारी एजैन्सियां । इन गैर-सरकारी एजैन्सियों में सिर्फ दो एजैन्सियां हैं जिन के बारे में कहना काफी समझता हूं । मैं ने पिछले दिनों इसी पार्लियामेन्ट में सवाल किया था कि हरिजन स्वयंसेवक संघ और डिप्रेस्ड क्लासेज लोग को 1950 से ले कर अब तक कितना रुपया आप ने दिया हरिजन फंड में से उन्होंने अब तक क्या काम किया है ? उस का उत्तर यह दिया गया है कि डीप्रेस्ड क्लासेज लीग को 20 लाख, 12 हजार 984 रु० दिये गये हैं और हरिजन सेवक संघ को 51 लाख, 37 हजार, 170 रु० दिये गये हैं । और जब मैं ने दूसरे हिस्से का जवाब पूछा कि दोनों एजेन्सियों ने क्या किया है तो उनका जवाब था :

> "The two organisations mentioned above have been working for the removal of untouchability which had its impact in eradicating the social evil of untouchability."

इस जवाब से क्या मतलब निकलता है? इस सिलसिले में मुझे एक लतीफा याद आ गया स्टूडेंट लाइफ का । एक बार क्लास में कहा गया कि मिर्जा गालिब पर एक मजमून लिखो । मेरे एक साथी ने मजमून लिखा जिस

को हमारे टीचर ने क्लास को पढ़ कर सुनाया। उस ने लिखा था कि मिर्जा गालिब बहुत बड़ा शायर था, बहुत अच्छा शायर था इतना अच्छा शायर था कि उस की शेरे हमारी किताबों में भी दी हैं। जब मैं ने पूछा कि इन आर्गेनाइजेशन्स ने क्या काम किया है तो कहा कि बहुत बड़ा काम किया है, इतना बड़ा काम किया है कि हम ने खुश होकर लाखों रुपये इन्हें दे दिये। कोई कांक्रीट काम नहीं बतलाया गया। यह शर्म की बात है।

कमिश्नर शेड्यूल्ड ट्राइब्ज और शेड्यूल्ड कास्ट्स ने डेफिनिट रिकमेन्डेशन दी है कि यह काम नान-आफिशल एजेन्सियों को देने के बजाये गवर्नमेंट का जो अपना डिपार्टमेंट है ऐडवर्टाइजिंग ऐंड विजुअल पब्लिसिटी का, उस को दिया जाये। लेकिन उस को देने से गवर्नमेंट ने इन्कार कर दिया। क्यों इन्कार किया है, इस का आप अन्दाजा लगा सकते हैं। जो आर्गेनाइजेशन कांग्रेस के साये में चल रही हैं उन के जरिये इस हरिजन फंड से कांग्रेस का प्रचार होता है न कि अनटचेबिलिटी के खिलाफ।

इस के बाद मैं एक दो सुझाव देना चाहता हूं। सामाजिक पहलू में इस को दूर करने का एक बेहतर जरिया यह होगा कि आपस में मेल जोल बढ़ाने के लिये प्रतिभोज किये जायें। जब तक इंटर-डाइनिंग नहीं होगी तब तक यह छुआ-छात की बीमारी खत्म नहीं होगी। इस दिशा में आर० एस० एस० ने काफी काम किया है। हो सकता है कि सदस्य का इस नाम से चिढ़ हो गई हो, लेकिन बीसों साल पहले उस ने प्रतिभोज का तरीका निकाला था। मैं सुझाव देना चाहता हूं कि चाहे डिस्ट्रिक्ट लेवेल पर हो चाहे किसी और जगह, जहां पर भी आप जाना चाहें, गवर्नमेंट आफिसेज की तरफ से प्रतिभोज का तरीका ऐडाप्ट किया जाये। उस में यह नहीं होना चाहिये कि गवर्नमेंट की तरफ से खाना पकाया जाये। हर आदमी अपने घर से खाना पका कर लाये और वह खाना इकट्ठा कर लिया जाये। उस के बाद सब मिल कर उस को खायें। एक तो यह ढंग हो सकता है।

दूसरे इंटर-कास्ट मैरेज है जो कि इस की जड़ पर कुल्हाड़ा मार सकती है। इस के अलावा यह भी होना चाहिए कि जो गैर हरिजन लड़के और लड़कियां हरिजन परिवारों में शादियां करें उन को शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की तरह से सर्विसेज में रिजर्वेशन दिया जाये। इसी तरह से अनटचेबिलिटी को दूर करने के काम को बढ़ावा दियाजा सकता है।

तीसरा सुझाव मैं यह देना चाहता हूं कि आप फिल्म्ज डिविजन को इस काम के लिए इस्तेमाल करें। वह इसके बारे में अच्छी अच्छी डाकूमैंटरीज बनाये। इन फिल्मों में अनटचेबिलिटी की बुराइयां दिखाई जायें और लोगों को प्रेरणा दी जाए कि वे अनटचेबिलिटी को प्रक्टिस न करें। इसके साथ साथ में यह भी चाहता हूं कि जो प्रोड्यूसर्ज इसके बारे में फिल्में बनाते हैं उनको बढ़ावा दिया जाए, जो अपनी फिल्मों में छूआ-छूत को मिटाने की प्रेरणा लोगों को देते हैं उनको ऐसी फिल्मों पर से एंटरटेनमेंट टैक्स उठा दिया जाए।

समय थोड़ा है और इतने थोड़े समय में मैं किन किन बातों का जिक्र कर सकता हूं। अब में एजुकेशन के मामले पर आता हूं। एजुकेशन के मामले पर एक तलब सी बात कहने की मैं गुसताखी करना चाहता हूं। कुछ दिन हुए इनफार्मल कन्सलटेटिव कमेटी की एक मीटिंग हुई थी। उस में इस विभाग की मंत्री श्रीमती फुलरेणुगुह और श्री मेहता जी भी थे। उस मिटिंग में इस बात की भी चर्चा हुई थी कि वजीफों की रकम 1948 में मुकर्रर की गई थी। उस समय चीजों के भाव क्या थे और आज क्या हैं? हर एक

[श्री सूरज भान]

चीज के दाम इतने बढ़ जाने के बावजूद भी वजीफों की राशि नहीं बढ़ाई गई है, वह वही है जो 1948 में थी। हरिजन विद्यार्थी को वही 6 रुपये और बारह रुपये आज भी मिलते हैं। इसके जवाब में कहा गया था कि हमारे रिसोर्सिस लिमिटड हैं और इन लिमिटेड रिसोर्सिस में हम और ज्यादा नहीं दे सकते हैं।

इस सिलसिले में मैं अर्ज करना चाहता हूं कि देश को मायानाज़ हस्ती श्री श्यामाप्रसाद मुखर्जी को कत्ल करने वाले और सब से बड़े गद्दार शेख अब्दुल्ला पर पच्चीस हजार रुपया महीना खर्च होता है लेकिन देश में हरिजनों पर जिन पर सदियों से इतने जुल्म होते आ रहे हैं . . .

श्री अब्दुल गनी दार (गुड़गांव) : वह गद्दारेआजम थे तो देश में वफादार कौन है ?

श्री सूरज भान : मैं जानता हूं कि आप मुसलमान होने के नाते ऐसा ही कहेंगे।

शेख अब्दुल्ला पर पच्चीस हजार रुपया महीना खर्च होता है लेकिन हरिजन जिन पर सदियों से जुल्म और इस्तबदाद का कुल्हाड़ा चलता रहा है, बेइन्साफी उनके साथ होती आई है और इस सब के बावजूद भी वे देश के वफ़ादार बने हुए हैं, उनके बच्चों के वजीफों की राशि बढ़ाने के लिए आप कहते हैं कि आपके पास धन नहीं है। मैं पुरजोर मांग करता हूं कि इनके वजीफे को राशि डेफिनिटली बढ़नी चाहिए। इस समय जो राशि दी जाती है वह आंसू पोंछने वाली है।

इसके साथ साथ मैं यह भी कहना चाहता हूं कि उनको जो यह राशि दी जाती है यह समय पर नहीं दी जाती है। छः महीने के बाद या एक साल के बाद उनको यह राशि मिलती है। कई बार तो ऐसा होता है कि जब उनकी यह एजुकेशन पूरी हो जाती है तब यह मिलती है। वक्त पर उनको यह राशि नहीं मिलती है। मैं चाहता हूं कि वक्त पर उनको वजीफे की राशि दिलाने का प्रबन्ध किया जाए।

मैं एक और सुझाव आपको देना चाहता हूं। जो विद्यार्थी टैक्नीकल एजुकेशन प्राप्त करते हैं उनको आप इंट्रेस्ट फ्री लोन दें। ट्रेनिंग लेने के बाद, या एजुकेशन पूरी करने के बाद जब वे सर्विस में लग जाएं या अपना व्यापार शुरू कर दें उसके बाद उनसे यह राशि आप रिकवर कर सकते हैं। इसके लिए आप उनसे बांड भरवा सकते हैं।

अब आप एक और बात की ओर ध्यान दें। हरिजन विद्यार्थियों को महज इसलिए कई स्कूल और कालेजों में भरती नहीं किया जाता है क्योंकि अगर उनको दाखिल कर लिया जाए तो स्कूल कालिज वालों को एक अलहदा उनके लिए रजिस्टर बनाना पड़ेगा उनके वजीफों के फार्म भर कर भेजने पड़ेंगे और इस काम के लिए एक क्लर्क अलहदा रखना पड़ेगा। इस वास्ते इन विद्यार्थियों को वे शुरू में ही कह देते हैं कि यहां जगह नहीं है, एडमिशन पूरा हो चुका है। इस कारण से उनको स्कूलों में एडमीशन ही नहीं मिलता है। मैं इसके बारे में आपको एक सुझाव देना चाहता हूं। आप हर एक स्कूल और कालेज के लिए यह लाजिमी कर दें कि उनको पांच छः परसेंट जगहें हर क्लास में शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के विद्यार्थियों की भरती करनी चाहियें और पांच छः परसेंट अगर वे दाखिल न करें तो उनकी ग्रांट आप बन्द कर दें। तब आप देखेंगे कि ये हरिजन स्टुडेंट्स को दाखिल करने के लिए उनके पीछे भागते फिरेंगे।

यहां पर यानी दिल्ली में एक जामिया मिलिया इस्लामिया यूनिवर्सिटी है। हो सकता है कि जब मैं इसका नाम लूं तो दार साहब

नाराज हो जाएं । उसको दस लाख रुपया सालाना गवर्नमेंट से ग्रांट मिलती है । इतनी ग्रांट रने के बावजूद भी इस यनिवर्सिटी में हरिजनों के लिये दाखिला बन्द है । सेंट्रल ग्रांट मिलती है लेकिन हरिजनों के लिए इस यूनिवर्सिटी में दाखिला बन्द है । जब आप इस यूनिवर्सिटी को दस लाख रुपया देते हैं तो क्यों नहीं कुछ परसेंटेज वहाँ पर हरिजनों के लिए फिक्स करते हैं ।

अब मैं लीगल असिस्टेंट की तरफ आता हूं । यह कहा जाता है कि हरिजनों को कानूनी इमदाद दी जाती है । मैं समझता हूं कि 1964-65 की रिपोर्ट में कमिश्नर साहब ने शायद गलती से लिख दिया है कि कितना एमाउण्ट इस मद में लैप्स हुआ है । 1964–65 में शेड्यूल्ड कास्ट के लिए जो रकम मुकर्रर की गई थी लीगल असिस्टेंस के लिए उसमें से पचास लाख रुपया लैप्स हुआ । शेड्यूल्ड ट्राइब्ज के लिए एक करोड़ बीस लाख रुपये की राशि लैप्स हुई । इससे पहले कितनी लैप्स हुई यह बताया ही नहीं गया है । जब यह 1964–65 की रिपोर्ट छपी होगी और उसमें इसका जिक्र देख कर हो सकता है कि वजीर साहब नाराज हो गए हों कि इससे तो सरा भंडाफोड़ हो गया । क्योंकि 1965–66 की रिपोर्ट में उस राशि का जिक्र नहीं किया गया है । यह रकम लैप्स होने से बच सकती थी । लेकिन ऐसा नहीं किया गया । मैं आपको इसके सम्बन्ध में एक सुझाव देना चाहता हूं । यह एक डेफिनिट सुझाव है । हर प्राविंस और हर डिस्ट्रिक्ट में शेड्यूल्ड कास्ट के लायर्ज मौजूद । उन लायर्ज को जो पैनल बनाया जाता है, उसमें शामिल किया जाए । आजकल होता यह है कि नान-शेड्यूल्ड कास्ट लायर्ज को पैनल में आप लेते हैं । वे न तो हरिजनों में कोई इंटिरेस्ट लेते हैं और न ही हरिजन उनको जानते हैं । हरिजन लायर्ज अगर होंगे तो वे अपने तथा अपनी कम्युनिटी के बैनिफिट में जो कुछ हो सकता है करेंगे और उस एमाउंट को मैक्सिमम तौर पर यूटिलाइज करने की कोशिश करेंगे ।

अब मैं सर्विसिस की तरफ आता हूं । आम लोगों का यह ख्याल है कि हरिजन बहुत ज्यादा सर्विसिस में आ गए हैं । कई जगह जो एक बात मैंने सुनी है उसको कहते हुए मुझे शर्म आती है । यह कहा जाता है कि हरिजन तो गवर्नमेंट के जवाई हो गए हैं । मैं आपके सामने कुछ आंकड़े पेश करना चाहता हूं । जिन से आपको पता चलेगा कि उनका सर्विसिस में परसेंटेज क्या है । ये कमिश्नर द्वारा दिये गये आंकड़े हैं । 1950 से 1960 तक के आंकड़े तो दिये ही नहीं गए हैं और शायद इसलिए नहीं दिये गये हैं कि अगर उनको दे दिया जाता तो गवर्नमेंट का भंडा फोड़ हो जाता । जब आप देखें कि 1–1–60 को क्लास एक, क्लास दो और क्लास तीन में कितने ये लोग थे । उस वक्त क्लास 1 में शेड्यूल्ड कास्ट के 1.16 परसेंट लोग थे और शेड्यूल्ड ट्राइब्ज के 0.21 परसेंट थे । क्लास दो में शैड्यूल्ड कास्ट का रिप्रिजेंटेशन 2.45 थी और ट्राइब्ज का 0.74 थी । क्लास तीन में शैड्यूल्ड कास्ट के 7.15 और ट्राइब्ज के 0.94 थे । यह स्थिति 1–1–60 को थी । 1–1–65 को क्या स्थिति थी इसको भी आप देखें । क्लास एक में शेड्यूल्ड कास्ट के 1.59 थे और ट्राइब्ज के 0.53 थे । क्लास दो में शैड्यूल्ड कास्ट के 2.51 थे और ट्राइब्ज के 0.28 थे । क्लास तीन में शैड्यूल्ड कास्ट के 8.61 थे और ट्राइब्ज के 1.11 थे । इन आंकड़ों का सुनाने के बाद मैं इस बात को कहने के लिए मजबूर हूं ।

बहुत शोर सुनते थे पहलू में दिल का ।
जो चीरा तो इक कतरे खूं निकला
खून निकला ।

मिनिस्टर साहब कह सकते हैं और उन्होंने कल एक स्टेटमेंट में यह कहा भी था कि रिजर्वेशन पोस्ट्स के अगेंस्ट नहीं है, वेकेंसीज के अगेंस्ट है । मैं उनकी दलील को मानता हूं । लेकिन मैं एक सवाल पूछना चाहता हूं आपके जरिये उपाध्यक्ष महोदय । मैं उनको से सीधा सा सवाल पूछना चाहता हूं आपके जरिये

[श्री सूरज भान]

उपाध्यक्ष महोदय । मैं उनसे सीधा सा सवाल यह पूछना चाहता हूं कि वह बतायें कि 1950 से लेकर अब तक क्लास एक, क्लास दो और क्लास तीन में, यीअर वाइज और कैटेगरी वाइज कितनी पोस्ट्स लैप्स हुई हैं । अगर उन्होंने यह इनफार्मेशन हमें दी तो सारा भंडा फोड़ हो जाएगा । तब सारी असलियत का पता चल जाएगा । और कहां तक इनको सर्विसिज में लेने की कोशिश की गई है, इसका पता चल जाएगा ।

किसी के सर्विस कैरियरस में तीन स्टेजिज नहीं बल्कि चार स्टेजिज होती है । पहली स्टेज रिक्रूटमेंट की होती है, दूसरी एप्वाइंटमेंट की, तीसरी कनफर्मेशन की और चौथी प्रमोशन की । रिक्रूटमेंट के मैंने आंकड़े दे दिये हैं । उससे साफ जाहिर होता है कि रिक्रूटमेंट में इनको इनका शेयर नहीं मिला है, जितना परसेंट शेयर मिलना चाहिये था बिल्कुल नहीं मिला है । ऐसी हालत में आपको ऐसे मैजर्ज एडाप्त करने चाहिये जिससे उनको सर्विसिस में तादाद बढ़े । लेकिन देखने में आया है कि ऐसे मैजर्ज एडाप्ट किये जा रहे हैं जिनसे उनका रिप्रिजेंटेशन और भी कम हो जाए और उनका रिप्रिजेंटेशन कम होना शुरू हो गया है । एक तरीका तो यह अपनाया गया है कि पहले इंस्ट्रक्शंज यह थीं कि अगर शैड्यूल्ड ट्राइब का कैंडीडेट नहीं मिलता था तो वह पोस्ट शैड्यूल्ड कास्ट को दे दी जाती थी या दी जा सकती थी । लेकिन इस मेहरबान गवर्नमेंट ने अपना यह फैसला दे दिया है कि अगर वह पोस्ट शाड्यूल्ड ट्राइब को नहीं मिल सकती है तो वह शैड्यूल्ड कास्ट को देने की बजाय जनरल पोस्ट करार दे दी जाएगी ।

एक दूसरा तरीका यह अपनाया गया है कि हर डिपार्टमेंट में जो एग्जेमिनेशन होते हैं पहले उन में रिजर्वेशन होता था लेकिन अब कुछ डिपार्टमैंटल एग्जेमिनेशंज में से उस रिजर्वेशन को उड़ा दिया गया है और केवल वहां इसको रखा है जहां डायरेक्ट रिक्रूटमेंट होता नहीं है । डिपार्टमैंटल एग्जेमिनेशंज में भी यह कर दिया है कि जहां इनके स्टैंडर्ड को कुछ नीचा रखा जाता था वहां अब वह नीचा नहीं रहेगा और कह दिया है कि वही स्टैंडर्ड होगा जो कि जनरल कैंडीडेट्स के लिए है ।

जहां तक एपाइंटमेंट्स का ताल्लुक है, हरिजन एम्पलाईज के साथ सौतेली मां का व्यवहार किया जाता है । हो सकता है कि कुछ क्लास वन और टू की पोस्ट्स पर वे आ जाते हों, लेकिन उनको ग़ैर-अहम जगहों पर लगाया जाता है । मुझे जाती वाकफ़ियत है कि शिडयूल्ड कास्ट्स के आई० पी० एस० को इंडो-टिबेटन बार्डर पुलिस या बोर्डर सिक्युरिटी फ़ोर्स में लगा दिया जाता है । या एडमिनिस्ट्रेशन में उनको क्लेरिकल काम करने के लिए लगा दिया जाता है । हरिजन आफ़िसर्ज को डिस्ट्रिक्ट का इंचार्ज या एस० पी० नहीं बनाया जाता है ।

श्री डी० चं० शर्मा: (गुरदासपुर) : दो साल तक मेरे ज़िले का डिपुटी कमिश्नर हरिजन था ।

श्री सूरज भान : होगा, लेकिन वह तो एक्सेप्शन होगी ।

श्री रणधीर सिंह (रोहतक) : हमारा एस० पी० हरिजन है ।

एक माननीय सदस्य : हरिजन प्राइम मिनिस्टर होना चाहिए ।

श्री सूरज भान : पहले कनफ़र्मेशन के टाइम पर रिजर्वेशन थी, लेकिन इस मेहरबान गवर्नमेंट ने उसको भी उड़ा दिया है ।

जहां तक प्रोमोशन का ताल्लुक है, क्लास वन और टू में रिजर्वेशन नहीं की जाती है ।

हरिजन एम्पलाईज चीख़ रहे हैं कि प्रोमोशन में भी उनके लिए रिजर्वेशन होनी चाहिए, लेकिन उस तरफ कोई ध्यान नहीं दिया गया। खुशकिस्मती की बात है कि 1961 में मुल्क का हाइएस्ट कोर्ट, सुप्रीम कोर्ट, ने यह फ़ैसला दिया कि गवर्नमेंट प्रोमोशन में रिजर्वेशन कर सकती है, लेकिन इसके बावजूद गवर्नमेंट टस से मस नहीं हुई।

यह भी आम शिकायत है कि जिन सीयनयर शिड्यूल्ड कास्ट्स के आफ़िसर्ज को इन ड्यू कोर्स प्रोमोशन मिलना होता है, उनके कान्फ़िडेंशल रिकार्ड जान-बूझ कर ख़राब कर दिये जाते हैं, ताकि उनको प्रोमोशन से महरूम कर दिया जाये। शिड्यूल्ड कास्ट्स कमिश्नर की रिपोर्ट में भी इसका ज़िक्र किया गया है और कहा गया है कि इस स्किम का कोई इक्का-दुक्का केस नहीं है, वल्कि ऐसे बहुत से केसिज हैं कि जान-बूझ कर शिड्यूल्ड कास्ट्स के आफ़िसर्ज के कान्फ़िडेंशल रिकार्ड ख़राब कर दिये जाते हैं। इस सिलसिले में कमिश्नर साहब ने यह सजेस्चन दी है कि कान्फ़िडेंशल रिकार्ड में "गुड", "फेयर" और "वैरी गुड" जैसी कैटेगरीज होती हैं और अगर किसी शिड्यूल्ड कास्ट्स के आफ़िसर के बारे में "गुड" लिखा जाये, तो उस को "वैरी गुड" समझा जाये। यह सजेश्चन तो ठीक है लेकिन मुझे डर है कि जब इस बारे में इंस्ट्रक्शन्ज जारी की जायेंगी, तो शिड्यूल्ड कास्ट्स के आफ़िसर्ज के कान्फ़िडेंशल रिकार्ड में पहले से ही "बैड" लिख दिया जाया करेगा।

इस लिए मेरा सुझाव है कि हरिजन एम्पलाईज की सर्विस कन्डीशन्ज को इम्प्रूव करने के लिए हर एक स्टेट के हर एक डिपार्टमेंट में और उस के साथ ही सेंट्रल गवर्नमेंट के हर एक डिपार्टमेंट में एक आफ़िसर आन स्पेशल ड्यूटी मुकर्रर किया जाये, जो कि एक सीनियर शिड्यूल्ड कास्ट्स आफ़िसर हो। वह आफ़िसर इस किस्म की तमाम ज्यादतियों को देख सके और उनकी रोक-थाम के लिए मुनासिब एक्शन ले सके। अगर ऐसा नहीं किया जायेगा, तो शिड्यूल्ड कास्ट्स आफ़िसर्ज के रिकार्ड ख़राब होते रहेंगे और वे कोई प्रोमाशन नहीं पा सकेंगे।

अब मैं हरिजन भाइयों की इकानोमिक कन्डीशन्ज के बारे में कुछ कहना चाहता हूं। आम तौर पर उन लोगों को मुर्गी या सूअर पालने के लिए कर्ज दिये जाते हैं। मैं पूछना चाहता हूं कि क्या हिरजनों के लिए सिर्फ़ यही काम रह गए हैं। ज़रूरत इस बात की है कि उनका हैवी इडस्ट्रीज़, रूट परमिट और दूसरे व्यापारी कोटाज में हिस्सा दिया जाये।

मैं यहां पर इस बात का ज़िक्र करना चाहता हूं कि सेंट्रल गवर्नमेंट ने मुाहिदा पंजाब गवर्नमेंट को इवेकुई प्रापर्टी की कुछ लैंड्ज़ पांच रुपये फ़ी एकड़ के हिसाब से बेची थीं। लेकिन अब हरियाणा और पंजाब की गवर्नमेंट्स की तरफ़ से पांच रुपये फ़ी एकड़ के हिसाब से ख़रीदी गई वह ज़मीन चार हज़ार रुपये फ़ी एकड़ के हिसाब से हरिजनों को बेची जा रही हैं। कहां पांच रुपये फ़ी एकड़ और कहां चार हज़ार रुपये फ़ी एकड़। मैं यह सुझाव देना चाहता हूं कि मन्त्री महोदय उन दोनों गवर्नमेंट को लिखें कि पांच रुपये फ़ी एकड़ की ज़मीन को चार हज़ार फ़ी एकड़ के हिसाब से बेचने से उनको जो आमदनी होगी, उसको वे खुद ही न खा जायें, बल्कि वे उस रुपये को हरिजन कल्याण फंड में जमा कर दें। और इससे हिरजनों के लिए हैवी इण्डस्ट्री लगायें।

लोकूर कमेटी की रिपोर्ट एक तरह से कुल्हाड़ा बन कर हमारे सिर पर लटक रही है। शायद किसी एयर कन्डीशन्ड आफ़िज में बैठ कर वह रिपोर्ट लिखी गई होगी। उस रिपोर्ट में कहा गया है कि हरिजनों में कुछ जातियां तरक्की कर गई हैं। इस रिपोर्ट का तो मतलब यही है कि एक फ़ाइन मारनिंग अशोक मेहता साहब यहां पर एक बिल लायेंगे और अपनी मैजारिटी से उसको पास करा लेंगे, जिसकी रू से चमार आदि जातियों को स्वर्ण हिन्दू

[श्री सूरज भान]

डिक्लेयर कर दिया जायेगा। लेकिन सवाल यह है कि चमार को स्वर्ण हिन्दू डिक्लेयर कर देने के बाद भी एक आर्थोडाक्स ब्राह्मण के दिल में चमार के प्रति जो घृणा है, क्या वह दूर हो जायेगी। मैं चाहता हूं कि लोकूर कमेटी की रिपोर्ट को स्क्रेप कर दिया जाये।

अब मैं बड़े ज़ोर के साथ यह कहना चाहता हूं कि इस देश में कनवंशन बिल्कुल बन्द किया जाना चाहिए। इस देश में धर्म-परिवर्तन ने हरिजन जाति को बहुत नुकसान पहुंचाया है। मुझे इस बात का एहसास है कि शायद सेकुलरिज्म का ढंढोरा पीटने वालों को मेरी यह बात अखरे, लेकिन मैं पूछना चाहता हूं कि जब हरिजनों की ग़रीबी को एक्सप्लायट करने वाले लोग उनकी गुरबत का नाजायज़ फ़ायदा उठा कर, उनको एक मन गेहूं या कुछ कपड़ा देकर उनका धर्म-परिवर्तन करते हैं, तो उस वक्त उनका सैकुलरिज्म कहां चला जाता है।

चूंकि वक्त कम है, इसलिए मैं डीटेल्ज़ में न जाकर सिर्फ कुछ सुझाव ही देना चाहता हूं। श्री सोलंकी ने यह तजवीज़ पेश की है कि एम० पीज़० की एक कमेटी बनाई जाये, जो हरिजनों की समस्याओं की छानबीन करे और उनकी हालत में इम्प्रूवमेंट करने के बारे में गवर्नमेंट को सिफ़ारिशें करें। मैं इसका समर्थन करता हूं। काफ़ी अर्से से कांग्रेस बेंचिज़ से हरिजनों के लिए एक अलग मिनिस्ट्री की मांग की जाती रही है लेकिन अभी तक ऐसा नहीं किया गया है। श्री सोलंकी ने यह भी सजेस्चन दिया है कि किसी हरिजन को मिनिस्टर विदाउट पोर्टफ़ोलियो बनाया जाये। मैं समझता हूं कि मिनिस्टर विदाउट पोर्ट फ़ोलियो की ज़रूरत नहीं है, बल्कि उस मिनिस्टर को हरिजन वैलफ़ेयर का महकमा दिया जा सकता है। लेकिन मैं तो यह पसंद करूंगा कि इस काम के लिए एम० पीज़० की एक कमेटी बनाई जाये।

Shri Sonavane (Pandharpur): Is there any time regulation?

Mr. Deputy-Speaker: I am here to see to that.

Shri S. Kandappan (Mettur): Mr. Sonavane is a senior member, he should know.

Shri Sonavane: That is why I am asking.

श्री सूरज भान : आख़िर में मैं यह कहना चाहता हूं कि शिड्यूल्ड कास्ट्स कमिश्नर की रिपोर्टें आती हैं और चली जाती हैं, लेकिन उन की सिफ़ारिशों पर कोई एक्शन नहीं लिया जाता है। मैं कमिश्नर साहब को मुबारकबाद देता हूं कि वह हिम्मत कर के कुछ फ़ैक्ट्स हमारे सामने लायें हैं। मैं इस सिलसिले में यह सजेस्चन देना चाहता हूं कि अगर इन रिपोर्ट्स में अनचेबिलिटी, सर्विसिज़ वग़ैरह के मुख्तलिफ़ हैड दिये जायें, तो हम दो रिपोर्ट्स का कम्पेरिज़न कर के यह अन्दाज़ा लगा सकेंगे कि किस फ़ील्ड में कितना बेहतरी या तरक्की हुई है।

चूंकि कुछ भाइयों को एतराज़ है, इस लिए मैं अपनी बात को ख़त्म करता हूं।

Shri M. R. Krishna (Peddapalli): We are really very fortunate to have a discussion on the Scheduled Castes and Scheduled Tribes Commissioner's Report. I am thankful to the Minister of Planning and Social Security and also to the new Minister of Parliamentary Affairs; I am also grateful to you and to the Speaker because this is the first time probably we are discussing this report a little earlier, and also the time allotted to this report is about seven hours.

Shri S. Kadappan: After seven years.

Shri M. R. Krishna: It is not seven years. We are discussing the report which has already become stale. The comments and references which we will be making here are not going to have any relevance, nor any reference to the reports, because already the entire third five-year plan is almost over.

I said that I am grateful and the House is grateful. I should have said that as a right we have to discuss this report every year in this House, but since the Minister for Parliamentary Affairs and the Minister concerned with the report were not very serious earlier, I said at least this time they have been considerate enough. Therefore I say we are grateful to them.

Seven hours is not a long time given to these reports. Two and a half reports are being discussed today. In 1963-64 a report was placed. As has been pointed out by Mr. George Fernandes, my esteemed colleague, that report was discussed half and then afterwards the next report was placed very late. The House could not discuss it, and now we are discussing a report which is probably current, and the assurance which the Deputy Minister, while initiating debate, has given to this House that hereafter the reports will be present in time and the Ministry will take at least half a year to prepare and submit it and it will be discussed, is really very welcome information.

The report every year, and the way in which we are discussing and the way in which it is being presented, is being changed. I am thankful to the present Minister that he has apointed one of his Joint Secretaries to be the Scheduled Castes Commissioner for a little while even though we all resented that because I particularly thought that this was a demotion of the Commissioners' post and this was not going to do any good service to the community, but the way in which he has cleaned his office and prepared his first report I am really impressed, and probably most of my friends would be getting a lot of benefit from this report.

It is pointed out that this report has now come before the Parliament and Parliament should take note of this. Earlier, it used to be for the consideration of Parliament. The constitution- makers have not been unwise when they brought in the President of the coutry to be resposible for the welfare of the Scheduled Castes and Tribes. They knew the conditions prevailing in the country at that time and they also knew what would be the temperament of the Hindu community after some time. Therefore, they wanted that they should entrust this responsibility to the highest person in the land namely, the President of India. The way in which this report was presented is shocking and it also reflects sometimes on the highest person in the land. Many of my friends wanted that there should be a committe of Parliament to see to what extent these recommendations could be implemented. In the United States the white people while dealing with the black Negroes are more considerate than what we are doing to our own brethren here. We have been tolerating to some extent. The white people generally cannot tolerate the black people. But here it is not white or black; it is entire Hindu community and the Indian nation. I want a committee to be constituted by the President because he has been entrusted with this responsibility. All along the President has been receiving the reports and sending it to Parliament but I wonder whether the President knows what discussion takes place here and what recommendations have been made by various members here. So, he should have a committee to advise him on the findings of the Scheduled Castes Commissioner and after a discussion in this House, he should convey to the state as well as the central government the recommendations that need to be implemented by them. Failing such a Committee, I would like a committee of Parliament which should

[Shri M. R. Krishna]

have almost the same powers like the EC or the PAC. This is not a new recommendation but a very old recommendaton. The Estimates Committee which went into the question of Scheduled Castes affairs has made this recommendation. I do not know why Government has not taken serious notice of that recommendation. I am one of those who always advocated that the welfare programmes of the Harijans or the Harijan Ministry should not be entrusted to the Harijan memebers because I was thinking that a Minister belonging to the Harijan community might have some disadvantages and might not function effectively.... (*An Hon. Member: Adivasis*) I do not exclude Adivasis whenever I spaek of Harijans. But after seeing the way in which the Ministers function in the Central Government I lose hope in them. When the State governments or officials in the ministries do not agree with their view, they become helpless. This makes me feel that our problems will have to be discussed and settled by our own people because we are gradually losing confidence in the people who are manning these departments. Mr. Asoka Mehta is a very able Minister and as a socialist nobody would doubt his sincerity. But here what is needed is practice .They have to be implemented. The Planning commission is merely a body to recommend certain things; it has to be executed by the respective departments. Fortunately for us, Mr. Asoka Mehta happens to be the Planning Minister and also the Minister in charge of execution of these programmes. The Home Minster was dealing with this problem earlier. At that time, when the Harijan members wanted to have a separate department to handle the problems of the Scheduled Castes, the former Home Minister, the late-lamented Govind Vallabh Pant, assured the Members belonging to the Harijan community and the Scheduled Tribes community in this House that as the Home Minister he would be able to make the State Governments implement the recommendations made by various agencies or by Parliament. It was really true and we believed it and we continued to have faith in the Ministries. Now, I would go a step further and say that when there are so many Ministries at the Centre, it is not going to cost the Government of India enormous sums of money if they create a Ministry exclusively to be in charge of this department.

The country is facing, and is passing through various kinds of crisis. We are seeing what is happening in the various States. The have-nots should not be taken very lightly now, because having the experience as legislators and also having got some education with the help of the Government, the Harijan population, the tribal population and the have-nots know what is happening in this country. You cannot supress them too long. You cannot put them in an iron mould and then go on doing what all you want. There will come a time when, either the man will have to die and if he dies the whole of your schedule will vanish, or the man will have to break the steel-frame of your caste, creed and all kinds of exploitation. All these things will be broken and the time is coming. Therefore, whether it is the Congress Government at the Centre or the Opposition governments in the States, they will have to realise this and will have to become more sincere than what they were.

We do not dispute with the Ministry that they have to find money for education; and money for economic benefit. We find fault with the Ministry whenever they expose their own hollowness, whenever they pretend to be too sincre in implementing the programmes meant for the welfare of the Scheduled Castes without really doing so. Mr. Ashok Sen, when he was speaking on these very demands here, said that there should be a credit co-operative for the Harijans; he wanted that at least the agricuturists who are faced with various kinds of debt should be benefited from this credit

finance cooperative. At that time, my esteemed and learned friend Prof. Ranga asked whether he was very serious about this scheme; whether he was going to implement it. Mr. Ashok Sen replied that he would see that th States agree and he would see that they implement it. After two years, Mr Ashok Sen was told by this department or probably by the State Governments that because the Scheduled Castes are not concentrated in one place they cannot have the schemes executed. The Central Government has come to this conclusion or has got this information; it has become wise after two years and has said that the Harijans are not concentrated in one particular place and therefore this kind of finance corporation cannot be established; This is actually what is happening, which makes the members of the Scheduled Castes gradually lose faith.

Sir, I see you are about to press the bell. I have alerady pointed out that the reports for two and a half years are being discussed just in seven hours.

Mr. Deputy-Speaker: I entirely agree with you, but I have to accomodate a number of Members.

Shri M. R. Krishna: I know your sympathies for the Harijans. There is nothing which I have to recommend to this House or to the Minister. All those recomendations which the Harijan Welfare Advisory Board, the Parliament and the various committees which have been constituted by the Government have made are before the Government. Now, Mr. Asoka Mehta who is really very serious and sincere about the welfare of these communities should see that his Ministry examines all those recommendations. Even if he can implement half or a quarter of the recomendations, very soon this community will be able to advance to some extent. It has become the practice with our leaders that whenever they start speaking, they would always bring the weaker section to the front and speak for them. Unusualy, our Deputy Prime Minister also aodpted that course. Submitting his tax proposals he said, because in this country there is a section of the population—scheduled castes and tribes, backward classes and other weaker sections—suffering from various kinds of wants, therefore, Government will have to collect revenues to meet their requirements. It was very nice. But after making this declaration, he has imposed a cut on the social welfare programmes. It is something astonishing. I never thought that Mr. Morarji Desai will stoop to this kind of thing.

15 hrs.

Now instead of five year plans, we are thinking of annual plans. In 1966-67, the total amount allotted for social welfare was Rs. 23.85 crores. It has been drastically cut to Rs. 17.54 crores. We are grateful to Government at least in one respect—in regard to the educational programme. Because of the money Government is spending on it, we have been able to get some education. But that is not enough. But even in that field, the ministry is trying to curtail the quantum of scholarships. They do not want the number to be increased. This is not a right attitude on the part of the Central Government. Even if you do not give them anything else, you must provide them the opportunity to educate. You must give hostel facilities, post-matric scholraships, etc. In 1966-67, the figure was Rs. 272 lakhs. It has been cut down to Rs. 210 lakhs scholarships. I do blame the Social Welfare Ministry for not giving better opportunity for education. Yesterday the Deputy Minister, initiating the discussion said that untauchability has been removed in cities. It is very surprising, because our information is, according to the Report of the Commissioner, even in the Central Government departments, untouchability is prattised.

An Hon. Member: Even in the Cabinet!

Shrimati Lakshmikanthamma (Khammam): It is not good to make such wild allegations.

Shri M. R. Krishna: Even in the progressive State of Mysore which has introduced education for scheduled castes quite some years back the scheduled caste people are not allowed to go with shoes in the city. The Commissioner has brought it out in the report.

Mr. Deputy-Speaker: He should try to conclude now. I have to accommodate representatives from all sections.

Shri M. R. Krishna: The Plan should be made in such a way that they should take at least 2 or 3 items like drinking water, houses etc. They should be able to earmark funds and lay down a definite period by which they will be able to provide all these things. It is no good simply saying that the Housing Minister will look after it, and the Housing Minister, when he is asked, saying that the Social Security Minister will look after it. It is just dodging the thing and it will not pay the community or the Government.

I have already mentioned about the committee. The then Planning Member, now the Minister of Transport, Dr. V. K. R. V. Rao, has organised a seminar. He wanted the unfavourable conditions in the matter of services to be done away with. He said that the quota reserved for the Scheduled Castes should be completed. He suggested a central authority to be created for this purpose. But so far that central authority has not been created. I do not want Shri Asoka Mehta to come before the House and say that there are various difficulties. One of their sister departments has shown the way to the Central Government how these vacancies could be filled up. In the Railways, when they found that these posts were not being filled, they appointed a Special Officer for all the ones. That Special Officer was able to fill up all the vacancies (*Interruption*). The Social Security Ministry, I hope, will be able to take lessons from them and try to do likewise.

For various things we go to foreign countries like Russia and America. Now the time has come when, if our Government is not in a position to plan properly for the Scheduled Castes and Scheduled Tribes, since the Americans also insist that they would not give the Government of India all the funds required for the Five Year Plans but they will give money project-wise, the Social Security Minister, if he thinks that it is not possible to get favours from the Finance Minister, should at least look to America and other countries treaing this problem as a project and get all the assistance that is required for implementing some of the programmes.

About the missionaries it has been said....

Mr. Deputy-Speaker: Now he should conclude. It is not possible for me to allow him any more time.

Shri M. R. Krishna: Sir, I will conclude in a minute.

Mr. Deputy-Speaker: He will have to conclude now. This is not the way. He has taken 25 minutes.

Shri M. R. Krishna: Sir, I will conclude with one sentence. It has been said that the missionaries are converting people. We do not want any Scheduled Caste to be converted. We are very definite about it. All those people who continue to be Scheduled Castes, who want to suffer under all kinds of domination, would not like this conversion. But let my Hindu brethren try to do the same kind of sacrifice which these Christian missionaries coming from various countries do.

Some hon. Members *rose—*

Mr. Deputy-Speaker: Shri N. C. Chatterjee—

Shri P. K. Deo (Kalahandi): Sir, nobody has spoken from our party.

Mr. Deputy-Speaker: Let me complete one round. Your party will have its time.

Shri Srinibas Misra (Cuttack): Sir, the hon. Member....

Mr. Deputy-Speaker: Every party will get the allotted time.

Shri Srinibas Misra: Sir, I am seeking one clarification. The hon. Member who spoke just now was saying that when you nodded he took it as your supporting the point that he was making. For further guidance of the House, may we know what it means when the Chair nods?

Mr. Deputy-Speaker: My nodding need not be interpreted by any hon. Member or the House. Let us proceed now. I have called Shri N. C. Chatterjee.

Shri N. C. Chatterjee (Burdwan): Mr. Deputy-Speaker; Sir, some of the very impassioned speeches have deeply touched us. I take it they are spontaneous outbursts of souls suffering from real anguish and torment. We must remember this is not a communal problem. This is a national problem of the first magnitude. You know that in the preamble we have set very glorious ideals for ourselves. In the great Beru Bari case it was accepted by the Judges of the Supreme Court that you have to look to the preamble for the purpose of unlocking the minds of the Constitution-makers. What have we said there? Our goal is to secure "justice, social, economic and political, liberty of thought, expression, belief, faith and worship, equality of status and of opportunity...." Therefore, we have given ourselves a very liberal Constitution.

I remember I was engaged by the then Railway Minister, Shri Jagjivan Ram and the Government to argue a case of the Scheduled Castes before the Supreme Court—it was the Southern Railways case I was arguing—and it was said that the Constitution has, to a large extent, been a mere paper platitude. It has become a platitude. We have said that untouchability is abolished and its practice in any form is forbidden. Sir, standing there, when I used to occupy the seat left by the late lamented Shri Syama Prasad Mookerjee, I pointed out that in a big city like this, in the city of Delhi, in the Parliament Street Police officers were actually practising untouchability and actually did something very unfair to our Harijan brethren. Simply because he touched a well and touched a particular pot through which water was taken out, for that offence, that fellow was not only beaten but he was fined Rs. 3 or Rs. 4. He had to pay that fine in the city of Delhi. That is being practised still.

What is the good of putting this in article 16 of the Constitution when we are not implementing it? It is amazing that in the latest Report the Commissioner is saying:

> "The decision of the Government of Punjab, West Bengal, Delhi, Himachal Pradesh and Tripura for not appointing committees to go into the problem of untouchability cannot be appreciated."

I come from West Bengal. I feel it a matter of shame that my State—at that time, the Congress Government was there; but any government which is there must get the blame—did not appoint a committee to go into the problem of untouchability, and the Commission says that this decision cannot be appreciated. The Commission finds that as a matter of fact untouchability is being practised both in Punjab, West Bengal, Delhi and some other States. Even today the report is, in this city of Delhi, although we

[Shri N. C. Chatterjee]

have solmnly declared that untouchability shall be abolished, very little has been done in actual practice.

I have the privilege to know the distinguished lady who sponsored this motion and who is now in charge of the Department of Social Welfare. I think you cannot have a better Minister than her. But I am disappointed that she made one statement which is completely contrary to facts. She said yesterday—I have got the official bulletin here and I heard her also—

> "At the Centre we have always attached the greatest importance to detailed examination and implementation of the important suggestions made by this Commission."

It is entirely incorrect. I will prove it to the hilt that this government has not done it. I will point out to you what has been done. I think an hon. Member from the Jan Sangh also pointed it out. Look at the figures, which are very revealing. In 1957 the percentage of representation for Scheduled Castes in Class I service was 0.71; in 1963 it went up to 1.31—wonderful progress! Then, again, look at another disgraceful aspect. On the 1st of January 1957 the percentage of representation for Scheduled Castes in Class IV, the lowest class, was 22.1. But do you know what was the percentage on the 1st of January 1963? It came down to 17.55. Instead of any increase in the lowest class the figure has come down by about 4 or 5 per cent. Not only that. They made certain very strong recommendations. In the Fourteenth Report they pointed out that any number of vacancies are there in the Central Secretariat Clerical Service—I am reading out the sentence—and the recommendation was this....

I am reading from page 148.—

> "Since a large number of vacancies still exist in the Central Secretariat Clerical Service it is suggested that another attempt should be made to recruit adequate number of Scheduled Castes and Scheduled Tribes persons against those vacancies on the basis of qualifications laid down in the recruitment rules."

Do you know, Sir, what he is saying in the Fifteenth Report? The hon. Minister says, "We have implemented it." They have done nothing of the kind; on the other hand, there is the grossest indictment of the Government. The Government should be ashamed of it. Shri Asoka Mehta should look into it and he should apologise for the misconduct of his colleague. I am reading out from the latest report, page 216:—

> "The Government of India, instead of taking steps to accelerate the tempo of appointments in favour of the Scheduled Castes and the Scheduled Tribes, have now issued the following orders which are likely to defeat the laudable objective of securing adequate representation of these communities in the various posts and services under the State."

They have not only not implemented; on the other hand, they have issued orders directly calculated to defeat the objective. I ought to tell you—I do not want to take up much of your time—that he has pointed out how they are doing it; how they are going back on their words, how they are flouting the recommendation of this commissioner and how they are defying the Constitution of India. Every minister is pledged to support and uphold the Constitution. Do you know, Sir, what is said on page 216 of the latest report? It is:—

> "The Government of India in the Ministry of Home Affairs have informed that these orders were issued after careful consideration

and it is not considered necessary to revise them."

The Commissioner for Scheduled Castes and Scheduled Tribes definitely said that they should reconsider their statement and previous orders so as to fit in these people in the services. That should be done. He has also pointed out what are the recommendations. Against that, the action taken is bureaucratic attitude, indifferent attitude, an attitude of callousness. This is very unfair and very disappointing.

Actually, we have failed to do our duty. The Father of the Nation pointed out that we have got to make atonements for our sins of omission and commission. Hindu society has got to recognise that it is guilty of gross dereliction. I appeal to my Scheduled Caste friends not to suffer from any kind of an inferiority complex. I entirely support Shri P. R. Thakur's suggestion that there should be a ministry and that ministry should be manned by a Harijan.

I said in this very House that some percentage, not merely a minister, of Governors, should be recruited from among the Scheduled Castes. Why do you not do it? Some percentage of ambassadors should be recruited from among the Scheduled Castes. When even the Commissioner for Scheduled Castes and Scheduled Tribes is appointed you do not take him necessarily from among the Harijans or the Scheduled Tribes. That should be done. But they themselves suffer from a peculiar kind of a complex. They used to say that if you appoint a Scheduled Caste person he will be suffering from some kind of a peculiar attitude and that it is much better to have another man who is not a Scheduled Caste. That is not proper.

I am also pointing out that very little work is being done in the States and in the public undertakings. At page 151 of the Report it is suggested that public undertakings should follow the orders issued by the Government of India in regard to reservations for Scheduled Castes in their services. But nothing has been done so far as I know.

It is also pointed out that with regard to schools and colleges freeships are not being awarded properly and that there is a good deal of discrimination. A good deal of difficulty is created.

Then they have pointed out how the state of affairs is very unsatisfactory. Coming from Bengal, specially having to deal with the terrible problem of rehabilitation—you know, Sir, our friend Shri Atulya Ghosh has now dissociated himself from the Rehabilitation Committee—being in charge of that committee, I know that over 2 million Scheduled Castes and Scheduled Tribes people have crossed over from East Bengal to our part of India. If you go to one of these camp sites or ex-camp sites, you will find that the situation is horrible. Actually, in Bengal, the extreme communalism of the Muslim League backed by all the forces of British imperialism was fought by the scheduled castes and tribes people, specially, of Faridpur, Purnea, Bakarganj and Noakhali. It was the great idea of Shri Shyama Prasad Mukerjee that we should have our borders guarded by training these people and by building up a perfect and properly-equipped militia. That sould have been done. Even now something should be done to that effect. There is one Sainik School, I think, in Purulia but there is nothing on this side and at least 100,000 very able scheduled castes and tribes boys can be secured for the purpose of defending our border. There would have been no Naxalbari if we would have been very fair to the scheduled castes and tribes.

श्री मधु लिमये (मुंगेर) : ठीक कहा।

Shri N. C. Chatterjee: My friend, Shri Madhu Limaye, endorses my suggestion. I am obliged to him. It is, to a large extent, also an agrarian problem.

Mr. Deputy-Speaker: On this side, Shri Sheo Narain also gives support to you.

Shri N. C. Chatterjee: Thank you; he represents the biggest Party.

I am pointing out that we have done very little to alleviate the economic distress of the scheduled castes and tribes people. Waste lands have not been distributed properly; landless labour has not been settled. What is the good of saying, we swore by the Preamble of our Constitution, Justice, Equality of opportunity and all that?

As my hon. friend pointed out, although I won the case, as you know, Sir, in the Railways reservation case, and the promotions were upheld by Justice Gajendragadkar, Justice Sarkar and Justice Das Gupta, after that, they have gone back on that and practically the promotions or the reservations given to them have been taken away. This is very unfair. The argument given in the Madras High Court was that equality of opportunity meant equality of opportunity at the time of initial appointment. The submission that I put forward before the Supreme Court was that it would make the Constitution completely otiose and that equality of opportunity meant equality of opportunity for the scheduled castes and tribes and for the backward classes in all grades at every stage. Justice Gajendragadkar accepted that. Now, that has been done away with. I am very sorry to say that we are putting the hand of the clock back.

There are so many things to be pointed out in the Fifteenth Report. I am amazed to find that in regard to the special committees which were appointed in the different States—they have given facts and figures—they have said that in four or five States the Harijan Special Committee has never met throughout the year. In regard to 6 or 7 States, no figures have been given as to how many times they have met. That means, practically, they have never met and they have never done any work. Therefore, I say, this organisation should be galvanised and put in proper shape and form. If there is one Ministry to look after this, specially assigned with this great task, they would be able to do something and they would put it in proper shape and form. That should be done. Even if you have one Department, specially constituted, with competent staff, under the leadership of Mr. Asoka Mehta, I am sure, the things would improve. Then, we can haul them up, we can get necessary, requisite, information and we can see that the promises made, the pledges given, are redeemed and the minimum justice given to the scheduled castes and tribes people.

Shri R. D. Bhandare (Bombay Central): Ever since the Constitution has been framed, ever since the Commissioner for Scheduled Castes and Scheduled Tribes has been appointed and ever since these Reports are placed before the Houses of Parliament, I have been studying these Reports very carefully. When I came to Parliament, I thought that there should be or there would be some change found in the Report since I thought that, in the fate and destinies of these people, there might have been some change. But I am really sorry to say that there has been no change found in these Reports in the light of the conditions of these people. I specially draw your attention to the fate of the Scheduled Tribes, the scavangers and the sweepers. A number of committees were appointed or have been appointed and a number of recommendations were made. What happened to those recommendations, nobody knows. The reply is given in this House that the Government is considering to implement those recommendations. If this state of affairs is to continue, then what will be the fate of these people after some years, none can see and none can foretell. Therefore, I need not deal with every point that has been brought out by these Reports.

Time and again the Commission for Scheduled Castes and Scheduled Tribes has made recommendations on all points from 'A' to 'Z'; no point is left out, on any question by the Commissioner. But I doubt very much whether those recommendations have been implemented. What is the reason? Why is it so? This question must be asked and this question must also be answered. Why is it that in spite of the Constitutional authority making recommendations—the Constitutional authority which is appointed for this purpose—these recommendations are not implemented at all?

Let me go back, Mr. Deputy-Speaker, to those days when the Constitutional provisions were hammered out and enshrined in the Constitution. We must try to understand the purpose, the object, of those Constitutional provisions which have been enshrined in the Constitution. Certainly I will deal with those points which have been dealt with in these two Reports, but let me first go back to the proposition.

After Independence, when we got the power to frame the Constitution, we had taken into consideration the fact that there should be a democratic form of Government. It is true that a democratic type of Government means a government by consent. The question, therefore, arose as how to obtain the consent of all the people inhabiting this country. That was the question, and in order that we can obtain the consent of all the people in the governance of the country, we accepted certain recommendations of the Committee on Minorities, which recommendations were incorporated and enshrined in the Constitution. Then again the founding fathers of the Constitution knew it very well that the modern State is a functional State. The question was again thought by the founding fathers as to how the consent, the desires and the ambitions of all the people should be reflected in the Constitution and in the governance of the country. I need not tell this to the House, but let me tell this to those who are entrusted with the authority to implement the Constitutional provisions. For their benefit let me tell them, through this House. When we talk of the consent of the people, we talk of the people as a unit. But when the founding fathers found that in our Indian society there were divisions of the people, they thought that there should be some mechanism, some device, by which the consent of these people could be obtained and reflected in the governance of the country.

15.30 hrs.

[SHRI G. S. DHILLON *in the Chair*]

Some of my friends, including Shri N. C. Chatterjee, have expressed the view that our society even today, as it was before at the time of framing of the Constitution, is divided into three classes or three sections or three divisions. Firstly that there are some communities which are so advanced that they alone are in a position to enjoy the benefits and blessings of life. Secondly there are some communities which are considered to be backward communities which are so backward that they are not in a position or are not able to enjoy the benefits and blessings of life. But there are also some communities such as the Scheduled Castes and Scheduled Tribes who are not only 'denied', but 'forbidden' to enjoy, the benefits and blessings of life. In order that those people could be lifted up and benefited, these Constitutional provisions have been incorporated.

Shri Frank Anthony (Nominated—Anglo-Indian): But nobody accepts them.

Shri R. D. Bhandare: I do agree, but that does not mean that I or for that matter my hon. friend should not hammer that point further. I am quite aware that the constitutional provisions are flouted. I am quite aware that those authorities who have been given the power to implement the Constitutional Provisions have not changed their attitude, and their prejudice against these communities is

[Shri R. D. Bhandare]

not vanished. I am quite aware of all this. But I must insist that we must try to understand the reasons or the principles why we accepted reservation in the Constitution, and as a principle enshrined in the Constitution.

I need not tell you that this modern State is a functional State. Therefore, I must again go back and tell the House, and more especially the Social Welfare Department, that they must insist on all those who are given power to work out the Constitution that the consent of the people should be reflected not only in the Legislature, but proper representation should be given in the Executive and also the Administration, in the Executive in the sense that they should be given proper representation in the Cabinet, because otherwise there can be no political justice at all. In the preamble to the Constitution we have accepted that there shall be justice—social justice, political justice and economic justice. For that purpose, let there be representation not only in the legislature but also in the executive or in the Cabinet and in the administration. That is the reason why reservation as a principle has been enshrined in the Constitution.

Again, I may tell the House that a provision has been incorporated or enshrined in the Constitution even as regards economic justice. The reservation in services was enshrined in the Constitution for this reason namely, that after getting proper representation in the administration those people would rise in the social scale and there would be equality and social and economic justice. For, in Government service, there is equal pay and therefore equal status and equal status for equal conditions of work. In order that these down-trodden people should rise in the social scale, reservation in services was accepted.

Shri Frank Anthony: But it has been withdrawn. They have withdrawn the whole thing practically. I am doing the case in the Supreme Court.

Shri R. D. Bhandare: Then, we shall not allow it to be withdrawn. It is a very simple statement which I can make, because we cannot allow them to turn the wheels of history back to those ages when these people were left to themselves and to their fate. But I doubt very much whether reservation could be withdrawn or has been withdrawn. I do not challenge the statement of my hon. friend . . .

Shri Frank Anthony: I am doing the case in the Supreme Court. They have withdrawn it practically from all the cadres.

Shri R. D. Bhandare: Reservation has been withdrawn?

Shri Frank Anthony: Yes.

Shri R. D. Bhandare: Oh? It is news to me. I shall understand it from him later on.

Shri Frank Anthony: I shall show him the petition.

Shri R. D. Bhandare: As I was saying, even on the question of social justice, this reservation was accepted as a principle.

For the purpose of getting the consent of the people to establish justice, political, economic and social, we have enshrined articles 17, 46, 335, 15(4) and 16(4) in the Constitution.

Let me, therefore, raise the question: are these provisions mandatory or are they based only on political expediency? If it is political expediency, it will be changed according to the exigencies of the time. My hon. friend, Shri Frank Anthony, says that these are withdrawn. Let me tell my learned friend and the House that this is not a matter of political expediency; these are enshrined as mandatory provisions in the Constitution. But then

I am aware that Government have not been able to understand this aspect of it. It is, therefore, reflected immediately in this Report. I am referring to page 285 of the Report for 1964. This mandatory provision is not implemented even after 17 years after the Constitution is framed. They say that the reservation would be based on the population basis—

> "The question of revision of percentages of reservation for Scheduled Castes and Scheduled Tribes on the basis of latest population figures will be considered after the lists of Scheduled Castes and Scheduled Tribes are revised by the Department of Social Security".

To that extent, Government have not been able to understand the basic mandatory provision that the reservation must be based on the population basis. After 17 years, this is not accepted.

Then again, let me come to the other point. Has it been implemented? I shall certainly join my learned friend in arguing in the Supreme Court. I am also a lawyer as he is. We shall certainly make a common cause.

Shri Piloo Mody (Godhra): We know that.

Shri R. D. Bhandare: I am telling my hon. friend, Shri Frank Anthony, not you Mr. Mody.

Mr. Chairman: Please address the Chair and do not get involved with him.

Shri R. D. Bhandare: I beg your pardon, I am addressing the Chair.

Whatever provision of reservation accepted by Government under different resolutions may be, has it been implemented? That is again the question of questions. In the Commissioner's Report for 1964-65, on page 145, figures are given. These were read out by my hon. friend, Shri Chatterjee, and I need not repeat them. But what is disclosed there is very relevant. These figures are right from 1957 up to 1963. What is the improvement in the implementation of this reservation in services?

Then again, let me refer to the figures on page 10 of the Report for 1965-66. You will find that these figures show that even the principle which is accepted under different resolutions, even though not based on the constitutional provisions, is not properly implemented.

Let me lay down a proposition that the Government are not in a mood to implement the provisions which they themselves have accepted. Only yesterday there was a question asked of the Home Minister and the reply given is that 'the quota of reservation has thus to be observed in vacancies as and when they occur in services and posts filled by direct recruitment and in services and posts filled by promotion to the extent reservation is permissible . . .' What is the meaning of this, what is the connotation of this? The connotation is that the backlog will continue for ever. Why? Because at the time when a vacancy occurs, then only there will be a quota fixed according to the principle of reservation, which means that the provision will never be implemented, and the quota will never be fulfilled at all.

श्री अब्दुल गनी डार : अगर गवर्नमेंट को चेंज कर दें तो हो जायेगा ।

[شری عبدالغنی ڈار : اگر گورنمینٹ کو چیلنج کر دیں تو ہو جائیگا]

Shri R. D. Bhandare: Your Government will be worse than what we are doing here.

The Public Service Commission and the Government officers say: If the candidates are not coming forward, what can we do, there is a paucity of candidates. Let me tell this House and the ministry and the machinery of the Government that

[Shri R. D. Bhandare]

paucity of candidates is a false cry intended to silence the critic and beguile the gullible, because it can be proved by the report of the Scheduled Castes Commissioner and from the number of applicants registered with the employment exchanges that there is no paucity. How many graduates have been registered there, how many doctors, how many engineers, how many professors, how many men with B.Sc. and M.Sc. degree, how many with chemistry degree have been registered there? They were also called for interview. I have with me the 15th and 16th reports of the U.P.S.C. There, charts are given as to how many applied from these communities, how many were called for interview, and how many were selected. If so, many applicants, according to the chart, were called for interview, the question arises as to why is it that so many of them were called for interview and rejected? So many of them were called for interview and rejected, and yet the cry is that there is a paucity of candidates. What is the difference between taking these persons in the service and simply raising the cry of paucity? A world of difference. Moreover, the Government has not been able to understand the principle of selection and the principle of competition. In the case of the scheduled castes, the principle of selection of the candidates with minimum qualifications is engrafted in the Constitution, and not competition. Competition envisages that because of the rule of law, equality before the law, like should be treated alike. But in the case of the scheduled castes that principle is not accepted. Therefore, I must come to the conclusion, and you will agree with my conclusion, that the Government has not understood the constitutional provision. The Government, the administration, the appointing authority including the Public Service Commission, has not chanegd their attitudes towards these people.

The second conclusion is the prejudice which is entertained by these people, people who are firm in power and authority, has not vanished. The result is that these people who have been suffering for ages together continue to suffer. Therefore, let me make some suggestions and take my seat.

Let me repeat one or two points, that these people should be given representation, because the representation is based on the concept of social justice, and social justice is based on the fact that these people have been suffering for ages together from disabilities and difficulties, and, therefore, this reservation has been given to them as a principle enshrined in the Constitution. In that context I have suggested that to those people who are living in villages, and whose status or position has not changed, even after converting themselves to Buddhism, the same principle should be extended. With four suggestions, I shall resume my seat. First, let the constitutional provisions be properly understood by those who are in power and authority. Secondly, all the recommendations must be implemented with sincerity and honesty. Thirdly, a parliamentary committee must be appointed with powers to examine, with power to question, to call for documents from different departments. Lastly, let us hope that those charged with implementation will fulfill the constitutional obligations. With these words, I have done.

Shri Sivasankaran (Sriperumbudur): *spoke in Tamil.***

श्री प्र० सिं० सहगल (बिलासपुर) : प्रान ए प्वाइंट प्राफ प्रार्डर । मैं बड़ी नम्रता के साथ प्रर्ज करूंगा कि स्पीकर की सीट एक उच्च कोटि की सीट है ।

*The Member did not furnish a Hindi or English translation of his speech.

ऐसा नहीं होना चाहिए कि हर एक सदस्य आप के पास जाय । मैं ने पिछले नौ साल के बीच में कभी अप्रोच नहीं किया है। इसलिए आप मेहरबानी कर के इस सिलसिले में जो स्पीकर साहब हैं उन के पास यह इत्तिला करायें कि आइन्दा इस चीज को रोकने की कोशिश करें ताकि मेम्बर उन के पास अप्रोच न करें और आप जिन लोगों के ऊपर आप की आंख जाती है उन को मौका दें न कि लिस्ट के ऊपर जाएं ।

श्री साधू राम (फिल्लौर) : आप देखिए चेयरमैन साहब, यह बात गलत है। जिन लोगों ने अपनी स्लिप दी है बोलने के लिये उन लोगों की लिस्ट बनी हुई है । यह कहते हैं कि उन लोगों को छोड़ दीजिए और जिन की तरफ आप की आंख जाती है उन को बुलाइए यह गलत है । . . .

Shri P. K. Deo (Kalahandi): While supporting the suggestion made by my friend, Shri Amar Singh Saigal, I would like to draw your attention to the handbook given to the Members where the direction of the Speaker is very clear: that nobody should approach the Chair in this way: whether he be a Whip of the official Congress party or whether he be a Minister or a senior Member of the House.

सभापति महोदय : आप ने जो यह बात कही वह आप के ख्याल से सही है और मैं कोई इस काम के लिए इस चेयर पर बैठने के लिए नया नहीं हूं । मैं तो दस साल रहा भी हूं इस कुर्सी पर । यह एक मेम्बर का इनहेरेंट राइट है कि अगर उसे कोई शिकायत है तो वह स्पीकर से कर सकता है । लेकिन यह मैं आप से जरूर अर्ज करूंगा कि जो आप लोग अपने पार्टी लीडर्स के जरिये फेहरिस्त देते हैं उस के मुताबिक काम चलता जाता है । यह बहुत ही अच्छा है बजाय चेयरमैन के कहने को आप यह बात स्पीकर साहब की नोटिस में लाये तो इस बात पर वह रूलिंग देंगे उस से मैं भी और मेम्बर भी उस के पाबन्द होंगे, लेकिन मैं इस बात को अभी भी अपने तौर पर बतौर एक चेयरमेन के नहीं मानता कि इस चेयर के साथ कोई मेम्बर आकर बात नहीं कर सकता । यह बात गलत है, यह कभी हो नहीं सकता ।

Shri P. K. Deo: I draw your attention to page 110 of the *Hand book for Members*:

> "(42) Members should not approach the Chair personally in the House. They may send chits, if necessary."

So, this is an established convention in the Lok Sabha. Maybe in the State Assemblies, members may approach the Chair. But here it was never done. I am very sorry to say that in this Lok Sabha, this indulgence is often given by the Chair, which should not be done.

Mr. Chairman: I am very grateful for this reference. So long as I have been occupying the Chair, members only came to enquire whether their turn is coming today or some other day. There is no question of any favour having been shown to any member. I will bring all these remarks that you have made to the notice of the hon. Speaker. I quite agree that it is not a good practice. But it is very difficult to tackle. An hon. Member may come and say that he wants to go, his train is leaving in the evening and he may be given a chance to speak.

16 hrs.

Shri P. K. Deo: He can send chits.

Mr. Chairman: Another Member may come and say that another hon. Member has agreed to his speaking and if the Chair could accommodate him he would be grateful. So these

[Mr. Chairman]

are occasions when I do not think ther is anything objectionable for the Member concerned to approach the Chair.

Shri P. K. Deo: The rules are very clear that they should not approach the Chair.

Mr. Chairman: They should not. But I have quoted instances where a Member wants to know whether there is any likelihood or possibility of his name being called today or tomorrow and so on....

Shri P. K. Deo: They can send in chits.

Mr. Chairman: I quite agree with the hon. Member. But I do not propose to be very hard and fast on this. But this practice should be discouraged. I will request the hon. Speaker to consider your views.

Shri S. Kandappan: He has already given a ruling that Members should not approach the Chair.

Mr. Chairman: Members from both the sides approach me. It is for the hon. Members to agree. I cannot push out Members from this side or that side. I cannot leave the Chair. Therefore, it is for the Members to agree not to approach the Chair.

श्रीमती अगम दास गुरु मिनिमाता (जंजगीर) : सभापति महोदय, आपने बोलने के लिए समय दिया है, उसके लिये धन्यबाद देती हूं। इस रिपोर्ट में कमिश्नर साहब ने जो सिफारिशें की हैं उस के लिये भी उन को धन्यवाद देती हूं। यदि सरकार इस रिपोर्ट में दी गई सिफारिशों को मान लेगा तो उस से हमारे शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के लोगों को बहुत लाभ हो सकता है।

नौकरियों में इस वक्त जो हमारे लिये 12½ (साढ़े बारह) प्रतिशत का रिजर्वेशन रखा गया है—शिक्षा की सुविधाओं के कारण हमारे हरिजन और आदिवासी बच्चे अब कुछ शिक्षित होते जा रहे हैं लेकिन मुझे दुख के साथ कहना पड़ता है कि सर्विसिज में इस 12½ प्रतिशत रिजर्वेशन में से एक प्रतिशत की भी पूर्ती अभी तक नहीं हुई है। एक तो हम हमेशा से उपेक्षित रहे हैं, लेकिन उस के बाद अब जो हमारे बच्चे शिक्षित हो रहे हैं, उन के साथ भी उपेक्षा की जा रही है। इस उपेक्षा को आज के हमारे शिक्षित बच्चे बरदास्त नहीं कर सक रहे हैं। वे सोचते रहते हैं कि हम क्या करें, हम इस समाज में क्यों पैदा हुए, इस समाज को भगवान ने क्यों बनाया, इस से अच्छा है कि हम मुसलमान या ईसाई हो जांय, वहां हम को सम्मान तो मिलेगा। इस तरह से आज हमारे स्वाभिमान को धक्का लग रहा है। इस तरफ सरकार को उचित कदम उठाना चाहिये।

दूसरी बात, यदि कहीं पर नौकरी में हमारे बच्चे लग भी गये, तो हमेशा यही विचार रखा जाता है कि कैसे उन के रिकार्ड को खराब किया जाय किस तरह से उन को निकाला जाय। मैं आपको एक उदाहरण देना चाहती हूं—एक आदिवासी लड़के ने एक स्वर्ण लड़की से शादी कर ली, उसके नैतिक चरित्र पर लांछन लगा कर उसको जेल भेज दिया गया। इस तरह से सताये जाने के बाद हम कैसे इस हिन्दुस्तान में जिन्दा रह रहे हैं। मेरे पास ऐसे अनेकों उदाहरण हैं—मैं चाहती हूं कि आप इस पर गम्भीरता से विचार करे।

आज जो लड़के परीक्षा पास कर के बाहर आ रहे हैं, उन में से अधिकांश बेकार हैं और इधर-उधर की टक्करें खाते फिर रहे हैं। मैं अपने मध्य प्रदेश की बात आपको बतलाती हूं। एक बार ग्राम-

सेवक की एक हजार जगहों के लिये इन्टरव्यू लिया गया, उन में 17 हजार लड़के आये उन 17 हजार लड़कों में से एक हजार को लिया गया और 16 हजार लड़के बेकार रहे। इस तरह से बेकारी हमारे यहां बढ़ती जा रही है। हमारी इस गरीब जाति की आबादी भी बढ़ती जा रही है लेकिन मतगणना में हमारी संख्या को कम कर के दिखलाया गया है और जिसके कारण हमारी एक सीट भी कम कर दी गई है। मैं सरकार से आग्रह करूंगी कि इस तरह से हमारी उपेक्षा बरदाश्त से बाहर होती जा रही है, मैं आशा करती हूं कि आप इस पर उचित ध्यान देंगे।

गुजरात सरकार ने अपने यहां एक उचित कदम उठाया है। अपने यहां के 500 छात्रावासों को उन्होंने आदेश दिया कि प्रत्येक छात्रावास को अपने यहां दो हरिजन लड़कों को लेना होगा, जो छात्रावास नहीं लेगा, उन को अनुदान नहीं दिया जायेगा। ऐसा करने से वहां प्रत्येक छात्रावास को दो-दो लड़कों को लेना पड़ा और तब सरकार ने उन को अनुदान दिया और इस तरह से वहां 1000 विद्यार्थी पढ़कर निकल गये। मैं सरकार से यही कहना चाहती हूं कि हम लोगों के साथ अन्याय नहीं होना चाहिये। आदिवासी तो एक ही दुख से पीड़ित हैं, लेकिन हम तो दो दुखों से पीड़ित हैं—एक हमारा पिछड़ापन और दूसरा है सामाजिक दुख। अब यह चीज हम लोगों के बरदाश्त से बहुत ज्यादा बाहर हो गई है। कब तक हम--इस को बरदाश्त करते रहेंगे, इस को आप लोग सोच सकते हैं।

मैं आपको एक उदाहरण दूं। मेरे क्षेत्र के कई गांवों में वहां के रहने वाले स्वर्णों ने अपना रवैया बदल लिया है, उन्होंने अन्दर ही अन्दर हमको समाप्त करने के लिये योजना बनाई है। वे गरीब गरीब जातियों को आपस में लड़ाते हैं तथा जो अपने को ऊंची जाति कहलाने वाले लोग हैं वे अप्रत्यक्ष रहते हैं, प्रत्यक्ष में नहीं आते हैं। साल में हजारों हत्यायें होती हैं। हमारे यहां एक भ्वाला जाति है, बहुत तगड़ी जाति है, उन से हमारे हरिजनों को लड़ाया जाता है और इस तरह से गांव के गांव खाली हो गये हैं। उन को मार-पीट कर गांव से निकाल दिया जाता है। अभी दो महीने की बात है, मैं जांच के लिये गई थी। मोतीपुर गांव में कुछ सवर्ण भाइयों ने वहां के कुछ हरिजनों को साथ लेकर जो दूसरे कुछ खाते पीते हरिजन थे, इस आधार पर कि ये लोग हमारे साथ बराबरी का अधिकार चाहते हैं, मार कर निकाल दिया। उस के बाद लाठियां लेकर घर के सामने बैठ गये कि यदि ये लोग रात में आये तो फिर मारेंगे। उनकी गायें रम्भाती हुई जब शाम को लौटीं तो उनको हांक दिया, उनके बछड़े वहां पर बंधे हुए थे, लेकिन उन को घुसने नहीं दिया, भगा दिया और इस प्रकार वे बछड़े दो दिन में तड़प-तड़प कर मर गये। यह कारनामे हमारे सवर्ण लोगों के हैं, जिसको आप अच्छी तरह से समझ सकते हैं। उन लोगों के घरों को आग लगा दी गई, पता नहीं उन की कितनी क्षति हुई।

हमारे यहां एक स्वर्धा थाना है। वहां के एक हरिजन ने कुछ थोड़ा नेतागिरी दिखाई। वहां के थानेदार ने उसको बुलाकर उसकी मूछें मुड़ा दीं। इस तरह से हमारे हरिजनों के साथ अन्याय होता है। यह इस लिये होता है कि कांग्रेस के पक्ष में अधिकतर हरिजन आते हैं, हमारी दोनों तरह से मुसीबत है कांग्रेस के पक्ष में जांय तब भी मुसीबत है और दूसरे पक्ष में जांय तब भी मुसीबत है। इस के कारण हमारा जीना दूभर हो गया है।

[श्रीमती भगम दास गुरु मिनीमाद]

मेरा एक सुझाव है कि सरकार ऐसा कदम उठाये जिससे तमाम सरकारी कर्मचारी, खास कर पुलिस विभाग इतना ध्यान रखे कि कोई भी रिपोर्ट लेकर हरिजन जाये तो उस की अच्छी तरह से जांच की जाय। मैं एक नहीं कई गांवों के उदाहरण जानती हूं,— पुलिस के पास हरिजन जाता है तो उस को उल्टा मार-पीट कर निकाल देते हैं। आज 20 वर्षों की आजादी के बाद भी हरिजनों की दशा नहीं सुधरी है। कहीं-कहीं हरिजनों की सहकारी संस्थायें हैं उन में भी मैनेजर पढ़े लिखे सवर्ण जाति के होते हैं और वह उन सहकारी संस्थाओं में अनपढ़ लोगों कों रख लेते हैं और इस तरह से उन अनपढ़ों को सदस्य बना कर सहकारी समितियों को खराब कर डालते हैं और हरिजनों को बदनाम करते हैं।

हरिजनों और अनुसूचित आदिम जातियों को जो रिजरवेशन मिल रहा है वह पांच वर्ष में समाप्त होने वाला है। आज स्वतंत्रता प्राप्ति के 20 साल के बाद भी हरिजन आगे नहीं बढ़ पाये हैं, हरिजनों की आर्थिक स्थिति नहीं सुधरी है, हरिजनों का शिक्षा में कोई सुधार नहीं है वे हरिजनों की नौकरियों में कोई उन्नति नहीं हुई है इसलिए मेरी प्रार्थना है कि इस हालत को देखते हुए इस रिजरवेशन की अवधि को बढ़ाया जाय।

Shri Frank Anthony (Nominated—Anglo-Indians): Mr. Chairman, Sir I should make it clear that the special officer appointed by the President in respect of the Scheduled Castes and the Scheduled Tribes has, under article 338, been charged also with the duty of reporting to the President and, through the President, to this House on the operation of the special consitutional safeguards accorded to the Anglo-Indian community. That is made very clear under clause (3) of article 338. In my amendment I have sought to focus attention on the stultification of the constitutional guarantee in article 333 granted to the Anglo-Indian community.

In his report the Commissioner has referred to article 333. Article 333 empowers the Governors of States to nominate to their respective Vidhan Sabhas either an Ango-Indian or such number of Anglo-Indians as they consider appropriate. I was responsible for securing the incorporation of article 333 and indeed the whole chapter with regard to Anglo-Indians in the Constitution and I am aware acutely of the ordeal that had to be gone through in order to secure them. Today it is with regret that I have to focus attention on this fact that there has been deliberate stultification, deliberate perversion of this solemn guarantee granted to the Anglo-Indian community.

If you will look at article 333, you will see that the emphasis is on the word "representation". It was the intention of the framers of the Constitution and indeed it is clear from the plain language of article 333 that article 333 was intended to ensure that the Anglo-Indian community should get representation. But what has happened? I do not know whether my hon. friends there will object but wherever there has been a Communist government or a Communist-dominated government they have deliberately perverted this guarantee.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order. While having all my respect and regard for Shri Frank Anthony, I must say that the discussion that we are having is on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes and not on the report of the Commissioner for minority communities. I do not know how this is relevant. This has no relevance to

it. Of course, you are supreme in this House and you can allow whatever you like.

Shri Frank Anthony: May I just say that I have some respect for my hon. friend, Shri Banerjee, and he must not forfeit it completely? He was not listening to me. He is so obsessed with the sound of his own voice. As I said, this report is under article 338 and if you will look to Chapter 10 of the Report you will find that it refers specifically to the operation of the guarantees, in respect of the Anglo-Indian community. Article 333 deals with the safeguards provided and under Article 338....

Mr. Chairman: You are quite relevant.

Shri Frank Anthony: I am sorry Mr. Banerjee talks in a glib and uninformed way. In fact, I was responsible for getting these into the Constitution. There is a special Chapter. It is not that we have claimed to be a backward class. On the other hand we say, we want no treatment as a backward class. The Scheduled Castes and Tribes Commissioner was asked, by way of convenience, to report on the operation of the Anglo-Indian guarantees.

Sir, as I was saying, I regret to focus attention on this fact, wherever there has been a Communist Government, wherever there has been a Communist-dominated Government, they have treated this guarantee which was intended for the benefit of the Anglo-Indian community as if it was intended for the benefit of the Communist Party. I am referring specifically to what has happened very recently in West Bengal where there is a Communist-dominated Government.

The practice in West Bengal has been that 4 Members of the Anglo-Indian community are nominated to represent my community in the West Bengal Legislature. The practice has also been—some people may indulge in cheap gibes—but I have had the privilege of being elected the leader for many years of the All-India Anglo-Indian Association. It is a uniquely representative organisation. In West Bengal there is no other Anglo-Indian Association. We are the only body that has the capacity, the resources, to serve my community in a massive way. We spend, not thousands but lakhs of rupees on education, on development, on economic relief, etc. We are the only organisation that can serve my community.

Yet what happened in West Bengal? I took the precaution of writing to the Chief Minister. I pointed out, "Here is an organisation, the only organisation, in West Bengal which is uniquely representative of my community." I did this because I had my doubts knowing that the Communists were dominating the Government. I asked him, "Please allow this guarantee to operate as it was intended to operate for the benefit of my community. Please don't interpret it as if it was meant for the benefit of any particular political party." I underline the fact that, at the Centre, this convention has grown and, wahtever we may say about the Congress Government, at least there is some decency about it. At the Centre, it has recognised my organisation with 70 branches, a branch in every important town and city in this country. It is a uniquely representative organisation of my community. The Congress has never asked, "What Party do you belong to?". They have always said, "Yes, you put up your nominee; you may come and sit in the Opposition and you can vote against us." Mr. Ranga knows, I have had the privilege of sitting in the front rank of the Opposition for the last 20 years. No demur from the Government.

Sir, I took the trouble of sending Mr. Barrow, my colleague in Parlia-

[Shri Frank Anthony]

ment, who is the Hony. General Secretary of the All-India Anglo-Indian Association, to explain the position to the Chief Minister of West Bengal—he is a new gentleman—and to the Communist Members of the Government that here is a uniquely representative organisation, please allow this guarantee to operate as it was intended to operate for the benefit of my community. Dr. B. C. Roy, when he was Chief Minister, functioned in an honourable way. I remember, in 1962, when I saw Dr. Roy—we have our own procedures for selecting or for electing our people—when I went to him I gave him the names, and he said, "I do not like one name.". I said, "I am sorry; the gentleman has been selected, he has been elected, by my community." He said, "I am honour bound; yours is the only organisation, the only representative organisation. Since your community wants it. I am honour bound to have them nominated."

What happened this time? My colleague, Mr. Barrow, went there, came back and reported to me—he was not only taken aback but he was utterly shocked—that he was asked by the Ministers of the West Bengal Government, "The persons whose names you submit as representing the Anglo-Indian community have to sign a bond of allegiance to the ruling Party." Never in the history of the operation of this guarantee has such an iniquitous suggestion been made that people who represent my community, selected by my community or elected by my community, have to sign a bond of allegiance to support the Communists. It is not only monstrous but it is utterly immoral and utterly indefensible. (*Interruption*). My friends laugh....

Shri S. M. Banerjee: Why do you want nomination?

Shri Frank Anthony: I can understand this howling from the Communists. The rule of law means nothing to them. The Constitution means nothing to them. When it suits them, there is nothing at all. The same thing happens everywhere else. When it suits them, they will not only pervert but also prostitute the Constitution. When it suits them, they will oppress, they will destroy, the minorities, and that is precisely what was going on . . . (*Interruptions*) And what excuse could they have? As I said, it is not only in Calcutta that I have my branch, I have my branches in Kharagpur, Asansol, Adra, and Santragachi. They all wired to the Government saying that the Anglo-Indian community unanimously supported these four people. But cynically and deliberately they ignored the only organisation that serves my community there. Why? Because they wanted a bond. Why? Because they knew that with precarious majority, they had to have somebody who would dance to the Communist tune. They perverted my guarantee in order to keep the Communist-dominated Government in power there.

I want to say this. I am happy to refer to a significant and, indeed, an honourable contrast to this. What happened in Madras? Unlike West Bengal, in Madras there is a small organisation other than mine and they also put up a representative. But at least Mr. Annadurai, the Leader of the DMK, was honourable enough to realise this position that my organisation is the only organisation that is representative and nominated my candidate. They gave us one seat; they nominated our candidate, although that candidate had actively campaigned against Mr. Annadurai and the DMK people. As I said, this is a significant and honourable contrast. (*Interruptions*).

श्री मधु लिमये (मुंगेर): आप भी डी० एम० के० में चले जाइये, मेरी आप को सलाह है ।

Shri Frank Anthony: Let me pay Mr. Limaye a bit of a tribute. In Bihar also this is what happened. I do not think I know the Chief Minister. We may have met. I phoned Mr. Mahamaya Prasad Sinha; I wrote to him and explained the position. When I explained it, he said, "yes, of course". He said, "You may not support this Janakranti Dal, but yours is the only organisation and I am honour-bound to accept your representative". I think, he is the *chela* of Mr. Limaye or, should I say, Mr. Limaye is his *chela?*

As I said, only when we deal with the Communist Party, when it comes to the crunch, they are prepared to pervert any guarantee to a minority; they are prepared to disregard the guarantee, and they have done this. They have done this in West Bengal. There, they deliberately perverted my guarantee and because of the precarious majority they felt that if they got their own people, any people not answerable to my community, they would be able to keep themselves in power.

I want to say this finally to my friends. They can laugh, Mine is a small community and because of that easily oppressed. But if that was not so small and, above all, if it was given to the techniques of arson, violence and looting, the techniques which the Communists not only employ but also respect, prabably they would have treated us a little differently in West Bengal.

श्री शिबनारायण (बस्ती) : उपाध्यक्ष महोदय, यह विषय बहुत गम्भीर है । हरिजन समस्या बहुत गम्भीर समस्या है । इस पर चर्चा करते हुए यदि मैं ऋषि दयानन्द का नाम न लूं तो उनके प्रति बड़ी कृतघ्नता होगी । ऋषि दयानन्द इस देश के प्रथम नेता जन्मे जिन्होंने आर्य समाज का आन्दोलन चलाया और उन्होंने अपना प्रथम कर्तव्य समझ कर हरिजनोत्थान के लिये जी जान से प्रयत्न किया । मैं उनका अनुग्रहीत हूं । उनके बाद गांधी आये । मैं आज गांधी जी के प्रति भी श्रद्धांजलि अर्पित करता हूं जिन्होंने हरिजनोत्थान आन्दोलन चलाया तथा दिल्ली की भंगी कालोनी में रह कर हमारी सेवा की । इसके लिये हम हरिजन उनके प्रति सदा ऋणी रहेंगे । इसका इनाम अम्बेदकर साहब को मिला । जब 1931 में अम्बेदकर साहब ने आन्दोलन चलाया कि हरिजन समाज अलग हो जाये, तब गांधी जी ने व्रत रखा और हमारे नेताओं ने, अम्बेदकर साहब ने गांधी जी के इस प्रयत्न को माना और उनका साथ दिया । आज उसी का प्रतिफल है कि हम लोग यहां पर हैं । हम लोग इस कांग्रेस गवर्नमेंट के भी अनुग्रहीत हैं कि उसने हमारी मदद की, जिसकी बदौलत आज हमारे कुछ लड़के पढ़ लिख गये हैं । हमारे कमिशन ने रिपोर्ट में जो कुछ लिखा है उसके लिये मैं उनको भी बधाई देता हूं । उन्होंने उसको बहुत ईमानदारी से लिखा है । कुछ कमियां हमारे समाज में कायम हैं, लेकिन मैं उम्मीद करता हूं कि हमारी जो मांगें हैं उनको सरकार पूरा करेगी ।

हमारे संविधान को बड़े-बड़े नेताओं ने, श्री एन० सी० चटर्जी ने, एक्स्प्लेन किया, अभी हमारे भाई ने एक्स्प्लेन किया, जो कि कानून के बड़े भारी पंडित हैं । सरकार को भी आंखें खोल कर देखना चाहिये कि हवा किस तरह की चल रही है । हवा कहां जा रही है, समय कहां है । हम लोगों की बदौलत यह सरकार है, किसानों की बदौलत यह सरकार है, लेकिन बेनिफिट किसको जाता है ? शहर वालों को, उन बड़े-बड़े लोगों को, जिन को आप ऊंचा कहते हैं ।

उपाध्यक्ष महोदय, मैं आप के द्वारा सरकार से कहना चाहता हूं कि मुझे खुशी है कि हमारे सोशलिस्ट लीडर आज इस विभाग के मालिक हैं । इससे हमें आशा है कि हमारी आवश्यकताओं की वह सही मानों में पूर्ति करेंगे । आज हमारे लड़के एम० ए० पास कर के चौराहों पर खड़े रहते हैं, लेकिन उनको कोई

[श्री शिव नारायण]

पूछता नहीं है। यह समाज के ऊपर बड़ा भारी कलंक है। विदेशों में हम लोग जाते हैं, बड़ी लम्बी-लम्बी बातें करते हैं। नीग्रोज का सवाल यू० एन० ओ० में उठाते हैं, लेकिन हिन्दुस्तान में 10 करोड़ आदमी नीग्रोज से बदतर जीवन व्यतीत करते हैं।

एक माननीय सदस्य : आप कांग्रेस छोड़ दीजिये।

श्री शिव नारायण : कांग्रेस छोड़ कर कहां जायें? जिन के साथ आप बैठे हुए हैं? जब हमारे जनसंघ के सदस्य बोल रहे थे तब उन्होंने हमें उपदेश दिया था। लेकिन आज वही लोग हम को पद-दलित अवस्था में रखे हुए हैं। वह लोग हम को उठने नहीं देना चाहते। आज तमाम जगहों पर उनका बाल-बाला है। बड़ा अच्छा होता अगर कहीं वह कोई धर्मशाला ही हम लोगों के लिये खुलवा देते। इससे अच्छी तो कांग्रेस गवर्नमेंट है, जिसने हमें मौका दिया कि हम यहां आयें। हमारे बच्चों को पढ़ाया लिखाया। लेकिन एक ही दिन में पेड़ बड़ा नहीं हो जाता हम आशावान् हैं, निराशावादी नहीं हैं। हमें आशा है कि जब हम को नेहरू गवर्नमेंट में फल मिला तो उनकी बेटी आज प्राइम मिनिस्टर है, उनसे भी हमें वही आशा है। लेकिन मैं कमीशन के सामने एक चीज जरूर रखना चाहता हूं . . .

श्री मोहलू प्रसाद (बांसगांव) : जो बचा है वह उनके नाती के जमाने में पूरा हो जायेगा

श्री शिव नारायण : आप अपने बच्चों को देखिये। आज बिहार और यू० पी० के पूर्वी जिलों का जो हाल है उनकी ओर आप नहीं देखते हैं। गोरखपुर के नेता का मुंह जो लोग भूखों मर रहे हैं उनके लिये नहीं खुला। यहां हल्ला गुल्ला करने आये हैं।

मैं गरीब किसान के घर से आता हूं। मैं चाहता हूं कि हमारी जमीन हम को दी जाये। हम जमीन कमाते हैं। क्यों? शहर को जीवित रखने के लिये। वह हमारे नाम पर जीवित रहते हैं। 3 पैसे का हल चलाते हैं हम, गांव के खेत जोतते हैं हम और उसकी पैदावार ले जाते हैं शहर वाले। चाहे मोदी साहब हो या रंगा साहब हों, या खुद गवर्नमेंट ही हो। 3 पैसे का हल चलाने वाले आदमी जो काम करते हैं, उनको ट्रैक्टर की ट्रेनिंग नहीं दी जाती, ऐग्रिकल्चर की ट्रेनिंग नहीं दी जाती इसी लिये आप की फूड शार्टेज है। फर्टिलाइजर आप अमरीका से मांग रहे हैं, इग्लैंड से मांग रहे हैं। हम कहते हैं कि हम को खाली खली दाना दे दो, जो हरिजन हैं वह काफी गल्ला पैदा कर के दे सकते हैं।

एक माननीय सदस्य : धीरे धीरे सब हो रहा है।

श्री शिव नारायण : मैं एक बात गवर्नमेंट से भी कहना चाहता हूं। यह जो सोशल वेलफेअर का डिपार्टमेंट है यह फुलफ्लेज्ड डिपार्टमेंट होना चाहिये और होम मिनिस्ट्री से अलग नहीं रहना चाहिये। यह विभाग जिन मंत्री के पास है वह हमारी रक्षा जरूर करेंगे, लेकिन सोशल वेलफेअर विभाग विधवाओं के लिये है, लूले लंगड़े लोगों के लिये है। वह पहले पा जाते हैं और हम लोग पिछड़ जाते हैं। उस समुद्र में हम लोग बह जाते हैं। मैं गवर्नमेंट से कहना चाहता हूं कि "कहता बहुता मिला, गहता मिला न कोय"। हमें हरिजनों के बारे में कहना नहीं चाहिये था, इनके बारे में तो पंडितों को बोलना चाहिये था। हम जब कहते हैं तब ये बिढ़ जाते हैं, ताव में आ जाते हैं। ताव में ये न आयें। सिंसीअरली हम इस बात को कह रहे हैं। अपने दिमाग को ये संतुलित रखें। इस समस्या पर गम्भीरता से विचार करें। आज देश के चारों तरफ लड़ाई के बादल मंडरा रहे हैं। चटर्जी साहब ने ठीक ही कहा है

नक्सलबाड़ी के बारे में । पश्चिमी बंगाल में यह नक्सलबाड़ी वाला मामला न हुआ होता अगर मिलिटरी ट्रेनिंग हमारे बच्चों को दी गई होती । जिन दस हरिजन औरतों का सिर काटा गया, उनको तब हम डंडों से ठीक कर सकते थे । मैंने परसों भी कहा था और आज फिर कहता हूं कि हम में ताकत है, हम चिकने चिकने नहीं हैं, हम फ्रंट से भाग नहीं जायेंगे, अगर हमें नेफा के फ्रंट पर भेजा जायेगा तो हम वहां से भाग नहीं जायेंगे, हम डट कर वहां बैठेंगे और दुश्मन का मुकाबला करेंगे । हल्दी घाटी के मैदान में राणा प्रताप के साथ हम लोगों ने ही तलवार खींची थी । हम पीछे रहने वाले नहीं हैं । हम देश के शुभ चिन्तक हैं, हित चिन्तक हैं । देश के लिये हम कमाते हैं । देश को हम खिलाते हैं । इस पर हम गुमान है । हम भीख नहीं मांगते हैं । कमा करके खाते हैं । मजदूरी करके खाते हैं । भीख नहीं मांगते हैं ।

सर्विसिस में हमें आप ने तीन परसेंट भी जगहें नहीं दी हैं । इस तरह की जो बातें हैं इनकी तरफ हमारी सरकार का ध्यान जाना चाहिये . . . .

श्री सु० कु० तापड़िया (पाली) : इस गवर्नमेंट से कुछ नहीं होगा ।

श्री शिव नारायण : जो आपकी गवर्नमेंटें कर रही हैं वह हमें मालूम है । बंगाल में आप लोगों की गवर्नमेंट है, उत्तर प्रदेश में है, पंजाब में है, उड़ीसा में है । वहां क्या वे कर रही हैं, इसको जा कर देख लो । चरण सिंह साहब की गवर्नमेंट उत्तर प्रदेश में है । मैंने लोहिया साहब से कहा था कि साढ़े छः एकड़ वाली जमीन का लगान माफ करो, क्यों नहीं करते हो । मैंने उनसे कहा था कि जो बंजर जमीन खाली पड़ी है उसको हमें दो, क्यों नहीं देते हो, क्यों नहीं उसको हम में बांटते हो । आप तो हमारी गवर्नमेंट को निकम्मी कहते हो लेकिन आपकी गवर्नमेंट क्या कर रही है ? आपकी गवर्नमेंट में तो लायक लोग आ गये हैं । क्यों नहीं ये कुछ करते हैं ? इनकी आप कारगुजारी को देखिये । कैसे ये नाक काट रहे हैं । एक एक कानून को बीस बीस बार चेंज कर रहे हैं । खुद आपस में लड़ मर रहे हैं ।

मैं कांग्रेस वालों से कहना चाहता हूं कि अपोजीशन में बैठो और हिम्मत रखो । हमने इस मुल्क को डेमोक्रेसी दी है और हमें अपोजीशन में बैठने से घबराना नहीं चाहिये । हम बैठेंगे । हल्ला गुल्ला करने से काम नहीं चलेगा । मैं अपोजीशन वालों को कहना चाहता हूं :

कुछ काम करो, कुछ काम करो,
जग में रह कर कुछ नाम करो ।

अब मैं पब्लिक सर्विस कमिशन द्वारा जो रिक्रूटमेंट किया जाता है उसके बारे में कुछ कहना चाहता हूं । हमारे लड़के वहां परीक्षाओं में बैठते हैं । जो रिटन पेपर होता है उसमें हमारे लड़के 75 परसेंट नम्बर लेते हैं, थ्योरी में 75 परसेंट नम्बर लेते हैं । लेकिन जब वे इंटरव्यू में आते हैं तो उनको काला कलूटा समझ कर कम नम्बर दिये जाते हैं और उनको रिजैक्ट कर दिया जाता है । इस तरह से हमारे लड़के पीछे रह जाते हैं । इन बातों को कहना मैं अपना कर्तव्य समझता हूं । जो अधिकारी वर्ग के लोग बैठे हुए हैं उनसे भी इस बात को मैं कहना चाहता हूं कि वे इसका नोट लें । इस तरह की चीजें नहीं होनी चाहिये ।

मुझे खुशी है कि नये कमिश्नर आये हैं । यह गांधीवादी हैं, तपस्वी हैं । सुभाष बोस के साथ तथा गांधी जी के साथ उन्होंने काम किया है । मैं आशा करता हूं कि वह बढ़िया काम करेंगे । मैं मेहता साहब से कहता हूं कि इस डिपार्टमेंट को वह ठीक ढंग से चलायें और गरीबों की वह मदद करें । इस बात को देखें कि इनका यह डिपार्टमेंट गरीबों की मदद करता

[श्री शिव नारायण]

है या नहीं करता है। हम आपके साथ हैं। हम अलग होने वालों में नहीं हैं।

स्कूलों और कालेजों में हरिजनों के साथ भेदभाव बरता जाता है। शिकायत करने के उद्देश्य से मैं यह बात नहीं कह रहा हूं। लेकिन जो रीअल पिक्चर है वह मैं आपके सामने रख रहा हूं। इसको आप दूर करो। इस में आपका हित है, देश का हित है, देश का कल्याण है।

आप देखें कि हरिजन किन-किन क्षेत्रों में आज काम कर रहे हैं। मजदूरी का काम ये करते हैं, मिलों में काम ये करते हैं, कोयला ढोने का काम ये करते हैं, रेलों में काम ये करते हैं, कुली का काम ये करते हैं। जितनी मुसीबतें हैं हम उठाते हैं। लेकिन हम को खाना कपड़ा और रहने के लिये मकान तक नहीं मिलता है। मैं प्रार्थना करता हूं कि इन तीन चीजों का प्रबन्ध हमारे लिये आप कर दें। हमें कोई रियासत नहीं चाहिये।

अब मैं एजुकेशन पर आता हूं। असली एजुकेशन वह है जोकि आदमी को इन्सान बनाती है, बुद्धिमान बनाती है, उसमें से पशुता दूर करती है। मैं अगर पढ़ा लिखा न होता तो इस पार्लियामेंट में आने का मुझे मौका नहीं मिलता। बड़ी मुसीबत से मैं यहां आया हूं। मैं कहना चाहता हूं कि हरिजनों की समस्या छोटी समस्या नहीं है। यह बड़ी गम्भीर समस्या है, और गम्भीरतापूर्वक आपको इस पर विचार करना चाहिये। आपको ईमानदारी से फारेन सर्विस में हमारे लड़कों को लेना चाहिये। और उनको विदेशों में भेजना चाहिये . . . .

एक माननीय सदस्य : गवर्नर नहीं बनाना चाहिये ?

श्री शिव नारायण : एंथनी साहब ने कमाल का भर्ता कर दी है। ये हमें गवर्नर बनायेंगे ? हमें हमारे लोग ही गवर्नर बनायेंगे, आप नहीं बना पायेंगे। मैं कम्युनिस्टों से कहना चाहता हूं कि मैं देश भक्त हूं, मैं दूसरों का शंख नहीं बजाता हूं, अपने देश का शंख बजाता हूं। देश का कल्याण सोचता हूं। हरिजनों के उद्धार की, उनके कल्याण की बात सोचता हूं। यह आपका भी कर्त्तव्य है, इसको निभाओ या न निभाओ यह आपकी मर्जी। आंख खोल कर देखो, जमाना किधर जा रहा है, क्या रंग ला रहा है, कितनी तेजी से बदल रहा है। मैं हरिजनों के बारे में कहना चाहता हूं।

न पैमां शिकम हैं न गद्दार हैं हम,
वतन परवरी के खनावार हैं हम।

मैं इस रिपोर्ट का समर्थन करता हूं। मैं समझता हूं कि इसकी जितनी रिकोमैंडेशंज हैं उन में से वन फोर्थ रिकोमैंडेशंज को भी आप इम्प्लेमेंट कर दो तो हमारा कल्याण हो जायेगा, वन फोर्थ की भी पूर्ति कर दो, तो हमारा कल्याण हो जायेगा।

श्री राम सेवक यादव : क्या यह दूसरा राउंड चला रहे हैं ? हमारा एक भी स्पीकर नहीं बोला है।

Mr. Deputy-Speaker: I have taken into consideration the party time. The first speaker did not take more than five or seven minutes. You are not going to lose your time, not a minute. Every one will get his allotted time.

श्री मीठा लाल मीना (सवाई माधोपुर) : उपाध्यक्ष महोदय, यदि गवर्नमेंट इन दोनों रिपोर्टों पर जिन पर आज चर्चा हो रही है, अमल कर लेती तो इस सदन में इतना कुछ कहने की जरूरत न पड़ती। इन रिपोर्टों में शायद ही कोई बात मंत्री जी के हक में लिखी गई है, वर्ना हर बात खिलाफ ही लिखी गई है

ऊपर से आर्डर गया, नीचे वाले ने उसको कार्यान्वित नहीं किया या नीचे वाले से और नीचे वाले के पास वह आर्डर नहीं पहुंचा। यह विभाग शायद अपने निर्णयों पर पूरी तरह से अमल करवाने में कामयाब नहीं हुआ है। इस वास्ते सब से पहले तो मैं शिव नारायण जी की बात का समर्थन करता हूं कि समाज कल्याण विभाग से इस विभाग को ले कर अगर गृह मंत्री जी को यह विभाग सौंप दिया जाये तो ज्यादा अच्छा होगा। यह आम तौर पर शिकायत की जाती है कि राज्य सरकारों को केन्द्र जो सिफारिश करता है, राज्य सरकार उनको कार्यान्वित नहीं करती हैं। रिपोर्ट में भी यही देखा गया है कि आप ने जो आर्डर दिये थे राज्य सरकारों ने उनको कार्यान्वित नहीं किया। इस वास्ते मैं समझता हूं कि ज्यादा अच्छा तो यह होगा अगर यह विभाग गृह मंत्री के पास चला जाये। गृह मंत्री के अधीन राज्य सरकारें रहती हैं। तब राज्य सरकारें उनके आदेशों का तत्परता से पालन करेंगी।

शैड्यूल्ड कास्ट के जो लोग हैं उनकी सब से बड़ी समस्या छुआछूत की है। उनको मंदिरों में जाने नहीं दिया जाता है, कुओं से पानी भरने नहीं दिया जाता है, धर्मशाला में जाने नहीं दिया जाता है। उनको दूर से ही, दरवाजे पर से भगा दिया जाता है। प्रचार कार्य के लिये राज्य सरकारों को जो पैसा दिया जाता है केन्द्रीय सरकार की तरफ से वह खर्च नहीं किया जाता है।

मैं आपको पैसा खर्च न होने का एक उदाहरण देता हूं। केन्द्रीय सरकार ने तृतीय योजना में राजस्थान सरकार को अनुसूचित जातियों के कल्याण के कार्यों के प्रचारार्थ एक लाख रुपये की व्यवस्था की थी। 1 मार्च, 1964 तक उसमें से कुछ भी खर्च नहीं किया गया। एक पत्रिका का पहला अंक अप्रैल, 1965 को निकाला था और उस पर केवल 4200 रुपये खर्च हुए। एक लाख भेजा था और केवल 4200 ही खर्च हुए और साथ-साथ 1964 में दिया गया था लेकिन 1965 में जा कर कुल इतनी राशि खर्च हुई। इसका अर्थ यह हुआ कि केन्द्रीय सरकार द्वारा दी गई राशि प्रान्तीय सरकारें खर्च नहीं कर पाती हैं और आपके द्वारा जो आदेश उनको दिये जाते हैं उनका पालन नहीं करती हैं।

राजस्थान में कुओं पर से इन लोगों को पानी भरने नहीं दिया जाता है। उनको जिस तरह से पानी दिया जाता है, उसको घराई वहां पर कहते हैं। शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज और विशेष कर शैड्यूल्ड कास्ट के लोग कुओं पर जा नहीं सकते हैं। उच्च जाति वाले उनको कुओं पर खड़े हो कर पानी दे देते है। हरिजनों आदि को कुओं पर जाने का हक नहीं है। वे उन से पानी मांगते है। अगर पानी दे दिया जाता है तब तो ठीक वर्ना वापिस आ जाते हैं।

राजस्थान में शैड्यूल्ड ट्राइब्ज के लिए पर्याप्त भूमि भी नहीं दी गई है। जहां पर दी गई है वहां इन लोगों की अवस्था बहुत ही खराब है। भूमि जोतने के लिये सरकार ने उनको कोई साधन मुहैया नहीं किये है। जो बंजर भूमि पड़ी थी वह उनको दी तो है लेकिन उसकी जुताई के साधन नहीं दिये है। कोई भी विशेष सुविधायें या पैसा उनको नहीं दिया गया है। जब उनको भूमि दी गई है तो आप उसकी जुताई के लिये साधन भी उनको दें। आप भूमि बंधक बैंकों के द्वारा या किसी और तरह से उनको पैसा दिलाने की कोशिश करें ताकि वे खेती बाड़ी ठीक तरह से कर सकें और अपनी अपनी उस भूमि को उपजाऊ बना सकें।

इसके अलावा आज कल शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लोगों के लिये सब से बड़ी समस्या कर्ज की है। वे लोग बड़े-बड़े साहूकारों के कर्ज के नीचे दबे

[श्री मीठा लाल मीन।]

रहते हैं । इस बात की व्यवस्था की जानी चाहिये कि जो व्यक्ति पंद्रह, बीस साल से ऋणग्रस्त हैं और जो मूल धन से चार पांच गुना ब्याज दे चुके हैं, उन को ऋण से छुटकारा दिलाया जाये ।

राजस्थान के सम्बन्ध में इस रिपोर्ट में कहा गया है :

"168 परिवारों में से 150 भील आदिमजाति के थे । 118 परिवार (70.24 प्रतिशत) ऋणग्रस्त थे । एक परिवार द्वारा लिया गया अधिक से अधिक ऋण 1,500 रुपये था और दूसरे परिवार द्वारा कम से कम चुकता करने वाला ऋण 100 रुपये था । प्रति परिवार औसत ऋण 320 रुपये था । गांव में कोई सहकारी समिति नहीं थी और परिणामानुसार ग्रामवासियों को 25 प्रतिशत प्रति वर्ष ब्याज की ऊंची दर पर ऋण प्राप्त होता था । वहां पर ऐसे भी कई मामले थे, जिससे ब्याज की ऊंकुदर 50 प्रतिशत प्रतिवर्ष तक ली गई थी ।"

इस स्थिति को देखते हुए जब तक शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिये ऋण के बारे में कोई नई स्कीम नहीं बनाई जायेगी, तब तक उनका कल्याण नहीं होगा ।

श्री राम सेवक यादव : इसमें न अख़बार वालों की, न संसद्-सदस्यों की और न मंत्रियों की दिलचस्पी है ।

श्री मीठा लाल मीना : राजस्थान में भील जातियों को बसाने में बड़ी मुश्किल पैदा पेश आ रही है । उदयपुर और बांसवाड़ा का इलाका कृषि-क्षेत्र नहीं है । वह पथरीली जमीन है । इसलिए यह आवश्यक है कि जहां बांध बनाये जा रहे हैं, जहां नंगल-भाखड़ा और चम्बल की नहरें बन रही हैं, वहां पर जो फ़ालतू सरकारी जमीन है, वह अनिवार्य रूप से पिछड़ी जातियां का दी जाये, जिसके वे लोग अपने पुराने रीति-रिवाजों को छोड़ कर एक नये ढंग से जीवन व्यतीत कर सकें और अपने जीवन-स्तर को ऊंचा उठा सकें ।

जहां तक सर्विसिज का संबंध है, सरकार की ओर से कहा जाता है कि पिछड़ी जातियों को बहुत सुविधायें दी जाती हैं । लेकिन सरकार की कथनी और करनी में बहुत फर्क है । इस रिपोर्ट में बताया गया है कि केन्द्रीय सरकार की क्लास फोर की नौकरियों में अनुसूचित जातियों और अनुसूचित आदिम जातियों का प्रतिनिधित्व इस प्रकार रहा है :

1-1-57 . .	22.10 प्रतिशत
1-1-58 .	20.83 प्रतिशत
1-1-59 .	17.24 प्रतिशत
1-1-60 .	17.19 प्रतिशत
1-1-61 .	17.19 प्रतिशत
1-1-62 .	17.33 प्रतिशत
1-1-63 .	17.55 प्रतिशत
1-1-64 .	17.48 प्रतिशत
1-1-65 . .	17.17 प्रतिशत

इन आंकड़ों से पता चलता है कि क्लास फ़ोर की नौकरियों में भी पिछड़ी जातियों का प्रतिनिधित्व हर साल कम होता जा रहा है ।

इस रिपोर्ट में बताया गया है :

"नियुक्त करने वाले अधिकारियों को गृह मंत्रालय ने जो आदेश भेजे थे—कि अनुसूचित जातियों और आदिम जातियों के लिए सुरक्षित पद-रिक्तियों के विज्ञापन दिये जायें—उनका पालन स्वयं गृह मंत्रालय ने नहीं किया ।"

इससे प्रकट होता है कि गृह मंत्रालय अन्य कार्यालयों को जो आदेश देता है, वह स्वयं उनका पालन नहीं करता है ।

जहां तक क्लास वन, टू और थ्री की नौकरियों का सम्बन्ध है इस रिपोर्ट में बताया गया है :

"पहली जनवरी, 1965 की स्थिति से यह पता लगेगा कि अनुसूचित जातियों ने श्रेणी 1, 2 और 3 में क्रमशः 1.59 2.51 और 8.61 प्रतिशत प्रतिनिधित्व प्राप्त किया । यह 12½ प्रतिशत के अखिल भारतीय मानदंड से बहुत कम है । इसी प्रकार अनुसूचित आदिम जातियों के विषय में भी 1-1-1966 को श्रेणी 1, 2 और 3 में उनका प्रतिनिधित्व क्रमशः 0.53 0.28 और 1.11 प्रतिशत है जो कि 5 प्रतिशत के निश्चित अखिल भारतीय मानदंड से बहुत कम है ।"

इस रिपोर्ट में कहा गया है कि आरक्षित स्थानों पर अनुसूचित जातियों और अनुसूचित आदिम जातियों के उम्मीदवारों को नहीं रखा जाता है और अन्य उम्मीदवारों की नियुक्ति कर दी जाती है । कई बार ऐसा होता है कि अनुसूचित जातियों और अनुसूचित आदिम जातियों के उम्मीदवार लिखित परीक्षा में तो पास हो जाते हैं लेकिन साक्षात्कार में फेल हो जाते हैं या फेल कर दिये जाते हैं । ऐसी स्थिति में वे स्थान रिक्त रखे जाने चाहिए और बाद में अवसर आने पर अनुसूचित जातियों और अनुसूचित आदिम जातियों के उम्मीदवारों को ही उन पर नियुक्त करना चाहिए ।

अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिये मकानों की समस्या भी बड़ी गम्भीर है । इस रिपोर्ट में भी कहा गया है कि उन लोगों को टट्टी-पाखाने के पास या गन्दे तालाब और नाली के पास की जमीन दे दी जाती है । सरकार विशेष रूप से अनुदान दे कर उन लोगों के लिये अलग बस्तियां बसा कर उनमें नये ढंग के मकान बनाने की व्यवस्था करे । मैं आप को बताना चाहता हूं कि राजस्थान में लालसोट तहसील के बिलोना गांव में समाज-कयाण विभाग की योजना के अन्तर्गत मकान बनाने प्रारम्भ हुए लेकिन चार पांच साल के बाद भी यह स्थिति है कि उन मकानों की दीवारें खड़ी हैं और उन पर छतें नहीं डाली गई हैं । इसका कारण यह है कि इस काम के लिये आवश्यक अनुदान नहीं दिया गया है । इसलिये यह आवश्यक है कि उन लोगों के लिये मकान बनवाये जायें ताकि उनके रहन-सहन के ढंग में कुछ सुधार हो सके ।

जहां तक भंगियों के रहन-सहन तथा काम की स्थिति का सम्बन्ध है इस रिपोर्ट में बताया गया है :

"सफैयों और भंगियों का वेतनमान बहुत कम था, अर्थात 15 रुपये (कम से कम) तथा 40 रुपये (अधिक से अधिक) नोखा नगरपालिका में पुरुष और स्त्री काम करने वाले भंगियों का अलग-अलग क्रमशः रु० 20-1-25 और रु० 18-1-25 वेतनमान था । "

मैं निवेदन करना चाहता हूं कि अगर इस वर्ग के लोगों को पंद्रह बीस रुपये मासिक वेतन दिया जायेगा तो उनका जीवन-स्तर कैसे ऊंचा उठ सकता है । अगर उनका जीवन-स्तर ऊंचा उठाना है और उनकी आर्थिक स्थिति में सुधार करना है तो उनको प्रत्येक दृष्टि से प्रगति करने का अवसर देना पड़ेगा ।

16.47 hrs

[MR. SPEAKER *in the Chair*]

इसके अतिरिक्त अनुसूचित जातियों और अनुसूचित आदिम जातियों के लोगों को अनाज और कपड़ा आदि रोज की आवश्यक चीजें सस्ते दामों पर उपलब्ध करने के लिये सहकारिता समितियां खोली जानी चाहिए । उनको भूमि प्रबन्धक बैंकों के द्वारा कर्ज देने की व्यवस्था भी की जानी चाहिए । अगर अपने पास जमीन आदि न होने के कारण

[श्री मीठा लाल मीना]

वे कर्जा नहीं ले सकते हैं तो उनको काम के एवज कर्जा दे दिया जावे ।

ग्राम पंचायतों में अनुसूचित जातियों के प्रतिनिधित्व के बारे में इस रिपोर्ट में कहा गया है :

"कुल 6,863 सरपंचों में अनुसूचित जाति के सरपंचों की संख्या केवल 35 थी जो 0.05 प्रतिशत है । यह प्रतिनिधित्व पर्याप्त नहीं है और कानून में ऐसा उपबन्ध भी नहीं है कि जिससे सरपंचों के रूप में अनुसूचित जातियों के लिये पर्याप्त प्रतिनिधित्व सुनिश्चित किया जा सके ।"

मैं कांग्रेस पार्टी और अन्य पार्टियों से यह निवेदन करना चाहता हूं कि वे अनुसूचित जातियों और अनुसूचित आदिम जातियों के लोगों को सुरक्षित सीटों के अलावा जैनेरल सीटों पर भी चुनाव लड़ने का अवसर दें । इस रिपोर्ट से पता चलता है कि लोक-सभा में 1963-64 में केवल दो और 1964-65 में केवल एक सदस्य अनुसूचित जाति एवम् अनुसूचित आदिम जाति के उम्मीदवार जैनेरल सीटों से यहां आये ।

अन्त में मैं यह भी निवेदन करना चाहता हूं कि पब्लिक सर्विस कमीशन में अनुसूचित जातियों और अनुसूचित आदिम जातियों का कम से कम एक प्रतिनिधि जरूर होना चाहिए ताकि इन जातियों के उम्मीदवारों को सरकारी नौकरियों में उचित प्रतिदिधित्व देने में सुविधा हो सके ।

मैं मंत्री महोदय से यह निवेदन करना चाहता हूं कि वह इन सब सुझावों पर सहानुभूतिपूर्वक विचार कर के अनुसूचित जातियों और अनुसूचित आदिम जातियों के उत्थान की दिशा में प्रयत्न करें । जहां तक इस रिपोर्ट का सम्बन्ध है यह केवल रिपोर्ट ही नहीं है बल्कि यह एक बहुत बड़ी ताड़ना है ।

Mr. Speaker: Shri N. N. Patel.

Shri Surendranath Dwivedy (Kendrapara): Sir, even the first speaker from my group has not yet been called, while the second speakers from other groups have been called to speak. The discussion has been going on for the past two days. It does not look nice to come forward and tell you and repeatedly ask for the chance to be given even for the first speaker from our group.

Mr. Speaker: Normally, one from each group is called first, and then, if there is surplus time, the next round is had and a second speaker from each group is called.

Shri Ranga (Srikakulam): Sir, I would not have intervened, but I would just like to say that our first speaker took only five minutes, and the second speaker had to wait for long.

Mr. Speaker: Normally, as I said, we follow that convention. We will definitely call a Member from your party also soon.

श्री राम सेवक यादव : अध्यक्ष महोदय, हमारे दल से भी अभी तक कोई सदस्य नहीं बोला है । जब भी उपाध्यक्ष महोदय कुर्सी पर बैठते हैं, तब हमेशा यही गलती करते हैं ।

श्री ना० नि० पटेल (बलसार) : अध्यक्ष महोदय, आज इस सदन में आदिवासी और हरिजनों के लिए एक बड़े सौभाग्य का दिन है कि कितने सालों के बाद इस शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज की रिपोर्ट पर बहस हो रही है । हमारा यह सौभाग्य है कि इस देश में गांधी जी जैसे महान व्यक्ति पैदा हुए और उन्होंने सब से पहले हरिजनों और आदिवासियों की स्थिति सुधारने के ऊपर बहुत जोर दिया । उस का यह नतीजा रहा

है, वैसे अभी बहुत कुछ करना बाकी है लेकिन अभी हरिजनों और आदिवासियों की स्थिति जो कुछ सुधरी है उस का सब श्रेय पूज्य गांधी जी को जाता है, इस में कोई ना नहीं कह सकता है। आज हम पहले के दिनों को देखें तो हरिजनों की क्या स्थिति थी? उस को कोई पानी नहीं पिलाता था। उस की परछाईं में भी खड़ा नहीं रहता था। उस को अपने पास कोई नहीं आने देता था। लेकिन जहां तक हमारे गुजरात का सवाल है और खास कर दक्षिणी गुजरात का सवाल है हमारे यहां हरिजनों और सवर्णों में कोई भेद भाव नहीं है।

श्री राम सेवक यादव : थोड़ा बहुत वोट की करामात है।

श्री राम चरण (खुर्जा) : आप ने कितना उन को लिफ्ट दिया है? कितनी इन्टर कास्ट मरेज की हैं?

श्री ना० नि० पटेल : जो कुछ सच्चाई है वह मैं बता रहा हूं और साथ में ले जा कर भी बता सकता हूं। खाली मुंह से ही बात नहीं कर रहा हूं। भोजन के अन्दर भी साथ में बैठ कर भोजन करते हैं, होटलों के अन्दर भी और सभी जगह हरिजन और सवर्ण में कोई भेद-भाव नहीं है। पर हम यह चाहेंगे कि वैसी परिस्थिति सारे देश में हो। कई प्रान्तों में अभी जो पुरानी बातें थीं वह चलती हैं। मगर उस को निकालने के लिए अकेली गवर्नमेंट कुछ नहीं कर सकती। हमारे देश के अन्दर जो लोग हैं उन के अन्दर ऐसी भावना पैदा करनी चाहिए कि आखिर में वह भी मनुष्य हैं। इस बीस साल के अन्दर देखिए, कितना फर्क हुआ? यह बात भी भूलनी नहीं चाहिए।

लेकिन अभी जो करना है उस की तरफ भी मैं ध्यान दिलाना चाहता हूं। इस रिपोर्ट में बहुत कुछ सुझाव दिए हैं। अगर इस का कम से कम 25 प्रतिशत भी इम्प्लीमेंटेशन होगा और होता रहेगा तो मैं खास आशा रखता हूं कि जो समय रिजर्वेशन के लिए रखा है वह बहुत कम है, उस को भी बढ़ाना पड़ेगा। लेकिन इन सालों के अन्दर हम सब चाहेंगे कि उस का इम्प्लीमेंटेशन हो। आज हमारे आदिवासी और हरिजनों के बच्चों के लिए पढ़ाई की ठीक-ठीक व्यवस्था हो रही है। बच्चे पढ़ते भी हैं। मगर एक दुख की बात है कि जितने प्रतिशत सरकारी नौकरियों के अन्दर उन का रिजर्वेशन है वह पूरा नहीं होता। एक या दूसरा कारण बता दिया जाता है कि सूटेबल कैंडीडेट्स नहीं मिलते हैं, यह है वह है। हां, हम कबूल करते हैं कि हमारे आदिवासी और हरिजन भाई-बहन जो हैं सवर्ण के माफिक देखने में अच्छे नहीं हैं। कुछ काले वगैरह होते हैं। लेकिन अगर उन का काम देखें, उन को काम सौंप के देखें तो पूरा पता चले कि आदिवासी और हरिजनों में भी क्या कैपेसिटी है? आज करीब-करीब दो तीन साल हो गए जब मैं ने यहां यह बातें कही थीं कि आदिवासी और हरिजनों को सरकारी नौकरी में नहीं लेते हैं खास कर के रेलवे में तो उस वक्त रेलवे में यह व्यवस्था हुई थी और मैं ने यहां भी कहा था कि भाई, तुम को कैंडीडेटस नहीं मिलते हैं तो हम को कहो, हम बुला देंगे। ऐसी नौकरियों में जब भर्ती करना होता है तो यह क्या करते हैं कि एडवर्टाइजमेंट बड़े-बड़े इंगलिश पेपर्स में देते हैं और बड़े बड़े इंग्लिश पेपर्स कौन पढ़ते हैं? शहर के लोग। वह बेचारे आदिवासी हरिजन जो देहातों में रहते हैं उन को तो पता भी नहीं चलता है कि कौन सी जगह में कितनी जगह नौकरी की खाली हैं। तो मेरा तो खास कर के यह सुझाव है और मैं ने तो यह भी किया है कि जब-जब मुझे मालूम हुआ तो मैं ने खुद के पैसे से ऐडवर्टाइजमेंट दिया लोकल पेपर्स में और हजारों की तादाद में कैंडीडेट्स आये। मगर दुख की बात यही है कि उसमें से कितने लड़के-लड़कियों को नौकरी में लिया गया उस का कोई पता नहीं चलता है। तो मेरा तो यह

[श्री ना० नि० पटेल]

सुझाव है कि जब भी किसी ऐसी नौकरी में हरिजनों और आदिवासियों को भर्ती करना हो तो वहां के लोकल पेपर्स में ऐडवर्टाइजमेंट देना चाहिए। फिर आप देखिए कि कितने कैंडीडेट्स आप को मिलते हैं और दूसरे, सेलेक्शन के लिए ऐसी कमेटी होनी चाहिए कि जिस में आदिवासी और हरिजन मेम्बर वहां बैठें सेलेक्शन के अन्दर तब तो पता चलेगा। नहीं तो यह तो कहेंगे ही कि इन कसौटियों पर कैंडीडेट नहीं मिलते हैं। तो यह मेरा खास कर के सुझाव है।

हमारे देश के अन्दर ट्राइबल ब्लाक्स बहुत से लिए गए मगर वहां आफिसर्स कौन हैं? आफिसर ऐसे होने चाहिएं कि जिन के दिल में हरिजनों और आदिवासियों का दुख हो। ऐसे आफिसर अगर वहां होंगे तो वह आदिवासियों और हरिजनों के उत्थान के लिए सरकार जो भी पैसा खर्च करना चाहती है उस को खर्च करेंगे। दूसरे को रख कर उस का परिणाम कुछ अच्छा नहीं आयेगा।

आदिवासियों के लिए हाउसिंग सोसाइटी की स्कीम्स हैं। लेकिन सोसाइटी के लिए भूमि प्राप्त करने में हमारे जैसे को भी छः छः साल आठ आठ साल इन अफसरों के साथ में टकरा कर निकालना पड़ता है। उसकी तरफ भी ध्यान देना चाहिए।

आखीर में मैं एक बड़ी महत्वपूर्ण बात कहना चाहता हूं। हमारे माननीय श्री अशोक भाई तो खुद ही जानते हैं। मेरे चुनाव क्षेत्र में पारडी एक तहसील है। खास कर के जो पी० एस० पी० और एस०एस०पी० के भाई हैं उन को तो मालूम है, वहां आज 14 साल से भूमिहीन किसान जो हैं वह भूमि प्राप्त करने के लिए आन्दोलन चला रहे हैं। जब हमारे श्री मोरारजी भाई वहां के मुख्य मंत्री थे बम्बई राज्य के तो उन्होंने भी प्रयत्न किये थे उस वक्त वहां के जमीन्दारों के पास एक एक के पास दो दो हजार, ढाई ढाई हजार एकड़ जमीन थी। जब वह टेनेंसी एक्ट आया और सीलिंग एक्ट आया, उन्होंने जो छोटे छोटे बच्चे थे, छः महीने के, आठ महीने के, एक साल के, छः साल के, आठ साल के, उन बच्चों के नाम वह सब जमीन ट्रांसफर कर दी। और फिर उस जमीन में अनाज या फसल वगैरह पैदा करें तो ठीक बात है। सिर्फ घास होती है, घास किस के लिये? बम्बई की भैंसों के लिये। यहां पर किसान भूखा मरता है, वहां पर भैंसों का पेट भरते हैं। तो वह आन्दोलन चल रहा था, गुजरात गवर्नमेंट ने इस संबंध में कुछ प्रयत्न किया, तो जमीदारों ने यह कुबूल किया कि हम 14 हजार एकड़ जमीन स्वेच्छा से देंगे। 20 अगस्त को वे लोग ढाई-तीन हजार एकड़ जमीन देने वाले थे, लेकिन आज ही मुझे वहां से चिट्ठी आई है। हमारे गुजरात में इस किसान आन्दोलन के मुख्य प्रणेता श्री उत्तम भाई पटेल हैं, उन्होंने मुझे लिखा है कि 20 तारीख को जो जमीन देने का उन्होंने वायदा किया था, वह भी अब पूरा नहीं करेंगे। श्री उत्तम भाई पटेल ने वहां की असेम्बली में इस बात को जाहिर किया है कि अगर वे लोग उस तारीख को वायदा पूरा नहीं करेंगे तो फिर हम "करेंगे या मरेंगे" आन्दोलन शुरू करेंगे। उन्होंने मुझे अपने पत्र में लिखा है कि यदि जमींदार लोग सीधी रीति से जमीन नहीं देंगे तो फिर 1 सितम्बर से हम वहां फिर से आन्दोल चलायेंगे और जो सभा वहां होगी उस का प्रमुख स्थान तुम्हें लेना होगा।

मैं माननीय मंत्री जी से प्रार्थना करना चाहता हूं कि आज देश में क्या हो रहा है, 14-14 साल से भूमिहीन किसान जिस

आन्दोलन को शान्त रीति से चला रहे हैं, यदि उस का कोई नतीजा नहीं निकलेगा, तो परिस्थिति बड़ी खराब हो जायगी। इसलिए आप लोग यहां से प्रयत्न करें ताकि ऐसा आन्दोलन शुरू न हो और किसानों को जमीन मिल सके।

17.01 hrs.

DISCUSSION RE: REPORTED SALE OF MILITARY MATERIALS BY WEST GERMANY TO PAKISTAN

Mr. Speaker: We will now take up the one hour discussion under rule 193. If hon. Members are brief, we will be able to go round all the parties and a few others also.

Shri Nath Pai (Rajapur): Sir, before you proceed I would like to suggest that though technically the debate is limited to one hour, in view of its paramount importance, the time may be extended. I have already spoken to the Minister of Parliamentary Affairs in the matter. Mr. Speaker, this House does not get enough time to discuss matters of importance. The other House allotted 2½ hours for this. We have been pleading all this session to get a chance to discuss this. Because, this government does not understand the importance of this issue, we want to make an attempt to educate them and, Sir, you should co-operate with us in that effort by extending the time.

Mr. Speaker: Let us, for the present, have one hour discussion. As all of you know, such discussion is always over-flowing. I will give a chance to all parties; one from this side and one from that side and so on.

Shri Ranga (Srikakulam): If you give time that way, Congress members alone will get a major portion of the time.

Mr. Speaker: No, no. I will try to ensure that all parties are given chance. Now, Shri Prakash Vir Shastri.

Shri Amrit Nahata (Barmer): Sir, may I submit.....

Mr. Speaker: Your raising in your seat is not going to help you. I will give you a chance later on.

Shri Amrit Nahata: Sir, this is something more important. This discussion which is being raised under 193 of the Rules . . .

Mr. Speaker: This point ought to have been discussed with me inside my chamber.

Shri Amrit Nahata: Give me a few minutes; I will explain it.

Mr. Speaker: You are taking away the precious time of the House. I will deduct this from your quota of time.

Shri Amrit Nahata: That is not the point.

Mr. Speaker: That is the point.

Shri Amrit Nahata: I am on the question of initiating the debate.

Mr. Speaker: I told you that I will give you a chance.

Shri Amrit Nahata: My point is that Shri Prakash Vir Shastri cannot initiate this debate. It is because rule 193 lays down that any matter of urgent public importance can be raised for a short duration discussion.

Mr. Speaker: I wasted my time in discussing it with you in my Chamber.

Shri Nath Pai: If you have already discussed it with him, why are you allowing it?

Shri Amrit Nahata: All right, Sir; I bow to your judgment.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, हिन्दुस्तान का बटवारा भारत और पाकिस्तान के रूप में उस समय के नेताओं की अदूरदर्शिता की नीति का परिणाम था। उन का अपना अनुमान यह था कि शायद रोज-रोज के झगड़े समाप्त हो जायेंगे जो बटवारे के पक्षपाती मुसलमान हैं वे पाकिस्तान चले जायेंगे बाकी जो हिन्दू, मुसलमान और दूसरे लोग हिन्दुस्तान में शान्ति के साथ रहना चाहें वह यहां रह सकेंगे। लेकिन स्थिति उस से उल्टी ही हुई। पहले की अपेक्षा स्थिति और भयंकर होती चली जा रही है। पाकिस्तन जो प्रारम्भ में भारत को सिरदर्द मालूम होता था आज सीने का कांटा बन कर खड़ा हो गया है। कांग्रेस अपनी उस पुरानी ऐतिहासिक भूल का सुधार कर सकेगी, इस संबंध में सन्देह दिखाई देता है, क्योंकि उस के पास आज कोई सरदार पटेल नही है। यों भी कांग्रेस भारत के लगभग 60 प्रतिशत भाग से अपना शासन समाप्त कर चुकी है और नहीं कहा जा सकता कि आगे चल कर स्थिति क्या हो? लेकिन जो सब से बड़ा खतरा है वह यह है कि जाते जाते कहीं देश को भी अपने साथ न ले जाये।

श्री जवाहरलाल नेहरू और उस समय के रक्षा मंत्री श्री कृष्ण मेनन बार बार यह कहते रहे कि चीन से भारत को किसी प्रकार का कोई खतरा नहीं है, उसी तरह से वर्तमान रक्षा मंत्री तथा विदेश मंत्री हथियारों की इस बिक्री को सामान्य घटना समझ कर उस से मिलती जुलती ही बात बोल रहे हैं। जब कि सीमा पर संघर्ष के बादल धीरे धीरे अपना रंग बदल रहे हैं और नहीं कहा जा सकता कि आगामी शरद ऋतु में वह कौनसा संकट का सन्देश ले कर आ रहे हैं। ऐसे समय में इस घटना को सामान्य समझना स्थिति की उपेक्षा करना होगा। मेरा अपना अनुमान ऐसा है कि सम्भव है चीन इस बार सीधे संघर्ष में न उतरे, लेकिन पाकिस्तान को आगे कर के चीन उसकी कमर पर हाथ रख कर भारत को चोट देने में कोई कसर बाकी नहीं उठा रखेगा। उस का सीधा लक्ष्य है कि पश्चिम में काश्मीर की स्थिति को डगमगाना और पूर्व में पश्चिमी बंगाल की स्थिति को डगमगाकर भारत के पूर्वी भाग को शेष भारत से अलग करना।

जहां तक भारत का संबंध है हमारी असफल विदेश नीति का यह परिणाम है कि नये मित्रों का संग्रह करना तो दूर, हम पुराने मित्रों को भी खोते चले जा रहे हैं। जबकि पाकिस्तान कूटनीतिक क्षेत्र में यहां तक सफल हो चुका है कि अमरीका के अतिरिक्त वह चीन से भी सहयोग प्राप्त कर रहा है और रूस जिसकी मित्रता को खरीदने के लिये हम ने भंयकर से भंयकर संघर्ष मोल लिये आज उस ने भी भारत और पाकिस्तान को एक समान तराजू पर तोलना शुरू कर दिया है। 1965 में पाकिस्तान ने जो कुछ खोया, उस का बहुत बड़ा भाग ताशकन्द से उस ने प्राप्त कर लिया था समझौते पर हस्ताक्षर करने के बाद रही सही कसर वह अमरीका, चीन, ईरान, तुर्की, सऊदी अरब, इन देशों से सैनिक सामग्री प्राप्त कर के पूरी कर चुका है। 1965 में पाकिस्तान जहां था, उस से बहुत अधिक आगे जा चुका है। पाकिस्तान ने विमानों, टैंकों और दूसरे रूप में अपनी तमाम आवश्यकताओं को पूरा कर लिया है, इतना ही नहीं अणु अस्त्र प्राप्त करने में भी वह भारत से कहीं आगे जा चुका है। पीछे पाकिस्तान की ओर से भारत के विरोध में जो आन्दोलन चला था कि भारत अणु बम का निर्माण कर रहा है, उसका एक मात्र उद्देश्य यह था कि जिन देशों के पास अणु बम है; विशेष कर अमरीका और चीन जैसे देश, वे पाकिस्तान को अणु अस्त्रों से लैस करें ताकि किसी समय पाकिस्तान पर इस ओर से भी खतरा न हो सके। अमरीका पाकिस्तान में गुप्त रूप से जो बाडवेर हवाई अड्डा बना

रहा है, वह पाकिस्तानी हितों की रक्षा के लिये नहीं है, तो और किस के लिये है ?

ऐसी स्थिति में भारत के रक्षा मंत्री केवल दम्भ के साथ यह कह कर देश को सन्तोष देना चाहें कि हम हर तरह से मुकाबला करने के लिये तैयार हैं, कहां तक ठीक है ? ऐसा होता तो मैं समझता हूं कि आज सदन को, मुझको और आपको किसी प्रकार की कोई चिन्ता न होती लेकिन रक्षा मंत्री का वक्तव्य उसी प्रकार का है जैसे बिल्ली को आता हुआ देखकर कबूतर आंख बन्द कर के बैठ गया था और यह समझने लगा कि संकट टल गया। अध्यक्ष महोदय, 1965 में जब पाकिस्तान ने हिन्दुस्तान पर हमला किया था, उसी समय देश के कोने कोने से आवाज उठी थी कि भारत को या तो इस सांप के दांत तोड़ने चाहियें ताकि यह आगे किसी को काट न सके, या उसकी कमर तोड़ी जाय ताकि यह आगे सरक न सके। लेकिन भारत सरकार ने जो भूल 1947 में की थी जब काश्मीर पर पाकिस्तान ने आक्रमण किया था, यानी लड़ाई को आधा बीच में छोड़ दिया। ठीक उसी प्रकार की भूल 1965 में भी हम ने की कि संघर्ष का सामना तो किया लेकिन लड़ाई को बीच में रोक बैठे। जवाब दिया भी पर आधा हो दिया। आज वह ही चोट खाया हुआ सांप विदेशी हथियारों का सहारा लेकर हमारी सीमाओं पर फिर फुंकार कर खड़ा हो गया है। 1965 में जो पाकिस्तान की शक्ति थी उस से कहीं अधिक शक्तिशाली आज पाकिस्तान हो गया है। इस समय पाकिस्तान के पास, अध्यक्ष महोदय, 10 डिवीजन अपनी स्थल सेना है। उस 10 डिवीजन स्थल सेना में 8 डिवीजन तो इनफैन्टरी हैं। 1 डिवीजन आरमर्ड कोर है जो अमरीकी टैंकों से लैस है और 1 डिवीजन आरमर्ड कोर चीनी टैंकों से लैस है। 10 डिवीजन स्थल सेना पाकिस्तान के पास इस तरह है।

जहां तक हवाई जहाजों का संबंध है पाकिस्तान की 20,000 के लगभग एयरफोर्स की अपनी स्ट्रैंग्थ पहुंच चुकी है। उस में पाकिस्तान के पास लगभग 33 स्क्वैड्रन हवाई जहाजों की शक्ति है जो भारत पर आक्रमण करने के लिए तैयार है। चीन के द्वारा जो हवाई जहाज पाकिस्तान को मिले हैं उस में 130 मिग विमान 17 तथा 19 किस्म के हैं तथा इल्यूजन 28, मीडियम रेंज बाम्बर्स किस्म के भी काफी विमान चीन ने दिये हैं। वह भी पाकिस्तान ने चीन से प्राप्त किये हैं। चीन ने केवल हथियार या हवाई जहाज ही नहीं दिये बल्कि 97 विमान भेदी तोपें जहाजों को गिराने वाली भी पाकिस्तान को दी हैं। इसी प्रकार से पाकिस्तान ने फ्रांस से खुले बाजार से कुछ हवाई जहाज खरीदे हैं जिनमें एफ-86 जेट विमान भी 90 की संख्या में वहां से पाकिस्तान को मिले हैं। यूरुप के खुले बाजार से भी उसने उतने ही लगभग जहाज खरीदे हैं। एक स्क्वाडरन एफ-104 सुपर सोनिक स्टार फाइटर भी पाकिस्तान ने खरीद लिये हैं जबकि कैनाडा से लगभग 90 विमान इस प्रकार के पश्चिम जर्मनी से ईरान होकर कनाडा में बने यह एफ86 विमान पाकिस्तान को मिले।

एक गम्भीर चेतावनी देने वाली बात जो पीछे दिल्ली की एक हिन्दी समाचार समिति, समाचार भारती, ने इस देश को दी थी वह यह कि पाकिस्तान के पास मिराज 3 किस्म के मिग विमान भी हैं। यह विमान वह हैं जिनसे इजरायल ने अभी अरब के ऊपर आक्रमण किया था। इस विमान की गति एक घंटे में 1400 मील की है। यह विमान सुपरसोनिक विमानों की तरह उतरने चढ़ने के लिए अधिक स्थान नहीं लेते। यह विमान 2800 फिट के हवाई अड्डे पर उतर भी सकते हैं और उस से उड़ान भी भर सकते हैं। इस विमान की सब से बड़ी विचित्र बात यह है कि हर मिराज 3 के अन्दर

[श्री प्रकाशवीर शास्त्री]

और 530 मिजाइल भी लगी हुई हैं। यह आज पाकिस्तान के पास आ चुके हैं। शायद यही कारण था कि जो एयर मार्शल अर्जुन सिंह ने इस बात को कहा था कि पाकिस्तान की वायु सेना भारत के लिए एक बड़ी चुनौती बन कर खड़ी हो गयी है। ऐसी स्थिति में इन तमाम चीज़ों को सामान्य समझ कर छोड़ देना यह हमारे देश के लिए अच्छा नहीं होगा। कैनाडा से और जर्मनी से जो जहाज पाकिस्तान आये और जब सदन में उस पर चिन्ता व्यक्त की गई तो विदेश मंत्री ने कहा कि ईरान ने अपने जहाज वापिस ले लिये हैं। मरम्मत के लिए वह पाकिस्तान को दिये गये थे। नहीं कहा जा सकता है कि पाकिस्तान हवाई जहाजों की मरम्मत के मामले में इतना एक्सपर्ट कब से हो गया है ?

जो हवाई जहाज दिये गये थे यह जहाज अध्यक्ष महोदय, आज भी पाकिस्तान के संरक्षण में हैं। हो सकता है कि यह जहाज पाकिस्तान की धरती पर न हों लेकिन यह जहाज ईरान के जाईदान हवाई अड्डे पर खड़े हैं। जाईदान ईरान और पाकिस्तान के किनारे पर बसा हुआ है और वह पाकिस्तान और ईरान की सीमा को मिलाता है। अब पाकिस्तान से जाईदान को सीधा सम्पर्क करने के हेतु रेलवे लाइन भी लगभग तैयार हो चुकी है। पाकिस्तान और ईरान के राजनयिक सम्बन्धों की घनिष्ठता का यह परिचायक है कि पाकिस्तान ने जाईदान तक के लिये रेलवे लाइन बिछाई है। वहां पर वह सारे जहाज खड़े हुए हैं। इससे आप यह अनुमान लगा सकते हैं क्या वास्तव में यह जहाज ईरान को वापिस हुए हैं ? अभी पीछे कुछ दिन पूर्व जब ईरान के शाह पाकिस्तान का दौरा करने के लिए आये तो ईरान के शाह के सम्मान में पाकिस्तान ने कुछ विमानों का प्रदर्शन किया और उनमें उन्हीं सेबरजेट विमानों का प्रदर्शन किया जो पाकिस्तान को कनाडा और पश्चिमी जर्मनी के मार्फत होते हुए ईरान के द्वारा मिले थे। लेकिन अध्यक्ष महोदय, जो विशेष बात मैं कहना चाहता हूं वह यह है कि आश्चर्य यह है कि इन सारी चीजों का रहस्य हम को विदेशी सूत्रों से पहले प्राप्त होता है। पाकिस्तान को भारी मात्रा में पश्चिमी देशों और चीन से जो हथियार मिल रहे हैं उनका पता भी भारत सरकार को विदेशी सैनिक सूत्रों द्वारा ही मिलता है। मैं विदेश मंत्री से जानना चाहता हूं कि इस गरीब देश का करोड़ों रुपया जो इन राजदूतावासों पर खर्च किया जा रहा है यह हमारे राजदूत अमेरिका, जर्मनी और कनाडा में बैठ कर क्या करते रहते हैं ? सारी चीजों का पता हमें दूसरों के माध्यम से चलता है। हमें किसी चीज़ की जानकारी अपने माध्यम से क्यों नहीं हो पाती।

वायु सेना में वृद्धि के अतिरिक्त भी पाकिस्तान ने अपनी स्थल सेना को टैंकों, तोपों और भारी शस्त्रास्त्रों से युक्त बना लिया है। उसने जो प्रगति की है उस का मैं सदन को कुछ विवरण देना चाहूंगा। चीन में बने हुए 250 टी–59 टैंक और 30 टी–34 टैंक आज पाकिस्तान के पास हैं जो कि उसने चीन से लिये हैं। इसी तरह पश्चिम जर्मनी में बने हुए एम–47 किस्म के नए पैटर्न टैंक भी जहां पाकिस्तान ने नकद भुगतान पर लिये हैं वहां उसे उन से एस–47 टैंक भी 600 की संख्या में मिले हैं। अभी हाल में ही फिर पाकिस्तान सरकार एम 47 और एम 48 किस्म के 200 टैंक और खरीदने की कोशिश कर रही है। कुछ नये सौदे भी पाकिस्तान पश्चिमी जर्मनी से कर रहा है। इससे आपको कुछ अनुमान लगेगा कि पाकिस्तान अपनी शक्ति को कितना बढ़ाता हुआ चला जा रहा है।

अमरीका ने पीछे पाकिस्तान को 150 करोड़ डालर से भी ज्यादा की सैनिक मदद दी थी जब कि इसके मुकाबले में भारत को केवल 6 करोड़ डालर की मदद दी थी।

ऐसी स्थिति में अब आप अनुमान लगाइये कि उसे कितनी अधिक सहायता हमारे मुकाबले मिल रही है ? हमारा देश अमेरिका से पूछना चाहता है कि जब तुम जानते हो कि पाकिस्तान पूरी तरह से चीन की गोद में बैठ चुका है, जब तुमको यह पता है कि चीन और पाकिस्तान का गठबन्धन भारत के लिए ही नहीं विश्व की शान्ति के लिये खतरा होता हुआ चला जा रहा है ऐसी स्थिति में अमेरिका पाकिस्तान और भारत को एक तराज़ू में रख कर तौले व यह . है कि यह जो फ़ालतू पुर्जे हैं या जो सन् 65 में हथियार खराब हो गये थे वह भारत और पाकिस्तान को एक समान रीति नीति के आधार पर दिये जायेंगे यह बात हमारी समझ में नहीं आती । मैं आपके माध्यम से जो बात विशेष रूप से कहना चाहता हूं वह यह है कि आज की स्थिति में चीन और अमेरिका दोनों पाकिस्तान को सहयोग दे रहे हैं ।

अध्यक्ष महोदय, पाकिस्तान के तीन मिलिटरी मिशन रूस का भी पिछले वर्ष दौरा करके आये हैं । रूस की सरकार ने पाकिस्तान को यह कहा है कि जिन शर्तों पर हम भारत को हथियार दे रहे हैं उन्हीं शर्तों पर हम पाकिस्तान को भी हथियार देंगे । कूटनीति के क्षेत्र में पाकिस्तान इतना आगे चला गया है कि रूस के मन में भी पाकिस्तान ने अपने लिए एक सौफ्ट कौरनर बना लिया है । सच्चाई तो यह है कि जब से चीन और पाकिस्तान का गठजोड़ हुआ है तब से रूस और पाकिस्तान के सम्बन्धों में कुछ सुधार हुआ है । इस समय दुनियां की अन्तर्राष्ट्रीय राजनीति में कम्युनिज्म और कम्युनलिज्म का एक नया समझौता हुआ है । इस समझौते का प्रभाव अगर आपको भारत में देखना हो तो पश्चिमी बंगाल और काश्मीर की घाटी में उस समझौते की छाया देखने को मिलेगी । यह भारत के लिए नहीं बल्कि विश्व के लिए भी एक बहुत गम्भीर चिन्ता की बात है ।

इसके अतिरिक्त पाकिस्तान को दूसरे देशों से खुले बाजारों से सैनिक सामग्री खरीदने के लिए काफी विदेशी मुद्रा भी मिली है । 1965 के भारत पाक संघर्ष के बाद खाली सऊदी अरब ने 10 अरब डालर की विदेशी मुद्रा पाकिस्तान को बिना ब्याज के दी और अब कुछ दिन पूर्व चार सौ करोड़ डालर की और दूसरी विदेशी मुद्रा बतौर ऋण सऊदी अरब ने पाकिस्तान को दिया । चीन ने भी हथियारों की खरीद के लिए 1670 लाख डालर का ऋण पाकिस्तान को दिया और भी कई देशों से जिनमें टर्की, ईराक, जोर्डन और सीरिया आदि देश सम्मिलित हैं उनसे पाकिस्तान को अपेक्षित सहयोग मिला है । अब पाकिस्तान को हथियार खरीदने के लिये टर्की ने क्या दिया, ईराक ने क्या दिया, सीरिया ने क्या दिया और जोर्डन ने क्या दिया मैं उन बातों को कह कर सदन का अधिक समय नष्ट नहीं करना चाहता । लेकिन अध्यक्ष महोदय, जो बात मैं विशेष रूप से कहना चाहता हूं वह यह है कि स्थल सेना और वायु सेना के अतिरिक्त नौसेना के क्षेत्र में भी पाकिस्तान ने प्रगति की है । चीन की देख रेख में पूर्वी पाकिस्तान में नौसेना प्रशिक्षण चल रहा है । पूर्वी पाकिस्तान में चटगांव और ढाके में चीनी अधिकारियों की देखरेख में नौसेना को चीनी ढंग पर प्रशिक्षित किया जा रहा है ।

इसके अलावा जो दूसरी बड़ी चीज है पाकिस्तान के पास वह है अमेरिका से मिली एक गाज़ी नाम की पनडुब्बी जो 1965 से पहले उसके पास थी और जो अमेरिका ने पाकिस्तान को दे रक्खी थी । लेकिन अब पाकिस्तान ने फ्रांस से दो डाफने पनडुब्बी और खरीद ली हैं । इस तरह से पाकिस्तान की नौसेना को नये तरीकों से और नये सिरे से ट्रेंड किया जा रहा है । ऐसी स्थिति

[श्री प्रकशवीर शास्त्री]

में नौसेना के क्षेत्र में भी पाकिस्तान अब आगे बढ़ता चला जा रहा है। अगर मैं इस सारी बात को संक्षिप्त करके कहूं तो यूं कह सकता हूं कि सैनिक सामग्री की दृष्टि से पाकिस्तान आज भारत की सेना की तुलना में 55 प्रतिशत निकट आ चुका है। पाकिस्तान ने सैनिक सामग्री की दृष्टि से अपने को पर्याप्त समर्थ कर दिया है। इसलिये मैं अपने वक्तव्य को उपसंहार की ओर ले जाते हुए दो, तीन बातें विशेष रूप से कहना चाहता हूं। हमें इसका खतरा नहीं कि पाकिस्तान के पास इतने हथियार आ गये हैं या पाकिस्तान हथियारों का गोदाम बन कर खड़ा हो गया है। हमें इससे भी चिन्ता नहीं कि पाकिस्तान एक फौजी छावनी बन कर खड़ा हो गया है। हमें सब से बड़ी चिन्ता इस बात की है कि हम अपने लक्ष्य से भटक रहे हैं। 1965 के भारत पाकिस्तान संघर्ष में हमारे पास जो शस्त्र थे उसकी तुलना में पाकिस्तान के पास आधुनिकतम शस्त्र थे। पाकिस्तान को दुनिया के उन देशों ने आधुनिकतम हथियार दिये और काफ़ी मात्रा में गोला बारूद भी दिया। लेकिन किसी भी देश ने पाकिस्तान को हिम्मत का पार्सल नहीं भेजा। अगर हथियारों के साथ साथ पाकिस्तान को हिम्मत भी मिल जाती तो शायद पाकिस्तान हथियारों का अच्छा उपयोग कर सकता था। अध्यक्ष महोदय, हमारे पिछले प्रधान मंत्री श्री लाल बहादुर शास्त्री ने भारत पाकिस्तान संघर्ष से पहले दिल्ली के लाल किले पर खड़े होकर एक आवाज लगाई थी, कि शान्ति का मुकाबला शान्ति से किया जायेगा, और हथियार का मुकाबला हथियार से किया जायेगा मैं भारत सरकार को यह कहना चाहता हूं कि श्री चागला को याद होगा कि जब पाकिस्तान के संघर्ष के बाद वह यू० एन० ओ० की यात्रा करके आये तो इस सदन में वक्तव्य देते हुए उन्होंने ही यह कहा था कि जब मैं पहले यू० एन० ओ० में कश्मीर के केस को लेकर गया तो मेरी बात को किसी ने ध्यान से नहीं सुना लेकिन जब भारत की विजय के समाचार अमरीकी पत्रों में छपे और इस बार जब मैं कश्मीर के केस को लेकर वहां पर गया तो दुनिया के राष्ट्रों ने मेरी बात को ध्यानपूर्वक सुना। मैं वहां से अनुभव लेकर आया हूं कि आज की दुनिया में जितनी शक्ति की भाषा समझी जाती है उतनी और कोई दूसरी भाषा नहीं समझी जाती है। शान्ति भी शक्ति भी छाया में ही सुरक्षित रह सकती है। इस तथ्य को भारत सरकार अपनी आंखों से ओझल न करे और जो देश पाकिस्तान को हथियार दे रहे हैं भारत सरकार उनको स्पष्ट रूप से यह कहे कि हमारे खिलाफ़ हथियार देना हमारे ऊपर युद्ध के लिए पाकिस्तान को उकसायेगा उसे शत्रुतापूर्ण कार्यवाही माना जायेगा। और अगर कोई देश ऐसा करेगा, तो भारत को उसके साथ राजनयिक सम्बन्धों के बारे में फिर से विचार करना पड़ेगा।

मैं आशा करता हूं कि विदेश मंत्री आज की इस चर्चा को कोई मामूली बहस समझ कर नहीं छोड़ देंगें, बल्कि इसके द्वारा भारत सरकार कुछ गम्भीर निर्णय लेगी।

श्री अमृत नाहाटा (बाड़मेर) : अध्यक्ष महोदय, पाकिस्तान की सामरिक शक्ति में जो बेहद वृद्धि हो रही है उस से इस सदन का और हमारे देश की सारी जनता का चिन्तित होना अत्यन्त स्वाभाविक है। 1965 में जब पाकिस्तान ने हमारे देश पर हमला किया, तो उस वक्त उस के पास पैटन टैंक और सेबर जेट आदि बहुत ही आधुनिकतम हथियार थे। यह सही है कि उस वक्त हम ने उस को पछाड़ा जिस का एक बहुत बड़ा कारण जैसा कि मेरे विद्वान पूर्ववक्ता ने बताया है यह था कि उस के पास हिम्मत नहीं थी। लेकिन उस के अतिरिक्त एक और बात की ओर भी मैं सदन का ध्यान दिलाना चाहता हूं

ग्रौर वह यह है कि पाकिस्तान के पायलट ग्रौर ग्रार्मर्ड कोर के सैनिक पूरी तरह से प्रशिक्षित नहीं थे । यह भी एक कारण था कि वे ग्राधुनिकतम हथियारों ग्रौर ग्रौजारों को ठीक तरह से इस्तेमाल नहीं कर सके ।

हाल ही में इसराईल ने ग्ररब देशों पर जो हमला किया हमें उस से सबक लेना होगा । पाकिस्तान ने जो हथियार हमारे देश के विरुद्ध इस्तेमाल किये ठीक वही हथियार इसराईल ने ग्ररब देशों के विरुद्ध इस्तेमाल किये । इसराईल की सफलता का रहस्य यह था कि ग्राधुनिक हथियारों से सज्जित होने के साथ साथ उस के ग्रधिकारी ग्रौर सैनिक ग्राधुनिक युद्ध-कला में प्रशिक्षित ग्रौर नई समर-नीति से परिचित थे । हमें ज्यादा चिन्ता इस बात की है कि कहीं पाकिस्तान ग्राधुनिक हथियारों को प्राप्त करके ग्रौर ग्रपनी सेना को ग्राधुनिक युद्ध की कला में प्रशिक्षित कर के हमारे खिलाफ वही सामरिक तरीके न ग्रख्त्यार करे जो कि इसराईल ने ग्ररब देशों के खिलाफ ग्रख्त्यार किये थे । ईश्वर ऐसा न करे, लेकिन हमें इस सम्भावना को दृष्टि में रख कर सजग ग्रौर सचेत रहना चाहिए ग्रौर ग्रपनी सुरक्षा के लिए पुरी तैयारी करनी चाहिए ।

लेकिन मैं यह स्पष्ट कर देना चाहता हूं कि इसमें न हिन्दुस्तान की जनता का हित है ग्रौर न पाकिस्तान की जनता का हित है कि दोनों देशों में युद्ध हो । हमें यह ग्रनुभव है कि थोड़े दिनों की पिछली लड़ाई के बाद हमारी स्थिति कितनी विषम हो गई है । इसी प्रकार यह पाकिस्तान की जनता के हित में भी नहीं है कि उस देश की हिन्दुस्तान के साथ लड़ाई हो । लेकिन हमें समझना चाहिए कि वे कौन सी ताकतें हैं जो पाकिस्तान को हिन्दुस्तान के खिलाफ़ इस्तेमाल कर रही हैं । एक तरफ हम को ग्रार्थिक सहायता दी जाती है, लेकिन दूसरी तरफ पाकिस्तान को सामरिक सहायता दे कर हमें मजबूर किया जाता है कि हम भी ग्रपनी सामरिक शक्ति को मज़बूत करें ग्रौर ग्रपना सारा पैसा ग्रपने देश की सुरक्षा में लगा कर ग्रपने ग्रार्थिक विकास को ग्रवरुद्ध कर दें ।

हमारे ग्रार्थिक विकास को रोकने के लिए, हमारी प्रगति में बाधा डालने के लिए ग्रौर हमारे प्रजातंत्र को खतरे में डालने के लिए एक तरफ चीन षड्यंत्र कर रहा है ग्रौर दूसरी तरफ ग्रमरीका, वैस्ट जर्मनी, टर्की ग्रौर ईरान षड्यंत्र कर रहे हैं । यह एक राजनैतिक षड्यंत्र है, एक बहुत बड़ा षड्यंत्र है जिससे हमें सजग रहना होगा ।

जहां तक पाकिस्तान को दिये जाने वाले हथियारों का सम्बन्ध है, चाइना ने उस को मिग विमान दिये हैं, टैंक दिये हैं ग्रौर पैसा दिया है । दूसरी तरफ़ ग्रमरीका ने उस को स्पेयर्ज़ दिये हैं, टैंक, सेबर जेट्स ग्रौर एफ०-104 दिये हैं । इसी तरह कैनेडा ने भी . . .

Mr. Speaker: I do not know how far that is correct. The figures have been given already by Shri Prakash Vir Shastri.

Shri Amrit Nahata: I am drawing a conclusion different from what Shri Prakash Vir Shastri has drawn.

मेरे विचार से श्री प्रकाशवीर शास्त्री का दृष्टिकोण गलत है । वह ग्रपने साम्प्रदायिक दृष्टिकोण को ग्रन्तर्राष्ट्रीय क्षेत्र में लागू करना चाहते हैं जबकि हम यह मानते हैं कि जहां एक ग्रोर हमें ग्रपने देश की रक्षा के लिए तैयारी करनी है, वहां हमें यह भी स्पष्ट कर देना चाहिए कि हम ताशकंद समझौते के हक़ में हैं । इस सरकार ने ताशकंद समझौते का उल्लंघन नहीं किया है ग्रौर ग्रगर पाकिस्तान बेशर्मी से ताशंकद समझौते का उल्लंघन कर रहा है तो इस का कारण यह है कि वह कुछ विदेशी ताकतों

[श्री अमृत नाहाटा]

के हाथ में कठपुतली बन कर काम कर रहा है। जो विदेशी ताकतें इसराईल को अरब देशों के खिलाफ़ इस्तेमाल करती हैं वही ताकतें पाकिस्तान को हिन्दुस्तान के खिलाफ इस्तेमाल करती हैं, क्योंकि यह देश एशिया में स्वतंत्रता का, प्रजातंत्र का और प्रगति का प्रतीक है। इस लिए इस देश के लिए कठिनाइयां पैदा करने का जो षड्यंत्र है उस के प्रति हमें सजग हो जाना चाहिए।

हमें यह घोषणा करनी चाहिए कि जो ताकतें इस प्रकार पाकिस्तान को हमारे विरुद्ध इस्तेमाल कर रही हैं, वे हमारे देश के प्रति अमित्रतापूर्ण व्यवहार कर रही हैं। इस के साथ ही हमें इसराईल के युद्ध के तरीकों से सबक लेना होगा और उन को ध्यान में रखते हुए अपनी सामरिक और सुरक्षा की तैयारियों को मजबूत बनाना होगा। इस वक्त हम काम्प्लेसेंट नहीं कर सकते। अगर कच्छ ट्रिब्यूनल का फैसला पाकिस्तान के हक में नहीं होता है, तो बहुत मुमकिन है कि वह गड़बड़ी करे। जब पाकिस्तान ने कच्छ पर हमला किया था, तो उस से कुछ दिन पहले अयूब साहब ने यह वक्तव्य दिया था कि हम हिन्दुस्तान के साथ दोस्ती रखना चाहते हैं। आज भी अयूब साहब ने वैसा ही वक्तव्य दिया है। हमारे लिए यह एक चेतावनी की घंटी है। जब अयूब साहब हिन्दुस्तान के साथ दोस्ती रखने की बात करते हैं, तो हमें समझ लेना चाहिए कि दाल में कुछ काला है और वह दुनिया को धोखे में डालना चाहते हैं। इस लिए यह आवश्यक है कि हमें इस खतरे के प्रति सावधान रह कर अपनी सुरक्षा की तैयारियों को मजबूत बनाना चाहिए।

धन्यवाद।

श्री बलराज मधोक (दक्षिण दिल्ली) : अध्यक्ष महोदय, आज हमारे देश के सामने आन्तरिक और बाहरी बहुत से संकट हैं। आन्तरिक संकटों का मुकाबला हम कर सकते हैं, यदि हम बाहरी संकटों का मुकबला करने में समर्थ हों। दुर्भाग्य से आज बाहरी संकट बहुत भयानक रूप धारण करते जा रहे हैं। भारत की सुरक्षा की समस्या अन्य सब समस्याओं से भयानक और गम्भीर होती जा रही है।

पाकिस्तान हमारा शत्रु है और चीन भी हमारा शत्रु है और इन दोनों का गठजोड़ है। हमें इन दोनों देशों को अपना शत्रु मान कर अपनी सुरक्षा का प्रबन्ध करना होगा। किसी देश की सुरक्षा के चार आधार होते हैं : जनबल (मैनपावर), मनोबल (मोराल), औद्योगिक बल (इंडस्ट्रियल पावर) और शस्त्र बल (मिलिटरी पावर)। किसी देश की सुरक्षा के ये चार मूल आधार होते हैं। इन चारों सतूनों पर छत पड़ती है विदेश नीति की, विदेश नीति की सहायता से ही मुल्क की सुरक्षा होती है। इसलिए सुरक्षा और विदेश नीति का गहरा सम्बन्ध माना जाता है।

दुर्भाग्य से हमारी सुरक्षा नीति गलत रही है और हमारी विदेश नीति की छत उस पर नहीं है। परिणाम यह है कि यद्यपि हमारा देश पाकिस्तान से तीन गुना बड़ा है और 1947 में उसकी सैनिक शक्ति पाकिस्तान से तीन चार गुना थी, लेकिन इन बीस वर्षों के बाद हालत यह है कि हम अपना सैनिक सतुलन खो चुके हैं। चाहिए तो यह था कि हमारा मिलटरी बैलेंस, हमारा सामरिक संतुलन होता, चीन और पाकिस्तान दोनों की शक्ति को देख कर, लेकिन चीन तो दूर रहा—उस की शक्ति तो बहुत अधिक है—, हम पाकिस्तान के साथ भी अपना बैलेंस आफ़ पावर बना कर नहीं रख सके।

पाकिस्तान की सैनिक शक्ति दिनों-दिन बढ़ती जा रही है और इसी का परिणाम है कि पाकिस्तान हमें आंखें दिखाता है ।

अभी तीन दिन हुए कि सुरक्षा मंत्री ने एक वक्तव्य में बताया था कि हमारे देश की कितनी भूमि दूसरे लोग दबाए बैठे हैं । वह स्टेटमेंट पढ़ने से शर्म आती है । चीन दबाए बैठा है हमारा पन्द्रह हजार वर्ग-मील का इलाका । पाकिस्तान काश्मीर में हमारा चालीस हजार वर्ग-मील क्षेत्र दबाए बैठा है । इस के अतिरिक्त आसाम, त्रिपुरा, बंगाल और राजस्थान की सीमा पर लगभग सभी सीमाओं पर, पाकिस्तान हमारा इलाका दबाए बैठा है । इतना ही नहीं, उस की आंख और इलाकों पर भी है और उस के लिए वह तैयारी कर रहा है ।

श्री प्रकाशवीर शास्त्री ने पाकिस्तान की सैनिक तैयारी के सम्बन्ध में अभी कुछ आंकड़े हमारे सामने रखे हैं । वे आंकड़े ठीक हैं, लेकिन वास्तव में स्थिति इस से भी ज्यादा भयानक है । आज पाकिस्तान के पास दो सेनायें हैं : एक वैस्ट्रन आर्मी और दूसरी ईस्ट्र्न आर्मी । उस की वैस्ट्रन आर्मी पश्चिम से आए हुए हथियारों से सज्जित की गई है और ईस्ट पाकिस्तान में स्थित ईस्ट्र्न आर्मी मुख्यतः चीन से आए हुए हथियारों से लैस की गई है । आज पाकिस्तान इन दो सैनाओं से हमें दोनों ओर से आंतकित कर रहा है और हमारे लिए खतरे का कारण बना हुआ है ।

इतना ही नहीं, जैसा सुरक्षा मंत्री ने स्वीकार किया है, उस के सम्बन्ध रूस से सुधर रहे हैं और अब रूस लगभग उन्ही शर्तों पर उस को हथियार देने को तैयार हो रहा है, जिन शर्तों पर वह हम को हथियार दे रहा है । इस स्थिति में हमें यह देखना होगा कि हम किस प्रकार अपनी रक्षा कर सकते हैं । आज हथियारों के बड़े स्रोत हैं ? हथियार मिलते हैं सहायता के रूप में दोस्तों से । दूसरे आते हैं सैनिक संधियों के द्वारा । आज आप के पास चाहे वे न हों लेकिन कल जब आप की लड़ाई हो तो आप के एलाईज के हथियार आप के काम आ सकते हैं । और तीसरे, ओपेन मार्केट है, खुला बाजार, जिस से खरीद सकते हैं । संसार के अन्दर बहुत बड़ा ओपेन मार्केट है हथियारों का । उसे खरीदने के लिए आप के पास हार्ड करेंसी, डालर और पौंड चाहिएं । पाकिस्तान ने पहले बहुत से हथियार प्राप्त किए अमेरिका से और अब चीन से प्राप्त कर रहा है सहायता के रूप में । पाकिस्तान ने एलाईज बनाए हैं, टर्की और ईरान इनके हथियार भी उस के काम में आने वाले हैं । और फिर पाकिस्तान के पास फारेन एक्सचेंज है । उस ने अपनी आर्थिक हालत अच्छी कर ली है । इसके साथ ही उस को बहुत सा डालर मिला है सउदी अरेबिया इत्यादी और देशों से जिस के द्वारा वह ओपेन मार्केट से भी बहुत कुछ माल खरीद रहा है । यह वह स्थिति है जिस से हमें आखें बन्द नहीं करनी चाहिएं । हमें रोज कहा जाता है कि हम भी तैयारी कर रहे हैं । कर रहे होंगे । मगर हमें आप की बात पर विश्वास नहीं । इस देश की जनता को इस सरकार के आश्वासनों पर विश्वास नहीं क्योंकि गत बीस सालों के उसके अनुभव बड़े कटु हैं । सन् 47 में जब हमारी सैनिक शक्ति पाकिस्तान से चौगुनी थी तब पाकिस्तान ने काश्मीर पर हमला किया । हम उसे रोक सकते थे । लेकिन हम ने अपनी फौजों को रोक दिया । नीति हमारी गलत थी । उस के परिणामस्वरूप पाकिस्तान ने काश्मीर की 40 हजार वर्गमील जमीन हड़प ली । इस के बाद कच्छ पर हमला किया । कच्छ का मामला अब विचाराधीन है । उस में पोलिटिकल फैसला होगा

[श्री बलराज मधोक]

फैसला होगा और मुझे डर है कि आधा कच्छ हमारे हाथ से निकल जायेगा फिर 65 में उस ने हमला किया । हमारे जवानों ने मुकाबिला किया और कुछ इलाका पाकिस्तान का हम ने लिया । लेकिन हमने वह ताशकंद के एग्रीमेंट के कारण वापिस कर दिया । यह कीमत थी जो रूस को हमें देनी पड़ी । अगर रूस पर हम निर्भर न होते तो यह कीमत न देनी पड़ती । उसके फलस्वरूप हम ने जो कुछ लिया था वह पाकिस्तान को वापस मिल गया । उस के बाद हम तो ताशकंद की शराब पी रहे हैं, हम तो ताशकंद की वोडका पी रहे हैं और पाकिस्तान जंगी तैयारियां कर रहा है । हमारे विदेश मंत्री जो ताशकंद के राग अलापते रहते हैं और पाकिस्तान जंग की तैयारी करने में लगा है और आज उसकी सैनिक शक्ति आगे से बहुत बढ़ गई है । इसलिए यह संभावना बढ़ रही है कि अगले दो तीन महीनों के अन्दर पाकिस्तान फिर गड़बड़ करेगा उस गड़बड़ का मुकाबिला करने के लिए तैयार करना होगा देश को और तैयार करना होगा अपनी सेना को और उसे सुसज्जित करना होगा उन हथियारों से जो कि शत्रु के पास हैं । हमारी सेना अच्छी है । मगर जब तक उस के पास बेहतर हथियार नहीं होंगे अच्छे हथियार नहीं होंगे तब तक हम अपना रक्षा नहीं कर सकेंगे । हम तीन तरफ घिरे हुए हैं । हमारा पांच हजार मील का फ्रंटियर आज जल रहा है; उसकी रक्षा बिना नवीनतम और पर्याप्त अस्त्रों के नहीं हो सकेगी इस दृष्टि से मैं चार सुझाव देना चाहता हूं । पहली बात यह है कि हमें अपने देश को हथियारों के मामले में आत्म-निर्भर करना होगा । उस के लिए हम कुछ कर तो रहे हैं । लेकिन जितना होना चाहिए उतना नहीं हो रहा है । उसे बहुत तेजी से करना होगा । सर्वोपरि प्राथमिकता देनी होगी देश के अन्दर डिफेंस इंडस्ट्रीज़ को और डिफेंस प्रोडक्शन को । इस के साथ साथ हमें दुनिया के दूसरे देशों से, भी हथियार लेने होंगे । चाहे जितनी कीमत से लेने पड़ें तो भी उन्हें लेना होगा । उस के लिए पेट पर पट्टी बांधनी पड़े तो पेट पर पट्टी बांध कर भी लें । तीसरे, हमें अपनी विदेश नीति को सुरक्षा नीति के अनुसार ढालना होगा । विदेश नीति और सुरक्षा नीति के बीच सामंजस्य पैदा करना होगा । उनमें तालमेल लाना होगा । हमें ऐसे साथी बनाने होंगे जो आपत्काल में हमारी सहायता कर सकें । और चौथे हमें दुनिया को बताना होगा कि जो पाकिस्तान का साथ देता है वह भारत का शत्रु है । यह सोचना कि दुनिया को पाकिस्तान की जरूरत है हमारी जरूरत नहीं है, गलत है हमारी भी दुनिया को जरूरत है । मगर हम दुनिया से उचित भाषा में बोलना सीखें । हमें स्पष्ट भाषा में सभी मुल्कों से चाहे वह सऊदी अरेबिया हो, चाहे, वह ईरान हो, चाहे वह जोर्डन हो, चाहे वह जर्मनी हो, चाहे अमरिका हो उसे चाहे रूस हो, स्पष्ट रूप से कहना होगा कि जो पाकिस्तान का साथ देगा, जो पाकिस्तान को हथियार देगा वह हमारे साथ शत्रुता करेगा और भारत उसे बर्दाश्त नहीं करेगा । अगर भारत इस भाषा में बोलेगा तो बहुत से मुल्क जो आज पाकिस्तान को हथियार दे रहे हैं वह देने के पहले हजार बार सोचेंगे कि पाकिस्तान को हथियार देकर भारत जैसे बड़े देश के साथ शत्रुता मोल लें या नहीं । इन चार बातों पर अमल कर के ही हम सुरक्षा के बारे में उचित कदम उठा सकेंगे और जनता को आश्वस्त कर पायेंगे ।

Shrimati Sharda Mukerjee (Ratnagiri): There seems to be a considerable amount of agitation today in the House over what?—over the supply of F-84 Sabres, the same F-84 Sabres which the Gnats did pretty well. last Indo-Pakistan war, and against which the Grants did pretty well. West Germany is supposed to have

supplied M-47 and M-48 tanks. As the Foreign Minister told us, to the best of his knowledge and according to information received, none of these/ has happened. It is true that Pakistan gets equipment from America but it is not new. We have known it for a long time that Pakistan has a military pact with America and she is part of the CENTO and SEATO. Suddenly because there is a newspaper report, we get agitated over it. Regarding this atmosphere of tenseness which is sought to be created over possible hostilities in the next few months, I would like to say that nothing is really gained by creating this sort of tension it is rather like a no-peace-no-war basis—like getting all dressed up for going out with no where to go. If there is any trouble on our frontiers, I think the Army and Air Force are equipped to the extent that it is economically possible for this country to equip them against Pakistan. Secondly, I do not think that Russia or America would risk a large scale conflict in this part of the world. I do not mean to say that we should be complacent or that we should not go ahead with equipping our armed forces as they should be equipped. But what is the cost of equipment to the military forces? What is the cost of one tank? The cost of one tank, leave alone the sophisticated ones, would be Rs. 5 lakhs and even if we were to spend the entire revenue of the whole year we cannot equip the army of the size that we are maintaining today. Therefore, we have to have some self-confidence. Even if a contingency should arise where India and Pakistan are in conflict with each other, the conflict would have a limited span and we are confident of facing that limited conflict as we did in the last 1965 hostilities; we did not do badly in that. I know that we do not have the sophisticated equipment that Pakistan had. What is the price for getting that equipment? Are you willing to go into a military pact with America or with Russia? We know that year after year our military missions have been going to America and Russia? What answer have they come back with? How far has your MIG manufacture gone? What about the ban of the sale of spare parts and its repurcussions in your aircraft industry, in your military equipment industry? What has been the effect? Do you not know what happened after the 1965 hostilities? Do you not know what has happened after our stand on the UAR-Israeli hostilities? This is the price we have to pay and the price is too big. Even Jawaharlal Nehru has said on the floor of this House that if we were to go into a military pact, we would not keep the independence of the country. When there is a large scale conflict, then of course we cannot hang on to non-alignment. I do not believe that India can afford to be in a military pact either with Russia or with America. The pressures are just as great from either of these two power blocs. This is the truth of it. It is no use getting agitated over a newspaper report that Pakistan has been supplied with some jets because she had always had them.

There is another matter. There have been considerable negotiations, discussions, with various embassies and with various embassy officials and at the top political level over the supply of equipment to Pakistan. And at every stage, the question comes up that even if Pakistan has tanks, aircraft and other things, what is the stockpile of spares? You cannot run aircraft and tanks without adequate spare parts. And therefore, these are things which are very complicated and complex; it is a complex problem. I do not think that we can afford to create panic in the country over a newspaper item like this.

I think, on the other hand, that it is very necessary that the Government should go ahead more actively with the manufacture of aircraft, because we have the basic potential in the country for finishing the things which we had taken in hand. I would not like to go further into the details of this, but we cannot afford to rest content with just these Gnats.

Shri Nath Pai (Rajapur): Mr. Speaker, Sir I would like to plead with you, to start with, to be a little more indulgent with me today because it is very rarely that this House gets an opportunity of focussing attention on something which is a little far more vital than a newspaper report. Shrimati Sharda Mukerjee said that it was just a newspaper report. I always listen with great attention and respect to whatever she says on matters of our defence, but I am a little disappointed today, when she tried to dismiss this matter as a report published in a newspaper and therefore can be dismissed summarily.

The whole question of the supply of arms to our potential aggressors needs to be imported a new perspective. It needs to be put in its proper place. I am afraid the reaction, the approach of the Government of India to this problem has been an admission, has been a proclamation, of gullibility and naiveto. Its action has been an exercise in futility and self-deception. Somehow, the whole problem has been reduced to the absurd level of sending a very strong note to be followed by a stronger note. And then, Mr. Chagla persuades himself and wants to persuade the country that all that can be done has been done.

Mr. Chagla reminds me of a very dainty and delightful combination of the village schoolmaster and a delayed reincarnation of King Canute. He has the self-righteousness of the village schoolmaster and the self-importance of King Canute. I would like to tell you how dangerous this attitude can be in facing this problem. This is the way you have been reacting. Some arms are being poured, and we think that all our duty is discharged if we send protest notes to the United States and if we get some assurances from Bonne, or, when the occasion presents itself, an assurance from Teheran. How can he deceive himself with regard to these assurances?

I will now quote from his own words. After his triumphant tour of Teheran, Shri Chagla, speaking to the press, said—according to the national press—that the Iranian Government had assured him that it would not give any military aid to Pakistan or supply arms or armaments which might be used against India. Then he added that "We need not be apprehensive that Iran would militarily support Pakistan in the unfortunate eventuality of a conflict." This was a total incapacity to read the mind of the people whom he was calling upon, because in a few days, the Iranian Government contradicted it, and then, speaking in Parliament, Shri Chagla corrected himself by saying that "the Iranian Government told us that they would be obliged to help Pakistan in the event of aggression against her....It would indeed be unfortunate if military support were given to Pakistan against India."

When I see this combination of self-deception and self-righteousness, I am reminded of what Viswamitra said. When sage Viswamitra was eating the leg of a dog, a chandala said, "What is happening to the religion when the Brahmin is eating the meat, and that too of a dog?" And then Vishwamitra said:

पिबन्त्येवोदकं गावो मण्डुकेषुरुवत्स्वपि
न तेऽधिकारो धर्मेऽस्ति माभूरात्मप्रशंसकः

When a cow is thirsty, she goes to a pond and disregarding the pathetic protests of the frogs in the pond, goes on drinking all the water her stomach can hold. The sheer impotency of this perpetual posture, the perpetual posture of pathetic protests, has not yet dawned on the Government of India. Mr. Chagla and the Government of India somehow think that this is a problem like the problem of a naughty child, which is playing crackers and with the schoolmaster's atti-

tude, all that we have to do is to proclaim that it is naughty and should not be done, from the lofty heights of South Block, and everything will be all right if only we could do that.

I would like to read him something from the *New York Times* which has emerged as a major critic of some of the unsavoury activities of its own department and which has these revelations for its own countrymen and if the External Affairs Minister would care to listen, for our benefit. The arms supply is not something only diabolical. It has its roots and ramifications in something far deeper. It is directly connected with the long-term strategy of a country. If I may be permitted to say so, these are the imperatives and compulsions of what may be termed the competition to be a super-power—the super-powerism of our age. The United States has been the pioneer supplier of arms but we shall not get anywhere by indulging in this exercise of pathetic and impotent condemnation of what the US does. Why does it do it? Is it likely to stop by condemnation? If that were so, I would join my voice to that of Mr. Chagla. Therefore, I plead your indulgence because this is an aspect which has never been brought to the notice of the House.

This is what the *New York Times* says:

> "From mid-1949 through June of last year, the U.S. sold 16.1 billion dollars in weaponry and gave away an additional 30.2 billion dollars in arms and assorted military equipment. The 46.3 billion dollars total, which does not include private transactions arranged outside of Kuss's office—

I shall have something more to say about what it means presently—

> "is about a billion dollars more than the total of grants and loans under the regular economic assistance programme since mid-1948, including the Marshall Plan.'

During these 18 years, the USA has poured from its arsenal into the armouries of other countries—nearly 55—arms and ammunition and military equipment of the order of Rs. 28,000 crores. This is something important. How is it done? They are not hiding it. We are not to wait for the disclosure in the Senate Subcommittee. There is a regular department in the Pentagon which is called international logistic negotiations department and Mr. Kuss is only the Under Secretary there. These are the admissions then made. This forms part of the policy of the country. Who is to suffer? Who is to resist? Who is to benefit? The US will be following this policy. Why? This is an in-built imperative. It is like this. In the competition to remain "the power" in the world, in any case one step ahead of the Soviet Union, USA will be going in for the most modern equipment and weapons that modern science and technology can forge for its arsenal. Every five years, the generation of weapons which are modern today become outmoded. What are the Americans going to do? Naturally, the weapons which are modern today, after they become outmoded, after five years, are dumped on the markets of Western Europe and from there they percolate into the greedy hands of the under-developed countries. This is inevitable and this is what is happening.

The *New York Times* further says:

> "After Britain lost out to Kuss in a 37 million dollar tank sale to Italy in the spring of 1965, Prime Minister Wilson complained that the high-pressure salesmanship' of the Americans had 'unbalanced the situation in the Atlantic Alliance."

Even Britain could not stop this.

The Export-Import Bank has been another Important source of credit for Mr. Kuss's activities of selling arms to those countries which want it.

> "According to Congressional testimony by senior Administration officials, the Bank, at the

[Shri Nath Pai]

request of the Defence Department, has lent or committed itself to land 2.6 billion dollars to foreign countries for arms...."

25 per cent of the Bank's activities are covered by loans for purchase of arms by West European countries. This is the problem which is analysed in this brilliant analysis given in this paper.

The US has evolved no long-range policy to deal with the growing problem of surplus arms. Mr. Chagla, your experts and your colleague the Defence Minister, must see and take a long-range view. You cannot get away from your duty by saying that you have written a strong note and a stronger note is on the way.

Mr. Speaker: He should address the Chair.

Shri Nath Pai: Mr. Speaker, I will cite to you from the Hansard that it is absolutely coming through you, otherwise the words from the House of Commons: "Now, gentlemen, you have done enough harm to England and I ask you to quit" would never have been uttered because that would have meant, taking the literal meaning, asking the Speaker to quit which nobody ever asked. But I shall readily follow your guidance.

Now I come to the State Department. It is said here in this paper:

"The State Department simply grapples with each case as it arises. American control over the ultimate use of weapons through agreements, however, tends to weaken as the surpluses accumulate."

This is the problem. We now see how what the United States is doing the Soviet Union is also doing. I will read from the report of the Institute of Strategic Studies, a latest document, reference to which was made by Shri Prakash Vir Shastri when he referred to one aspect of it. There it is said:

"The supply by China to Pakistan of MIG-19 aircraft and T-59 tanks, plus earlier shipments to Cambodia of infantry weapons, indicates that China's armaments industry is recovering from the set-backs experienced in the early 1960s, when Soviet aid was withdrawn, and is progressively replacing its large quantities of obsolescent Soviet equipment."

And, it is this that she is prepared to give to the Arabs, it is this that she is giving for the re-equipment of the Pakistani Division stationed in Eastern Pakistan, it is this that she is prepared to give to poor African nations which are in need. Where do we stand in the context of all these things?

I will come to the solution. One solution will be that the Soviet Union and the Americans reach a viable agreement about a general disarmament and about a total ban on the supply of arms to other nations. That is one thing. But is it likely to happen? If it does not happen, where shall India stand? Will the legions of protest notes be a substitute for India's preparedness? Every hon. Member has pointed it out (*Interruptions*). Sir, I would rather like to improve upon it and give the latest picture. Pakistan received this equipment from the United States of America. Pakistan received complete equipment for six infantry divisions and an armoured division, eight squadrons of F-86 sabre jets, two squadrons of F-104 Star-fighters, four or five squadrons of bombers and some transport planes. In the armour were M-47 and M-48 Pattons, M-24 Chaffee and M-41 Walker tanks, and about 1000 125 mm, 155 mm and 175 mm guns. She also received a complete long range radar screen for her frontiers, and air bases with underground hangars. Added to that, she has now received from China 4 squadrons of MIG-19 and an undisclosed number of Chinese tanks, but very important.

During the last 15 months Pakistan has received arms and equipment and modern weapons of the value of one billion dollars, and this is the exact break-up. She received 300 million dollars from Saudi Arabia as a loan. She raised on the London market 100 million dollars and she, through Levy Brothers in Toronto in Canada, raised another 96 million dollars. This makes a total of half a billion. Under the American pact of matching aid America gave another half billion. Therefore, in all she received one billion dollars worth of aid.

Where do we stand in the context of this kind of build-up? This is not simply a newspaper report. I am told by Sardar Swaran Singh—I have a plethora of statements made by him in this House and also the other House —that if anybody ventures to do aggression she will receive a hot reception. We duly appauld him. I know the Indian army is well prepared. But for what? To fight a second world war. The world is getting ready for the third world war and our preparation is for the second world war. The total naval preparation is pre-second world war wintage; our air force strength is Korean war wintage and our army is a museum piece, which has every equipment from 1905 onwards, of course with some equipments which are luckily of 1967 from Russia. This is our preparation and with this where shall we get?

I want Shri Chagla to take a long-term view of the whole problem. I am very glad to see that the Defence Minister is sitting here. I wish that even the Finance Minister is here, because a powerful foreign policy is not possible without internal strength, coming from our economic strength; nor is a powerful armed force possible without economic strength. The three are inextricably mixed up. But we never see in this divided House such co-operation They are united only to defeat a privilege motion. So far as the long-term planning is concerned, there is never any such thing.

What should we do? I have never mentioned, for paucity of time, the dual threat on our frontiers. During the next ten years India will have the super-human task of guarding of three frontiers—the eastern frontier, the northern frontier and the western frontier—and this is a super-human task. What do we do?

I told you about our equipments. I do not want here to under-estimate the morale, the bravery, of our soldiers and the brilliant captaincy of our military high command. But there is one aspect. There are 10,000 brilliant Indian technicians and technologists who can transform our military preparedness and take it away from this kind of colonial status of dependance on shopping in the world market for out-dated arms. Even when in 1971 the MIG project is completed, we will have a gap of 12 years, compared with the rest of the advance world. If the MIG project comes through as per schedule, and there are many 'ifs' for that, India will be 12 years behind the rest of the world. So, I suggest this concrete thing. Either we retrieve India's lost prestige and influence and try to act as mediators between the Soviet Union and America so that they could come to a sensible understanding to stop this kind of racketting for arms or, what is more important, we turn home and give a little heed to what Shrimati Sharda Mukerjee has stated. I entirely agree with that; Professor Madhok put it more concretely. 10,000 brilliant Indian brains are working. Where? Not in the laboratories of India, but in nuclear development, in aeronautics, in supersonic development in other countries. The best Indian technicians, scientists and engineers are working in foreign countries and their talents, their skills, their experience, they are not available to this country. Call them back with vision. If you call them back, we will make a begining. I know that they will not call them back. But, Sir, you and I will have to put pressure on them so that they

[Shri Nath Pai]

will call them back. Let us. therefore, make this appeal to all those Indian technicians, scientists and technologists abroad to come back to India and help this country create the basis for India's preparedness, where we will be not depending on the chrity or mercy of this nation or that nation, but basically we will be depending on the resourcefulness of Indian arms and Indian strength, Indian unity and Indian courage. If this lesson is driven home, I think this debate will have served its purpose.

Shri K. R. Ganesh (Andaman and Nicobar Islands): Mr. Speaker, Sir, we are discussing a very serious matter affecting the national integrity of this country, and I think we, on this side of the House, are not behind our friends on the other side in realising the gravity of the situation. But I agree with my hon. friend, Shrimati Sharda Mukerjee that it is not necessary to create a climate of panic, to create hysteria, to create a climate of war, to depict as if we are in an absolutely blind alley, to depict as if this government and this country is not prepared to meet any aggression, any threatened aggression, if the Pakistanis have any idea about it.

I was very attentively listening to the thesis of my hon. friend, Shri Nath Pai, and out of all that he has said what is the alternate policy? I am afraid, in all his verbosity and in all his capacity for oratory and to cloud the issues the only alternative policy he gave was to get back 10,000 of our people who are outside the country and who will be able to revolutionise our defence. I do not think that that is a policy which will take us out of the present difficulties.

18 hrs.

It is a fact—I do not go into the details of it—thatPakistan is arming feverishly. It is also a fact that there are countries in the world which want to build Pakistan as a country of tension as far as this area is concerned. The difficulty with some of our friends over there, who day in and day out attack the foreign policy of this country, is that they do not realise and come to grips with this problem.

Why is Pakistan being built up as a power? Pakistan being a small country is not in a position to fight us. Pakistan is being built up to create tension in this part of the world.

Shri Ram Sewak Yadav (Barabanki): Israel's example is there.

Shri K. R. Ganesh: We cannot isolate the arming of Pakistan from the situation in Vietnam, Israel, Greece and Rhodesia.

He has himself said that according to the *New York Times* or the *New York Herald Tribune*—whatever it is; I did not get him—a billion dollar worth of rejected armaments, which as far as the United States is concerned have become outdated armaments, are being exported to the various developing countries which need arms. Our friends on that side of the House do not recognise that the military industrial complex of the United States wants to export their rejected armaments and thus create an area of conflict in various parts of the world. It is their strategy in Vietnam. It is their strategy of fighting by proxy. We have known that the United States has recognised the value of a limited war. They are fighting a limited war in Vietnam and in West Asia. They would like to build up tension in our area so that we, who are following a policy which is not in consonance with that of some of these powers, we who are trying to build up our own country and are trying to resist interference by powers whether on this side or on that side, are weakened either by internal subversion or by heavy investment or by using a country like Pakistan against our independence, foreign policy and the integrity of this country.

This is a matter which, I humbly submit, is a part of a global strategy of these powers. They are using that in various spheres. I may submit that I have had the opportunity just 15 days back to go to Stockholm for

the world conference on Vietnam. This industrial complex of the United States is the main reason for the Vietnam war and for various other wars that these countries are fighting by proxy.

Mr. Speaker: Come to India now. Your time is almost over. You complained that Shri Nath Pai did not give any concrete suggestion. Come along, now you give some concrete suggestion.

Shri K. R. Ganesh: I am not the only person who is talking irrelevant in this House. As you know, I am a new Member and I have heard so much irrelevant talking here that probably the little irrelevance from my side may kindly be pardoned.

Mr. Speaker: Go ahead; please conclude.

Shri K. R. Ganesh: I am trying to project a view-point which probably may not be acceptable to many Members. But it is a view-point which cannot be neglected because we will be failing in our duty if we do not recognise that the arming of Pakistan, the building up of Pakistan, is against the Independence of this country, both by China and America and other western powers who speak different languages, who start in opposite directions but come to the same conclusion and to the same effect. We will have to recognise this and have an alternative Indian policy. What can that policy be? That policy can only be that we build our own armed strength, our own armaments here. When we do that, our friends on the opposite side will get up and say, "We are spending more money." We cannot have both the things; we cannot spend more money on armaments, because we have to spend money on economic development and on solving the basic problems that our people are facing today within the economic conditions of today. Therefore, this Government, this country, is trying to follow a policy depending on the economic strength of our country.

Our friends opposite criticise the heavy industry that is being built here. You can realise, if this country and this Government had not built the heavy industry, the armament industry, what would have been the position when we faced Pakistan or when we faced China. Therefore, the only alternative policy is to build our own armament industry, to get arms from those countries which are prepared to sell arms to us without mortgaging our foreign policy, without mortgaging our Independence, and to build the economic strength of the country. The economic strength and the prosperity of the people will alone be able to meet the aggressor.

What is this climate of hysteria that is being created here? It is known that, as the hon. lady Member, Shrimati Sharda Mukerjee pointed out, these are the same weapons which Pakistan had when Pakistan attacked us in 1965. I do not think our friends on that side believe that in all these two or three years this Government has not made any preparation for the defence of the country.

श्री प्र० न० सोलंकी (कैरा) : अध्यक्ष महोदय, इस चर्चा में मैंने कांग्रेस सदस्यों को भी सुना और कुछ अपनी ओर के सदस्यों को भी सुना। उन को सुन कर मैं सोच में पड़ गया। हमारी समस्यायें बहुत हैं। श्री नाथपाई अभी हमारे लश्कर की तादाद बढ़ाने और हथियारों की पूर्ति के लिये कह रहे थे।

18.09 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

मैं सोच रहा था कि एक तरफ हजारों भूखे लोग भी हैं जो रोजी रोटी की मांग कर रहे हैं, केवल लश्करी ताकत इकट्ठा करने की समस्या हमारे सामने नहीं है, हमारे पास और भी बहुत सी समस्यायें हैं। या तो हम स्वयम् दुनिया का मुकाबला करने के लिये अमरीका और रूस की ताकत जैसी ताकत पैदा करें या फिर इस ओर ध्यान दें कि यह

समस्या हमारे लिये नहीं है। हमारे लिये सब से बड़ी समस्या यह है कि हम शान्ति-पूर्ण तरीके से इस देश में रह सकें। हमारे दो पड़ौसी चीन और पाकिस्तान हमेशा हम को परेशान करते रहते हैं।

Shri P. G. Sen (Purnea): How long are we to sit?

Mr. Deputy Speaker: This is an important debate. I cannot just say because some more Members are to speak from both the sides.

श्री प्र० न० सोलंकी : हम शान्ति से रहना चाहते हैं। लेकिन हमारी उस शान्ति को दूसरे राष्ट्र भंग कर र है। मैं नाथपाई जी का इस बात मे समर्थन करता हूं और उनकी इस बात को मानता हूं कि हमारा देश आज जिस ढंग से विरोधपत्र भेज रहा है और भेजता रहा है अमरीका और रूस आदि को, इस तरीके को छोड़ना पड़ेगा, इससे हमें बाहर आना पड़ेगा। मैंने राज्य सभा में जो डिबेट हुई है और सरदार स्वर्ण सिंह और श्री चागला ने जो कुछ वहां कहा है उसको पढ़ा है। उन्होंने कहा है कि हम और कर ही क्या सकते हैं? जर्मनी को हम रोक नहीं सकते हैं कि तुम पाकिस्तान को हथियार न दो, किसी और देश को हम रोक नहीं सकते हैं कि वह पाकिस्तान को हथियार न दे। मैं नहीं कहना चाहता हूं कि आप जा कर उनको रोकिये। उनको जितने हथियार देने हैं पाकिस्तान को देने हैं, पाकिस्तान की जितनी ताकत बढ़ानी है उतनी ताकत बढ़ाने दीजिये। लेकिन आप भी अपनी ताकत को बढ़ाइये। मैं मानता हूं कि हम अपनी ताकत को बढ़ा भी रहे हैं। लेकिन मुझे एक बात का अफसोस है। अफसोस इस बात का है कि ये वे मुल्क हैं जो कि दुनिया भर में शान्ति के दावेदार बनते फिरते हैं। रूस और अमरीका यू० एन० के अन्दर न्युक्लियर डिसआर्मामेंट की बात करते हैं। मैं चाहता हूं कि आप इन दोनों को पहले यह कह दीजिये कि यह जो आर्मामेंट वे पाकिस्तान का कर रहे हैं इसको रोकें फिर न्युकलियर डिसआर्मामिट की बात करें। छोटे छोटे मुल्क, गरीब मुल्क जो आज अपने देशवासियों के लिए अनाज ढूंढ रहे हैं, अपने देशों को ऊपर उठाने की कोशिश कर रहे हैं, उनको हथियार दे कर बार बार झगड़े मे डाल कर वे दुनिया के साथ धोखा कर रहे हैं। यह उन बड़े देशों की हिपोक्रेसी है और इसको सामने लाया जाना चाहिये। हमारी सरकार को इसके बारे मे आवाज उठानी चाहिये और इसके बारे में साफ साफ कहना चाहिये। अमरीका को भी कहना चाहिये और दूसरे देशों को भी कहना चाहिये। अमरीका को कहना चाहिये कि वियतनाम में आप शान्ति की बात कर रहे हैं लेकिन एक बात समझते नहीं हैं। वियतनाम का झगड़ा अब तक सोचा था कि वह खुद सम्भालेगा लेकिन क्यों नहीं सम्भाल सका? क्या दक्षिण वियतनाम, कम्बोडिया और दूसरे राष्ट्र जो हैं वे मिल जुलकर नहीं रह सकते हैं। अमरीका ने सोचा था कि पाकिस्तान को वह जो हथियार दे रहा है उन हथियारों का इस्तेमाल पाकिस्तान चीन के खिलाफ करेगा, साम्यवाद के प्रसार को वह रोकेगा। लेकिन अमरीका आज बीस साल से इतना तक नहीं सोच पाया है इतनी बड़ी ताकत होते हुए भी, इतना बड़ा विदेश कार्यालय उसका होते हुए भी कि पाकिस्तान ने भारत के प्रति दुश्मनी को खत्म नहीं किया है लेकिन फिर भी वह अभी तक उसको हथियार दे रहा है। हमारी सरकार को अमरीका को कहना चाहिये कि आप लोग किस ढंग से सोच रहे हैं। हम तो जानते हैं कि पाकिस्तान के साथ हमारी कोई दुश्मनी नहीं है लेकिन पाकिस्तान हमारे प्रति दुश्मनी की भावना रख रहा है। अमरीका यह नहीं सोच पा रहा है कि

उसने दो दो दुश्मन भारत की सीमाओं पर खड़े कर दिये हैं, चीन और पाकिस्तान और ये ऐसे दुश्मन हैं जो हमेशा हमारे साथ संघर्ष करते रहते हैं। अमरीका को हमें पूछना चाहिये कि उसे क्या चाहिये, डिक्टेटर-शिप चाहिये, कम्युनिज्म चाहिये या अमरीका को हिन्दुस्तान जैसी डेमोक्रेसी को बढ़ावा देना चाहिये? इस सवाल को हमें अमरीका के सामने रखना चाहिये। इस सवाल को अमरीका के सामने रकने में हमें शर्म का अनुभव नहीं करना चाहिये।

दूसरी बात मैं गुप्तचर विभाग के बारे में कहना चाहता हूं। बार बार इस विभाग की आलोचना होती है। भारत सरकार को महसूस होता है कि विरोधी पक्ष के लोग कुछ ऐसी बातें ला कर रख देते हैं जो कि देश हित में नहीं हो सकती हैं इन बातों को इस तरह से रखना चाहिये जिससे देश में खलबली न मचे, भगदड़ न मचे, घबराहट पैदा न हो। मैं समझता हूं कि इसका एक ही उपाय है और वह यह है कि कि हमारी सरकार गुप्तचर विभाग को कार्यक्षम बनाये, उसको बढ़ाये, उसको इस काबिल बनाये ताकि जो खबरें हैं वे हमें समय पर और सही मिलती रहें। आज तक हमें कहीं और से ही खबरें मिलती रही हैं, अखबारों से मिलती रही हैं, दूसरे सोर्सिस से मिलती रही हैं। 1962 में हम पर हमला हुआ, हम लापता रहे, हम बेखबर रहे। 1965 में काश्मीर में जब मुजाहिद घुस गए तब हम बेखबर रहे। हर बार हमें किसी और ने ही इन वारदातों के बारे में बताया और इस बात को आपको भी स्वीकार करना पड़ा है। मैं समझता हूं कि इस में विरोधी पक्ष ने कोई गलत काम नहीं किया और आपको बेइज्जत भी करना उसका उद्देश्य नहीं था। लेकिन आपको बेइज्जती सहन करनी पड़ी है इसलिए कि आपको खबरें नहीं पहुंचती और समय पर नहीं पहुंचती और इसका नतीजा यह हुआ है कि आप तैयारी नहीं कर सके हैं और समय पर उनका मुकाबला नहीं कर सके हैं। मैं चाहूंगा कि जो गुप्तचर विभाग है उसको आप बढ़ायें और उसको माडर्न बनायें, उसको ऐसा बनायें ताकि जैसे हमारी खबरें पाकिस्तान को और चीन को जा रही हैं, वे न जा पायें और उनकी खबरें हमें पहुंचती रहें। हम सावधान और तैयार रहें।

अमरीका आज पाकिस्तान में बेसिस बना कर बैठा हुआ है। उस के लिए वह पाकिस्तान को एक बिलियन डालर वार्षिक दे रहा है। पाकिस्तान अमरीका से भीख नहीं मांग रहा है। यह उसका हक है। वह कहता है कि आपका बेस हमारे मुल्क में है हम को इसका पैसा दो, किराये के रूप में दो किसी भी रूप में दो। अगर आप ऐसा नहीं करते हैं तो बेस को खत्म करो। हमें अमरीका को कहना चाहिये कि आप तो शान्ति की बात करते हैं। तब आपने इस बेस को क्यों रखा है। उसको रख कर आप पाकिस्तान को जो पैसा देते हैं उस पैसे को इस्तेमाल पाकिस्तान भूखों के लिए अन्न के लिए नहीं करता है, वह पैसा भारत के विरुद्ध लड़ने के लिए हथियार खरीदने में खर्च होता है। ऐसे बेसिस को रख कर किराये के बहाने या और किसी बहाने पैसा पाकिस्तान को मिल रहा है। जितनी सहायता हमें आज तक नहीं मिली है उतना पैसा वह बेसिस रख कर पाकिस्तान को दे चुका है। दुनिया का सारा पैसा पाकिस्तान को दे दिया जाए, उससे हमें जलन नहीं होगी। लेकिन एसी बातों के लिए जिम्मेवार राष्ट्र अमरीका और रूस जिस तरह से हमारे साथ बरताव कर रहे हैं उस पर मुझे अफसोस है।

ताशकन्द करार के बारे में एक बात मैं कहना चाहता हूं। आप रूस से पूछिये कि ताशकंद करार का क्या हुआ? मैं चागला साहब से पूछता हूं कि ताशकंद करार जब आपने किया तब क्या पाकिस्तान में पूर्ण विश्वास रख कर किया था। नहीं। दूसरे

[श्री प्र० नं० सोलंकी]

लोग बीच में पड़े थे, उन पर हमने भरोसा किया था, उन्होंने कहा था कि पाकिस्तान के साथ शान्ति करो, तब वह हुआ था। एक दफा अमरीका ने ऐसा करवाया था और दूसरी दफा रूस ने। हम तो ताशकन्द समझौते की शर्तों को और जो उसके पीछे भावना है उसका निर्वाह कर रहे हैं, लेकिन क्या पाकिस्तान ऐसा ही कर रहा है। इस बात को आप रूस से पूछिये। वह इस समझौते का पालन करे, इसके लिए रूस क्या कर रहा है। यह रूस की जिम्मेवारी है। ताशकंद करार पर दस्तखत करवाने के साथ उसकी जिम्मेवारी पूरी नहीं हो जाती है। जो बड़े राष्ट्र हम को आ कर सीख देते हैं कि हमें शान्ति से रहना चाहिये वे ही शान्ति भंग का कारण बने हैं जो शान्ति के लिए अपना उत्तरदायित्व निभाने की बात आती है तो वे खिसक जाते हैं और जो परिणाम होते हैं वे हमें सहन करने पड़ते हैं।

मैं चाहता हूं कि इन बातों पर आप विचार करें। कोई ठोस कदम आप उठायें। तभी हम शान्ति से रह कर अपने मुल्क के जो गरीब लोग हैं उनके लिए कुछ कर सकेंगे।

Mr. Deputy-Speaker: I would like to call a few more Members, some from the Congress side and some from the Opposition side, but on one condition, namely that they will have to finish in five minutes each.

श्री चंद्रजीत यादव (आजमगढ़): उपाध्यक्ष महोदय, इस वक्त चीन और पाकिस्तान और खास तौर से पाकिस्तान की तरफ से जो फौजी तैयारी की जा रही है, उसको लेकर रोष व्यक्त किया गया है। किसी भी देश को अपनी स्वतन्त्रता की हिफाजत खुद ही करनी होती है। जब दुश्मन इस प्रकार से तैयारी कर रहा हो तो देश के अन्दर और देश की प्रतिनिधि सभा, इस संसद् के अन्दर उस पर चिन्ता का व्यक्त किया जाना स्वाभाविक है, रोष का व्यक्त किया जाना स्वाभाविक है।

लेकिन विरोधी दलों के नेताओं के भाषणों को सुन कर मुझे अत्यन्त खेद हुआ है। खेद इस वास्ते हुआ है कि आज इस सदन के अन्दर एक प्रकार से इस तरह की तसवीर खींचने की कोशिश की जा रही है गोया हम निर्बल देश हैं, गोया हिन्दुस्तान अपनी सरहदों पर जो खतरा उपस्थित है उसके प्रति जागरूक नहीं है, गोया हिन्दुस्तान अपनी आजादी की रक्षा करने की सामर्थ्य अपने अन्दर नहीं रखता है, क्षमता नहीं रखता है। मैं समझता हूं कि इस तरह की बातें कह कर देश के मनोबल को तोड़ना, देश के अन्दर एक निराशा का वातावरण पैदा करना देश के अन्दर पस्त हिम्मती पैदा करना, उचित नहीं है। मैं समझता हूं कि इस तरह की बातें करना खुद अपने को कमजोर करने के बराबर है। यह सही है कि हमारे ऊपर चीन ने हमला किया था और उस वक्त हम अपने देश की समस्याओं को हल करने में लगे हुए थे। हम को इस बात की चिन्ता थी कि हम अपनी आर्थिक स्थिति को सुधारें और देश की गरीबी को, देश के पिछड़ेपन को दूर करें। इन समस्याओं को हमने चुनौती के रूप में स्वीकार किया था। उस समय हम मिलिटरी देश नहीं बनना चाहते थे। हम अपनी फौज को नहीं बढ़ाना चाहते थे। हम चाहते थे कि दुनिया के अन्दर शान्ति कायम रहे। हम चाहते थे कि हिन्दुस्तान अपने पड़ोसियों के साथ शान्तिपूर्ण तरीके से रहे और अपनी समस्याओं को हल करे। जब हम इस नीति पर चल रहे थे तब हमारे साथ एक दगा हुआ, चीन ने हमारी पीठ में छुरा भोंका। हमने उससे नसीहत ली और महसूस किया है कि जहां हमको देश की आर्थिक स्थिति को सुधारना है वहां हम को देश की

आजादी की भी रक्षा करनी है और अपनी सीमाओं की रक्षा करने के लिए हमें तैयार रहना है। हमने तैयारी शुरू की। जब पाकिस्तान ने दुनिया के साम्राज्यवादियों द्वारा दिये गए हथियारों से हमारे देश पर हमला किया तो जो बहादुरी हमारे जवानों ने दिखाई उसको भुलाया नहीं जा सकता है। मैं प्रकाशवीर शास्त्री जी से कहना चाहता हूं कि देश की रक्षा करना कांग्रेस सरकार की ही केवल जिम्मेदारो नहीं है। यह कहा जाता है कि देश की 60 परसेंट स्टेट्स में से शासन की बागडोर कांग्रेस के हाथ में नहीं रही है। मैं कहना चाहता हूं कि अगर देश की आजादी और स्वाधीनता पर हमला होगा तो देश की राष्ट्रीय एकता पर वह हमला होगा और सारा हिन्दुस्तान एक व्यक्ति की तरह से खड़ा हो कर उसका मुकाबला करेगा और अपने देश की रक्षा करेगा। यह है वह वातावरण जो हमें देश में पैदा करना चाहिये।

पाकिस्तान ने हम पर हमला किया था। तब मैं सरहदों तक गया था, वहां तक गया था जहां तक हमारे फौजी गए थे। लाहौर की मैं उस सीमा तक जहां तक हमारे जवान गये थे, गया था। मैंने पिल बाक्सिस को देखा। मैंने पैटन टैंक को देखा। ये वे पैटन टैंक्स थे जिन को दे कर अमरीका ने कहा था कि जिस राष्ट्र के पास ये पैटन टैंक होंगे दुनिया की कोई शक्ति उसको पछाड़ नहीं सकती है। लेकिन हमारे देश के बहादुरों ने, हमारे देश के बहादुर सिपाहियों, हमारे देश के नेतृत्व ने, हमारे देश के फौजियों ने बहुत अच्छी तरह से उनका मुकाबला किया और हमारे बहादुर नौजवान सैनिकों ने हैंड ग्रेनेड्ज फेंक कर उनको तोड़ कर रख दिया और देश की रक्षा की। मैं जानता हूं कि केवल हथियारों से देश की रक्षा नहीं होती है। अमरीका के पास सब से आधुनिक शस्त्र हैं लेकिन वह कोरिया में मात खा गया, उसकी पांच लाख जो सेना वियतनाम के अन्दर है, उस के पास आधुनिक शस्त्र होते हुए भी, छक्के छूट रहे हैं। देश की रक्षा करते हैं देश के नौजवान देश की जनता, देश का मनोबल, देश की एकता और देश का राष्ट्रीय सम्मान और गौरव। इस प्रकार की जागृति आज हमें अपने देश में पैदा करनी है। आज जब कि हमारी सीमाओं पर हमले का खतरा है, जबकि एक तरफ पाकिस्तान हमारे विरुद्ध खड़ा है और दूसरी तरफ चीन खड़ा है और जबकि दुनिया की साम्राज्यवादी ताकतें इन को इस्तेमाल कर के हमारे आर्थिक विकास में बाधा डालना चाहती हैं, हमारे प्रजातन्त्र को खतरे में डालना चाहती हैं और हमारे राष्ट्रीय मूल्यों को छिन्न भिन्न करना चाहती हैं, तो आवश्यकता इस बात की है कि हम अपने देश में मायूसी का वातावरण पैदा न करें। माननीय सदस्य प्रधान मंत्री, विदेश मंत्री और सुरक्षा मंत्री के साथ बैठें उन को हमारी कमजोरियों के बारे में बतायें और उन को अपनी सलाह और परामर्श दें। हम उन को आश्वासन देना चाहते हैं कि ऐसे प्रश्नों पर कोई पार्टीबाजी नहीं होगी, कोई राजनीति नहीं चलाने दी जायेगी। हम सब मिल कर देश की सुरक्षा को मजबूत बनाने में मदद दें।

मैं आपके माध्यम से अपने मित्रों से यह अपील करना चाहता हूं कि वे देश में पस्त-हिम्मती का वातावरण पैदा न करें। हमारे देश के सामने जो खतरा है, सरकार उस से पूरी तरह आगाह है और उस का मुकाबला करने के लिए पूरी तैयारी कर रही है।

[श्री चन्द्रजीत यादव]

लेकिन मैं यह भी कह देना चाहता हूं कि जो लोग इस सदन में विदेश मंत्री और हमारी वैदेशिक नीति का मजाक उड़ाते हैं, वे वही लोग हैं, जिन्होंने आजादी के बाद कभी भी हमारी नान-एलाइनमेंट की नीति को नहीं माना है, जिन का विश्वास विश्व-शान्ति में नहीं है, जिन को उसी अवस्था में सन्तोष होगा, जबकि हम प्रो-अमरीकन हो जायें, अमरीका की गोद में बैठ जायें, अपने देश की रक्षा के लिए बाहर से फ़ौज मंगा लें और विदेशी "छतरी" का इन्तजाम करें। हम जानते हैं कि ऐसे लोग मौके-बेमौके हमारी नीतियों पर हमला करते हैं, उन का मजाक उड़ाते हैं।

अगर विदेश मंत्री ने पाकिस्तान को हवाई जहाज देने के संबंध में ईरान से बात की, तो क्या गलती की? अगर उन्होंने पाकिस्तान को स्पेयर पार्टस देने के विरुद्ध अमरीका को प्रोटेस्ट नोट दिया, तो क्या गलती की? अगर हमारे सुरक्षा मंत्री ने इस सदन को आश्वासन दिया कि हमारी फौज तैयार है और अगर हम पर हमला होगा, तो हम ईंट का जवाब पत्थर से देंगे और अपने देश की रक्षा करेंगे, तो उन्होंने क्या गलती की? अगर इन बातों का मजाक उड़ाने की कोशिश की जाती है, तो यह दृष्टिकोण घातक है, इस दृष्टिकोण से हमारा देश कमज़ोर होगा।

अन्त में मैं अपने मित्रों से यह अपील करना चाहता हूं कि हमारी राष्ट्रीय एकता, हमारी सरहदों की रक्षा और हमारी आजादी की रक्षा एक राष्ट्रीय सवाल है, इस लिए हम सब अपने मतभेद भुला कर इन के संबंध में एक राष्ट्रीय दृष्टिकोण अपनायें और सब मिल कर देश की सुरक्षा को मजबूत बनाने में अपना योगदान करें।

Shri H. N. Mukerjee (Calcutta North East): I would like you; Mr. Deputy-Speaker, if you do not mind, to convey to the Speaker my feeling that it is somewhat unfair that some of us are being pinned down to five-minute speeches when quite a number of other members are permitted to make voluble declamations.

Mr. Deputy-Speaker: It is not the Speaker's suggestion. As I see the time, we have got to set some limit. No protest is called for. If you co-operate, I will accommodate some more members—that is all.

Shri H. N. Mukerjee: I shall try my utmost in the line of co-operation, but I have discovered, as Shri Chagla has discovered, not only in Parliament but in international relations, that politeness does not pay. In any case, the discussion that is taking place today has a very limited objective and there is no reason for me . . . *(Interruption)* I do not know if Parliament becomes a shambles to this extent. There is no need to indulge, as some of my friends did, in the delectable exercise of trying to pull Shri Chagla's somewhat outspread legs, but it is necessary for us today to find out as to whether the revelations which were made on the 26th July should be allowed to be explained away. I do not like the idea of Shri Chagla saying rather innocently that he has got certain assurances from the West Government and that he had no other alternative than to believe it. In that regard I say that what the West German Government has been doing, in spite of whatever denials it might be putting forward, is a continuation of a policy which it has been pursuing at least in regard to the supply of arms to Pakistan since 1964-65 in a more blatant fashion.

Last summer, in 1966, there was a report in the European press of a secret military agreement amounting to 200 million Marks which, apart from the supply of Cobra anti-tank missiles, already used in battle during the Indo-Pak. conflict, stipulated for delivery of

equipment of a plant producing the missiles, for the supply of tanks and aircraft of the types of F-36 and F-84, of artillery guns, radar equipment, technical knowhow for rocket launching pads etc., between West Germany and Pakistan.

As far as Mr. Chagla is concerned, he has told us that if private parties supply arms to Pakistan, he has no control over it. The Government in Bonn has taken no step yet to stop armament despatch to Pakistan by the German citizens, and through this channel a large number of weapons have arrived, according to reports which come to us, into Pakistan. Whether it is to Iran or Pakistan is more or less identical, as the Defence Minister admitted the other day. It is a kind of difference which we need not bother about. And this Government of West Germany has been behaving so egregiously in regard to that, that that is accepted as the lesson which we ought to draw.

I think a Congress Member of Parliament of this House or the other House, I am not very sure, has supplied to the Government, to the Prime Minister herself, as far as my information goes, a photostat which showed how the International Press Service of West Berlin on 7th December, 1966, released a very tendentious report regarding a new State comprising East Pakistan, West Bengal, Assam, NEFA, Nagaland, Tripura and Manipur, Sikkim and Bhutan, and added that authoritative Western commentators thought that this might help to solve the critical problems arising in the Indo-Pakistan sub-continent. This is the way in which the West German Government is functioning.

The chauvinists, the revenge-seekers of West Germany had met at a meeting at Kiev last year in September and made a declaration about us. "We do not understand", they said, "why we grant a country thousands of Marks when it states that two German States exist." Jawaharlal Nehru's fault was that he had referred to the existence of two German States.

I say, therefore, that this kind of conduct on the part of the West German Government should make us relinquish whatever obligations we imagine exist on us in pursuit of what used to be called the Hollstein doctrine.

That doctrine itself is crumbling. Bonn has annulled its insolent pretension to the doctrine so far as relations with socialist countries are concerned, but Bonn still says that the doctrine stands in so far as Asia, Africa and Latin America are concerned. We are second class or third class States with no sovereign rights, and we have to okay whatever line comes to us from certain quarters of the world.

This Government, as has been pointed out by some friend on the Congress side, has been on the side of the oppressors of the people. It supports American aggression in Viet Nam. It collaborates closely with the apartheid regime in South Africa and the racist bandits of Rhodesia. It gives aid to Portuguese terrorist campaigns against the African people. And the latest instance of its conduct is that, together with Israel, it plotted and fought savagely against the Arab peoples, and is going on with that fight still. And that is the kind of country with which we have such relations, and the country has behaved in the manner that it has in regard to arms supplies to Pakistan.

We want friendship with Pakistan, we stand by the Tashkent Agreement, no doubt about it, but we wish to keep our powder dry, and we do not want to see that those patrons of Pakistan, for their own imperialist reasons, build up Pakistani strength as against India, retain and develop the animosity between the countries which can be manufactured and incited, because of the presence inside of us of certain elements which are not particularly desirable. It is something which we

[Shri H. N. Mukerjee]

ought to understand. On the other hand, there is the German Democratic Republic with which our friendship is genuine, with which our relations are to develop. In the German Federal Republic, the government led by Bonn, there was published last year a book called "India, with or without miracles". It was as a matter of fact published at Stuttgart, published with the sanction from the then Bonn Ambassador to India, Dr. Melchers. I am quoting an expression which is used in that book:

> " 'It would be wiser to build gas chambers for 400 million Indians instead of gas furnaces'—I once overheard a particularly tactful foreman in Rourkela."

That is the kind of thing they say about our country. On the contrary with the GDR we have friendship; our economic relations are growing. Their Prime Minister came to this country in 1959. To all outward appearances our relations are very close and friendly but because of the miserable existence of this Holstein doctrine, this scare-crow of a doctrine which has no business to pollute international atmosphere, we are afraid and we do not want to heighten our relations with GDR. We do not even open a Consulate-General in East Berlin; we do not even give our trade representative in GDR the same status as the trade representative of the GDR has got in this country. Therefore, I suggest to the External Affairs Minister—he and the Defence Minister are here—we should draw the lessons from that kind of thing. We should not in an innocent fashion believe in the kind of repudiation which has come from Bonn. We should get our information through our Embassy which in this regard has shown the most inept record. We should draw our lessons and act in the international sphere accordingly. We need not kotow to Bonn. We should have relations with the two Germanys, the existence of which we recognise, on a level which is consistent with the dignity of our country as well as international relations.

श्री राम किशन (होशियारपुर): डिप्टी स्पीकर महोदय, पिछले चन्द हफ्तों से जो अखबारात के अन्दर खबरें आ रही हैं वह काफी तशवीशनाक हैं। वैसे तो पाकिस्तान ने सितम्बर 1965 में करारी शिकस्त खाने के बाद पिछले दो साल में जितने भी इस संसार के इंटरनेशनल गन रनर्स बिजनेस हाउसेज हैं उन तमाम से उसने अपने सारे रिसोर्सफुल एजेंट्स के जरिए पूरी तरह से अपनी वार मशीन को मजबूत करने की कोशिश की है। यह काफी तशवीशनाक बात है। इसके अन्दर कोई शकोसुबहा की बात नहीं। और उसके साथ साथ जो पिछले दिनों 96 घंटे की लड़ाई हुई इसराइल और वेस्टर्न एशिया के अरब कन्ट्रीज में उसने कुछ मिलिटरी और पोलिटिकल लेसन्स हमारे लिए छोड़े हैं और मुझे इस बात का पूरा यकीन है कि गवर्नमैंट आफ इंडिया उससे पूरी तरह से खबरदार है।

तीन चार बातों की तरफ मैं आपके जरिए अपने डिफेंस मिनिस्टर और फारेन मिनिस्टर की तवज्जह दिलाना चाहता हूं। ताशकंद मुआहिदे के बाद जब फौजें हटीं तो पाकिस्तान को एक बात का हमसे कुछ ज्यादा सुभीता हासिल है। हमने सीज फायर को पूरी तरह से माना। सीज फायर के एग्रीमेंट के मुताबिक जहां तक फौजों का ताल्लुक है वह कोई 15-20 मील के फासले पर ठहरती हैं और साथ ही कुछ बोर्डर पोस्ट्स वगैरह होती हैं। लेकिन इस बात से इनकार नहीं किया जा सकता और सारे हाउस को मैं समझता हूं इसका इल्म होना चाहिए कि जहां तक पाकिस्तान का ताल्लुक है उसकी फौजें इस वक्त कहां खड़ी हैं? स्यालकोट सीज फायर लाइन

के चार मील के फासले पर है, गुजरात 12 मील के फासले पर है, खारियां 8 मील के फासले पर है और मर्री 16 मील के फासले पर है जहां उसके सबसे बड़े हवाई अड्डे हैं जिन्हें सेंटों ने पूरी तरह से अपना पैसा दे कर बनाया है। फौजें वहां उसकी अपनी हैं। और यह वह इलाका है जिसको पिछले दिनों की खबरों से पता चलता है कि उन्होंने सिविल पापुलेशन से पूरी तरह से इसे निकट से खाली कराया है। गुरिल्लाज, इन्फिल्ट्रेटर्स और मुजाहिद व अन्सार को पूरी तरह से ट्रेन कर के वहां भेजा है। ईस्ट बंगाल में उसने अपने हवाई अड्डे बनाए हैं जहां चाइनीज ने पूरी तरह से मिग्स जहाज चलाने की ट्रेनिंग दी है। यह ऐसी बाते हैं जिनसे हम इन्कार नहीं कर सकते। काफी तशवीशनाक हैं और इन सब बातों को पूरी तरह से हमें मुकाबिला करना होगा। पिछले दिनों पाकिस्तान का डिफेंस बजट जो पेश हुआ उसमें पाकिस्तान के डिफेंस मिनिस्टर ने कहा कि हमने अपना डिफेंस का बजट काफी कम किया है कुल 218 करोड़। लेकिन उसके सारे डिटेल्स के अन्दर जाया जाय तो वह 218 करोड़ के बजाय 400 करोड़ रुपये का बजट है। 57 परसेंट उसके बजट का डिफेंस पर खर्च हो रहा है। इन बातों पर मैं नहीं जाता कि कहां से उसने क्या किया कहां से नहीं किया। लेकिन इन सारी बातों की तरफ हमें ध्यान देना होगा। डिप्टी स्पीकर साहब, मैं आपके मार्फत मिनिस्टर साहब से कहना चाहता हूं कि जहां तक हमारे देश का ताल्लुक है इसरायल की लड़ाई ने क हमें सबक दिया है और वह सबसे बड़ा सबक यह है कि हमारी ऐयर पोर्टस न सिर्फ वैल डिस्पर्स्ड ही नहीं होनी चाहिएं बल्कि वेल प्रोटेक्टेड होनी चाहिएं और सरप्राइज अटैक के लिए पूरी तरह से उसके मुकाबिले के लिए हमें तैयार रहना चाहिए। कोई भी नेशन इन चीजों को बर्दाश्त नहीं कर सकती। इस बात का भी हमें पूरी तौर से निश्चय है कि पिछले दिनों जब लड़ाई हुई थी तो पाकिस्तान ने अपना सारा कुछ दांव पर लगा दिया था। उसका हिन्दुस्तान के बहादुर जवानों ने और खास तौर से पंजाब के बहादुर जवानों ने मुकाबिला किया था। उस वक्त चीन के दिमाग का, अमेरिका के हथियारों का और पाकिस्तान के जवानों का मुकाबिला किया था पंजाब के उन बहादुर जवानों ने और मुझे पूरी तरह से निश्चय है कि वह आगे भी मुकाबिला करेंगे, हिम्मत के साथ मुकाबिला करेंगे। मैं इतिहास के पन्नों को बदल नहीं सकता हूं। इतिहास के पन्ने यह बताते हैं कि फर्स्ट वर्ल्ड वार का नतीजा क्या हुआ था? फर्स्ट वर्ल्ड वार का नतीजा हुआ था कि जार और कैसर खत्म हुए थे, दुनिया के अन्दर से बादशाहत खत्म हुई थी। सैकंड वर्ल्ड वार का नतीजा हुआ हिटलर और मुसालिनी जैसे डिक्टेटर खत्म हो गए। अगर यह थर्ड वार हमारे ऊपर थोपी जाती है, हिन्दुस्तान एक पीसफुल देश होते हुए भी अगर यह दुनिया के दो डिक्टेटर माओ–त्से–तुंग और प्रैसीडेंट अयूब, दुनिया की सबसे बड़ी डेमोक्रेसी को कुचला चाहते हैं और उस पर हमला करते हैं तो मुझे इसके अन्दर रत्ती भर कोई शक नहीं है कि हिन्दुस्तान के वह जवान जो 1965 के अन्दर सागर पर लड़े थे, धरती पर लड़े थे, आसमान में लड़े थे, और उन्होंने पाकिस्तान के छक्के छुड़ाये थे वह अब भी इनका मुकाबिला करेंगे और इन डिक्टेटर्स की पूरी तरह से शिकारत होगी। इसके अन्दर रत्ती भर कोई शक व सुबहा नहीं है। लेकिन डिप्टी स्पीकर साहब, हमें इन सारी बातों के लिए अपने आप को तैयार करना होगा। जब मैं तैयारी की बात करता हूं तो उसके मुताबिक इस नेशन को नेशन ऐट आर्म्स करना होगा। मैं नहीं चाहता कि हिन्दुस्तान वार मौंगर बने

[श्री राम किशन]

लेकिन बार कोशिश तो होना चाहिए। हमें इस से इन्कार नहीं करना चाहिए और इस देश के अन्दर सब से पहली बात जिसकी तरफ़ में अपोजीशन के दूसरे भाइयों की तवज्जह दिलाना चाहता हूं वह यह है कि ऐसी गम्भीर स्थिति के अन्दर नेशन को एक आवाज में चलना होगा, नेशन को एक कदम से चलना होगा, नेशन को एक झंडे के नीचे चलना होगा। नेशन को सेल्फ कांफिडेंस की बात करनी होगी। नेशन को पस्त-हिम्मती की बात नहीं करनी होगी। जो कुछ भी आज हो रहा है जो आर्मामेंट रेस हो रही है, जिस तरह से पाकिस्तान एयर फोर्सेज बढ़ा रहा है, जिस तरह से मुख्तलिफ़ जगहों पर एयर बेसेज को पाकिस्तान अमेरिका को देकर और वहां से पैसा वगैरह इकट्ठा करके पूरी तरह से उन्हें बना रहा है, और जो कई तरह की अफवाहें हिन्दुस्तान के अन्दर चल रही हैं मैं आशा करता हूं कि जहां तक गवर्नमेंट आफ इंडिया का ताल्लुक ई डिफेंस मिनिस्टर और फारेन मिनिस्टर का ताल्लुक है, वह अपनी सारी शक्ति को, सारी ताकत को, तमाम रिसोर्सेज को, इस बात के लिए लगायेंगे कि अगर हमारे इस देश की इन्टैग्रिटी पर और इस देश की टैरीटरी पर किसी तरह से कोई हमला करता हें, हम शान्ति चाहते हैं, लेकिन आज वह जमाना आ गया है कि हम शान्ति चाहते हुए भी अगर हमारी इन्टैग्रिटी पर कोई हमला करेगा, तो उसे हमें यह कहना होगा कि हम शांति चाहते हुए भी जंग के लिए, हर मौके के लिए तैयार हैं और उसका पूरी तरह से मुकाबला करेंगे। तभी हम इस देश की रक्षा कर सकेंगे।

श्री रवी राय (पुरी) : उपाध्यक्ष महोदय, अभी जिस सवाल पर चर्चा चल रही है उस सिलसिले में पहली बात हमें यह कहनी है कि हिन्दुस्तान की विदेश नीति का कोई सपना नहीं है कोई यथार्थवाद भी नहीं है। असल में जिस चीज़ पर आज बहस चल रही है यह पिछली 26 तारीख को वेस्ट जर्मनी की सरकार की ओर से ईरान के जरिए पाकिस्तान को जो आर्म दिए जा रहे थे उस सिलसिले में चल रही है। असल में उस दिन चागला साहब ने थोथी दलील दी। उपाध्यक्ष महोदय, में इस चीज़ को साबित करना चाहता हूं कि वेस्ट जर्मनी की सरकार ने हमारे छागला साहब को जो यह समझाया है कि जर्मनी की ओर से ईरान के जरिए पाकिस्तान को अमेरिका के आर्म्ज़ नहीं जाते हैं, यह ग़लत है उस पर हमें विश्वास नहीं करना चाहिए क्योंकि ता० 28 को जो खबर निकली है जिसमें यू० एस० स्टेट्स डिपार्टमेंट के डिप्टी सेक्रेटरी—रोबर्ट मैक्लोसकी से जब यह सवाल पूछा गया कि क्या अमरीका के आर्म्ज़ पाकिस्तान को बौन के जरिये गये हैं तो उन के जवाब को सुन कर आप ताज्जुब में पड़ जायेंगे —

"I do not want to answer the question in the abstract", said Mr. Robert Macloskey. Mr. Robert Macloskey yesterday declined to say whether USA would allow West Germany to sell American tanks to Pakistan."

असल में उपाध्यक्ष महोदय, सवाल दूसरा है। इसमें ज़रा भी सन्देह नहीं है कि अमेरिका के आर्म्ज़ पाकिस्तान को बौन और ईरान के ज़रिये भेजे जा रहे हैं—इसके लिये दो और प्रमाण भी हैं। स्टेट्समैन में ता० 28 को जो बयान निकला है

Informed sources said that the closely guarded deal has been approved at key points in the US policy-making machinery after a prolonged controversy but has now been temporarily stalled pending the outcome of angry congressional hearings on world-wide American arms sale policy.

इसके बाद कहा जाता है—

The transcript of the remarkable Senate Committee hearings contains the revelation by Mr. Samuel

Cummings, an international arms merchant, that Iran has signed recent agreements with three arms brokers—Vero of West Germany, Hamid Khan of Pakistan and Levy Brothers of Canada—in the hope of obtaining tanks from German stocks of US surplus.

यह ता० 29 का बयान है जिससे साफ साबित होता है कि बौन और ईरान के जरिये पाकिस्तान को हथियार गये हैं। लेकिन हमारे विदेश मंत्री बौन के आश्वासन से आत्म सन्तोष ले रहे हैं। मुझे बड़े दुःख के साथ कहना पड़ता है कि हमारे देश की विदेश नीति का कोई आधार नहीं रह गया है, कोई नीति ही नहीं है, दुनिया के सामनेहम आज हास्यास्पद हो गये हैं। असल में बात दूसरी है—1946 में जर्मनी हार चुका था, जापान हार चुका था, उस समय यदि हमारे यहां कोई प्रधान मंत्री होता तो कहता कि जर्मनी हमारा भाई है, हारा हुआ है तो क्या है, हर एक प्राणी समान है, इस चीज को यदि दुनिया के सामने उस वक्त रखा जाता, तब शायद स्थिति दूसरी होती तब शायद जर्मनी हमारे जीवन-मरण का साथी होता। इस सदन में छागला साहब बीस बार कह चुके हैं कि हम जर्मनी की सहायता के लिए बहुत आभारी हैं, कृतज्ञ हैं, लेकिन फिर भी जर्मनी पाकिस्तान की सहायता करता चला जा रहा है।

जैसा लेनिन साहब ने किया था कि जितनी साम्राज्यवादी संधियां थीं उनको फाड़ दिया था, शायद हिन्दुस्तान का कोई हमारा प्रधान मंत्री होता तो वह कहता दुनिया को कि जितनी साम्राज्यवादी संधियां और करार हैं, उनको खत्म कर दो, ताकि दुनिया का जापान और जर्मनी के साथ रिश्ता अच्छे ढंग का होता। आज जब पाकिस्तान का सवाल हमारे सामने आता है कि हम पाकिस्तान को कब खत्म करेंगे, हम तब खत्म करेंगे जब हमारे सामने हिन्दुस्तान और पाकिस्तान का आखिरी तौर पर एक महासंघ बने, और हिन्दुस्तान और पाकिस्तान के हिन्दू मुसलमानों में एकता, सामिप्य और एक-ग्रहता आये, तब पाकिस्तान की स्थिति को हम खत्म करेंगे। लेकिन इस सिलसिले में मैं छागला साहब को कहना चाहता हूं कि इस वक्त वह सिर्फ बौन के आश्वासन पर निर्भर न करें, हमारी जो कूट-नीतिक लोग हैं, हमारी जो एम्बेसीज हैं, व लोग क्या खबर देते है, उस पर निर्भर करें और उसको दृष्टि में रखते हुए हिन्दुस्तान को एक शक्तिशाली देश बनाने के लिए पहल करनी चाहिये।

Some hon. Members *rose*—

Mr. Deputy-Speaker: Shri Randhir Singh—he may conclude his remarks in two minutes.

Shri Sonavane (Pandharpur): Sir, I rise to a point of order. Under rule . . .

Mr. Deputy-Speaker: I know the rule. The hon. Member may please resume his seat.

Shri Sonavane: Sir, how long are we to sit. I would request you to go by the rules. We are tired. There has been sufficient debate. Therefore, under Rule 193, I suggest that the hon. Minister may be called upon to reply to the debate.

Mr. Deputy-Speaker: I know the rule. Ultimately, I must be satisfied that there has been adequate debate and all points of view have been represented. It is not a question of getting tired. Perhaps the hon. Member is tired. Hon. Members must have enough patience when we are discussing subjects of this nature.

श्री रणधीर सिंह (रोहतक) : जनाब डिप्टी स्पीकर साहब,

न सम्भलोगे तो मिट जाओगे ए हिन्दोस्तावालों,

हमारी दास्तां तक भी न होगी, दास्तानो में।

मैं कोई जजबाती बात नहीं कह रहा हूं सूरज मशरिक के बजाय मगरिब

[श्री रणधीर सिंह]

सकता है, लेकिन पाकिस्तान शरारत किये बगैर बाज नहीं आयेगा—यह मैं नहीं कहता हूं, यह खानबादशाह कहते हैं, खान अब्दुल गफारखां आज काबुल में बैठे हुए कहते हैं जो अहिंसा के अवतार हैं। अगर हिन्दुस्तान बारह काश्मीर भी तश्तरी में रखकर पाकिस्तान को पश करेगा तो भी वह डंक मारने से से बाज नहीं आयेगा। मैं कौम परस्त आदमी हूं, फिरकापरस्त नहीं हूं। मैं बताना चाहता हूं कि पाकिस्तान जो पिछली लड़ाई में हारा था, वह एक जख्मी सांप की तरह से बदला लेगा और वक्त पर डंक मारेगा। पाकिस्तान चाहे न लड़े, लेकिन पाकिस्तान को लड़ानेवाला खूंखार अजदहा चीन कभी नहीं चूकेगा।

मैं खास तौर से यह कहना चाहता हूं कि जहां तक हमारी डिफेन्स की तैयारियों का ताल्लुक है, मुझे पता है कि हमारा डिफेंस मिनिस्टर एक जंगजू डिफेन्स मिनिस्टर है, कमजोर दिल आदमी नहीं है। उस के साथ हमारी बहादुरतरीन फौज है, और बगैर हथियारों के हम ने मुंह तोड़ दिये हैं, एक दफा नहीं पचासों दफा तोड़े है, लेकिन मै वार्निंग करना चाहता हूं कि दुश्मन को कमजोर नहीं समझना चाहिये, उस का मुकाबला करने के लिये शिकारी को अपने यहां पूरे हथियार रखने चाहिये। आज ईसराइल की लड़ाई के बाद दुनिया का नकशा बदल गया है। छोटे देश जापान ने नाक पीठ दिया रूस का, छोटे देश कोरिया ने नाक में दम कर दिया अमेरिका का, छोटे देश क्यूबा ने सीधा बना दिया अमरीका को, छोटे छोटे देश ईजराइल ने नासिर का दिमाग ठीक कर दिया, मैं कोई तान में नहीं कहता हूं। आपको पाकिस्तान को छोटा नहीं समझना चाहिये, यह घुरड़िया सांप है।

अब एक बात कह कर मैं खत्म करना चाहता हूं। मगरबी जर्मनी वह देश है जिसकी डिक्शनरी में पाक का मतलब है, पी का मतलब पंजाब, ए का मतलब अफगानिस्तान और के का मतलब काश्मीर —मगरबी जर्मनी काश्मीर को पाकिस्तान का हिस्सा समझता है। मैं जानना चाहता हूं कि हमारी एम्बसीज वहां पर क्या करती हैं, उस बात का वहां पर कोई प्रचार नहीं है। पिछले दिनों हम को मुंह की खानी पड़ी। मैं अपने फौरन मिनिस्टर साहब से कहना चाहता हूं कि वह देश जो खुल्लम-खुल्ला आर्मामिन्टस पाकिस्तान को दे रहा है, हमारा प्रचार का महकमा कुछ भी नहीं कर रहा है। आज पाकिस्तानी मिशन से रोज हमारे पास चिट्ठियां आती हैं लेकिन हमारा प्रचार का महकमा क्या करता है। यह ठीक है कि हम तैयार हैं और हमें तैयार रहना भी चाहिये, यह भी ठीक है कि एक बहुत शान्दार और दानिशमन्द, ज्यूडीशियरी की एक हायस्ट क्रीम, इतना होशियार आदमी आज हमरा फौरन मिनिस्टर है, फिर भी हम प्रपगेंडे में पीछे रहें, यह कुछ समझ में आनेवाली बात नहीं है। प्रोपेगन्डा डिफेन्स से भी ज्यादा जरूरी है। जब तक बर्लिन फतह नहीं हुआ था, गोबल्ज लड़ता ही रहा और कहता रहा कि हम ने मास्को फतह कर लिया है। प्रचार बड़ा जरूरी है। घबराने की कोई बात नहीं है, पाकिस्तान को तो हम मुक्कों से पीट देंगें। जब तक हरियाना, पंजाब और यह 50 करोड़ इंसान, गांधी जी के चेले, जब तक भारतवासी मजबूती के साथ अपने कदम जमा कर खड़े हुए हैं तब तक एक पाकिस्तान, एक चीन नहीं सैंकड़ों चीन और पाकिस्तान भी हमारा कुछ भी बिगाड़ नहीं सकते हैं। मैं सदन को विश्वास दिलाना चाहता हूं

कि इन पिछले दो सालों में हम और अधिक मजबूत हुए हैं और ऐसा कोई मुगालते में न रहे कि हम कमजोर हैं। हम इन दो सालों में कई गुना मजबूत हो गये हैं लेकिन हमें सदा सावधान व सतर्क रहना है और देश की सुरक्षा को किसी भी तरह की आंच न आने पाये इसका हम इंतजाम करना है। दुश्मनों के प्रति हमें गाफिल नहीं होना है और उनको हमें कमजोर समझ कर आराम से नहीं बैठ जाना है।

श्री अब्दुल गनी दार (गुड़गांव) : जनाब डिप्टी स्पीकर, मैं श्री प्रकाशवीर शास्त्री का मशकूर हूं कि उन्होंने पुर अज मालूमात एक अच्छी तकरीर आज हाउस के सामने की है। एक अहम मसले की तरफ सारे हाउस को मुतवाजै किया है। यह बदनसीबी है कि ऐसे मौके पर जब कि हमारे देश के प्रधान मंत्री जनरल अय्यूब को उस ही टोन में जवाब देते हैं जो ताशकंद मुआहिदे की टोन थी उस वक्त हाउस में आज कुछ ऐसी तकरीरें सुनने को मिलीं। श्री प्रकाशवीर शास्त्री की आज की जो तकरीर थी उस में सिर्फ उन्होंने सरकार को सावधान करने की कोशिश की थी कि इस इस तरीके के हथियार उस के पास आ रहे हैं क्या अपना देश इस बात के लिए तैयार है कि वह उस का मुकाबला कर सके? लेकिन उस तकरीर के बाद हमारे कु दोस्तों ने, कुछ मैम्बर साहबान ने हाउस को कुछ इस तरीके से परेशानी में डालने की कोशिश की है कि हम और पाकिस्तान जैसे इस वक्त बरसरे जंग हैं। चीन वाले बिलकुल उस की पुश्त पर हैं, अमरीका उस की पुश्त पर है। रूस भी उन को हथियार दे रहा है और हम बिलकुल अपाहिज हैं। मैं समझता हूं कि हाउस को इस तरीके से परेशान करना और हाउस के जरिये से हिन्द वालों को जो बहादुर हैं और जिन्होंने अपनी बहादुरी का सबूत दिया सन् 1965 में उन को इस तरह से परेशान करना कोई इस देश के हित में नहीं है। मैं समझता हूं कि प्रधान मंत्री हमारे जो पहले थे श्री लाल बहादुर शास्त्री उन को लोग समझते थे कि वह बिलकुल एक कमजोर से हैं और कुछ नहीं करेंगे लेकिन जब जंग हुई तो उन्होंने अपनी दिलेरी से सारे देश को अपनी पुश्त पर कर लिया और हिन्दुस्तान की इज्जत और शान को बचाया और बनाया।

मैं यह भी समझता हूं कि इंदिरा जो बावजूद इस बात के कि वह अबला हैं, वह बहादुरी के साथ अपना फर्ज अंजाम देंगी और जो ठोकर पंडित जी ने खाई थी वह ठोकर यह नहीं खायेंगी। इतना परेशान होने की बात नहीं है। आखिर यह मानना ही चाहिए कि सन् 1965 में पाकिस्तान के पास जो हथियार थे वह हम से कहीं ज्यादा सुपीरियर थे लेकिन हमारे बहादुर फौजियों ने अपनी हिम्मत व बहादुरी से उनके वह सुपीरियर हथियार कुंद कर दिये, फेल कर दिये। अब जब पाकिस्तान सियेटो और सैंटो का मैम्बर है तो उसे अरबों रुपये के हथियार फ्री मिलेंगे हो। उस पर हमारा कोई बश नहीं है। अपने डिफेंस के लिए जैसा कि शारदा मुखर्जी साहब ने फरमाया कि हमारे पास इतना रुपया नहीं है कि इन के मुकाबले में ऐसे हथियार खरीदने में उसे लगा सकें। हमारी कपेसीटी उतनी नहीं है कि हम उतना रुपया खर्च कर सकें। वह तो एक मैम्बर है। अमेरीका वारमौंगर है और जहां भी लड़ाई हो, विएटनाम में हो, कहीं भी हो, अमरीका वाले उस का तमाशा देखते रहे, खुद आराम से बैठे रहे और दूसरे लड़ते रहे। जाहिर है कि जब तक अमरीका उन की पुश्त पर है उन को हथियार मिलेंगे। चीन भी उन्हें हथियार देगा ही, मैं मानता हूं कि इन स पाकिस्तान को काफी हथियार मिले हैं और मिलते रहेंगे लेकिन यह मानते हुए भी हम को यह नहीं भूलना चाहिये

[श्री अब्दुल गनी दार]

कि इस वक्त इंदिरा जी की जो पालिसी है इस मामले में वही सही पालिसी है कि वह अपने देश को दुनिया की किसी भी लड़ाई में शामिल नहीं करना चाहती लेकिन अगर पाकिस्तान लड़ेगा, कहीं से लड़ाई हम पर थोपी जायगी तो फिर सरदार स्वर्णसिंह की जबान से जो निकला है उस का हम सबूत देंगे। बाकी मैं यह जरूर कहूंगा कि खाली इस तरीके से इस वक्त गरमी पैदा करना देश के हित में नहीं है।

"मनचेमी सरायम व तम्बूराये मनचेमी शरायत"

मैं क्या गा रहा हूं और मेरा तम्बूरा कुछ और गा रहा है। इन्दिरा जी की अपनी एक बात है और सरदार स्वर्ण सिंह की दूसरी ही बात है। इन्दिरा जी और सरदार स्वर्ण सिंह मुतजाद थे। वह एक बोली बोल रही हैं और डिफेंस मिनिस्टर दूसरी बोली बोल रहे हैं। बाकी मैं फिर कहूंगा कि खाली इस तरीके से इस वक्त गरमी पैदा करना देश के हित में नहीं है लड़ाई होगी तो सब मिल कर उसे लड़ेंगे। इसके लिए श्री बलराज मधोक को इतना घबड़ाने और परेशान होने की जरूरत नहीं है। वह लड़ाई खाली मधोक साहब ही नहीं लड़ेंगे बल्कि हम सब हिन्दू, मुसलमान मिल कर उस लड़ाई को लड़ेंगे तब जा कर देश की विजय होगी।

شری عبدالغنی ڈار (گڑگانوہ) : جناب ڈپٹی اسپیکر - میں شری پرکاش ویر شاستری کا مشکور ہوں کہ انہوں نے پر از معلومات ایک اچھی تقریر آج ہاوس کے سامنے کی ہے - ایک اہم مسئلے کی طرف سارے ہاوس کو متوجہ کیا ہے - یہ بدنصیبی ہے کہ ایسے موقعہ پر جب کہ ہمارے دیش کے پردھان منتری جنرل ایوب کو اس ہی ڈھنگ میں جواب دیتے ہیں - جو تاشقند معاہدے کی ٹون تھی اس وقت ہاوس میں آج کچھ ایک ایسی تقریریں سننے کو ملیں - شری پرکاش ویر شاستری کی آج کی جو تقریر تھی اس میں صرف انہوں نے سرکار کو ساودھان کرنے کی کوشش کی تھی کہ اس اس طریقے کے ہتھیار اس کے پاس آ رہے ہیں - کیا اپنا دیش اس بات کے لئے تیار ہے کہ وہ اس کا مقابلہ کر سکے - لیکن اس تقریر کے بعد ہمارے کچھ دوستوں نے کچھ ممبر صاحبان نے ہاوس کو کچھ اس طریقے سے پریشانی میں ڈالنے کی کوشش کی ہے کہ ہم اور پاکستان جیسے اس وقت برسرے جنگ ہیں - چین والے بالکل اس کی پشت پر ہیں - امریکہ اس کی پشت پر ہے - روس بھی ان کو ہتھیار دے رہا ہے اور ہم بالکل اپاہج ہیں - میں سمجھتا ہوں کہ پردھان منتری ہمارے جو پہلے تھے شری لال بہادر شاستری ان کو لوگ سمجھتے تھے کہ وہ بالکل ایک کمزور سے ہیں اور کچھ نہیں کرینگے لیکن جب جنگ ہوئی تو انہوں نے اپنی دلیری سے سارے دیش کو اپنی پشت پر کر لیا اور ہندوستان کی عزت اور شان کو بچایا اور بڑھایا -

میں بھی سمجھتا ہوں کہ اندرا جی باوجود اس بات کے کہ وہ ابلا ہیں - وہ بہادری کے ساتھ اپنا فرض انجام دینگی اور جو ٹھوکر پنڈت جی نے کھائی تھی وہ ٹھوکر وہ نہیں کھائینگی - اتنا پریشان ہونے کی بات نہیں ہے - آخر یہ ماننا ہی چاہئے کہ سنہ ۱۹۵۶ میں پاکستان کے پاس جو ہتھیار تھے وہ ہم سے کہیں زیادہ سپیریر تھے لیکن ہمارے بہادر فوجیوں نے اپنی ہمت و بہادری سے ان کے وہ ہتھیار کند کر دئیے - فیل کر دئیے - اب جب پاکستان سیٹو اور سینٹو کا ممبر ہے تو اسے عربوں روپئے کے ہتھیار فری ملینگے ہی - اس پر ہمارا کوئی دوش نہیں ہے - اپنے ڈیفنس کے لئے یا جیسا کہ شاردا مکر جی صاحب نے فرمایا کہ ہمارے پاس اتنا روپیہ نہیں ہے کہ ان کے مقابلے میں ایسے ہتھیار خریدنے میں اسے لگا سکیں - ہماری کپیسٹی اتنی نہیں ہے کہ ہم اتنا روپیہ خرچ کر سکیں - وہ تو ایک ممبر ہے - امریکہ وارمونگر ہے اور جہاں بھی لڑائی ہو ویتنام میں ہو - کہیں بھی ہو - امریکہ والے اس کا تماشہ دیکھتے رہیں خود آرام سے بیٹھے رہیں اور دوسرے لڑتے رہیں - ظاہر ہے کہ جب تک امریکہ ان کی پشت پر ہے ان کو ہتھیار ملینگے - چین بھی انہیں ہتھیار دیگا ہی - میں مانتا ہوں کہ ان سے پاکستان کو کافی ہتھیار ملے ہیں اور ملتے رہینگے لیکن یہ مانتے ہوئے بھی ہم کو یہ نہیں بھولنا چاہئیے کہ اس وقت اندرا جی کی جو پالیسی ہے اس معاملے میں وہی صحیح پالیسی ہے کہ وہ اپنے دیش کو دنیا کی کسی بھی لڑائی میں شامل نہیں کرنا چاہتیں لیکن اگر پاکستان لڑیگا کہیں سے لڑائی ہم پر تھوپی جائیگی تو پھر سردار سورن سنگھ کی زبان سے جو نکلا ہے اس کا ہم ثبوت دینگے - باقی میں یہ ضرور کہونگا کہ خالی اس طریقے سے اس وقت گرمی پیدا کرنا دیش کے ہت میں نہیں ہے -

"دل ملتجی سرائم و تمہورائے
من چیمی شرایمت -"

میں کہا کا رہا ہوں اور میرا تمبورا کچھ اور گا رہا ہے - اندرا جی کی اپنی ایک بات ہے اور سردار سورن سنگھ کی دوسری ہی بات ہے - اندرا جی اور سردار سورن سنگھ متضاد تھے وہ ایک بولی بول رہی ہیں اور ڈیفنس منسٹر دوسری بولی بول رہے ہیں - باقی میں پھر کہونگا کہ خالی اس طریقے سے اس وقت گرمی پیدا کرنا دیش کے ہت میں نہیں ہے لڑائی ہوگی تو سب مل کر اسے لڑینگے - اس کے لئے شری بلراج مدھوک کو اتنا گھبرانے اور پریشان ہونے کی ضرورت نہیں ہے -

وہ لڑائی خالی مدھوک صاحب ھی نہیں لڑینگے بلکہ ہم سب ھندو - مسلمان مل کر اس لڑائی کو لڑینگے تب جا کر دیش کی وجئے ھوگی -]

The Minister of External Affai (Shri M. C. Chagla): Mr. Deputy Speaker, Sir, the subject that we are discussing this evening is the sale of military materials like aircraft, tanks, arms and ammunitions by West Germany to Pakistan. The debate has developed into, if I may say so, a foreign affairs debate and a Defence Ministry debate. In a sense that expresses the sense of apprehension that the House and the country feels at the growing strength of Pakistan arms and armaments.

Before I come to deal with that aspect of the subject, may I put the record straight in view of the remarks made by my hon. friend, Shri Mukerjee. He said that the only assurance we had from the West German Government was that no sale would take place as between government and government. That is not correct. The German Government has given us a solemn assurance that no sale would be made to Pakistan or Iran directly or indirectly, which means that the German Government itself will not enter into any contract of sale of arms nor will it permit any private agency in Germany to enter into such a contract and if such a contract is entered into by a private agency it will not give an export licence.

In the first place we had the assurance of no less a person than the Chancellor of West Germany, Mr. Keisinger. Chancellor Keisinger has told our Ambassador that as far as the German Government was concerned he was fully aware of Indian sensibilities on this question and he would see to it that no arms from the Federal Republic of Germany are allowed to reach Pakistan.

Only a few days back this was what the Germany Cabinet has resolved at its meeting:—

The situation arising from the disclosure in the American Senate Sub-Committee and the representation of the Government of India were fully considered by the Germany Cabinet on the 27th and 28th July and the Cabinet had confirmed the policy of not selling arms to sensitive areas which include India, Pakistan and Iran.

So, we have got now the assurance of the Head of the Government of West Germany and a resolution of the German Cabinet. I submit that in international relations one must accept a solemn assurance given by the Government. As I said, I think here and in the other House, if that assurance is not kept, it is for us to see what next diplomatic step we should take. But so long as there is no evidence about a breach of the assurance or Germany does not intend to keep its pledge and its word, there is no reason why we should doubt the *bona fides* of a friendly country.

My hon. friend, Shri Mukerjee, also said something about the German Democratic Republic. I agree with him that our relations with that country are very friendly. They are growing more friendly. We have a lot of trade and commerce with them. We have taken a step recently which further strengthens the ties between our country and the German Democratic Republic. We have only recently opened a trade centre in that country which I am sure, as I said, will help to increase trade and commerce between our two countries and even further improve our relations.

Shri D. C. Sharma (Gurdaspur): Why do you not open a Consular Office at least there?

Shri M. C. Chagla: We will consider that. We have taken the step only recently and we will see whether we can do something more to strengthen the relations between our two countries.

Shri D. C. Sharma: There must be a balance.

Shri M. C. Chagla: Coming to the debate as it started, my hon. friend, Shri Prakash Vir Shastri, is not right when he said that we have considered the recent supply of arms to Pakistan as—I am quoting his words—an ordinary and routine supply. We are fully conscious of the fact that Pakistan is shopping all over the world getting arms and armaments. It is not right to say, as my hon. friend, Shri Shastri said, that we are not kept well informed by our embassies and our missions abroad. We have been kept informed; so has been the Defence Ministry. There are military attaches, naval attaches and air attaches in our missions and we get reports from time to time. But these are confidential reports and we are handicapped by this that we cannot disclose these reports to this House or to the public.

19 hrs.

Shri D. N. Tiwary (Gopalganj): He wants publicity in papers.

श्री प्रकाशवीर शास्त्री : यह जो जानकारी मिली थी वह पहले कहां से मिली कि कैनाडा से हो कर जर्मनी को जहाज आये थे ? अपने दूतावास से मिली थी या अमरीका के हमारे सोर्सेज से मिली थी ?

श्री मु० क० छागला : जी नहीं, हमें मिली थी। अप्रैल में मिली थी। जब मिली तब हम ने प्रोटेस्ट किया अमरीका में, कनाडा में। पीछे यह साक्षी दी गई, तब मालूम हुआ। ऐसी बात नहीं है कि हमें पहले पता नहीं था, अखबार में पढ़ा तब मालूम हुआ था। हमको मालूम था कि यह बात चल रही है और हमने प्रोटेस्ट किया कि यह नहीं होना चाहिये, और नहीं हुआ।

Now, Sir, I entirely agree with my friend, Shri Prakash Vir Shastri, that it is wrong of the United States, and we have said so in no unmistakable terms, to equate India with Pakistan. The United States should realise the elementary fact that Pakistan and China are in collusion and that Pakistan is a great friend and an ally of China. On the contrary, we are the only country in Asia which can resist Chinese expansionism. I am surprised—I say this with great respect to that friendly country—that the United States does not realise this elementary fact and she goes on equating India with Pakistan. When America resumed arms aid to Pakistan, at that time, we protested and said, "You are starting an arms race between India and Pakistan; you are again equating Pakistan with India. That is not the correct historical perspective which you should take of the relationship between India and Pakistan."

Shri D. C. Sharma: U.S.A. has had more than 100 meetings with Chinese representatives at Warsaw. I think you know it.

Shri M. C. Chagla: I do not think anything has emerged from that. Our reports are that nothing substantial has emerged from that.

I want to remove one misapprehension from the mind of this House, and this is what my friend, Shri Prakash Vir Shastri, said and that is with regard to U.S.S.R. Now, again we have had a solemn assurance from the U.S.S.R., from the highest dignitary in that country to the persons at the lowest levels, that Russia is not supplying and will not supply to Pakistan any lethal weapons.

Shri D. C. Sharma: Ask them to give teeth to the Tashkent Pact.

Mr. Deputy-Speaker: Order, order. Let him conclude now.

Shri M. C. Chagla: My friend, Shri Prakash Vir Shastri, said that a lot of Russian arms have reached Pakistan. That is not correct. We are completely satisfied on the evidence before us that Russia has not supplied to Pakistan any lethal weapons. She has supplied other equipment—we cannot object to that—but so far as lethal weapons are concerned, no lethal weapons have been supplied.

Then, my friend, Shri Prakash Vir Shastri, gave a catalogue of arms and armaments that Pakistan has acquired recently. It is a very intimidating list—I agree—but my friend and colleague the Defence Minister, has assured the House, and has assured the country, that we are in a position to meet any Pakistani aggression. It is not possible for him or for me to tell this House what our defence potential is today. My friend, Shri Nath Pai, made fun of our defence and that we have got some museum pieces from the time of 1906. The House should realise and, I think, the hon. Members opposite will realise that it is not possible for the Defence Minister or for me to come and tell you what weapons we have, what armsand armaments we have. Do you want to present this information to Pakistan?

Shri Bal Raj Madhok: We do not want that.

Shri M. C. Chagla: But you must accept the assurance of the Defence Minister.

Shri Bal Raj Madhok: It is the past experience of the last three wars that is creating doubts in the minds of the people.

Shri M. C. Chagla: What is the past experience of 1965?

Shri Bal Raj Madhok: Kashmir invasion in 1947, Kutch invasion and then the last war in 1965.

Shri M. C. Chagla: Let me take the experience of the last war of 1965. What is the experience of this country? Did not the Government defend this country against Pakistani aggression and throw Pakistanis out? Did the Government not rally the whole country behind it and make it resist Pakistan?

श्री रवी राय : अफसोस रह गया कि लाहौर तक नहीं पहुंच पाये ।

श्री मु० क० चागला : वह अफसोस होगा, लेकिन सारा देश, और सब कौमें एक होकर पाकिस्तान के साथ लड़ीं ।

श्री रणधीर सिंह : हिन्दुस्तानी फौज सबसे बहादुर है ।

Shri M. C. Chagla: Do not forget that Pakistan had better arms and more sophisticated equipment. But how did we defeat Pakistan? Because the people showed will and determination, the people showed unity, and we had our brave jawans fighting the Pakistanis. I have no doubt that, if there is any future aggression by Pakistan, we will reply to it in the same way as we did in 1965 and with the same result.

श्री ओ० प्र० त्यागी (मुरादाबाद) : अगर चाईना और पाकिस्तान एक साथ आक्रमण करें तब हमारी क्या पोजीशन होगी ?

Mr. Deputy-Speaker: No questions please. Already the scope of the debate has been extended. If the members want replies to all contingencies, there will not be any limit. I will not permit any questions.

Shri Samar Guha (Contai): In the context of the possibility of synchronised Sino-Pakistan threat, the whole discussion will become unreal......

Mr. Deputy-Speaker: Mr. Guha may please resume his seat. We have already exceeded the time limit.

Shri M. C. Chagla: I am one of those who believe that peace can only be maintained by eternal vigilance. Because we want to be friendly with Pakistan, because we believe in the Tashkent Declaration, it does not mean that we should not be strong. I am again one of those who believe—and I have said so often here and outside—that we should talk to Pakistan only from strength and not from weakness. It does not mean, because we say that we are loyal to the Tashkent Declaration, we are prepared to talk to them, that we should overlook our Defence or should not be sufficiently strong. Pakistan will respond to us better if we are strong and not if we are weak. Therefore, I do believe that any talks that we carry on with Pakistan must be from strength and not from weakness.

My hon. friend Mr. Nath Pai, said that the only solution was a pact between Russia and USA about general disarmament and limitation of supply of arms. He was quite right when he said that both the USA and the USSR have got large quantities of obsolete arms and equipment. Every year the arms development is going on; new researches are made and billions and billions dollars worth of armaments become obsolete, and they want to sell them. That is a great danger to the world. Therefore, unless we can persuade these two mighty powers to agree to a general disarmament or to a limitation of supply of arms, the danger of war will always be there. I entirely agree. This is what India has done about it. I will tell you what India has done in the United Nations. In the Committee which is sitting at Geneva, we have been pressing for general disramament, and President Johnson, after the Israeli war, enunciated five points. One of them was limitation of arms supply and we endorse that. We do realise that, so long as these two mighty powers go on selling arms, the danger of conflict, either in one place or in another, will remain. But we have done our best and we are trying to persuade the two mighty powers to agree to something which is sane, which is reasonable, which is statesman-like. I do not think I have much more to say except this that Shrimati Sharda Mukerjee....

Shri Samar Guha: May I submit that....

Mr. Deputy-Speaker: Order, order. I am not going to permit any questions now.

Shri Samar Guha: He should visit Bonn and Washington and try to convince them of our stand, just as he visited Cairo and Yugoslavia recently in order to convince them.

Shri M. C. Chagla: I am very glad that Shrimati Sharda Mukerjee has sounded the right note. We should not have a feeling of scare or panic. We should not create that atmosphere in our country. Here is our Defence Minister who has assured us that we are prepared, and hon. Members must accept this assurance. I beg of the hon. Members of the Opposition....

Shri Samar Guha: Shri Krishna Menon had also assured us earlier.

Shri M. C. Chagla: ....to accept the assurance given by my hon. friend and distinguished colleague. He knows what he is talking about. As I have said, he is not in a position to give the facts or the details about it. But not only those of us sitting behind but those of my hon. friends sitting in front should accept the assurance given by so responsible a person as the Defence Minister of India when he says that we are prepared to meet Pakistan and we shall be prepared to meet Pakistan if Pakistan chooses to attack us again.

19.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 4, 1967/Sravana 13, 1889 (Saka).

GMGIPND—LS II—1775 (Ai) LSD— 19-5-68.